THE NAVY (PENSION) REGULATIONS, 1964

S.R.O. 74, dated the 10th February, 1964. ¹- In exercise of the powers conferred by Sec. 184 of the Navy Act, 1957 (62 of 1957), the Central Government hereby makes the following regulations, namely:-

PARTI

CHAPTER I

PRELIMINARY

- **1. Short title and application.** (1) These regulations may be called the Navy (Pension) Regulations, 1964.
- (2) They shall apply to all persons subject to naval law including commissioned officers and sailors but shall not apply to –
- (a) Commissioned officer who, on the 1st July, 1936, were in service as commissioned officers or were undergoing training in the United Kingdom;
- (b) Commissioned officers who, in accordance with regulation 14, elect to be governed by the Pension Regulations, 1943; and
- (c) Sailors who were in service on the 31st May, 1953, and who have, before the 31st December, 1961, elected to be governed by the Pension Regulations, 1953.
- 2. **Definitions.** In these regulations, unless the context otherwise requires, -
- (a) "Act" means the Navy Act, 1957 (62 of 1957)
- (b) "Active list" means the list of officers who are not placed either on the retired list or on the emergency list;
- (c) "Appendix" means an Appendix to these regulations;
- (d) "branch list" means the list of officers whose occupational designations are prefixed by the words "Senior Commissioned" or "Commissioned";
- (e) "Competent authority" with reference to any regulation mentioned in column 2 of Appendix I means the authority specified against that regulation in column 4 thereof;
- (f) "emergency list" means the list of commissioned officers-
 - (i) Who having been permanent have withdrawn from the active list without entitlement to retiring benefits and voluntarily accepted liability for recall to service in an emergency but who were not eligible for inclusion in the retired list; and
 - (ii) Who were short service officer with liability for a period specified in the original engagement for recall to service in an emergency;

- (g) "general list" means the list of officers including subordinate officers in the Indian Navy, holding the rank of Sub-Lieutenant and above and acting Sub-Lieutenant;
- (h) "Pension Regulations, 1943" means the pension regulations for the Indian Navy and other related orders applicable as on the 31st May 1953;
- ¹[(hh) Qualifying active service means all service which under any general or special orders qualifies for pension.]
- (i) "retired list" means the list of commissioned officers who have retired from service and who in the event of war or an emergency are liable to be recalled for service till they attain the age of 55 years;
- (j) "sailor" means a seaman as defined in clause (20) of section 3 of the Navy Act, 1957;
- (k) "sanctioning authority" with reference to any award mentioned in column 3 of Appendix II means the authority specified against that award in column 4 thereof;
- (I) "service" means service in the Indian Navy.
- **3**. **Kinds of pensionary etc., benefits.** Subject to the other provisions of these regulations, the following kinds of retiring and other benefits are admissible to whom these regulations are applicable, namely:-
 - (a) service pension.
 - (b) service gratuity,
 - (c) disability pension,
 - (d) constant attendant allowance,
 - (e) family pension which may be either ordinary or special.
 - (f) family gratuity,
 - (g) children allowance, and
 - (h) education allowance to children.
- **4**. **Implied condition of granting of pension, etc.** Future good conduct shall be an implied conditions of every grant of pension or any other allowance under these regulations and its continuance.
- 5. **Full rates not always admissible.** The full rate of pension or gratuity under these regulations shall not be granted to a person unless the service rendered by him has been satisfactory.
- ²[5-A. Grant of provisional pension. –(1) Where any departmental or judicial proceedings are in progress or are instituted after retirement for an event which took place not more than 4 years before such institution against service personnel (including a commissioned officer) who has retired on attaining the age of compulsory retirement or otherwise, he shall be paid during the period commencing from the date of his retirement to the date on which, upon conclusion of such proceedings final orders are passed, a provisional pension not exceeding the maximum pension which would have been admissible on the basis of his qualifying service upto the date of retirement or if he

was under suspension on the date of retirement upto the date immediately preceding the date on which he was placed under suspension:

Provided that no gratuity or Death-cum-Retirement gratuity shall be paid to him until th conclusion of such proceedings and the issue of final orders thereon;

Provided further that no commutation of provisional pension shall be allowed.

- (2) Payment of provisional pension shall be adjusted against the final retirement benefits sanctioned to such personnel upon conclusion of the aforesaid proceedings but no recovery shall be made where the pension finally sanctioned is less than the provisional pension or where the final pension is reduced or withheld either permanently or for a specified period.
- (3) Nothing contained in this regulation shall prejudice the operation of regulation 5 when final pension or gratuity (including death-cum-retirement gratuity) is sanctioned upon the conclusion of the departmental or judicial proceedings.
- (4) No "show cause" notice shall be required to be given to the individual if the amount of provisional pension is less than the maximum.]
- **6. Date of Commencement of pension.** Subject to the other regulations, a family pension shall be payable from the date following that on which the casualty which gives rise to the claim occurred and a pension other than a family pension shall be payable-
- (a) in the case of commissioned officer, from the date following the date of his retirement;
- (b) in the case of a sailor, from the date on which he ceases to be borne on the effective establishment.

Explanation. – A sailor who is discharged shall cease to be borne on the effective establishment on the date following the date of discharge and a sailor transferred to the reserve after earning a service pension shall cease to be borne on the effective establishment on the date following the date of transfer

7. **Duration of pension.** – A pension shall, unless otherwise provided in these regulations, be payable during the life time of the pensioner including the day on which the pensioner dies.

¹[8. Pension may be withheld, suspended on discontinued or paid to wife or other dependent. –

(a) In special circumstances specified hereunder, the competent authority may withhold, suspend or discontinue in full or in part the pension (including commuted value thereof which has not been paid), children's allowance or gratuity (including Death-cum-Retirement Gratuity), to be granted or granted to an individual. In exceptional cases, payment of part or whole of the pension, allowance or gratuity withheld or suspended may, by order of the President, be made to the wife or other dependent(s) of the pensioner.

- (b) This regulation may be invoked under the following circumstances.-
- (i) Offences against the State as listed in Chapter VI of the Indian Penal Code 1860 (45 of 1860), as amended from time to time;
- (ii) Other serious crimes under the Indian Penal Code 1860 (45 of 1860) Official Secrets Act, 1923 (19 of 1923) or any other special Law of the land and grave misconduct;
- (iii) To recover the whole or part of any pecuniary loss caused to the Government in cases where in any departmental or judicial proceedings, the pensioner/ individual is found guilty of misconduct or negligence committed during the period of re-employment after retirement/ discharge leading to the said loss;
- (iv) Unauthorisedly continuing to occupy the residential accommodation including hired one provided by the Government;
- (v) When a report is received, after sanctioning the pension, that departmental or judicial proceedings (for the offences committed while in service or during the period of re-employment) are in progress against the individual;
- (vi) When an individual obtains re-employment after retirement without obtaining prior permission of the competent authority as prescriber from time to time; and
- (vii) Any other circumstances considered a special by the President.
- (c) In applying the provisions of this Regulation the procedure laid down in Chapter IV-A of part II of these regulations shall be followed.

Explanation. – The word pension as used in the regulation means service, disability, invalid or family pension, as the case may be.]

9. **Discontinuance of pension on change of nationality.** – Where a person who is in receipt of a pension or allowance under these regulations becomes a naturalized citizen of a foreign State, the Central Government may, by order, direct that the whole pension or allowance or any part thereof to be specified in the order be discontinued:

Provided that an order under this regulation shall not be made unless the person concerned has been given an opportunity to make his representation and the representation has been considered by the Central Government.

- **10**. **Fractions of year in qualifying service.** Where the total period of service of a person qualifying for pension exceeds a whole number of completed years by 180 days or more, the pension or other benefit payable to his shall be increased by half the difference between the amount admissible for the completed years of qualifying service and the amount admissible for the next consecutive number of completed years.
- 11. Re-employment. Subject to the provisions of regulation 76 a person who is in receipt of pension under these regulations, and who is re-employed in a civil capacity under the Central Government or a State Government or an administration or who is granted a pension under these regulations while serving in such civil capacity shall, in respect of his pay in the re-employed post, be governed by the provisions of article 510-B, or article 526 of the Civil Service Regulations or, as the case may be, the corresponding rules applicable to the civil post concerned.

- ²[12. Personnel in Civil Government Employment. − (1) A person loaned for civil Government employment, irrespective of whether he is on civil or naval rates of pay, shall be governed by the civil extra-ordinary pension rules for the purpose of an extra-ordinary pensionary award in respect of injuries received by him or on his death during such employment.
- (2) If the benefits admissible for the purpose of similar awards under these regulations are more advantageous than those admissible under the civil rules, those will be allowed in place of the award under the civil extraordinary pension rules.
- (3) The family of a person, who is awarded an extraordinary family pension under the civil rules or special family pension under these regulations, shall not be entitled to an ordinary family pension under any of the foregoing provisions.]

CHAPTER II

COMMISSIONED OFFICERS

SECTION 1

GENERAL

- **13**. **Interpretation.** In this Chapter:-
- (a) 'late entrant' means an officer who on reaching the prescribed age for compulsory retirement completes or who, but for his retirement on account of a disability, would have completed fifteen years but not twenty years of commissioned service qualifying for pension:-

Explaation – In the case of an officer on the general list, service in the general list shall alone be counted for the fifteen years limit.

- (b) 'Officer' means a commissioned officer.
- **14**. **Right to elect.** (1) An officer who on the 1st June, 1953, was in service as a permanent commissioned officer shall no retirement have the right to elect to be governed in respect of his service award either by these regulations or by the Pension Regulations, 1943:

Provided that the pension of an officer who elects to be governed by the Pension Regulations, 1943, shall be assessed on the substantive rank held by him on the 31st May 1953.

Explanation. – Service rendered by the officer from the 1st June,1953, up to the date of retirement or invaliding shall qualify for pension.

- (2) The election once made shall be final.
- **15**. **Officers dismissed, discharged, etc.** (1) No pension shall be granted to an officer who is dismissed with disgrace from service.
- (2) In the case of an officer who is dismissed otherwise than with disgrace from the service, the question whether any pension shall be granted and if so, the rate of such

pension shall be decided by the Central Government, provided that the pension, if granted shall not exceed the rate which would have been admissible to him if he had retired on the same date.

- (3) An officer who is discharged from service or is called upon to retire or to resign or, in the event of his refusing to do so, is retired from the service, may, at the discretion of the Central Government, be granted a pension at a rate not exceeding that which would have been admissible to him if he had retired on the same date.
- **16**. **Officers re-employed or recalled to service.** (1) The pension of a retired officer who is re-employed in an emergency in the Indian Navy and of an emergency list officer recalled to service shall be held in abeyance during the period of re-employment or re-call to service, as the case may be. ¹[However, an officer in receipt of a disability pension shall continue to draw the disability element of his pension.]
- (2) The re-employed or recalled service shall not count for pension or gratuity; nor shall it count towards the service limits prescribed in regulation 53 for ordinary family pension.
- (3) Disability element of Pension, Constant Attendant Allowance and Special family pensionary awards on account of disablement or death due to re-employed or recalled service shall be at the same rates and subject to the same general conditions as are applicable to the case of an officer on the active list.
- ²[17. Acceptance of employment by officer who are granted pension, gratuity or other benefit:-
- (a) Commercial employment after retirement. If an officer who held the rank of Captain and above, whether in substantive capacity or otherwise immediately before retirement and who is granted or is likely to be granted a pension gratuity (including Death-cum-Retirement Gratuity) or other benefits in respect of his/her service in the Navy wishes to accept any commercial employment before the expiry of two years from the date of his/her retirement he/ she shall obtain the prior sanction of the Government to such acceptance and no pension shall be payable to him/her if he/she accepts a commercial employment without such sanction in respect of any period for which he/she is so employed or for such longer period as the Government may direct.

Provided that, such an officer who was permitted by the Government to take up a particular commercial employment during his/her preparatory to retirement of during refused leave shall not be required to obtain subsequent permission for his/her continuance in such employment after retirement.

Note. 1: The expression "commercial employment" means, -

(a) An employment in any capacity including that of an agent under a company, cooperative society, firm or individual engaged in trading, commercial, industrial, financial of professional business and includes also a directorship of such company and partnership of such firm, but doses not include employment

under a body corporate, wholly or substantially owned or controlled by the Government.

- (b) Setting up practice, either independently or as a partner of a firm as adviser or as consultant in matters in respect of which the pensioner.
- has no professional qualifications and the matters in respect of which the practice is to be set up or is carried on the relatable to his official knowledge or experience, or
- (ii) has professional qualification but the matters in respect of which such practice is to be set up are such as are likely to give his clients an unfair advantage by reason of his previous official position, or
- (c) employment where the pensioner has to undertake work involving liaison or contract with the offices or officers of the Government.
- Note. 2: The expression "employment under a Co-operative Society" includes the holding of any office, whether elective or otherwise, such as that of President, Chairman, Manager, Secretary, Treasurer and the like, by whatever name called, in such Society.
- Note. 3: The expression "date of retirement" in relation to an officer re-employed after retirement either in the same or in any other equivalent post in the Armed Forces including National Cadet Corps means the date on which the Government servant finally ceases to be so re-employed in the Defence Service.
- (b) Employment of officers allowed to retire prematurely at their own request. As officer of the rank of Captain and above allowed to retire prematurely at his/her own request shall obtain the permission of the President before accepting employment, in a civil post under the Central or State Government or an Union Territory Administration/Government, or in a post under a Body corporate owned or controlled by the Government before the expiry of two years form the date his/her retirement from the Naval service. Such permission will not, however, be required if the officer had retired from Naval service in the normal course on completion of the standard service prescribed for his/her rank and if he/she had been invalided from Naval Service on grounds of ill health or physical disability.

Such permission will also not be necessary in cases where due to personal reasons the officers proceeding on normal retirement are allowed to retire a few days earlier (not exceeding one month) than the due date;]

¹[17-A. Employment after retirement under a Government outside India. A commissioned officer who wishes to accept any employment under any Government outside India, shall obtain the prior permission of the President for such acceptance. No pension shall be payable to a pensioner who accepts such an employment without prior permission in respect of any period as the President may direct, Gratuity where due, but

not already paid, shall also be liable to be forfeited in part or in full as the President may at his discretion decide:

Provided that such an officer who was permitted by the President to take up a particular form of employment under any Government outside India during his/her leave preparatory to retirement shall not be required to obtain subsequent permission for his/her continuance in such employment after retirement.

Explanation. – For the purpose of this regulation, the expression "employment under any Government outside India" includes employment under a local authority or corporation or any other institution or organization which functions under the supervision or control of a Government outside India, "or an organization of which Government of India is not a member." In this connection it may added that permission will not be granted for acceptance of employment under a foreign Mission Indian before the expiry of at least 3 years from the date an officer ceases to be in the Naval Service.

SECTION 2

SERVICE PENSION

- **18**. **Admissibility.** An officer who is permitted to retire from service may be granted service pension in accordance with these regulations.
- **19**. **Minimum service.** The minimum period of service qualifying for pension shall be fifteen years in the case of late entrants and twenty years in other cases.
- **20**. **Service qualifying for pension.** The periods of service of officers in the general list and in the branch list which qualify for pension under these regulations shall be as specified in Appendix III.

¹[21. Rank for assessment of Pension. –

- (1) The service pension admissible to an officer shall be assessed on the basis of the rank actually held continuously whether in a substantive or paid acting capacity during the last Ten Months before retirement Provided that an officer who has held the substantive rank of Admiral should have held the rank at least for one year.
- (2) Where an officer has held a rank for less than the period specified in sub regulation (1), the pension shall be assessed on the next lower rank held for 10 months.]
- **22**. **Rates of Pension.** AN officer who at the time of retirement has held a substantive rank specified in column 1 of the Table below and who has rendered qualifying service for a period not less than that specified in the corresponding entry in column 2 of that Table may be granted service pension at the rate specified in the corresponding entry in column 3 of the said Table:

Provided that the service pension of an officer who at the time for retirement held the substantive rank of Lieutenant Commander may, if the conditions specified in Appendix

IV are fulfilled, be assessed on the paid acting rank held by him at the time of retirement.

TABLE

Rank	Period of service	Rate of pension
1	2	3
(a) General List Officers	Years	Rs. Per mensem
Lieutenant	20	425
Lieutenant Commander	22	550
Commander	24	675
Captain (less than 5 years in rank)	26	750
Captain (5 years or more in rank)	28	825
Rear Admiral	30	875
Vice Admiral	30	900
Admiral	30	1000
(b) Branch List Officers		
Commissioned Officers	23	90
Senior Commissioned Officers	25	220

23. **Deficiency in Service.** – Where an officer has rendered service for a period less than that specified in regulation 22 for his rank, the amount of service pension payable to him shall be the rate prescribed for that rank reduced by one deduction at the rates specified below for each year or part thereof of the deficiency in service:-

Service Pension	Rate of deduction	
Rs. Per mensem	Rs. Per mensem	
1000 to 751	30	
750 to 601	20	
600 to 401	15	
400 to 301	10	
300 to 201	5	
200 and below	2.50 :	

Provided that each successive deduction shall be at the rate appropriated to the amount remaining after the preceding deduction.

24. **Late Entrants.** – The pension payable to a late entrant shall be assessed as follows, namely:-

$$\frac{Qualifying\ Service}{Minimum\ Service}\ X\ Rate\ of\ pension\ for\ the\ rank.$$

Required for full pension

SECTION 3

SERVICE GRATUITY

- **25**. **Admissibility.** An officer who is permitted to retire from service or whose services are otherwise terminated after he has completed ten years service may, at the discretion of the Central Government, be granted a service gratuity in accordance with these regulations.
- **26**. **Service qualifying for gratuity.** All service which qualifies in full for service pension shall also qualify in full for service gratuity but service as sailor and any other service which does not qualify in full for service pension shall not qualify for gratuity.
- **27**. **Rate of service gratuity.** The amount of gratuity admissible to an officer shall be:-
- (i) in the case of an officer of the general list, Rs. 10,000 for the first ten years of qualifying service and Rs. 1,000 for every years of qualifying service in excess of ten years;
- (ii) in the case of an officer of the branch list, one month's pay for each completed year of qualifying service.

SECTION 4

DISABILITY PENSION AND GRATUITY

- **28**. **Disability Pension when admissible.** An officer who is retired from service on account of a disability which is attributable to or aggravated by such service and which is assessed at twenty percent or over may., on retirement, be awarded a disability pension consisting of a service element and a disability element in accordance with the regulations in this section.
- ¹[21-A. Re-assessment of disability permanently below pensionable degree at the time of invalidation. In case where an officer's disability or its aggravation at the time of invalidation is permanently below the pensionable degree, he may claim to be brought before a medical board within a period of seven years from the date from which he was retired. If the disability is still assessed as permanently below the pensionable degree, no claim for re-assessment shall be considered.
- **29**. **Officers who became non-effective.** An officer who held a permanent commission and who became non-effective during the period from the 27th October, 1947 to the 31st May, 1953 (both days inclusive) shall be eligible for disability pension with effect from the 1st June, 1953 or from the dated on which the disability arose, whichever is later:

Provided that this regulation shall not apply unless the officer was alive on the 28th December, 1954.

- **30**. **Voluntary retirement.** An officer who retired from service voluntarily shall not be eligible for disability pension.
- ¹[Note. An officer who is due for retirement on account of age or on completion of tenure and who seeks premature retirement within a month of his due date of retirement for the purpose of getting higher commutation value, shall remain eligible for disability element under regulations 33 and 31.]
- **31**. **Disability due to negligence or misconduct.** Where the disability of an officer was wholly or partly due to his serious due to his serious negligence or misconduct, the competent authority may reduce the rate of disability pension admissible to him to such extent as the authority may, in the circumstances of the case, consider reasonable.
- **32**. **Refusal to undergo medical treatment.** –(1) If an officer suffering from a disability which is attributable to or aggravated by service refuses without justifiable reason to undergo an operation or other medical treatment which, in the opinion of the service medical authority, would cure or reduce the degree of disablement, the disability element of pension otherwise admissible may, at the discretion of the Central Government, be withheld or be granted at such reduced rate as may appear to the Central Government to be reasonable in the circumstances of the case.
- (2) The refusal shall not be regarded as unreasonable when, in the opinion of the service medical authority, the treatment or operation may be severe and dangerous to life.
- **33**. **Compulsory retirement.** An officer who is compulsorily retired on account of age or on completion of tenure and who at the time of retirement is in the opinion of the service medical authority suffering from a disability attributable to or aggravated by service, may, at the discretion of the Central Government, be granted in addition to the service pension, a disability element according to the degree of disablement as if he had been retired on account of the disability.
- **34**. **Disability manifesting after retirement.** An officer who had retired (otherwise than at his own request or in any of the circumstances specified in regulation 15) on a service pension or gratuity, but who, within a period of seven years from the date of retirement, is found to be suffering from a disease which is attributable to his service may, at the discretion of the Central Government, be granted in addition to his service pension or gratuity, a disability element at the appropriate rate with effect from such date as the Central Government may determine.
- ¹[35. Refusal to appear before a Resurvey Medical Board. In case a pensioner who has been asked under nay regulation or order to appear before a resurvey medical board, for re-assessment of his disability, refuses to do so, the disability element or his pension shall be suspended from the date of such refusal. If, however, the pensioner has rendered less than five years qualifying service the disability pension as a whole shall be suspended.]

- **36**. **Officers suffering from tuberculosis.** -(1) Where an officer who was suffering from pulmonary tuberculosis attributable to or aggravated by service and who on completion of leave rejoined duty having been found fit for retention in service is retired therefrom on account of a relapse of the disability within a period of five years form the date of rejoining, he shall be eligible for a disability element appropriate to the degree of disablement as accepted on the date he was found medically fir for retention in service.
- (2) The grant of a disability element under sub-regulation (1) to an officer shall be in addition to the service element of disability pension which would have been admissible to him if he had been invalided on the date immediately prior to the date of rejoining duty or, the service pension based on the total length of qualifying service rendered up to the date of retirement, whichever is greater:

Provided that if he is retired from service on account of the relapse of the disability after a period of five years form the date of rejoining, the disability pension admissible shall be regulated by these Regulations.

37. **Qualifying service.** – All service which qualifies for service pension shall also qualify for the service element of disability pension.

Explanation. – Service rendered in aid of the civil power shall be treated as service in the Indian Navy for the purpose of disability pension and gratuity.

38. **Rank for assessment of service element.** – The service element of disability pension shall be assessed on the substantive rank held by the officer on the date of his retirement from service on account of a disability.

Provided that, in the case of an officer of the general list, the service element shall not be assessed on a rank lower than that of a Lieutenant:

Provided further that in a case where that disability arises on or before the 31st May,1963, the service element may be assessed on the paid acting rank held by the officer on any one of the dates specified below which is most favourable to him, namely:-

- (a) the date of his retirement from service; or
- (b) the date on which he sustained the wound or injury or was first removed from duty on account of disease causing his disablement; or
- (c) if he rendered further service and suffered aggravation of the disability during and as a result of such service, the date of the later removal from duty on account of the disability.
- **39**. **Amount of disability pension.** (1) The service element of disability pension shall be assessed as follows, namely:-
- (a) if the qualifying service of the officer it twenty years or more, the service element shall be equal to the service pension admissible to him.
- (b) if the qualifying service is less than twenty years, the service element shall be assessed by making deductions from the service pension which would have been

admissible to him on his retirement with twenty years qualifying service, such deduction being made in the manner, and at double the rate, specified in regulation 23 for each year or part of a year by which the qualifying service falls short of twenty years.

Explanation. – In the case of a late entrant, this sub-regulation shall apply subject to the modification that references to twenty years shall be taken as references to fifteen years.

(2) The disability element of disability pension shall be assessed in a accordance with the Table below and shall be granted from the date from which it is admissible or, where there has been a previous grant, from the date of expiry of the previous grant and shall be available for the duration of the disability at that degree as advised by the medical board or the service medical authority.

TABLE

Rank mensem	Rate of disability element per			
mensem	Officers of General List	Officers of the Branch list		
(1)	(2)	(3)		
	Rs.np.	Rs.np.		
100	150	125.00		
90	135	112.50		
80	120	100.00		
70	105	87.50		
60	90	75.00		
50	75	62.50		
40	60	50.00		
30	45	37.50		
20	30	25.00		

[40. Period for grant of disability pension when the invaliding disability is incapable to improvement. (1) If the disability is certified on the basis of invaliding or a resurvey medical board, to be incapable of improvement, disability pension shall be granted for a period of ten years in the first instance. During this period the pensioner will have a right to claim re-assessment of his pension on the basis of aggravation, if any. Where the pension is modified as a result of re-assessment, the pension shall again be granted for a period of ten years from the date of the revised award provided

the disability is still regarded as incapable of improvement. Each successive assessment at a higher or lower level will be for a period of ten years during which the pensioner will be given one opportunity to have his pension re-assessed on the basis of further aggravation.

- (2) When the percentage of disablement has remained unmodified for ten years, the pensioner shall be brought before a re-survey medical board at the end of then years and in the event of the disability still being regarded by the pension sanctioning authority as incapable of improvement; his pension shall be sanctioned for life. Thereafter, no revision of pension will be admissible.
- (3) In case where the invaliding disability is loss of limb(s), total loss of sight, loss if one eye amputation etc., and where the question of improvement or worsening of its physical condition does not arise the award shall be sanctioned for lift.
- **"40-A Period of grant of disability pension when the invaliding disability is capable of improvement.** When the disability is accepted as capable of improvement, the period of an award calculated with reference to the date of the medical board shall not exceed one year. When the disability is accepted as aggravated by naval service, the duration of the disability element shall be determined with due regard to the provisions contained in Appendix V.]
- **41**. **Duration of service element.** The service element of disability pension shall be payable –
- (a) In the case of an officer who has completed five years qualifying service, for life, and
- (b) In other case, for so long only as the accepted degree of disablement is not less than 20 percent.
- **42**. **Find gratuity.** (1) In the case of an officer whose disablement is finally assessed at less than 20 percent, and who has less than five years qualifying service a final gratuity shall be paid to him –
- (a) if he is a general list officer, at the rate of Rs 1000 for each years of qualifying service; or
- (b) if he is a branch list officer, at the rate of one month's pay for each year of qualifying service.
- (2) the provisions of regulations 31 and 37 relating of disability pension shall apply to final gratuity under this regulation.
- **43**. **Determination of nature etc. of disability.** All questions regarding the nature of the disability, the assessment of its degree and its attributability to or aggravation by service shall be determined in accordance with the provisions of Appendix F.
- **44**. **Constant Attendant Allowance.** (1) Subject to the conditions specified in subregulation (2), an officer who has been granted a disability pension for hundred percent, disablement may also be granted a constant attendant allowance at the rate of Rupees forty per mensem in the case of an officer of the general list and of Rupees thirty per mensem in the case of an officer of the branch list:

Provided that no allowance shall be payable for any period during which the pensioner is an inmate or in-patient in a Government institution or hospital.

- (2) The conditions referred to in sub-regulation (1) are
 - (a) that the disablement shall be such that in the opinion of the invaliding or resurvey medical board, the services of a constant attendant are required for not less than three months;
 - (b) that the officer has no relative to look after him properly;
 - (c) that an attendant is actually employed.
- (3) The allowance may be granted to an officer who has been granted a reduced rate of pension under regulation 31, provided that the other conditions for the grant of the allowances are fulfilled.
- (4) the payment of the allowances shall be made in accordance with the provisions of Appendix VI to these regulations.
- ¹[44-A. Admissibility of disability pension to a disabled Pensioner re-employed without disclosing his invalidation. A pensioner, who on his re-employment in the Navy, does not disclose that he was previously retired from service with the Armed Forces for medical unfitness, shall be debarred from the date of his re-employment from any disability pension admissible to him in respect of his previous service with the Armed Forces. If his re-employment is terminated of the re-employment, he is brought a medical board, his claim for a disability pension after the termination of re-employment will be submitted for orders of the Central Government Such orders will duly take into consideration the effect of his employment in the Navy in aggravating a previous disability or introducing a new one.]

Section 5 – Family Pension

- **45**. **Kinds of family pension.** (1) A family pension may be granted to the members of the family of a deceased officer in the circumstances, at the rates and subject to the conditions hereinafter specified.
 - (2) The different kinds of family pension admissible under this regulation are
 - (a) Pension to the widow, which may be ordinary or special;
 - (b) gratuity to the window;
 - (c) children's allowance, which may be special or ordinary;
 - (d) education's allowance for children;
 - (e) dependents pension.

46. **Officers who became non-effective.** - A special family pension shall be admissible in the case of an officer who held a permanent commission and who became non-effective the period from the 27the October, 1947 to the 31st May, 1953, both days inclusive, if the cause of his death is attributable to or aggravated by service;

Provided that the pensions shall be granted from the 1st June, 1953, or the date from which it became admissible, whichever is later;

Provided further that the beneficiary was alive on the 28th December, 1954.

- **47**. **General condition of admissibility.** A family pension shall not be claimed as of right; nor shall it be granted when the applicant is, in the opinion of the Central Government, unworthy of the grant or unless the officer's service has been such as to justify the grant.
- **48**. **Reduction of family pension in certain cases.** (a) The amount of family pension and the children's allowance admissible under these regulations shall, if the applicant is in receipt of any other pension or allowance on account of the service of the deceased officer, whether in the Indian Navy or in any other service capacity, be reduced to the extent of such other pension or allowance.
- (b) A pension admissible under these regulations shall remain unaffected by any pension granted under Central or any State Extraordinary Pension Rules.
- **49**. **Serious negligence or misconduct.** If the death of an officer is wholly or partly due to his serious negligence or misconduct, the special family pension otherwise admissible may be reduced by the competent authority to such extent as may appear to the authority to be reasonable in the circumstances of the case:

Provided that no reduction in special family pension or children's allowance shall be made where a family gratuity is refused on grounds of serious negligence or misconduct.

- **50**. **Special family pension.** Where the death of an officer was due to or hastened by a wound, injury or disease which was attributable to service or was due to aggravation by service of a wound, injury or disease which existed before or arose during service, and in the case of death after retirement, if the officer had retired otherwise than voluntarily, the members of the family of the officer may be granted special family pension as follows, namely:-
- (a) a special pension to the widow, if-
- (i) the officer married before joining service or while on the active list and before he received the wound or injury or before he was removed from duty on account of disease;
- (ii) in the case of death due to a disease the officer survived the marriage by at least a year unless it can be shown that he was manifestly in good health at the time of marriage;
- (iii) the widow was not separated from her husband at the time of his death;

- (b) a special children's allowance to the legitimate children of the deceased officer below 18 years of age if the conditions in clause (a) are fulfilled;
- (c) in the absence of the widow and children eligible for the pension or allowance, a special dependents pension to the parents, if the parents were largely dependent on the officer at the time of his death or the father is death or, if living, is incapable of self support through age or infirmity and in every case, the pecuniary and other circumstances of the parent or parents are such as in the opinion of the Central Government justify the grant;

¹[Explanation. – The widowed mother of an officer who remarries during the life-time of the officer but becomes a widow again before his death may be granted an award of dependent's pension, if otherwise admissible. For the purpose of determining the pecuniary circumstances of such widowed mother, resources, if any available to her from her second husband, shall also be taken into account.]

(d) in the absence of any of the above relations so eligible, a special dependents pension to the brothers and sisters. If the brothers and sisters were largely dependent on the office at the time of his death and their pecuniary and other circumstances are such as in the opinion of the Central Government, justify the grant.

Explanation. – The widowed mother of an officer who remarries during the life-time of the officer but becomes a widow again before his death, may be granted an award of dependent's pension, if otherwise admissible. For the purpose of pecuniary circumstances, resources, if any available to the widow from her second husband, will also be taken in amount.]

- **51**. **Gratuity to widow.** (1) Where the death of an officer occurred in any of the circumstances specified in sub-regulation (2), the widow of the officer, if she was not separated from her husband at the time of his death, may, in addition to the pension to which she may be eligible under regulation 50, be granted a gratuity at the appropriate rate specified in sub-regulation (3).
- (2) This regulation applies to a case where an officer:-
- (a) is killed in action or dies of wounds sustained in action, or
- (b) without serious negligence or misconduct on his part-
 - (i) is killed while on flying duty or parachute jumping duties in a service aircraft or while being carried on duty in a service aircraft, under proper authority, or dies of injuries sustained in such circumstances, or
 - (ii) though not serving in an operational area, dies of a cause attributable to circumstances which, in the opinion of the Central Government, are similar to those encountered on filed service or in operations; or
- (c) suffers a violent death while employed in aid of the civil powers Explanation. An officer employed on the work of disposal by demolition, burning, burial breakdown or dumping of unserviceable stocks of explosives shall be deemed to be on field or

operational service for the purpose of eligibility of the widow to death gratuity under clause (b) (ii).

(3) The rates of gratuity under this regulation shall be as follows:-

Rank of officer	Gratuity
	Rs.
(i) General list officers:	2,000
Sub-Lieutenant	2,670
Lieutenant	4,000
Lieutenant Commander	6,000
Commander	8,000
Captain (less than 5 years in the rank)	10,670
Captain (5years or over in the rank)	
Rear Admiral	13,000
Vice Admiral	14,500
Admiral	16,000
(ii) Branch List Officers	1,000

52. **Education allowance**. – (1) Where the death of an officer occurred in the circumstances specified in regulation 50 and the officer is survived by a legitimate child or legitimate children eligible for children's allowance under that regulation the Central Government may if, in their opinion, the pecuniary and other circumstances of the case so justify, grant an education allowances to the child or, as the case may be, to each of the children at the rates specified in sub-regulation(2):

Provided that the education allowance under this regulation shall be payable irrespective of whether the widow was or was not separated from her husband at the time of the officer's death and shall be admissible only to children above 5 years of age.

- (2) The education allowance shall be granted.-
- (a) where the deceased officer was on the branch list, at a rate not exceeding Rs. 360 per annum per child;
- (b) in other cases, at a rate not exceeding Rs. 480 per annum per child.
- 53. Ordinary family pension and children's allowances when admissible. (1) An ordinary family pension to the widow of an officer who, while on the active list or on the retired list, dies on account of causes neither attributable to nor aggravated by service and a children's allowance to the officer's legitimate children under eighteen years of age may be granted if —
- (i) The officer married before joining the service or while on the active list and before retirement;
- (ii) The officer was not over fifty years of age at the time of his marriage;

¹[Explanation. – The provisions of sub-clause (i) of clause (b) of sub-regulation (2) shall also apply to flights in civil or chartered aircraft.]

- (iii) The officer was not more than twenty five years older than his marriage;
- (iv) The officer survived his marriage by at least one year, unless it can be shown that he was manifestly in good health at the time of his marriage and that his death due to a disease or injury resulting from causes not within his control;
- (v) The officer, being liable to service, had not been excused at his request, from serving, after being officially warned that his widow would thereby forefeet all claim to pension.
- (vi) The officer did not retire with a gratuity;
- (vii) The officer had not less than the following periods of service qualifying for pension as a commissioned officer-
 - (a) if he died whilst on the active list or after compulsory retirement on account of age or if he retired on account of ill health rendering him permanently unfit for further service ten years.
 - (b) if he died after having retired voluntary or for inefficiency or in disreputable circumstances twenty years;

and

(viii) The widow was not separated from her husband at the time of his death:

Provided that where an officer who had been promoted from the lower deck had rendered qualifying service for a period less that that prescribed in clause)vii), the Central Government may, if the officer had rendered a total service as officer and as sailor for 10 years or, as the case may be, 20 years, grant a pension or an allowance or both under this regulation at such rate as they consider reasonable.

1[*****] – Omitted by S.R.O. 159, dated 9th February, 1969.

- **54**. **Continuance of children's allowance, and education allowance after 18 years**. Not withstanding anything contained in regulations 50,52 and 64, the children's allowance, whether special or ordinary and the education allowance to children may at the discretion of the Central Government be granted to a child over 18 years of age or be continued beyond the age of 18 years in the following circumstances, namely;-
 - (a) in the case of all allowances, if the child is being educated at a secondary school, a technical or a university; and
 - (b) in the case of children's allowances special or ordinary, also if the child is an apprentice receiving not more than a normal wage or if the child is incapable of self-support by reason of mental or physical infirmity which arose it attained the age of eighteen years and is in distressed circumstances.
- **[55. Definition of the term legitimate children**. For the purpose of family pension, the term "legitimate children" shall include "validly adopted children."]
- **56.** Exception in cases of separation of widow from her husband at the time of his death. (1) the Central Government may at their discretion and subject to such conditions as they may determine grant a pension or gratuity or both to a widow who, by

reason only of her having been separated from her husband at the time of his death, is not eligible for it under the regulation.

- (2) When the widow is not granted a pension for the reason that she was separated from her husband at the time of his death, an allowance to the legitimate children under eighteen years of age may be granted at such rate within the scales (including scales for motherless children) laid down in these regulations as the Central Government may deem proper in the circumstance of the case.
- **57. Pensions of a widow who dies before establishing her claim**. if the claim of a widow to a pension fails, through her negligence or omission to be established before her death, the amount of person to which she would have been entitled, if living, shall not be allowed to her representative.
- **58.** Rank on which pension is assessed. (1) Except as provided in subregulation (2), family pension and gratuity to a widow and dependent's pension shall be assessed on the substantive rank held by an officer on the date of his death if the officer died whilst on the active list or on the date of retirement if death occurred after retirement:

Provided that -

- (i) The pension to the widow shall be assessed on the rank next below that in which an officer retired, in cases where an officer retired voluntarily or was compulsorily retired on account of misconduct or inefficiency before completing one years' service in the rank in which he retired;
- 2[(ia) Ordinary family pension shall be assessed on the paid acting rank provided the acting had been held continuously for not less than two years on the date of death.
- (ib) If the acting rank is held for less than two years, no benefit thereof shall be admissible.
- (ic) Where an officer at the time of his death was holding an acting rank more than one step higher than the substantive rank, the benefit of acting rank shall be assessed on the highest acting rank held for a least two years.
- (id) If service in the highest rank is less than two years, it will be treated on par with service in the next lower rank.
- (ie) If an officer reverts to his substantive rank under the acting promotion rules either on account of his proceeding on furlough or being on sick leave for more than six months, the period of such reversion, though not counting as services in the paid acting rank, shall not constitute a break in that acting rank.
- (ii) The widow shall be allowed pension attached to any rank which was posthumously conferred on her husband under the normal promotion rules;
- (iii) The central Government may, in any other case of posthumous conferment of a higher rank, order the pension to be assessed on that rank;

Explanation. – Any higher rank attained by the retired officer during re-employment shall not be taken into account for ordinary family pension.

- (2) Paid acting rank held by an officer on any of the following dates whichever is not most favorable shall be taken into account for the purpose of assessment of special family pension and gratuity to the widow and dependents pensions to parents, brothers and sisters, namely;-
- (i) the date of death, if death occurs in service, or the date of invaliding if death takes place after invaliding; or
- (ii) the date on which the officer sustained would or injury or was first removed from duty on account of a disease causing death; or
- (iv) if he rendered further service and suffered aggravation of the disability during and as a result of such service, the date of his later removal from duty on account of the disability:

¹[****] – Ins. By S.R.O. 146, dated 26th May, 1973.

²[58A. When ordinary family pension is assessed on paid acting rank, ordinary family pension shall be assessed on the paid acting rank provided the acting rank had been held continuously for not less than two years on the date of death. If the acting rank is held for less than two years, no benefit thereof shall be admissible. Where an officer at the time of death was holding an acting rank more than one step higher than the substantive rank, the benefit of acting rank shall be assessed on the highest acting rank held for least two years. If service in the highest ran is less than two years, it shall be treated on par with service in the next lower rank. If an officer reverts to his substantive rank under the acting promotion rules either on account of his proceeding on furlough or being on sick leave for more than six months, the period of such reversion though not counting as service in the paid acting rank will not constitute a break in that acting rank provided he was appointed to the higher paid acting rank at the end of furlough or sick leave, as the case may be, or if he died during such leave, the period of two years paid service in that rank shall be deemed to include the period of furlough or sick leave so that the deceased is eligible for the benefit referred to above.]

- **59.** Rank for purposes of special family pension in respect of an officer suffering from pulmonary tuberculosis but retained in service. (1) except as provided in sub-regulations (2) and (3), special family pension in respect of an officer suffering from pulmonary tuberculosis attributable to or aggravated by service in the Indian navy who on the expiry of leave granted to him had rejoined duty having been found fit for retention in service shall be assessed on the substantive rank held by him immediately prior to the date of rejoining duty if he died as a result of a relapse of the disability within five years from that date.
- (2) Paid acting rank held by such an officer on any of the following dates, whichever is the most favorable, shall be taken into account for the purpose of assessment of special family pension:-

- (i) the date immediately preceding the date of resumption of duty; or
- (ii) the date on which the officer was first removed from duty on account of pulmonary tuberculosis; or
- (iii) if he rendered further service, and suffered aggravation of the disability during and as a result of such service, the date of his later removal from duty on account of the disability:

- (3) If death occurs as a result of relapse of the disability aftr a period of five years from the date of rejoining, the rank assessment of special family pensionary awards shall be determined in accordance with regulation 58.
- **60.** Rates of Special family pension. The rates of special family pension shall be as under:-

(a) Special family pension

Rank of officer	Special family pension		
(i) Officers other than those of the	Rs. Per mensem		
Branch list			
Sub-Lieutenant	150		
Lieutenant	160		
Lieutenant Commander	180		
Commander	220		
Captain (less than 5 years in the rank)	240		
Captain (5years or over in the rank)	260		
Rear Admiral	300		
Vice Admiral	350		
Admiral	400		
(II) Officers of the branch list	112.00per mensem		

(b) Children's allowance (Special)

Officers other than those of Branch list

Officer of the Branch List

If motherless – Rs 600 per annum per child

Rs. 450 per annum per child

Otherwise – Rs 360 per annum per child

Rs. 270 per annum per child

Explanation - Children's allowance at motherless' rate may be granted is cases where the child is in the legal custody of a person other that its mother or step mother, and is being maintained by such a person.

(c) Dependants pension

¹[****] – Omitted by S.R.O. 309, dated 5th September, 1974.

At the discretion of the central government depending on the circumstances the case as may appear to the Central Government to be relevant to the case and subject conditions as they may prescribe, the maximum rate shall be

(i) Parents

Rank of officer	Rate of pension per mensem for two parents		
(A) Officers other than those of the	Rs. Per mensem		
Branch list			
Sub-Lieutenant	112.50		
Lieutenant	120.00		
Lieutenant Commander	135.00		
Commander	165.00		
Captain (less than 5 years in the rank)	180.00		
Captain (5years or over in the rank)	195.00		
Rear Admiral	225.00		
Vice Admiral	262.00		
Admiral	300.00		
(B) Officers Branch List Officers	84.00		

(ii) Brothers and Sisters

Rupees thirty per mensem for each in the case of an officer other than that of the Branch list and Rupees twenty – two and naye Paise fifty per mensem in the case of officer of the Branch List subject to the following further maximum in cases where an award is made to more than one brother or sister.

Rank of officer	Maximum rate of pension per mensem		
A Officers other than those of the	Rs. Per mensem		
Branch list			
Sub-Lieutenant	75		
Lieutenant	80		
Lieutenant Commander	90		
Commander	110		
Captain (less than 5 years in the rank)	120		
Captain (5years or over in the rank)	130		
Rear Admiral	150		
Vice Admiral	175		
Admiral	200		
B Officers of the Branch List	56		

61. Rates of ordinary pension and children's allowance. – (1) Ordinary family pension shall be half the rate of special family pension laid down for the appropriate rank in regulation 60 (a).

(2)	the rates of	f children's a	allowance	(ordinary)) are as und	ler:-
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Officers other than those of the Branch List	Officers of the Branch list
(i) If motherless – Rs 400 per annum per child (ii) Otherwise- Rs.240 per annum per child	Rs. 300 per annum per child Rs. 180 per annum per child

.....

Explanation – Children's allowance at 'motherless' rate may also be granted in cases where the child is in the legal custody of a person other than its mother, or step mother and is being maintained by such a person.

- (3) if the deceased officer was placed on the retired list on account of inefficiency or in discreditable circumstances and was granted a reduced pension, the ordinary family pension to the widow shall be reduced by half the percentage by which the officer's service pension was reduced.
- **62. Division of family pension**. (1) if an officer leaves behind two or more widows who are eligible for special family pension or gratuity or an ordinary family pension, the pension or gratuity may, by order of the Central government, be divided amongst them.
- (2) If in a case where a family pension has been divided, one of the recipients dies or is disqualified, the share of the recipient may, in the circumstances of the case as may appear relevant of the Central Government, be paid to the other recipient or if there is more than one recipient, divided amongst them.
- **63. When payment of widow's pension ceases**. (1) Ordinary or special family pensions granted to the widow of a deceased officer shall be discontinued.
 - (i) If she proves unworthy of it; or
 - (ii) If she remarries;
- (2) in the case of remarriage pension shall cease from the date following that the remarriage and in other cases, from such date as the Central Government may decide.
- ¹[64. When payment of children's allowances ceases. the payment of ordinary special children's allowance shall cease
 - (i) when the child attains the age of eighteen
 - (ii) at the expiration of the year commencing with April in which the child if a boy, is otherwise provided for or if a daughter, marries, whichever is earlier.]
- **65. When payment of parent's pension ceases**. A special pension which may be granted to the parent or parents of a deceased officer shall be discontinued.
- (i) in the case of female parent who remarries, from the date of remarriage or

- (ii) if the pecuniary circumstances of the parent or parents become such as, in the opinion of the Central government, not to justify the continuance of the pension.
- **66.** When payment of brothers and sisters pension ceases. Payment of special pension grated to the brothers and sisters of deceased officers shall ceases under the conditions laid down for the cessation of ordinary rate of children's allowance in regulation 64. It may be continued after the age of eighteen years under the same conditions as for children if they are incapable of self-support by reason of a mental or physical infirmity.
- **67. Restoration of pension**. the family pension (ordinary or special) of a widow, which was discontinued on her remarriage may be restored in the event of her again becoming a widow2 [or on such marriage being annulled by divorce or desertion by the second husband], if she is otherwise qualified and if her pecuniary circumstances are such as, in the opinion of the Central Government, to justify restoration of the pension, or if, on the death of her second husband she becomes eligible for a pension under these regulations at a different rate, she may be permitted to choose either of the two pensions.

Chapter III

SAILORS

SECTION I

General

- **68. Application**. Unless otherwise provided, the regulations in this chapter shall apply to sailors on continuous service terms.
- **69. Sailors dismissed or discharged**. (1) A sailor, who is dismissed under the Act is ineligible for pension or gratuity in respect of the service rendered by him before his dismissal.
- ¹[Provided that the Central Government may, where it is satisfied that the exceptional circumstances of the case justify it, grant service pension or gratuity, at a rate not exceeding that for which the sailor would have been eligible had he been discharged on the date of his dismissal.]
- (2) Save as otherwise expressly provided, a sailor who is discharged under the Act and regulations made thereunder remains eligible for pension or gratuity under these regulations.
- **70.** Officer cadets and midshipmen. A sailor shall continue to be entitled to pensionary benefits as a sailor while he is an officer cadet or a midshipman.
- **71. Only one pension is admissible**. Save as otherwise expressly provided, no person may draw more than one pension under this chapter, and in the case of any

person who becomes eligible for more than one pension, the lessee pension shall lapse.

- **72. Sailors invalided on account of leprosy**. A sailor who is invalided on account of leprosy and is not otherwise entitled to a pension or gratuity under this chapter may be granted such amount as the competent authority may decide not exceeding the minimum amount of gratuity admissible under these Regulations.
- **73.** Sailors invalided on account of indulgence in drugs or drink. A sailor invalided in consequence of any disorder (including insanity) resulting from indulgence in drugs or drink shall, unless such indulgence was for reasons beyond his control, be ineligible for pension irrespective of length of service, but may in the circumstance of the case to be considered by the competent authority, be granted –
- (i) if he has rendered sufficient qualifying service to earn a service pension, the whole or part of the gratuity admissible under regulation 89.
- (ii) if he has rendered sufficient qualifying service to earn a service gratuity only, the whole or part of the gratuity normally admissible according to the length of qualifying service under regulation 89.
- **74.** Sailors who aggravate or retard the cure of a disability. A sailor who intentionally aggravates his disability or retards its cure shall, on being discharged as medically unfit for further service on account of such disability, be ineligible for any pension or gratuity.
- **75**. ²[***] Omitted by S.R.O. 139, dated 31st May, 1982.
- **76.** Pensioners re-employed in the Defence Services in an emergency. (1) Pensioners re-employed on mobilization in a naval or civil capacity in the defence Services shall receive pension in addition to pay in the re-employed post.
- (2) Pensioners who are re-employed in a naval or civil capacity in the defence Services, in other emergencies in which the re-employment of a large number of pensioners is necessary may, at the discretion of the Central Government, be allowed the same benefit.
- (3) Re-employed service under this regulation shall not count for pensions or for gratuity.

Explanation. – the provisions of this regulation also apply to Naval pensioners reemployed in the Army and Air Forces.

77. Pensioners re-employed in a service capacity otherwise than in an emergency. – (1) Where a pensioner is re-enrolled or is re-employed in an appointment the incumbent of which is normally required to be enrolled under the Act, the pension shall be held in abeyance, but the re-employed service shall also count for pension, if any, under the rules governing the re-employment. On release from re-employment either the pension which was held in abeyance or any higher pension earned by virtue of further service shall be payable.

(2) Where a pensioner is not re-enrolled or is re-employed in an appointment which does not require him to be enrolled, the pension shall be admissible in addition to the pay of the appointment. The re-employed service shall not count for pension or for gratuity.

Explanation ¹[1] – the provisions of this regulations also apply to Naval pensioners reengaged in Army and Air Forces.

Explanation 2.- An ex-reservist who had drawn a gratuity in lieu of reservists pension, will for the purpose of sub-regulation (1), be treated as if he was pensioner in such a case, the grant of an enhanced pension if otherwise admissible will be subject to the recovery of the difference between the gratuity and the pension (including temporary increase and ad-hoc increase at the prevalent rates, if any), which he would have drawn from the date of his discharge to the date of his re-employment. The recovery due will be made within a period of three years from the date of his re-employment of re-enrolment in not more than thirty six instalment from his pay. The first installment shall be payable within three months from the date of re-employment or re-enrolment.

SECTION 2

SERVICES PENSION AND GRATUITY

- **78. Minimum qualifying service for pension**. Unless otherwise provided, the minimum service which qualifies for service pensions is fifteen years.
- **79. Service qualifying for pension and gratuity**. (1) All service from the date of enrolment or advancement to the rank of ordinary seaman or equivalent to the date of discharge shall qualify for pension or gratuity with the exception of –
- (i) any period of service on a temporary establishment or for which a special rate of pay is granted without pensionary benefits;
- (ii) any period of service rendered before reaching the age of seventeen years.
- (iii) any period of service rendered after the date on which the proceedings of the medical board found the individual unfit for service were countersigned by the Director of Medical Services (Navy);
- (iv) any period of unauthorized absence for which pay and allowances have not been allowed;

Explanation – Mulcts of pay and allowances awarded for absence without leave under the Act do not amount to disallowances for the purpose of this clause;

- (v) Any period of absence without leave which is regularized as extraordinary leave without pay and allowance.
- (vi) Any period intervening between the date of dismissal/ discharge/ release and that of its cancellation which is regularized as extraordinary leave without pay and allowances;
- (vii) Any period of absence as prisoner of war unless pay and allowances are admitted for the period of absence.

- (viii) Unless the Central Government, by order, otherwise directs, any period of detention in civil custody before being sentenced to imprisonment or fine;
- (ix) Any period of imprisonment under the sentence of a civil court or of a court material, and
- (x) Any period of absence without leave, as also any period intervening between the date of dismissal/ discharge/ release and that of its cancellation to the extent it is regularized as extraordinary leave without pay and allowance.
- **80.** Loss of benefit of service for certain offences and its restoration. A person who has been convicted by court martial or summarily of an offence of –
- (i) desertion under section 49 of the Act, or
- (ii) fraudulent entry under section 70 of the Act, shall lose the benefit of the whole of his prior service for purposes of pension or gratuity:

Provided that if such person has not been dismissed from service, he shall, on completion of any consecutive period of three years of further service in the Navy or in the reserve or in both with very good conduct, be eligible to reckon the prior service towards pension or gratuity.

- **81.** Condonation of an interruption of service. In the case of a person to whom an authority subordinate to the Central Government can sanction the pension, the competent authority may, upon such conditions as it may think fit to impose, condone interruption of service as follows, namely;
- (i) when the proposed pension exceeds rupees twenty-five per mensem, interruptions not exceeding a total period of twelve months.
- (ii) when the proposal pension is rupees twenty-give per mensem or less, all interruptions what ever their duration.
- **82.** Condonation of deficiency, in service for eligibility to service reservist pension. Expert in the case of a sailor –
- (a) who is discharged at his own request, or
- (b) who is eligible for special pension or gratuity under regulation 95, or
- (c) who is invalided with less than fifteen years' service, deficiency in the service qualifying for service pension or reservist pension on gratuity may be condoned by competent authority up to six months in each case.
- **83.** Counting of former service for pension and gratuity. (1) In the case of sailors who have to their credit former service of the nature specified in column 2 of the table below and who had not been dismissed from their former service, a competent authority may, if they are re-employed, permit them to count their former service towards pension and gratuity to the extent specified in column 3 of that table, subject to the fulfilment of the conditions specified in column 4 thereof.

Explanation. – Sailors who were in re-employment on the date of coming into force of these Regulations shall continue to be entitled to the benefit of counting of former service subject to the fulfilment of the conditions attached there to under the regulations and under the regulations and orders applicable immediately before the above date.

TABLE

Serial No	Description of former	Extent to which former service qualifies for pension	Conditions to be fulfilled	
	service	of gratuity		
(1)	(2)	(3)	(4)	
Service as continuous service sailor		Qualifies for pension or gratuity in full	(a) If discharged from former service voluntarily or on invaliding – conditions 1,2,3 (b) If discharged from former service on public grounds such as reorganization or reduction in ship/ Establishment Conditions 1 and 3 (c) If discharged from former service on war engagement or reduction of establishment or demobilization; conditions 1 and 3	
2. Service as special service sailors.		(a) For service pension or gratuity All qualifying service as a Special Sailor in full and qualifying service in the reserve to the extent authorized under specific Government orders.	(a) (i) If discharged from former service voluntarily or on invaliding; and (ii) either, re-enrolled as Special Service Sailor within three years of the discharge. (iii) Or, if after leaving service as Special Services Sailor is transferred to the Reserve without a break and re-enrolled within five years of date of transfer to the reserve-Conditions 1,2 and 3. (b) If discharged from former service on public grounds such as re-organization or reduction in ship or establishment; and reenrolled within three or five years as the case may be — Conditions 1 and 3 Conditions 1, 2 and 3	
		(b) For reservist Pension All qualifying service as Special Services Sailor or Reserve Service in full.		
3. Service as a continuous service sailor and reserve service in the case of reservists (other than pensioner reservists) recalled to service in the Indian navy and discharged therefrom.		(a) For service pension or gratuity. Qualifying service as continuous service sailor in full and qualifying service in the reserve to the extent authorized under specific Government orders. (b) For reservist pension All qualifying service as continuous service sailor or reserve service in full.		
4. Service in the Army or Air Force.		To the extent that such service qualifies for the grant of pension or gratuity	Conditions 1,2 and 3 but Conditions 2 will not apply if it would not have applied, had the individuals been re-enrolled in the Army	

under the pension or Air Forces
Regulations for the Army
and Air force, as the case
may be.

The conditions 1,2 and 3 referred to in column 4 of the table are as follows:-

Condition 1- At the time of re-enrolment, the individual shall have declared the former service and cause of discharge therefrom and elected to count that service towards pension or gratuity. The election once made shall be final.

Condition 2 — After re-enrolment, the sailor shall have completed any consecutive period of three years' service within which his character has not been assessed at less than "Good" and he has not had a court martial conviction.

In the case of sailors transferred to the reserve before completing three years' service since re-enrolment the period of three years for the purposes of this conditions may be either wholly or partly with the reserve.

Condition 3 – the sailor shall have refunded any gratuity, other than war gratuity, received in respect of his former service within a period of three years from the date of his re-enrolment in not more than thirty – six monthly instalments from his pay. The first instalment of such refund shall be payable within three months from the date of reenrolment.

- (2) Notwithstanding anything in sub-regulation (1), in the case of a sailor invalided from service, the competent authority may waive conditions 2 and 3.
- ¹[84. Rank and group for assessment of service pension. The service pension shall be assessed on the basis of the rank actually held by an individual continuously whether in a substantive or paid acting capacity and the lowest group for which he was paid during the last ten months of his service qualifying for pension.]
- **85.** Condonation of deficiency of service in a particular rank. A competent authority may, depending on the circumstances of the case, condone a deficiency of service in a particular rank not exceeding three months, except on voluntary retirements.
- **86.** Rate of service pension. The following are the rates of service pension:-

RATES OF SERVICE PENSION – SAILORS

Rank	Completed years of services	Rates of service pension			
		Group 'A' naval Aviation Sailors of group 'A' rates of pay	Group 'B'	Group 'C'	Naval Aviation Sailors other than those on group 'A' rates of pay

(1)	(2)	(3)	(4)	(5)	(6)
1. Seaman	15	(0)	53	43	56
Class I	16		57	46	60
Or	17		61	49	63
equivalent	18		64	52	67
equivalent	19		68	55	71
	20		71	58	74
	21		75	61	78
	21		70	01	70
2. Leading	15		57	56	68
Seaman	16		61	60	73
Or	17		65	64	78
Equivalent	18		69	68	82
	19		72	71	87
	20		76	75	91
	21		80	79	96
	22		84	83	100
	23		88	86	105
	24		91	90	109
	25		95	94	114
0. D. #	4.5	7.4	70	70	
3. Petty	15	74	72	72	80
Officer/	16	79	76	76	86
Artificer,	17	84	81	81	91
Class IV/	18	89	86	86	96
Mechanician	19	94	91	91	102
Class IV	20	99	95	95	107
	21	104	100	100	112
	22		105	105	118
	23		110	110	123
	24		114	114	128
	25		119	119	134
4. Chief	15	83	83	83	99
Petty	16	88	88	88	105
Officer/	17	94	94	94	112
Artificer	18	99	99	99	118
Class III/	19	105	105	105	125
Mechanician	20	110	110	110	131
Class III	21	116	116	116	138
	22		121	121	145
	23		127	127	151
	24		132	132	158
	25		138	138	164
5. Artificer	15	96			
Class II/	16	103			
Mechanician	17	109			
Class II	18	115			
Olass II	19	122			
	20	128			
	20	120	1		

	21	135			
	22	141			
	23	147			
	24	154			
	25	160			
6. Artificer	15	102			
Class I/	16	109			
Mechanician	17	116			
Class I	18	123			
	19	130			
	20	136			
	21	143			
	22	150			
	23	157			
	24	164			
	25	170			
7.01:4	4.5	440			
7. Chief	15	116			
Artificer/	1.0	101			
Chief Mechanician	16 17	124 131			
Mechanician	18	139			
	19	147			
	20	154			
	21	162			
	22	170			
	23	178			
	24	185			
	25	193			
8. Master	15	120	95	113	
CPO	16	128	102	121	
Class II	17	136	108	129	
	18	144	114	136	
	19	152	121	144	
	20	159	127	151	
	21	167	133	159	
	22	175	140	166	
	23	183	146	174	
	24	191	152	181	
	25	199	159	189	
	26	207	165	196	
	27	215	171	204	
	28	223	178	211	
	29 30	231	184 190	219	
	30	239	190	226	
9. Master	15	131	107	125	
CPO	16	140	114	133	
Class I	17	148	121	141	

18	157	128	150	
19	166	135	168	
20	174	142	166	
21	183	149	174	
22	192	156	183	
23	201	163	191	
24	209	170	199	
25	218	178	208	
26	227	185	216	
27	235	192	224	
28	244	199	232	
29	253	206	241	·
30	261	213	249	·

- **87. Sailors transferred to the reserve**. A sailor transferred to the reserve after earning a service pension shall be granted such pension from the date of his transfer.
- **88. Minimum qualifying service for gratuity**. Unless otherwise provided, the minimum service which qualifies for service gratuity is five years.
- **89. Rate of service gratuity**. (1) Service gratuity at the rate of two- thirds of a month's pay for each completed year of qualifying service may be granted to a sailor with less than fifteen years qualifying service, who is compulsorily discharged with eligibility to gratuity or who is discharged on the ground that his services are no longer required or who is discharged otherwise than at his own request having reached the stage at which discharge may be enforced:

Provided that the competent authority may, depending on the circumstances of the case, reduce the gratuity by an amount not exceeding one fourth of the admissible

- (2) No gratuity shall be admissible to a sailor who is discharged at his own request.
- **90. Pay for assessment of service gratuity**. Pay for assessment of service gratuity shall include –
- (i) the pay last drawn (including deferred pay, if any) of the substantive rank last held.
- (ii) the good conduct pay;
- (iii) the parachute pay, if any; and
- (iv) the diving qualification retaining fee, if any.
- **91.** Reservists in receipt of service pension. (1) A reservist who is in receipt of a service pension shall continue to draw such pension in addition to the retaining fee admissible to him while he is in the reserve, or the normal pay and allowances admissible for the duration of the periodical training, as the case may be.
- (2) Services in the reserve shall not qualify for any higher pension or for gratuity.
- **92.** Reservist pension and gratuity. (1) A reservist who is not in receipt of a service pension may be granted, on completion of the prescribed naval and reserve

qualifying service of ten years each, a reservist pension of rupees eleven per mensem or a gratuity of rupees nine hundred in lieu of pension.

- (2) A reservist who is not in receipt of a service pension and whose qualifying service is less than the period of engagement but not less than fifteen years may, on completion of the period of engagement or on earlier discharge from the reserve otherwise than at his own request, be granted a reservist pension at rupees ten per mensem or a gratuity of rupees seven hundred and fifty in lieu of pension.
- (3) Where a reservist elects to receive a gratuity in lieu of pension under this regulation, the amount of gratuity shall, in no case, be less than the service gratuity that would have accrued to him under regulation 89 based on the qualifying service in the Indian Navy, had he been discharged from the active list.

Explanation. – The option to draw a gratuity in lieu of pension shall be exercised on discharge from the reserve, and the opinion once exercised shall be final; no pension or gratuity shall be paid until the option has been exercised.

- **93.** Time spent outside the limits of India, Nepal, Sikkim, Bhutan or Celyon. Time spent by a reservist as a permanent resident beyond the limits of India, Nepal, Sikkim, Bhutan or Celyon shall not reckon as service for pension or gratuity.
- **94.** Sailors prematurely transferred to the reserve. A sailor who is prematurely transferred to the reserve may be granted the reservist pension irrespective of the period of service rendered in the Indian navy, provided he has completed, on discharge the period of combined service the Indian Navy and reserve service according to the terms of his engagement and the entire service qualifies for pension.
- ¹[94.A. Terminal gratuity to individuals discharged on completion of prescribed engagement with some non-qualifying service A reservist who is discharged on completion of his prescribed engagement but who fails to qualify for a reservists pension on account of his service including some non-qualifying period which has the effect of reducing the period of his qualifying service to less than fifteen years, may be granted a terminal gratuity at the rate admissible to sailor for each completed year of active service provided he has rendered not less than five years of qualifying service.

SECTION 3

SPECIAL PENSION AND GRATUITY

- **95.** Special pensions and gratuity to sailors When admissible A special pension or gratuity may be granted at the discretion of the Central Government, to sailors who are not transferred to the reserve and are discharged in large numbers in pursuance of Government's policy –
- (i) of reducing the strength of establishment of the Indian Navy; or
- (ii) of re-organisation, which results in paying off of any ships or establishments.

- **96.** Rank for assessment of special pension. Special pension shall be assessed on the substantives rank and the group held by the sailor on the date of discharge.
- **97.** Pay for assessment of special gratuity. Pay for assessment of special gratuity shall be the same as for service gratuity under regulation 90.
- **98.** Scale of special pension and gratuity. the scales of special pension and gratuity shall be :-

Qualifying Service

Scale

A – Special pension

Fifteen years or more...

Pension at the rates specified in regulation 86.

Ten years or more but less than

The pension which bears the same ration to

Fifteen years

the minimum service pension under regulation

86, as the completed years of qualifying

service bears to fifteen.

B – Special gratuity

Five years or more but less than

Gratuity at the rate of one and one-third

Ten yerars.

Month's pay for such completed year of

Qualifying service.

Less than five years.

Gratuity equal to three month's pay.

- **99. Sailors invalided out of service**.- (1) A sailor who is invalided out of the service on account of a disability attributable to service but whose disability is assessed at less than twenty per cent, shall be granted gratuity equal to two month's pay if –
- (i) no pension or gratuity is admissible to him under any other regulation, or
- (ii) the gratuity admissible to him under any other regulation is less than the gratuity admissible under this regulation, in which case the former shall not be drawn.
- (2) Pay for assessment of gratuity under this regulation shall be same as for service gratuity under regulation 90.
- (3) The provisions of regulations 102 and 104, shall apply mutatis mutandis to the grant of gratuity under this regulations.

SECTION 4

DISABILITY PENSION

- **100.** Eligibility. Subject to the provisions hereinafter contained, the following persons shall be eligible for disability pension, namely:-
- (i) sailors on continuous service terms:
- (ii) boys and apprentices;
- (iii) reservists when called up for service or for tanning.
- **101.** Conditions for the grant of disability pension. Unless otherwise specifically provided, a disability pension may be granted to a person who is invalided from service on account of a disability which is attributable to or aggravated by service and is assessed at twenty percent, or over.

Explanation. (1) The question whether a disability is attributable to or aggravated by service shall be determined in accordance with the rules contained in Appendix V to these regulations.

Explanation. (2) Service rendered in aid of the civil power shall be treated as service in the Indian Navy for the purpose of this regulation.

¹[101.A. Individuals discharged on account of their being permanently in low medical category. – Individuals who are placed in a lower medical category (other than E') permanently and who are discharged because no alternative employment suitable to their low medical category could be provided shall be deemed to have been invalided from service for the propose of the Rules laid down in Appendix V of these Regulations.

Explanation. – The above provision shall also apply to individuals who are placed in a low medical category while on extended service and on discharge on that account before the completion of the period of their extension.

- **101.B.** Reservists discharged on account of being placed in a low medical category. (1) A reservist who is placed permanently in a lower medical category (other than E) and is discharged from the Fleet Reserve on that account will be deemed to have been invalided out of service for the purpose of the rules laid down in Appendix V of these regulations.
- (2) An individual who is found to be ineligible for the grant of disability pension shall be paid service gratuity as admissible under regulation. 89.
- **102. Serious negligence or misconduct**. If the disability of a person is wholly or partly due to his serious negligence or misconduct, the amount of disability pension otherwise admissible may be reduced by the competent authority to such an extent as may appear to the authority to be reasonable in the circumstances of the case.
- **103.** Reduction in pension when compensation for disability is paid from public revenues. If any compensation is paid from public revenues for a disability incurred in circumstances in which a disability pension is admissible index these regulations, the Central Government may reduce the amount of the pension to such extent as they consider reasonable.

- **104. Refusal to undergo medical treatment**. If a sailor suffering from a disability accepted as attributable to or aggravated by service refuses to undergo an operation, or other medical treatment, which in the opinion of the service medical authority, would cure the disability or reduce the degree of disablement, his case shall be dealt with as follows:-
- (a) if the refusal to undergo treatment or an operation is reasonable, the full disability pension normally admissible may be granted
- ¹[(b) if the refusal to undergo treatment or an operation is unreasonable. –
- The disability pension shall be withheld but (i) If the pension sanctioning authority, in consultation with the Medical Advisor the normal service pension or gratuity, if (Pension) where necessary decides that any, admissible under these regulations, an operation or medical treatment will cure or the pension or gratuity, if any admissible the disability. under regulation 110 may be granted, and the disability element or pension shall be restricted to that appropriate to the lower percentage of disablement. (ii) (i) If the pension sanctioning authority, If that lower percentage is less than twenty per cent, the normal, service pension or in consultation with the Medical Advisor (Pension) where necessary decides that gratuity, if any, admissible under these an operation or medical treatment will cure regulations or the pension or gratuity, if the disability to a lower percentage. any, admissible under regulation 110 may

Explanation. – the question whether a refusal to undergo medical treatment or an operation is reasonable or unreasonable or unreasonable shall be decided in accordance with the rules contained in Appendix VII to these regulations.

be granted.

- **105. Manifestation of disability after discharge from service**. An individual wo is discharged from service, otherwise than at his own request, with a pension or gratuity, but who, within a period of seven years from the date of discharge is found to be suffering from a disease which is accepted as attributable to service may, at the discretion of the competent authority, be granted in addition to his pension or gratuity, a disability element at the rate appropriate to the accepted degree of disablement and the substantive rank last held, with effect from such date as may be decided upon by the competent authority in the circumstances of the case.
- ²[105.A. Reassessment of the disability which is permanently below 20 per cent at the time invaliding. In cases where an individual's disability or its aggravation at the time of invaliding is permanently below pensionable degree, he may claim to be brought before a medical board of seven years from the date of his discharge. If the disability is still assessed as permanent below the pensionable degree, no claim for re-assessment shall be considered.
- **105-B. disability at the time of discharge**. (1) A sailor, who is discharged from service after he has completed that period of his engagement and is, at the time of discharge found to be suffering from a disability attributable to or aggravated by naval service may at the discretion of the competent authority be granted in addition to the

service pension admissible, a disability element as if he has been discharged on account of that disability.

- (2) The disability element of pension will be assessed on the accepted degree of disablement at the time of retirement or discharge on the basis of the rank held on the date on which they would or injury was sustained or in case of a disease on the date of the first removal from duty on account of that disease.
- (3) The provisions in sub-regulations (1) and (2) shall also apply to sailors discharged from service on completion of the period of their engagement and who have earned only a service gratuity.
- **106.** Rank for assessment of disability pension. The rank for the purpose of assessment of service and disability elements of disability pension shall be the substantive rank or higher paid acting rank, if any, held by the individual or any of the following dates whichever is the most favorable:-
- (a) the date of invaliding from service, or
- (b) the date on which he sustained the would or injury or was first removed from duty on account of a disease causing his disablement, or
- (c) if he rendered further service, and during and as a result of such service suffered aggravation of disability, the date of the later removal from duty on account of the disability.

Explanation. – In the case of an individual who on account of misconduct or inefficiency is reverted to a lower rank subsequent to the date on which the wound or injury was sustained or disability contracted, the rank for assessment of service and disability elements of disability pension shall be the rank held on the date of invaliding from service.

- **107. Amount of disability pension**. In case where the accepted degree of disablement is twenty per cent, or over, the monthly rates of disability pension consisting of service and disability elements, shall be as follows, namely.
- (1) Service element.

(a) Where the individual has rendered sufficient service to qualify for a service pension.	Service pension admissible in accordance with is rank and group last held, and length of service.
(b) Where the individual has not rendered sufficient service to qualify for service pension.	[if the disability was sustained while on flying or parachute jumping duty in an aircraft or while being carried on duty in an aircraft under proper authority the minimum service pension appropriate to his rank and group. (ii) In all other cases, that proportion of the minimum service pension appropriate to the individual's rank and group which the number of his completed yars of qualifying

service bears to fifteen but in no case less
than two-thirds of the minimum service
pension.

Provided that for the purpose of this clause, service rendered before the age of seventeen years shall be treated a qualifying service.

Explanation. The service elements shall be assessed-

- (i) In the case of ordinary seaman or equivalent, on the basis of the minimum service pension laid down for able seaman or equivalent of the same group.
- (ii) In the case of Artificers V Class on the basis of minimum service pension laid down for Leading Seaman or equivalent in Group b.
- (iii) In the case of Artificer acting IV Class, on the basis of the minimum service pension laid down for Group A.

¹[TABLE

Rank	Disability element as for								
	20% Rs p.m.	30% Rs p.m.	40% Rs p.m.	50% Rs p.m.	60% Rs p.m.	70% Rs p.m.	80% Rs p.m.	90% Rs p.m.	100% Rs p.m.
Master Chief Petty Officers granted Hony Commissions as Sub-Lieutenant	28.50	42.75	57.00	71.25	85.50	99.75	114.00	128.25	142.50
Master Chief Petty Officers Class I	21.00	31.50	42.00	52.50	63.00	73.50	84.00	94.50	105.00
Master Chief Petty Officers Class II	18.00	27.00	36.00	45.00	54.00	63.00	72.00	81.00	90.00
Chief Artificer/ Chief mechanician	18.00	27.00	36.00	45.00	54.00	63.00	72.00	81.00	90.00
Artificer/ mechanician Class I, II and III and	13.00	19.0	26.00	32.50	39.00	45.50	52.00	58.50	65.00
Chief Petty Officers Artificer/ Mechanician Class IV and below and	9.60	14.40	19.20	24.00	28.80	33.60	38.40	43.20	48.00
Petty Officers Leading Seamen and equivalent	8.00	12.00	16.00	20.00	24.00	28.00	32.00	36.00	40.00
Able Seaman and equivalent and below.	7.00	10.50	14.00	17.50	21.00	24.50	28.00	31.50	35.00

In the case of a re-employed pensioner who was in receipt of pension in addition to pay and allowance under regulation 76 or regulation 77 only disability element will be admissible in addition to service pension already in issue.

108. Boys and apprentices. – The rate of disability pension for boys and apprentices appropriate to the accepted degree of disablement shall be as follows:-

20%	30%	40%	50%	60%	70%	80%	90%	100%
Rs nP.								
Per								
mensem								
15	17.50	20	22.50	25	27.50	30	32.50	35

- ¹[109. Period of grant of disability pension when the invaliding disability is incapable of improvement. (1) If the disability is accepted as attributable to or aggravated by naval service and is certified on the basis of an invaliding or a re-survey medical board to be incapable of improvement disability pension may be granted for a period of ten years in the first instance. During this period, the pensioner will have a right to claim reassessment of his pension on the basis of aggravation, if any, where pension is modified as a result of re-assessment, the pension may again be granted for a period of ten years from the date of the revised award, provided the disability is still regarded as incapable of improvement. Each successive assessment at higher or lower rate will be for a period of ten years during which the pensioner will be given one opportunity to have his pension re-assessed on the basis of further aggravation.
- (2) When the percentage of disablement has remained unmodified for a period of ten years, the pensioner shall be brought before a resurvey medical board and in the event of the disability still being regarded by the pension sanctioning authority as incapable of improvement his pension may be sanctioned for life. Thereafter no review of pension will be admissible.
- (3) In cases where the invaliding disability is loss of limbs(s) total loss of sight, loss of one year, amputation, etc., and when the question of improvement/ worsening of its physical condition does not arise, the award shall be sanctioned for life.
- ¹[109-A. Period of grant of disability pension when disability in capable of improvement. − (1) If the disability is accepted as attributable to naval service but regarded as capable of improvement, an award may normally be made for a period of three years from the date from which a disability pension is admissible or in a case where a disability pension was an issue for a specific period, from the date of expiry of the previous award:

Provided that in cases where the duration of the disability at the accepted degree of disablement is considered to be less than three years, the period of an award calculated with reference to the date of the last medical board shall not exceed the period of duration of the disability at that degree.

- (2) An award may, however, be made in any individual case for such longer or shorter period as may be prescribed by the Central Government either generally or in respect of a particular disability.
- (3) if the disability is accepted as aggravated by naval service, the duration of an award shall be determined with due regard to the relevant provisions in the Rules laid down in Appendix V of these regulations.
- **110. Decreased disability on the assessment**. An individual who is in receipt of a disability pension may be granted pension or gratuity as under, where the accepted degree of his disablement is re-assessed at less than twenty per cent, namely:-
- (a) if his qualifying service on the date of discharge was ten years or over, he may, with effect from the date following that of termination of disability pension, and for so for so long as the accepted degree of disablement remains at less than twenty per cent, be granted special pension in accordance with regulation 98 read with regulation 96.
- (b) if he had not completed ten years of qualifying service on discharge, he may be granted the appropriate amount of special gratuity under regulation 98 read with regulation 96;

Provided that only one-half of the amount of the gratuity shall be payable in the first instance and the other half shall be paid only when the assessment of disability at less than twenty per cent, is regarded as permanent.

- **111. Increased disability or re assessment**. (1) If at any time, an increase which is attributable to service occurs in the degree of disablement of a person, a disability pension may be granted, or as the case may be, the pension already granted may be increased to the appropriate rate, with effect from the date of the assembly of the medical board on the basis of a whose findings the competent authority accepts the higher degree of disablement.
- (2) When a disability os granted under sub-regulation (1), any service gratuity paid shall be adjusted against the service element of the disability pension which shall be held in abeyance till the entire gratuity has been recovered.
- ¹[112. Refusal to appear before a resurvey medical board. the disability pension of an individual who his required under any rules or orders to appear before a resurvey medical board for re-assessment of his disability but refuses to appear before the medical board, shall be suspended from the date of such refusal. If, however, he had rendered ten years or more of qualifying service, special pension admissible under regulation 98 read with regulation 96 shall be granted from that date. This award shall be readjusted against the disability pension which may be subsequently granted.]
- **113. Constant attendant allowance**. (1) Sailors, including those granted honorary commissions as Sub-Lieutenant (Special Duty) and Lieutenant (Special Duty), who have been granted a disability pension for hundred per cent disablement, may also be granted a constant attendant allowance at the rate of rupees thirty-five per mensem.]

- (2) The provisions of sub-regulations (2), (3) and (4) of regulation 44 shall mutatis mutandis apply to the grant of an allowance under this regulation.
- ¹[113-A. Admissibility of disability pension to a pensioner re-employed/ re-enrolled within disclosing his invalidation. A pensioner, who on his re-employment of re-enrolment in the Navy does not disclose that he was previously retired or discharged from service, with the Armed Forces for medical unfitness, shall be debarred from the date of his re-employment or re-enrolment from any disability pension admissible to him in respect of his previous service with the Armed Forces. If his re-employment or re-employment or re-enrolment, he is brought before a medical board, his claim for a disability pension after termination of the re-employment or re-enrolment will be submitted for orders of the Central Government Such orders will duly take into consideration the effect of his re-employment or re-enrolment in the navy service in aggravating a previous disability or introducing a new one.]

Section 5 - Family pension, Gratuity, Children Allowance, etc.

Sub-Section I – General

- **114. Application**. (1) Subject to the provisions hereinafter contained the regulation in this section shall apply to:-
- (i) Sailors on continuous service terms;
- (ii) boys and apprentices; and
- (iii) Reservists when called up for services or for training.
- (2) They shall also apply to personnel of the above categories who became non-effective during the period from the 27th October 1947 to 31st May 1953 (both days inclusive), but died on or after the date of commencement of these Regulations:

Provided that a pensionary award under this section in respect of individuals of the categories mentioned in sub-regulation (2) shall be made only in cases where the cause of death is attributable to or aggravated by service in the Indian Navy.

115. Serious negligence or misconduct. – Where the death of an individual is wholly or partly due to his serious negligence or misconduct, the amount of special family pension or children allowance or gratuity otherwise admissible may be reduced by the competent authority to such extent as may appear to that authority to be reasonable in the circumstances of the case:

Provided that so such reduction shall be made in a case where family gratuity under regulation 133 has been withheld on grounds of serious negligence or misconduct.

- **116.** Reduction in pension in cases where compensation for death is paid from public revenues. If they compensation is paid form public revenues for death in circumstances in which a special family pension is admissible under these regulations, the Central Government may, at their discretion, reduce the amount of pension.
- **117. Special Family pension**. A special family pension may be granted to the family of an individual if his death was due to or hastened by –
- (a) a wound, injury or disease which was attributable to service,
- (b) the aggravation by service of a wound, injury or disease which existed before or arose during such service:

Provided that no pensionary award in respect of the death of an individual who is in receipt of a constant attendance allowance shall be admissible unless it is proved to the satisfaction of the sanctioning authority that although the disabled sailor had relative, they were unable to look after him properly:

- **118. Service rendered in aid of the civil power**. Service rendered in aid of the civil power shall be treated as service in the Indian navy for the purpose of the grant of special family pension, gratuity and children allowance.
- **119. Pension intended for the whole family**. A special family pension is intended for the support of all the eligible members of a family, irrespective of in whose name it stands.
- **120.** Eligible members of the family. the following members of the family of a deceased individual shall be considered as eligible for the grant of a special family pension, pervaded that they are otherwise qualified:-
- (a) Widow lawfully married.
- (b) Son, actual an legitimate (including validly adopted), below 18 years.
- (c) Daughter, actual and legitimate (including validly adopted) and unmarried.
- (d) Father.
- (e) Mother.

Explanation. – (1) the term "Father", "Mother" or "Parents" used in this or in any other regulation in this sub-section shall be deemed to include such putative parents (or surviving parents as the case may be) as had not contracted a lawful marriage, but were living as husband and wife at the time of, or got lawfully married subsequent to, the conception of the said deceased individual.

- (2) The term "widow" used in the above or any other regulation in this sub-section in respect of special family pensionary awards shall be deemed to include such a widow who was married after the individuals discharge or invalidment.
- (3) The term "Child" used in the above or any other regulation in this sub-section in respect of special family pensionary awards, shall be deemed to include such a child born out of a marriage after discharge or invalidment of the individual.

- **121.** Ex gratia awards to other relatives. An ex gratia award, at the discretion of the Central Government, may be made subject to the conditions mentioned below, to a foster parent, [or a step child] or a minor brother or sister of an individual whose death takes place in this circumstances mentioned in regulations 117, namely –
- (a) the claimant has been left destitute; and
- (b) he was dependent on the deceased :

Provided that an award under this regulation shall not be made if a special family pension is admitted to a member of the family specified in regulation 120.

- **122. Nomination of an heir to family pension**. (a) An individual need not make any nomination unless the intention be to change the order of eligibility laid down in regulation 120 and the revised order of priority shall apply only in cases where no nomination exists or the nominated person is dead or disqualified.]
- (b) A Gorkha recruited from, or whose family resides in Nepal, may, however, nominate in addition, another relative from amongst those specified in regulation 120 as an alternative heir to special family pension. The second heir will, however, be treated as a nominated heir only if the first is dead or disqualified on the date on which the sanctioning authority decides that the claim to special family pension is admissible.
- **123.** Conditions of eligibility for a special family pension. (i) A relative receipt of another pension from the Central government or any State Government.
- (ii) Subject to the provisions of regulations 126 he or she is not employed under the Central government or any State Government.
- (iii) Widow the widow has not remarried:

Provided that the condition shall not apply to a widow who has remarried the deceased sailor's brother, and continues to live a communal life with, or contributes to the support of the other living eligible heirs.

(iv) Father. – the father is above fifty years of age;

Provided that if the father is below fifty years of age, he shall be eligible for a family pension, only-

- (a) if he is incapable of self-support by reason of a physical or a mental infirmity; or
- (b) for so long as any of the flowing are being supported by him:- the deceased's widow if not re-married, any sons of the deceased under eighteen years of age or eighteen years and over if incapable of self-support by reason of a physical or a mental infirmity; any unmarried daughter of the deceased.
- (v) Mother. the mother, who is a widow at the time of her son's death or who becomes a widow thereafter, has not remarried;

Provided that if she had remarried before the son's death, she shall remain eligible for a special family pension, unless and until she again becomes a widows and remarries.

(vi) Son. – the son is below the age of eighteen years;

Provided that a son above the age of eighteen years shall be eligible for pension only if he is incapable of self-support by reason of a physical or mental infirmity, which arose before he attained the age of eighteen years.

- (vii) Daughter. the daughter has not married.
- (2) A child who has been granted a children allowance under these regulations shall not be eligible for any special family pension.

124. To whom the original grant of family pension is made. (a) Where there is a nomination.

- (i) if on the date, on which the sanctioning authority decides that the claim to special family pension is admissible, the nominated heir is alive and eligible, the pensions shall be granted to him or her;
- (ii) if on the date referred to above the nominated heir is ahead or disqualified, the pension shall be granted to the heir who stands highest in the list of living heirs specified in regulation 120 and is eligible under regulation 123.
- (iii) if the heir (other than the widow) who is nominated for the special family pension waives his or her claim in favors of the widow, the pension shall be granted she is eligible on the date referred to in sub-clause)i);
- (iv) If a father is below 50 years of a age on the date referred to in sub-clause (i), he will be deemed to be eligible for the original grant of pension as a first life award, provided the widow or mother of the deceased sailor is also alive. On his death or disqualification, the person shall be transferred to the widow or continued to the mother under regulations 130 and 131 respectively, as the case may be. If a father below 50 years of age is the sole survivor, he will remain ineligible for the grant of family pension for so long as he does not attain the age of 50 years.

Explanation. The date on which the pension sanctioning authority decides that the claim to family pension is admissible, shall mean the date on which the draft pension payment order is approved by the Controller of Defense Accounts (Pensions) and the action for actual grant and notification thereof is commenced.

(iv) if the heir, who is nominated for a special family pension is employed under the Central Government or any State Government and is thereby disqualified for the grant of a special family pension either in whole or in part under regulation 126 the, the pension or the part thereof, which is held in abeyance for the duration of his employment, shall be granted to the heir who stands highest in the list of living heirs specified in regulation 120 and is eligible under regulation 123 and if there are no such

heirs, such pension or the part thereof, shall be granted to him from the date of termination of such employment.

- ¹[b(i) where there is no nomination the pension shall be granted to the living heir who stands highest in the list of heirs in regulations 120 and who is eligible under regulations 123 on the date on which the sanctioning authority decides that the claim to pension is admissible.
- ¹[(ii) if the father is the highest eligible heir for the grant of family pension and is below 50 years of age on the date referred to in clause 9a) (i), he will be deemed to be eligible for the original grant of pensions as a first life award, provided the mother of the deceased sailor is also alive. On his death or disqualification, the pension will be continued to the mother under regulations 131. If a father below 50 years of age is the sole survivor, he will remain ineligible for the grant of family pension for so long as he does not attain the age of 50 years.]
- **125.** [Date from which a grant of special family pension takes effect (1) The original grant of special family pension shall be made as a first list award from the date following that of casualty which created the claim, to the highest living heir on the date referred to in regulation 124 (a)(i). Pending enquiry award already paid, if any, shall be adjusted in accordance with regulation 177 of the navy (Pension) regulation 1964.
- (2) if on the date referred to in sub-regulation (1), all the eligible members are dead or disqualified, the arrears may only be paid at the discretion of the Central government.
- (3) In no case shall claim preferred after incurring of disqualification be entertained.]
- **126.** [Refusal of family pension pension] to an individual in receipt of another pension from Government or in government employment. (a) No ordinary or special family pension shall normally be granted to an individual if, and for so long as, the individual is the employment of the Central Government or any state government or is in receipt of another pension from the Central Government or any State Government, except as provided for in clause. 9d)

Provided that a widow in receipt of another pension from the Central Government or nay State Government or in employment of such Government shall not be debarred from the payment of any special family pension subject to the condition that no two pensions in respect of the same person shall be admissible to her.

Provided further that if in the case of an individual other than the widow, the pay in such employment or pension is less favorable than the special family pension admissible under these regulations the following provisions shall apply:-

(1) Where the individual is in the employment of such Government, half the special family pension normally admissible under these regulations shall be paid subject to the provisions of clause (c). Full special family pension shall be payable from the date of termination of such employment.

- (2) Where the individual is in receipt of a pension under these regulations, it shall be held in abeyance for so long as any special family pension is payable to him either under these regulations or under the Army or Air Force Pension Regulations. The amount, if any, paid on account of the lesser pension, from the date from which the grant of special family pension takes effect, shall be adjusted accordingly.
- (3) Where the individual is in receipt of any pension under the civil rules, the amount of special family pension admissible under these regulations shall be reduced by the amount of such pension.]
- (b) Where, however, the circumstances of a claimant in receipt of another pension are such that the operation of clause (a) is likely to cause undue hardship, the case shall be considered by the Central Government on merits whose decision thereon shall be final.
- (c) Family pension under these regulations shall not be abated or discontinued by the grant of a pension under the Central or State (Extraordinary) Pension rules. A special family pension under these regulations and an extraordinary pension under the civil rules in respect of the same person will not, however, be admissible.
- (d) The provisions of this regulation shall also be applicable when the recipient of a special family pension is, subsequently, employed under the Central Government or any State Government or granted another pension from such Government.
- (e) Family pension granted under these regulations shall remain unaffected in cases where the claimant is in receipt of another pension under the Central or State Extraordinary pension rules.
- ²[127. Rank and group on which special family pension and gratuity is assessed The special family pension and gratuity shall be assessed on the substantive rank or higher paid acting rank if any, and group held by an individual on any of the following dates, whichever is the most favorable:-
- (a) The date of death occurs in service, or date of discharge or invaliding if death takes place after discharge or invaliding; or
- (b) the date of which the individual sustained the wound or injury or was first removed from duty on account of the disease causing his death; or
- (c) if he rendered further service and during and as a result of such service suffered aggravation of the disability the date of his later removal from duty on account of the disability.

Explanation:- In the case of an individual, who on account of misconduct or inefficiency, is reverted to a lower rank subsequent to the date on which the cause of death originated, the rank for assessment of special family pension and gratuity shall be the rank held on the date mentioned to clause (a).

128. Rates of special family pension. – The rates of special family pension are:-

Rank		Group		Naval Aviation	
	А	В	С		
		Rs/ p.m.	Rs/ p.m.	Rs/ p.m.	Rs/ p.m.
Ordinary Seaman			29	23.50	31
Able Seaman			32	28.50	33
Leading Seaman			36	35	38.50
Petty Officers			43	43	49
Chief Petty Officer			50	50	62
Artificer V Class		33			
Artificer Acting IV Class		40			
Artificer/ Mechanician IV Class		45			
III Class		50			
II Class		59			
I Class		64			
Chief Artificer/ Chief mechanician		72			

Boys and Apprentices rupees Twenty Per mensem.

129. [(a) If the recipient of a special family pension refuses to contribute proportionately towards the support of the other eligible heirs in the family who were dependent upon the deceased sailor, or if the pension is in the name of a child but is not devoted to the interests of the family generally, the competent authority may on the basis of the verification/ investigation report rendered by the recruiting orgnisation and attested or countersigned by any one of the undermentioned local civil authorities divide at his discretion for reasons to be recorded in writing in special family pension among the eligible heir(s) of the deceased sailors:-

- (i) Sarpanch of village
- (ii) Any serving or retired Gazetted Officer, civil or military, including JCO
- (iii) Sub Postmaster
- Qanungo or Patwari (iv)
- Sub-Inspector or Police (v)
- (vi) A member of a Municipal Corporation or Committee or of a Zila Parishad/ District **Board**
- (vii) Panchayat President/ Village Munsif/ Patel Village Officer/ Panchayat Executive Officer

- (viii) Member of Parliament/ Member of legislative Assembly/ Member of Legislative Council
- (ix) Oath Commissioner/ Notary Public.

Explanation: - The competent authority may order similar division of family pension at the time of initial grant if at the time of initial investigation of a claim it is found that the nominated heir is not living a communal life with other eligible heirs or he/ she is not willing to contribute proportionately towards their support.

(b) This division shall hold good only for the period during which the pension is payable to the original recipient. If during this period any of the parties to the division (other than the original recipient) is disqualified or dies his share shall be restored to the original recipient if he is the only one living or shall be divided among the remaining recipients, if there are more than one:

Provided that the fact that an adult recipient of a special family pension refuses to contribute towards the children's support shall nor ordinarily justify the pension before divided.

- **130.** Transfer of special family pension.-(1) When for any cause a special family pension ceases to be payable to any heir other than the widow, it shall be transferred to the widow provided she is not disqualified under regulation 123.
- (2) Except as provided for in this regulation and regulation 124(a)(iv), a special family pension shall not be transferred and shall cease altogether on the death or disqualification of the original recipient.
- **131.** Continuance of special family pension.-(a) The whole or a portion of special family pension which ceased on the death or disqualification of the previous recipient may be continued to the father or the mother if he or she or both are eligible provided that, the pension to be continued, plus
- (i) the average monthly income of the father or mother or both from permanent sources, and
- (ii) the average monthly contribution which any son, whether willing or unwilling to support, is in a position to make towards his and/or her support, does not exceed the full special family pension admissible under these regulations.
- (b) The maximum amount of special family pension which can be continued under clause (a) shall be rupees fifty per mensem in the case of parents of Chief Petty Officers and rupees thirty-five per mensem in the case of parents of Petty Officers and below.
- (c) Continuance of a special family pension beyond the second life shall not be permissible.
- (d) The continuance of a family pension (or the rectification of the rate where the continuance of such pension has already been sanctioned but at a lower rate through error of facts) shall be sanctioned from the date of application, subject to the grant of a maximum of five years' arrears preceding the date of the pension payment order notifying the award or increase. In a case, where no action has been taken on a previous application, or it has been turned down in error and the applicant has not resubmitted the claim for more than a year afterwards, arrears shall be allowed, subject to

the above maximum from the date of the application which is pursued to the above maximum from the date of the application which is pursued to a finality and leads to the award or increase of pension.

- **132.** When payment of special family pension cases.-1(1) The payment of special family pension shall cease when the recipient ceases to fulfil the conditions of eligibility under regulation 123 or on his death, whichever is earlier.
- ¹(2) A special family pension of a widow which was discontinued on her remarriage with a person other than the real brother of her deceased husband, may be restored to her when her remarriage is annulled by divorce, desertion or death of the second husband provided she is left in a destitute condition and was not in receipt of a second life award. Such cases will be submitted to the Central Government for consideration on individual merits.]
- **133. Family gratuity.-** (a) Family gratuity at the rates laid down in clause (c) may be granted in addition to special family pension to the family of an individual who-
- (i) is killed in action or dies from wounds sustained in action; or
- (ii) is killed, otherwise than through his own serious negligence or misconduct, while on flying duty or parachute jumping duties in a service aircraft or while being carried on duty in a service aircraft under proper authority, or dies of injuries sustained in such circumstances; or
- (iii) dies, otherwise than through his own serious negligence or misconduct, of a cause attributable to circumstances which, in the opinion of the local administrative authorities, are similar to those encountered on field service or in operations; or
- (iv) suffers a violent death while employed in aid of civil power:

Provided that in cases under clause (iii), the circumstances of death are accepted by the Central Government as similar to those encountered on field service or in operations.

Explanation.-1(1) An individual employed on the work of disposal by demolition, burning, burial, breakdown or dumping of unserviceable stocks of explosives shall be deemed to be on field or operational service for the purpose of eligibility of the heirs to death gratuity under clause (iii).

¹[Explanation 2-The provisions of clause (a) (ii) shall also apply to flights in a civil or chartered aircraft for so long as similar orders exist in respect of Central Civil Government Servants.]

- (b) (i) Except as provided for in regulation 166 family gratuity shall be payable to the recipient of the special family pension.
- (ii) if, on the date on which the sanctioning authority decides that the claim to a special family pension is admissible, all the members in the list of eligible heirs have died or become disqualified, the gratuity shall be payable only under the orders of the Central Government to the other heirs of the deceased sailor on production of a succession certificate.

600
400
300
250
250
250

Sub-section III-Children's Allowance

- **134.** Conditions for grant of children's allowance.-(1) Subject to the provisions of regulations 135 and 139 children's allowance may be granted to each natural ¹[including validity adopted] child of an individual if his death was due to, or hastened by, either a wound, injury or disease which was attributable to service in the Indian Navy or the aggravation by service in the Indian Navy of a wound, injury or disease which existed before or arose during the service provided that:-
- (i) the child is not in receipt of special family pension;
- (ii) in the case of a son, he was below the age of eighteen on the date immediately following the date of death of the deceased sailor which created the claim;
- (iii) in the case of a daughter, she is unmarried or if married, below the age of sixteen on the date aforesaid.

¹[Explanation: The term "child" used in the above or other regulation in this subsection, in respect of special family pensionary awards shall be deemed to include such a child born out of a marriage after discharge or invalidement of the individual.]

135. Payment of children's allowance to a child in Government Employment.-

Children's allowance shall not be granted to a child who is in the employment of the Central Government or any State Government. If, however, the children's allowance exceeds the pay of appointment, half the children's allowance shall be paid in addition to pay. Full children's allowance shall be payable on termination of such employment.

136. Rates of children's allowance.-The rates of children's allowance for each eligible child shall be-

- **137.** Increased rates of children's allowance when special family ceases. When for any cause the special family pension ceases to be payable to any eligible heir, the children's allowances shall be increased by fifty per cent.
- **138.** When the payment of children's allowance ceases.-(1) The payment of children's allowance shall cease-
- (a) subject to the provisions of regulation 139 in the case of a son, on attaining the age of eighteen years, and
- (b) in the case of a daughter, on her attaining the age of sixteen years or on marriage, whichever is later.

- (2) A married daughter in receipt of children's allowance shall surrender such allowance if she becomes eligible for a special family pension under these Regulations in respect of the death of her husband.
- **139. Grant or continuance of children's allowance to a son after the normal age limit.** The children's allowance may be granted to or continued in respect of a son over the age of eighteen years. If he is incapable of self support by reason of a physical or mental infirmity which arose before he attained the age of eighteen years.
- **140.** When children's allowance is admissible in conjunction with special family pension. In cases where a child is the nominated heir and has been granted a special family pension, the children's allowance may be granted to him in addition if and for so long as either of the parents of the deceased or the widow is alive and is otherwise eligible for special family pension.

Sub- section IV- Awards in respect of deaths not due to service PART A FAMILY PENSION AND GRATUITY-SAILORS

- **141. Extent of application.** The pensionary benefits in this part shall be admissible to the widows of sailors who died or die on or after 1st October, 1957, of causes neither attributable to nor aggravated by service in the Indian navy.
- ¹[141-A- In respect of individuals who die of causes neither attributable to nor aggravated by naval service, the pensionary benefits in part A of this sub-section shall be admissible to the heirs specified in regulation 120.

Explanation:- The awards will be granted to the heir nominated for the purpose of special family pension or if there is no such nomination or the nominated heir is dead or disqualified under clauses (i) to (iii) below, to the eligible heir who stands highest in the list of living heirs. No award will, however, be paid to-

- (i) Father or mother who was not dependent on the deceased sailor;
- (ii) a mother, who is widow at the time of her son's death or who have become widow thereafter, has remarried;
- (iii) a daughter in the event of her marriage.]
- **142. Pension/Gratuity in cases of death in service.** The widow of a sailor who dies in service, may be granted the following pensionary benefits, namely-
- (a) If the deceased had died in the first year of his service
- (b) If the deceased had rendered one year or over but less than five years of qualifying service for pension
- (c) If the deceased had rendered five years or over but less than fifteen years of qualifying service for pension.
- (d) if the deceased had rendered fifteen years or over of qualifying service for pension.

A gratuity equal to two month's pay.

A gratuity equal to six month's pay.

A gratuity equal to twelve month's pay.

A pension at half at the rate of the service pension for which the deceased had qualified on the date of his death, for a period of five years

Explanation.- Pay for the purpose of determining the amount of gratuity shall be calculated in accordance with regulation 90.

- **143. Pension in cases of death after discharge.** The widow of a sailor who had rendered fifteen years or over of qualifying service in the Indian Navy for pension, and who dies within five years of discharge or invaliding, may be granted a pension at half the rate of the service pension which was granted to the deceased or to which he was entitled, as the case may be. The pension shall be payable from the date following that of the death of the deceased till the expiry of a period of five years from the date of his discharge or invaliding, as the case may be.
- **144.** When payment of pension ceases. The payment of pension shall cease on re-marriage of the widow to a person, other than the brother of the deceased sailor, before the expiry of the period specified in clause *(d)* of regulation 142 or regulation 143.

PART B GRATUITY IN RESPECT OF RESERVISTS

- 145. Gratuity to the widow of a reservist who dies due to causes not attributable to service before completion of his combined Naval and Fleet Reserve Service.-
- (1) The widow of a person in the Indian Naval Reserve Forces (other than an officer) who dies while in the Indian Naval Reserve Forces due to causes neither attributable to nor aggravated by service in the said Forces, before completion of his combined Naval and Fleet reserve service shall be granted a gratuity that would have been paid had he been discharged at the end of his service in the Indian navy.
- (2) The grant of the above gratuity shall be subject to the conditions prescribed in regulations 4,8 and 75 and also to the following conditions:-
- (i) the widow has not remarried a person other than the brother of the deceased;
- (ii) the deceased had not elected to be governed by the Pension Regulations, 1943;
- (iii) the widow is not in receipt of any pension or has not received any gratuity from the Central Government or any State Government or from any undertaking of such Government in which the deceased was an employee at the time of his death.

CHAPTER IV COMMISSIONED OFFICERS-COMMUTATION OF PENSION

146. Conditions and limits of commutation.- (1) A permanent commissioned officer who is in receipt of a service pension or a permanent disability pension and who had attained the age of forty years or who has been certified as permanently incapable, through disability, of further service may be permitted, subject to the report of a medical board as to his physical fitness and to any decision taken in the exercise of the discretion provided in regulation 8, to commute a portion not exceeding one-half of his pension or pension(less any amount previously commuted), provided that the amount

left uncommitted is not less than Rupees two thousand a year in the case of officers of the genera list and Rupees twelve hundred in the case of officers of the branch list.

- (2) Notwithstanding anything contained in sub-regulation (1) where the total amount of pension or pensions of an officer (other than an officer of the Branch List) is less than Rupees Two Thousand and Four Hundred a year, a portion of the pension not exceeding Rupees Four Hundred may be commuted, provided that not less than Rupees One Thousand and Six Hundred a year remains uncommuted.
- (3) In calculating the amount of pension for the purposes of this regulation, there may be added to it the uncommuted portion of any other permanent pension or pensions payable to the applicant by the Central Government or any State Government.

²[Note:- No commutation of pension sanctioned under regulation 5 A shall be allowed as provided in sub-regulation (1) of that regulation.]

1[Explanation 1 : Communication of pension shall be allowed with reference to total disability pension in cases where the invaliding disability is loss of limb(s), total loss of sight, loss of one eye, amputation etc., or where the award or disability pension is sanctioned for life.

- 1. Added by S.R.O 309, dated 5th September, 1974.
- 2. Ins. By S.R.O. 201, dated 2nd August, 1976.

Explanation 2: Where the officer has been granted temporary disability pension but has completed five years qualifying service commutation of pension shall be allowed with reference to the service element of disability pension only.

- **147.** When commutation of pension is permissible. Pension may be commuted at the time of retirement, or at any time subsequent thereto; but an officer who is reemployed in an emergency and whose pension is held in abeyance under regulation 16, shall not be permitted to commute any portion of his pension during such reemployment.
- **148.** Calculation of commuted value.- (1) The commission is not expressed in terms of number of years' purchase shall be as specified into following table:-

Commutation	Tabl	le	

Age next birth day	Commu- tation value expressed as number of years purchase	Age next birth day	Commutation value expressed as number of years purchase
1	2	3	4
17 18 19	21.19 21.07 20.95	30	19.18 18.98 18.77

20 . 21 . 22 . 23 . 24 . 25 . 26 . 27 . 28 . 29 . 43 . 44 . 45 . 46 . 47 .		. 20.82 . 20.68 . 20.54 20.40 20.24 .20.08 . 19.92 . 9.75 . 19.57 . 19.38 . 15.94 . 15.64 . 15.33 . 15.02 . 14.70 . 14.38	33	18.55 18.33 18.09 17.85 17.60 17.34 17.08 16.80 16.52 16.23 8.47 8.12 7.78 7.45 7.11 6.79
1		2	3	4
49 . 50 . 51 . 52 . 53 . 54 . 55 .	· · · · · · · · · · · · · · · · · · ·	. 14.05 . 13.72 . 13.39 . 13.05 . 12.70 . 12.36 . 12.01	71	6.47 6.16 5.86 5.57 5.28 5.01 4.74

(2) The age of the officer shall be taken as being the age he will attain on the next birthday following the date on which the commutation shall become absolute, subject to such addition of years of age in the case of an impaired life, as may be recommended by the medical board.

. . 2.99

9.17

8.82

63

64 .

(3) in the event of the table of values applicable to an officer being modified at any time by the Central Government between the date of sanction for commutation and the date on which commutation is due to become absolute, the commuted value shall be calculated in accordance with the modified table.

¹[149. When commutation becomes absolute.- Unless the application for commutation is withdrawn under regulation 150, commutation shall become absolute on the date on which the medical board or authority signs the medical certificate, but reduction in the amount of pension on account of commutation shall become operative

from the date of payment of commuted value of pension or three months after the issue of the payment authority by the Controller of Defence Accounts (Pensions) asking the pensioner to collect the commuted value of pension, whichever is earlier.]

- **150. Wlithdrawal of application.** (1) An officer may withdraw his application for commutation-
- (i) at any time before the date fixed for his appearance before the medical board;
- (ii) when the table of values applicable to him is modified between the date of sanction to the commutation and the date on which the commutation becomes absolute, and the modified tables is less favourable to him than that previously in force; or
- 1. Subs. By S.R.O. 198, dated 9th July, 1981.
- (iii) when, in the case of an impaired life, the medical board recommends an addition of years to age to the actual age.
- (2) in a case falling under clause (ii) or clause (iii) of sub-regulation (1), the withdrawal of application shall be made by written notice, despatched within fourteen days of the date on which the officer receives intimation of the modified table or of the recommendation of the medical board and of the commuted value payable in view thereof, as the case may be.
- **151. Incidental expenses incurred.** No reimbursement of any travelling or other expenses incurred by an officer in connection with commutation of a portion of his pension shall be admissible.
- **152.** Commutation of anticipatory or provisional pension.- If some delay is likely to arise in the finalization of pension of an officer, commutation may be allowed on the anticipatory or provisional pension, if any, in issue under Part II of these Regulations subject to necessary adjustments when the final pension is sanctioned. The anticipatory or provisional pension will be commuted under the same general conditions as apply to commutation of final pension.

²[CHAPTER V]

Commutation of pension – Sailors including the MCPOs granted Honorary Commissions on Short Service Commissioned Officers (ex-Sailors).

- **152-A.** (1) Sailors including the MCPOs granted Honorary Commission and Short Service Commissioned Officers (ex-Sailors) who are in receipt of a service or special pension or a permanent disability pension or invalid pension may be permitted by the competent authority, subject to the report of a medical authority as to his physical fitness and to any decision taken in the exercise of the discretion provided in regulations 8 and 75, to commute a portion, not exceeding one half of his pension or pensions (less any amount previously commuted) provided that the amount left uncommuted is not less than rupees two hundred and forty a year. In calculating the amount of pension for the purpose of this limit, there may be added to it the uncommuted portion of any other permanent pension or pensions payable to the applicant from Indian or other Government revenues.
- (2) The portion of pension to be commuted will consist of whole rupees only subject to the limits prescribed in sub-regulation (1).

- ³[Note :- No commutation of pension sanctioned under regulation 5 A shall be allowed as provided in sub-regulation (1) of that regulation.]
- **152-B.** (1) An individual in receipt of disability pension may be allowed to commute a portion of such pension provided the invaliding disability is loss of limb(s) total loss of sight, loss of one eye, amputation, etc., or the award of disability pension is sanctioned for life.
- (2) in cases where the individual has been granted temporary disability pension but has completed ten years or more qualifying service; commutation of pension may be allowed with reference to the special pension admissible under regulation 110.
- (3) If an individual was granted disability pension (permanent or temporary under the orders in force prior to the 18th March, 1961) he may be allowed to commute a portion of that part of his disability pension which is equal to the service pension which would be admissible to him in the event of his disability being re-assessed below 20 per cent.
- **152-C.** When Commutation of pension is Permissible Commutation may take place on retirement or any time subsequent thereto.

152-D. Calculation of Commuted Value.-

- (1) The basis for commutation shall be according to the table prescribed by the Central Government from time to time under the Civil Pension (Commutation) Rules.
- (2) The age of the individual shall be taken as being the age he will attain on the next birthday following the date on which the commutation of pension shall become absolute subject to such addition of year(s) of age in the base of impaired life, as may be recommended by the medical authority.
- (3) In the event of the table of values applicable to an individual being modified between the date of administrative sanction to commutation and the date on which commutation is due to become absolute, the commuted value shall be calculated in accordance with the modified table (see Regulation 152-F).
- ¹[152-E. When commutation becomes absolute.- Unless the application for commutation is withdrawn under regulation 152-E commutation shall become absolute on the date on which the medical board or authority signs the medical certificate, but reduction in the amount of pension on account of commutation shall become operative from the date of payment of commuted value of pension or three months after the issue of the payment authority by the Controller of Defence Accounts (Pensions) asking the pensioner the commuted value of pension whichever is earlier.]
- **152-F. Withdrawal of Application :** (1) An individual may withdraw his application for commutation.
- (i) When the table of values applicable to him is modified between the date of administrative sanction of the commutation and the date on which commutation

- becomes absolute, and the modified table is less favourable to him than that previously in force; or
- (ii) when, in the case of impaired lives, the medical authority recommends an addition of years of age to his actual age; or
- (iii) at any time by written notice despatched before medical examination is due to take place, but this option shall expire on his appearance before the medical authority.
- (2) Withdrawal of application must be made by written notice, despatched within 14 days of the date on which the individual receives intimation of the modified table or of the recommendation of the medical authority and of the capital sum payable in lieu therefore, as the case may be.
- **152-G. Incidental Expenses incurred.** No re-imbursement of any travelling or other expenses incurred by an individual in connection with the commutation of a portion of his pension shall be admissible.
- **152-H.** Commutation of anticipatory/provisional pension.- If some delay is likely to arise in the finalisation of pension claim of an individual, commutation may be allowed on the anticipatory or provisional pension, if any, in issue subject to necessary adjustments when the final pension is sanctioned. The anticipatory or provisional pension will be commuted under the same general conditions as apply to commutation of final service pension. The ensure re-payment of the commuted value of the portion of an anticipatory or provisional pension paid in excess, the Controller of Defence Accounts (Pension) will obtain from the pensioner a declaration in the following form along with his application for commutation:-

FORM OF DECLARATION

(To the completed by the applicant in receipt of anticipatory/provisional pension).

²[CHAPTER-VI]

POWER OF RELAXATION

153. Relaxation. - Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by order, for reasons to be recorded in writing, relax any of the provisions of these regulations with respect to any class or category of persons.

PART II

CHAPTER-I

GENERAL

¹[154. Delay in settlement/Continuance and payment of pension to be avoided- (1) All officers dealing with pension claims shall bear in mind that delay in the payment of pension may cause great hardship and so they shall do everything in their power to prevent or curtail such delays as much as possible.

- (2) in order to obviate delay in continuing disability pension to pensioners in receipt of such pensions for a special period, the following procedure is laid down, namely:-
- (i) Officers. The Naval Headquarters shall initiate action to arrange re-survey medical boards about three months prior to the date of expiry of the current award and shall also ensure that the pensioners are brought before such resurvey medical board about two months prior to the date mentioned above.
- (ii) Sailors. The Commodore naval Batracks (Drafting Office) shall initiate action to arrange resurvey medical board about four months prior to
 - 1. Subs. by S.R.O. 146, 146, dated 26th May, 1973.
 - 2. Renumbered ins. By S.R.O. 309, dated 5th September, 1974.
 - 3. Ins. by S.R.O. 201 dated. 2nd August, 1976.
 - Subs. by S.R.O. 198, dated 9th July, 1981.

the date of expiry of the current award and shall further ensure that the pensioner is brought such resurvey medical boards about three months prior to the date mentioned above.

Explanation. - In order to avoid hardship and expense to Gorkhas in receipt of temporary disability pensions, they may appear before resurvey medical boards at any time within six months before or six months after the date on which they would ordinarily be due for re-examinations.]

- **155.** Consideration of questions affecting pensionary entitlement of an individual. Questions affecting the pension or pensionable service of an individual shall be considered as soon as they arise, provided a decision can be arrived at on the actual circumstances of the case known at the time.
- **156.** Cases not covered by regulation.- Cases not covered by these regulations but deserving special consideration may be submitted by the Naval Headquarters to the Central Government along with the audit report with reference to that case.

CHAPTER II

APPLICATIONS AND GRANT OF PENSIONS AND GRATUITIES

SECTION I

GENERAL

- **157. Application for pension, etc.** (1) An application for pension ²[***] shall be submitted as soon as possible after the occurrence of the casualty which gives rise to the claim.
- (2) An application for service pension ²[***] (disability pension in the case of T.B. patients), accompanied by necessary documents, may be submitted to the accounts officer concerned prior to the anticipated date of transfer of the individual to the pension establishment.

- (3) In the cases referred to in sub-regulation (2), the sanctioning authority may sanction the pension not more than two months before the date from which it has no take effect.
- ²[4] Service gratuity to sailors preceding on discharge or leave pending discharge may be paid at the time of final settlement of their pay accounts.
- **158. Verification of service.** In cases where a pension or gratuity is dependent on the length of an individual's qualifying service, the Controller of Defence Accounts (Pensions) or the Controller of Defence Accounts (Navy), as the case may be, shall before reporting on the claim for pension or gratuity or sanctioning the pension or gratuity, verify the service-
- (i) in the case of commissioned officer (including Branch List Officers), with reference to the audited Navy List; or
- (ii) in the case of sailors, with reference to their service certificates.
- **159.** Audit report on applications for pension and gratuity. The Controller of Defence Account (Pensions) or the Controller of Defence Accounts (Navy), as the
- 1. Subs. By S.R.O. 95, dated 15 Feb 1975
- 2. Omitted & Ins. by S.R.O. 236 dated 21st June, 1977.

Case may be, receiving the application, after satisfying himself that it is complete in all respects shall, in cases where he is not himself the sanctioning authority, submit it to the sanctioning authority with an audit report upon the claim for pension, gratuity or allowance and the regulations applicable to the case.

- ¹[160. Rounding off of pensions and gratuities- (1) The amount of pension as finally calculated, as also the amount of anticipatory pension, shall be rounded off to the next higher rupee.
- (2) Gratuities shall be calculated to the nearest multiple of five praise, that is, where the exact amount works out to two and a half paise or more, it shall be taken to the next higher multiple of five paise, amount below two and a half paise being disregarded.
- (3) The provisions of sub-regulation (2) shall also apply to the payment of capitalized value of commuted portion of pension.
- **161.** Communication of sanction to the Controller of Defence Accounts (Pensions).- Every sanction of a pension, allowance or gratuity sanctioned by any authority other than the Controller of Defence Accounts (Pensions) or the Controller of Defence Accounts (Navy) shall be communicated to the Controller of Defence Accounts (Pensions), who shall arrange for its payment.

SECTION II- Applications for pension etc. and their disposal

162. Applications and procedure.- The forms of applications for grant of different kinds of benefits under these regulations including commutation of pension shall be as

specified in Appendix VIII, the procedure to be followed in the submission and disposal of such applications shall be as specified in Appendix IX.

CHAPTER III

ANTICIPATORY PENSIONS, ADVANCES OFPENSIONS, PROVISIONAL PAYMENT OF FAMILY GRATUITY AND PENDING ENQUIRY AWARDS

SECTION I

ANTICIPATORY PENSIONS

163. **Anticipatory pension.** – (1) Subject to the provisions of sub-regulation (3) when delay is anticipated in reporting on the claim to pension of a commissioned officer or in the final sanction of a pension to a sailor, the Controller of Defence Accounts (Pensions) may, upon a declaration by the individual concerned in the form set out below, sanction the immediate disbursement of the service pension to which, after the most careful summary investigation that he can make without delay, he believes the individual to be entitled:-

Declaration

Whereas the Controller of Defence Accounts (Pensions) has consented, provisionally to advance to me the sum of Rupees Per month in anticipation of the completion of the enquiries necessary to enable the pension sanctioning authority to fix the amount of my pension, I hereby acknowledge that, in accepting this advance. I fully understand that my pension is subject to revision on the completion of the necessary enquiries, and I promise to raise no objection to such revision on the ground that the provisional pension paid to me exceeds the pension to which I may be eventually found entitled. I further promise to repay any amount advanced to me in excess of the pension to which I may be eventually found entitled.

Explanation. – In the case of Gorkha sailor domiciled/ residing in Nepal, the anticipatory pension may be sanctioned without prior production of the declaration form. However, the pension disbursing officer shall invariably obtain this declaration form from the pensioner before making the first payment of anticipatory pension and forward it to the Controller of Defence Accounts (Pensions).

- (2) If, upon the completion of the necessary investigation, it is found that the pension thus summarily assigned differs from the pension finally settled, the difference shall be adjusted in the first subsequent payment.
- (3) No anticipatory pension shall, however, be sanctioned to an individual when intimation is received that he was involved, whilst in service, in al loss or irregularity relating to public fund, which is under investigation.

¹[Section 2 – Procedure for Speedy Payment of Family Gratuity and Finalisation of Family Pension Claims in Cases of Deaths in Action. Flying Accidents or Parachute jumping or while Employed in aid of Civil Power].

- **164**. **Speedy payment of family gratuity and finalisation of family pension claims.** In cases of death of naval personnel ¹[in action, due to wounds sustained in action, flying accidents or parachute jumping or while employed in aid of civil power.] the highest priority shall be given to the completion of a court of enquiry, which have a vital bearing on the finalisation of the pensionary awards in this type of cases. It shall be ensured that no delay occurs at any stage in forwarding the proceedings, with the necessary remarks to the Government through the prescribed channels. Claimants shall b assisted in filling up the details in the prescribed forms. The officers of the recruiting organization shall take action personally to reduce to the minimum the time necessary for the verification of the details of the claims by the civil authorities.
- **165**. **Provisional payment of family gratuity.** (1) The competent authority may pay an amount equivalent to seventy-five per cent of the family gratuity (subject to eventual adjustment against the family pensionary awards) immediately on receipt of the prescribed report accompanied by the relevant documents, to the widow of an officer or to the family of a sailor who is killed while on flying duty in a service aircraft or while being carried on duty in [an aircraft] under proper authority.
- (2) The provisional payment of family gratuity will be adjusted in accordance with regulation 167.
- $(3)^{1}[***]$
- **166**. **Procedure for payment.** (1) Where the deceased individual was an officer:-
- (i) The Controller of Defence Accounts (Navy) shall authorise the treasury from which the widow desires payment, to make payment of the appropriate amount. Where payment is desired through a Branch of the State Bank of India, a crossed cheque will be issued in favour of the widow for the appropriate amount.

Payment shall be subject to the widow signing the following declaration:

- (ii) The Controller of Defence Accounts (Navy) will inform the Ministry of Defence, Naval Headquarters and the Controller of Defence Accounts (Pensions) of the action taken under clause (i). He will also indicate the amount of family gratuity if any, paid, on the last pay certificate of the deceased officer issued to the Controller of Defence Accounts (Pensions), for eventual adjustment.
- (2) Where the deceased individual was a sailor;

- (i) The Controller of Defence Accounts (Pensions) shall sanction the payment of the appropriate amount and intimate the particulars to the Base Supply Officer, Bombay.
- (ii) The Base Supply Officer, Bombay shall remit the amount through ordinary money order to the heir nominated for special family pension, or if the nominated heir is dead or there is no nomination, to the living heir standing highest among the eligible heir without verification in either case as to his or her eligibility for special family pension, apart from those which can be checked from the latest entries in the service records.

¹[Either of the following intimation shall be recorded in the footnote of the money order form:

Cases of death due to flying accidents or parachute jumping

The sum of Rs....... as family gratuity consequent on the death of your (here insert) relationship, rank and name of the deceased individual) is sent herewith as provisional payment till the necessary enquiries and investigations are completed and your correct entitlement to the pensionary awards, in respect of late is determined. The amount now advanced will be adjusted against the family pensionary awards which are finally found to be admissible.

OR

Cases of death in action, due to wound sustained in action or of violent death in aid of civil power.

The sum of Rupees...... as family gratuity consequent on the death of your (here insert relationship, rank and name of the deceased individual), is sent herewith. This amount represents the final payment of family gratuity and no further award of gratuity will be admissible to any other heir if, after completion of necessary enquiries and investigation, it is found that special family pension is admissible to any such heir.

- (iii) The Base Supply Officer, Bombay shall inform the Ministry of Defence, Naval Headquarters, Captain Naval Barracks, Bombay, and the Controller of Defence Accounts (Pensions), of the particulars of the remittance, as also its actual payment when made to the heir of the deceased to whom the family pension is due. The Captain Naval Barracks shall indicate the amount of family gratuity if any, paid on the family pension claim form as also on the last pay certificate, for eventual adjustment.
- **167**. **Adjustment of provisional payment.** (1) Where the deceased individual was an officer the Controller ¹[***] of family gratuity, in his audit report, when he submits the claims to special family pensionary awards with the prescribed documents, for order of the Central Government. Those orders will provide for the proper adjustment of the provisional payment against the final awards admissible to the family under these regulations.
- (2) Where the deceased individual was a sailor the provisional payment ¹[***] of the family gratuity shall be adjusted in accordance with the procedure in force for adjustment of payments of Pending Enquiry Award against the final awards admissible to the family under these regulations.

SECTION

SAILORS AND THEIR FAMILIES

Sub-section 1 – Advance of pension

168. Advances of service [invalid/special pensions. – An advance of service or invalid or special pension not exceeding six month's pension (exclusive of allowance attached to decorations etc.) may be paid by the Controller of Defence Accounts (Pensions) to a sailor who is discharged or invalided from service after having earned a pension.

The amount of advance paid shall be recovered in full as pension falls due.

- **169.** Advance of pension to destitute pensioners. An advance of pension or arrears of pension may be sanctioned by the Controller of Defence Accounts (Pensions) to pensioners other than officers and their families, subject to the following conditions:-
- (a) The advance will be sanctioned in cases in which arrears of pension for over twelve months are clearly payable to the pensioners and after the individual's identity and *bona fides* have been clearly established.
- (b) The advanced will be sanctioned only to those pensioners who are, in the opinion of the Controller of Defence Accounts (Pensions) or Joint Controller of Defence Accounts (Pensions), in a destitute condition and in immediate need of financial help.
- (c) the advance will be sanctioned under the orders of the Controller of Defence Accounts (Pensions) or Joint Controller of Defence Accounts (Pensions) in each case and will be an amount, which is considered absolutely essential for immediate relief of the pensioner and will in no case exceed Rupees one hundred.
- (d) The advance will be recovered from pension or arrears of pension.

Sub-section 2 – Pending enquiry awards

- **170. Object and nature of pending enquiry awards.** (1) The pending enquiry award is intended to relieve the financial difficulties of personnel below officer rank and their dependents when such personnel are invalided out of the service or die and the invaliding disability or the cause of death is considered *prima facie* due to service or is accepted as such, by the competent authority with reference to the applicable entitlement rules. Provisional awards may be made pending completion of the enquiries and other steps which may be necessary before a pension claim can be finally admitted.
- (2) The award does not affect the payment of anticipatory pension or provisional payment of family gratuity.
- **171**. **Circumstances in which pending enquiry award may be made.** In the following cases Pending Enquiry Awards may be made:-
- (a) Disability pension claims

Cases in which the Controller of Defence Accounts (Pensions) is unable to sanction a disability pension within a month of the receipt of the claim in his office; and

- (i) The Controller of Defence Accounts (Pensions) is satisfied that prima facie the disability is attributable to or aggravated by the individual's service or when this is not the case, entitlement is conceded by the competent authority, or in the opinion of the local administrative authorities, in injury cases, and of medical boards in disease cases, the disability is attributable to or aggravated by the individual's service before 1st April 1948, and
- (ii) The disability is assessed at twenty percent or above.
- (b) Special family pension and children's allowance claims

Cases of the following types in which the Controller of Defence Accounts (Pensions) is unable to sanction a special family pension or children's allowance within a month of the receipt of the claim in his office:-

- (i) Cases of death in action and battle accident cases;
- (ii) Cases where the Controller of Defence Accounts (Pensions) is satisfied that *prima facie* the cause of death is attributable to or aggravated by the individual's service, or when this is not the case, as soon as entitlement is conceded by the competent authority;
- (iii) Injury and disease case where, in the opinion of the administrative authorities and the medical authorities respectively, the cause of death is due to individual's service before 1st April 1948; and
- (iv) Cases where the deceased sailor was in receipt of a disability pension or was admitted to such pension posthumously and the cause of death is accepted by the competent authority as attributable to or aggravated by his service.
- **172**. **Amount and date of effect. (a)** *Disability pension claims*. (1) A pending enquiry award shall be made at a monthly rate equal to the appropriate rate of disability pension based on the degree of disablement assessed by the medical board or the medical adviser (Pensions), where the case is referred to him:

Provided that where the individual has been granted anticipatory pension, the award shall be at the rate equal to the disability element of disability pension.

- (2) The award shall be made with effect from the date following that of discharge from the service.
- (b) Family pension and Children's allowance claims. –(1) A pending enquiry award shall be made at a monthly rate equal to:-
- (i) The appropriate amount of family pension, plus
- (ii) The appropriate amount of children's allowance according to the number of living minor children, if any, shown in the service records.

(2) The award shall be made with effect from the date following that of the death of the individual but in a case where family allotment has been paid and the allottee is the recipient of the award, the award shall commence from the date following that up to and for which family allotment has been paid.

Explanation. – In this sub-regulation and sub-regulation (2) of regulation 174, "Family allotment" means the amount allotted to be sent to the family of the individual and "allottee" means the person who receives the amount allotted.

- (3) In a case where, the documents necessary to determine entitlement to family pension are received in the office of the Controller of Defence Accounts (Pensions) after a period of twelve months from the date of death or the date specified in sub-regulation.
- (4) of regulation 205, as the case may be, the grant of arrears of pending enquiry award shall be regulated by regulation 205.
- **173**. **To whom payable.** (1) An award of disability pension shall be made to the individual invalided out of the service.
- (2) An award of family pension and children allowance shall be made to the heir nominated for family pension as shown in service records or if the nominated heir is dead or if there is no nomination, to the living heir standing highest among the eligible relatives without verification in either case as to his or her eligibility for family pension and children allowance under these regulations except to the extent that such verification can be made on the basis of entries in the service records.

Any case of doubt shall be submitted for orders of the Central Government.

- **174**. **Procedure.** (1) The Captain Naval Barracks shall submit to the Controller of Defence Accounts (Pensions), disability pension claims as soon as the medical board proceeding have been approved, and family pension claims as soon as possible after the receipt of the casualty report.
- (2) In case of family pension claims, the Captain Naval Barracks, while forwarding the claim, shall state in each case whether family allotment was being paid and if so, the name and relationship of the allottee and the date up to and for which it was paid.
- **175. Payments.** (1) Intimation of the grant of a pending enquiry award and its particulars shall be sent by the Controller of Defence Accounts (Pensions) by express letter to the Base Supple Officer, Bombay, who shall arrange payment of the award through ordinary money order.

The money order charges shall be borne by the Central Government.

- (2) In remitting the pending enquiry award to the claimant, the Base Supply Officer, Bombay shall explain to the payee the object and the nature of the award and make it clear that the award is provisional only and shall cease if and when the pension is sanctioned or the claim to pension is rejected.
- (3) In a case where a pending enquiry award is sanctioned to a claimant to disability pension who lives in Nepal, the award, instead of being remitted by money order, shall

be paid to the claimant in lump sum when visits the Recruiting Office, Kunraghat or Ghoom or the Indian Embassy, Nepal, as the case may be, provided that during the time that lapses between the sanctioning of the pending enquiry award and the claimant's visit, the claim is not finally rejected or sanctioned.

(4) In the case of claimants to family pension, who live in Nepal, the Recruiting Officers for Gorkhas at Junraghat and Ghoom or the Indian Embassy, Nepal, as the case may be, shall disburse pending enquiry awards at their discretion in lump sum for the period during which, in their opinion, the individuals remained eligible for special family pension. All payments of pending enquiry awards and also all amounts which have been sanctioned and which are not paid, shall be notified to the Base Supply Officer, Bombay.

The amount of pending enquiry award and the period for which payment has been made, shall also be recorded in Part II of the Pension claim Form 22 (RIN 239) and Form 23 (RIN 240) specified in Appendix-VIII; in cases where no payment has been made, a note to the effect shall be made in the form.

- **176**. **Termination of pending enquiry award.** (1) In all cases the pending enquiry award shall be stopped on receipt of intimation by the Base Supply Officer, Bombay, from the Controller of Defence Accounts (Pensions) regarding the acceptance or rejection of the claim.
- (2) Intimation of rejection of the claim shall be sent by the Controller of Defence Accounts (Pensions) to the Base Supply Officer, Bombay, by telegram (with a post copy) to avoid further payment. A copy of the intimation will also be sent by the Controller of Defence Accounts (Pensions) to the Captain, Naval Barracks.
- (3) ¹[The Commodore, Naval Barracks] Bombay, shall also stop further payment of pending enquiry award,
- (a) on receipt of orders of the Central Government regarding acceptance or rejection of the claim, or
- (b) If definite information, duly verified, is received through service sources, the local civil authorities or Sailors', Soldiers' and Airmen's Board or officers of recruiting organization, ¹[regarding the death of the recipient of his ineligibility for a special family pension.]

In all such cases, the Base Supply Officer, Bombay, shall inform the Controller of Defence Accounts (Pensions) as to the month up to and for which the pending enquiry award has been paid.

177. Adjustment of pending enquiry awards. –

(a) **Disability Pension Claims**. – (i) If the claim is rejected, no recovery of the amount paid as pending enquiry award shall be made.

- (ii) If the claim is accepted, the amount paid as pending enquiry award shall be adjusted by the Controller of Defence Accounts (Pensions) against the award of disability pension.
- (b) **Family pension Children's allowance claims** If the claim is rejected, the amount paid as pending enquiry award shall be adjusted as under:
- (a) If paid to the widow, it shall be adjusted against the award of family pension or gratuity admissible to her under regulation 142.
- (b) If paid to an heir other than the widow who is alive and is eligible for the grant of an award of pension or gratuity under regulation 142, the case shall be referred to the Central Government for orders, regarding the regularisation of the pending enquiry award.
- (c) No recovery shall be made in other cases.
- (ii) If the claim is accepted the amount paid as pending enquiry award shall be adjusted as indicated below:-
- (A) When the recipient of the pending enquiry award and the family pension and children's allowance finally sanctioned is the same, the amount paid as pending enquiry award shall be adjusted against the award of family pension and children's allowance.
- (B) In cases where:-
- (1) the recipients of the pending enquiry award and the family pension and children's allowance finally sanctioned are husband and wife (or *vice versa*),or
- (2) the recipients of the pending enquiry award is the father of the deceased and family pension and children's allowance are sanctioned to the widow or the child of the deceased, or
- (3) the recipient of the pending enquiry award waives his or her claim in favour of the widow and the family pension and children's allowance are sanctioned to the latter,

The amount paid as pending enquiry award shall be adjusted against the arrears of family pension and children's allowance due under these regulations and the balance, if any, recovered from the pension sanctioned in instalments not exceeding one third of the pension.

(C) All other cases shall be submitted for orders of the Central Government. Pending such orders, the arrears of family pension and children's allowance to the extent of the amount paid as pending enquiry award shall be withheld from the recipient of the family pension and children's allowance. If the amount paid as pending enquiry award exceeds the arrears of family pension and children's allowance admissible, the balance shall be recovered from the family pension and children's allowance in instalments not exceeding one-third of the pension. Final adjustment shall be made on receipt of orders of the Central Government.

178. **Review of Cases.** – The Controller of Defence Accounts (Pensions) shall review every four months all cases of pending enquiry awards to ensure that there has been no avoidable delay in sanctioning pensions.

CHAPTER IV

PAYMENT OF PENSION AND CHILDREN ALLOWANCE

Section I - General

- 179. Agencies for payment of pension. (1) A pension or children's allowance granted under these regulations shall, if drawn in India, be paid through one of the agencies specified in Appendix X.
- (2) The payment of pension and children's allowance outside India shall be regulated by the orders of the Central Government for the time being in force.
- ¹[179-A. Transfer of pension. − (1) Except where specifically provided otherwise. Pension shall be paid in rupees in India, transfer outside India of pensions of pensioners who retired on or after the twenty-first August nineteen hundred and fifty-nine, had not taken up residence outside India before that date as well as of their dependents shall not be permissible except with the prior approval of the Central Government.
- (2) A non-Indian pensioner (non-Indian by citizenship and not merely by nationality) who is a citizen of a country other than India at the time of his retirement and who entered service before tenth September nineteen hundred and forty-nine and takes up his residence in any country outside Indian shall be eligible to get his pension transferred outside India.
- (3) The Controller of Defence Accounts (Pensions), or the Pension Disbursing Officer concerned may, on application and on sufficient cause being shown, permit transfer of payment of a pension from one station to another in India.
- **180**. **Drawal of pensions through agents.** (1) A recipient or pension or children's allowance resident in India may draw his or her pension or allowance through a duly authorised agent approved by the Central Government.

The agent shall execute a bond to refund overpayments and produce at least once a year a life certificate in respect of the recipient signed by any of the persons authorised by regulations 189 and 194 to sign such certificates.

- (2) Any such recipient not resident in Indian may draw his or her pension or allowance in Indian through a duly authorised agent, who shall either produce a certificate by a magistrate, a notary, a banker or a diplomatic representative of the Central Government on each occasion, that he or she was alive on the date up to which his or her pension or allowance is claimed, or execute a bond in favour of the Central Government to refund overpayments and produce such a certificate as aforesaid at least once a year.
- (3) The pension of an individual drawing pension through an agent who has executed a bond to refund over payments shall not be paid in respect of a period of

more than a year after the date of the life certificate last received, and the Controller of Defence Accounts (Pensions) and pension disbursing officers shall promptly stop further payments on receipt of authentic information of the death of any such pensioner.

- **181**. **Pensioners employed or re-employed under Government.** (1) A pensioner drawing pension in India shall be required to furnish a certificate showing whether or not during the period for which pension is claimed, he or she was employed or re-employed under the Central Government or any State Government. In cases where pension is not permitted to be drawn during employment or re-employment under these regulations, the payment of pension shall be suspended.
- (2) Where the salary of the pensioner is payable from the Defence Services Estimates, the Captain Naval Barracks or the Head of the office concerned shall report the pensioner's employment or re-employment or re-enrolment to the Controller of Defence Accounts (Pensions) and shall also take the following further action in respect of the specified categories of pensioners:-
- (i) Pensioners re-enrolled/re-employed (i) otherwise than in a civil capacity
- In cases where pension is to be suspended, the individual's pension certificate shall be withdrawn and forwarded to the Controller of Defence Accounts (Pensions) along with his service certificate noting therein that date of re-enrolment or re-employment for necessary endorsement and return.
- (ii) Pensioners re-employed in a civil (ii) capacity.
- A report shall be made to the Controller of Defence Accounts responsible for auditing the pensioner's pay and allowance.
- ¹[183. Payment in respect of insane pensioners. –When a pensioner is certified by a magistrate to be insane, the payment of pension or gratuity, or children's allowance shall be regulated by the competent, authority as under:-
- (a) Where the insane pensioner is lodgd in an asylum. The whole of the pensioner gratuity or children's allowance shall be paid to the dependents of the pensioner on the production of the life certificate and the pension certificate as required under regulations 189 and 194, the question of payment by them of the cost of the Pensioner's maintenance being left to be decided by the court on an application made by the asylum authorities in accordance with the provisions of section 26 of the Indian Lunacy Act, 1912 (4 of 1912).
- (b) Where the insane pensioner is in the charge of his or her dependents. The whole of the pension or gratuity or children's allowance shall be paid to the dependents of the pensioner on production of the documents referred to in clause (a).
- (c) Where the insane pensioner is in the charge of a friend or any other relation. The pension or gratuity or children's allowance shall be payable in two shares one to

the person having charge of the lunatic and another to the dependents of the pensioner on production of the documents referred to in clause (a). The size of the two shares shall be determined by the competent authority in consultation with the local civil authorities and pending such determination, half of the pension or gratuity or children's allowance shall be paid to the dependents of the pensioner.

Explanation. – For the purpose of resuming payment to the pensioner on his regaining sanity, certificate of the magistrate to that effect shall be obtained.

- **184**. **Payment of pension by money orders.** Payment of pensions up to Rupees one hundred per mensem through treasuries or Pension Paymasters made be made by money order at the option of the pensioner, the money order commission being deducted from the amount of pension.
- **186**. **Issue of supplementary instructions.** (1) Supplementary instructions for payment of pensions by pension disbursing officers on matters of detail not provided for in these regulations may be issued by the Controller of Defence Accounts (Pensions) with the concurrence of the Controller General of Defence Accounts.
- (2) In regard to pensions paid through post offices, such supplementary instructions may be issued by the Director General, Posts and Telegraphs; with the concurrence of the Controller of Defence Accounts (Pensions).

SECTION 2

Officers and their families

- **187. Mode of Payment.** (1) Except as provided in sub-regulation (2), a pension is payable monthly and children's allowance at motherless rate is payable half-yearly on or after the first day of the following month or half year as the case may be.
- (2) Pension may be paid before the end of the month in the following cases:-
- (i) When a pension drawn in Indian is transferred to be paid by a pension paying officer outside India, payment shall be made up to and for the day preceding the day of departure from India.
- (ii) When there is a variation in the rate of a pension consequent on the commutation of a portion of it, payment at the original rate may be made up to and for the day preceding that from which the commutation takes effect.
- (iii) When a pensioner dies or ceases to be eligible for pension.
- (iv) When the first four days of a month are public holidays on which pensions are not disbursed by treasuries ¹[or Pension pay Master] in India, the head of local administration may, if he thinks fit, direct the payment, on the last working day before the holidays, of pension bills of pensioners drawing pensions of Rupees one hundred or less.

- (3) Subject to the limitations prescribed in these regulations, a children's allowance (other than allowance at motherless rate) shall be paid from the date following that of the officer's death to the 31st march next ensuing, and subsequent payment shall be made yearly in advance from the 1st April in each year.
- **188.** How and by whom arrangements for payment are made. When an individual who has been granted a pension desires that it should be paid at one of the stations in Indian specified in Appendix X, the Controller of Defence Accounts (Pensions) shall forward the original copy of the pension payment order notifying the grant of pension and the conditions to which it is subject, to the prescribed pension disbursing officer and authorise him to pay pension from a date which should be specified. On receipt of the pension payment order, the pension disbursing officer shall make the payment.
- **189**. **Identification of pensioners.** (1) Except as provided in regulation 180 and sub-regulations (2) to (4), a pensioner shall take payment in person after the pension disbursing officer has satisfied himself as to his identity.
- ¹[Explanation Service or disability pensioners, except female pensioners and those who have been specially exempted by the Central Government, shall, as an additional precaution, be identified with reference to their photographs sent to the pension disbursing officer by the Controller of Defence Accounts (Pensions)."]
- (2) A pensioner specially exempted by any State Government or Administration from appearing in pension, a female pensioner not accustomed to appear in public or a pensioner who is unable to appear in consequences of bodily illness or infirmity, may receive his or her pension through a representative upon the production of a life certificate signed by a Gazetted Officer of the Central Government or any State Government or by some other respectable person.
- (3) A pensioner who produces a life certificate signed by any person exercising the powers of a magistrate under the Code of Criminal Procedure, 1898 (5 of 1898), or by any Registrar or Sub-Registrar under the Indian Registration Act, 1908 (16 of 1908), or by any pensioned officer who before retirement exercised the powers of a magistrate or any Gazetted officer of the Central Government or any State Government or by a munsiff or by a police not below the rank of a Sub-Inspector or a Post Master/Departmental Sub-Post master, or an Inspector of Post Offices, or by a Class 1 Officer of the Reserve Bank of India, or a Staff Officer or Staff Assistant of the State Bank of India is also exempted from personal appearance.
- ¹[Explanation Retired commissioned officer may sign the life certificate on pension bill form (IAFA-319)."]
- ²[(3A) The life certificate referred to in sub-regulation (2) or (3) shall be produced by the pensioner once in six months.]
- (4) In the cases referred to in sub-regulations (2) or (3) the pension disbursing officer shall take precautions to prevent impersonation, and shall, at least once a year, Require proof independent of that furnished by the life certificate, of the continued existence of

the pensioner. For this purpose, he shall (save in cases of pensioners who are exempted from personal appearance by any State Government or Administration and female pensioner not accustomed to appear in public) require the personal attendance and the due identification of all pensioners who are not incapacitated by bodily illness or infirmity from so attending and in all cases where such inability is alleged, he shall require proof thereof in addition to the proof submitted of the pensioner's existence. A pensioner of commissioned rank may be privately identified by the pension disbursing officer and need not be required to appear at a public office.

- (5) The pension disbursing officer shall be personally responsible for any payment wrongly made. In cases of doubt he shall consult the Controller of Defence Accounts (Pensions).
- **190**. Certificate regarding employment under a Government outside India or in a commercial firm. (1) A retired officer whether drawing pension in India or outside, shall be required to furnish a certificate showing whether or not during the period for which pension is claimed, he or she was employed-
- (a) Under a Government outside India, and
- (b) In the case of an officer of the rank of Captain or above, in a commercial firm, within two years of retirement.
- (2) In cases where prior permission of the Central Government to such employment had not been obtained, the payment of pension shall be suspended from the date of employment and the case reported for orders of the Central Government.
- **191**. **Payment of pension in respect of deceased pensioners.** (1) Subject to the provisions of sub-regulation (2), arrears of pension or gratuity due to the estate of a deceased pensioner may be paid to the legal heir on production of a certified copy of the probate of the will, if any, left by the deceased, or letters of administration granted by a court of law or an indemnity certificate signed by two respectable persons that the claimant is the legal heir and that they hold themselves responsible for the refund of the amount paid, in the event of any future claim being preferred. If the legal heir is a minor, payment shall be made to the legal guardian or when there is none, to the person appointed by a court of law.
- (2) Claims to arrears of pension preferred after the expiration of one year from the pensioner's death may be admitted in full by the Controller of Defence Accounts (Pensions), if he is satisfied with the claimant's explanation for the delay; if he is not satisfied with the explanation, he shall obtain the orders of the Central Government for disbursement of pension.

SECTION 3 – Sailors and their families

192. Mode of payment. – (1) Subject to the provisions of sub-regulation (2), a pension to any sailor or to any of his legal heir, payable under these Regulations shall be paid only after is has become due. In the State or Union territory specified in column

- 1 of Appendix XI such pension shall be payable as specified against that State or Union territory in column 2 thereof.
- (2) The provisions of clauses (i), (iii), and (iv) of sub-regulation (2) of regulation 187 shall apply in relation to pension payable to sailors and their families as they apply in relation to pension payable to officers and their families.
- **193**. **How and by whom arrangements for payment are made.** When an individual who has been granted a pension desires that its payment from its commencement should be made at one of the stations in India specified in Appendix X, arrangements for its payment shall be made in accordance with the following procedure:-

The Controller of Defence Accounts (Pensions) shall forward the original copy of the pension payment order notifying the grant of pension and the conditions to which it is subject, to the pension disbursing officer and authorise him to pay the pension from a date which should be specified.

The controller of Defence Accounts (Pensions) shall also prepare a pension cer5tificate and forward it along with a copy of the pension payment order to the Captain naval Barracks. In the case of a pensioner who has been granted a family pension, duplicate copy of the descriptive roll shall be forwarded in addition.

On receipt of these documents, the Captain Naval Barracks shall-

- (a) in the case of service and disability pensioners complete the individual's descriptive roll with the number of the pension payment order (with the exception of which the descriptive roll should be kept complete) and forward it along with the photograph of the pensioner to the pension disbursing officer concerned by registered post; hand over the pension certificate to the individual and instruct him to present it to the pension disbursing officer concerned; if the individual has already left the ship or establishment, sent it to him by registered post;
- (b) In the case of family pensioners hand over the pension certificate to the individual or sent it by registered post with instruction to present it to the pension disbursing officer concerned and forward the duplicate copy of the descriptive roll to the pension disbursing officer concerned by registered post.

On receipt of the descriptive roll and the pension payment order, the pension disbursing officer shall make payment. Where, however, the pension payment order is not received by him before a pensioner appears for receiving payment, the pension shall be paid to the authority of the pension certificate. The payment thus made shall be treated as provisional and shall be confirmed after verification from the pension payment order which shall be called for from the Controlled of Defence Accounts (Pensions) immediately.

194. Identification of a pensioner. – (1) Except as provided for in sub-regulation (2) of regulation 180 a pensioner shall take payment in person and shall be identified by comparison with the descriptive roll and pension certificate. In the case of service and

disability pensioners they shall, in addition, be identified with reference to their photographs.

- (2) In the case of severely wounded and infirm pensioners and female pensioners who are not accustomed to appear in public, personal attendance shall no be necessary. Payment shall be made to are representative of the pensioner on the production of –
- (i) the pension certificate;
- (ii) subject to the provisions of sub-regulations (3) and 94) a certificate signed by a Gazetted Officer of the Central Government or any State Government or by some other respectable person that the pensioner is alive. The certificate must bear the signature of the left thumb impression of the pensioner taken in the presence of that officer or person; [and shall be produced once in six month.]
- (iii) a written authority from the pensioner to the representative bearing the signature or the left thumb impression of the pensioner together with a specimen of the signature or thumb impression of the representative.
- (3) If the life certificate referred to in sub-regulation (2) is given by ²[a retired gazetted officer pensioner"] a junior commissioned officer/junior commissioned officer pensioner, a sub-inspection of police, a sub-post master drawing not less than Rupees fifty per mensem, a tehsildar, a village headman, a patti patwari (in the case of Garhwali pensioners resident of Kumaon), or the head of the village panchayat, who is acquainted with the pensioner, it shall be accepted by the pension disbursing officer, if he has no reason to doubt the veracity of such certificate. He shall inform the pensioner's representative of any further guarantee which he may require to safeguard the payment being received by the correct person. He shall also make independent enquiries once a year to satisfy himself that the pensioner is alive.
- (4) In the case of a Gorkha pensioner living in Nepal who is physically unable to apply for his pension in person, payment may be made through a pension disbursing officer in Indian or under arrangements by the Indian Embassy, Nepal to a representative under the conditions prescribed above but the life certificate shall be signed by either two male pensioners below junior commissioned officer's rank or by a pensioner of the Joint Commissioned Officer's rank acquainted with the pensioner.

In case of pensioners residing in Sikkim and Bhutan who are physically unable to draw their pensions in person, payment may be made by the Political Officer there, through a representative in accordance with the procedure indicated above.

¹[The Political Officer at Sikkim or Bhutan shall obtain once a year a life certificate from Sikkim or Bhutan Government, as the case may be, for every such pensioner residing in those countries. Gorkha military pensioners residing in Nepal shall themselves be responsible for furnishing annually a life certificate signed by two male military pensioners and countersigned by an official of the Nepal Government.]

(5) The pension disbursing officer is personally responsible for any payment wrongly made. In case of doubt he shall consult the Controller of Defence Accounts (Pensions) without prejudice to the pro; isions of Regulation 4.

[195 to 197.] ²[***]

- **198**. **Withholding of disability pension of a pensioner who does not disclose his disability on re-employment**. A disabled pensioner who obtains re-employment in Indian Navy without disclosing the fact that he was; previously discharged from service of any of the Armed Forces for medical unfitness, shall not be entitled, from the dated of his re-employment, to any disability pension in respect of his previous service.
- **199**. **Payment of pension or gratuity in respect of deceased beneficiaries.** (1) Subject to the provisions of sub-regulations (2) and (3), arrears of pension due to the estate of a deceased pensioner claimed within three years of his or her death shall be investigated and paid to the heirs of the deceased by the officer responsible for the payment after such enquiry into the right and title of the claimant as he may deem sufficient. If there is reasonable doubt regarding the claim or title, the payment shall only be made to the administrator appointed by the civil court.
- (2) Any claim to arrears of pension
- (a) preferred after the expiry of three years from the date of death of the pensioner,
- (b) exceeding Rupees one hundred preferred after twelve months from the date of death of the pensioner, or
- (c) for a period exceeding twelve months

Shall require the sanction of the Controller of Defence Accounts (Pensions) before payment.

(3) Claims to arrears of pension on account of deceased Gorkha pensioners drawing pension from any of the following treasuries shall, however, subject to the conditions laid down above, be disposed of finally by the officers specified against that treasury instead of by the pension disbursing officer or the Controller of Defence Accounts (Pensions):-

Kathmandu treasury . . . Military Attache/Assistant Military Attache to Indian Embassy at Nepal.

Gorakhpur treasury . . . The Recruiting Officer or Deputy Recruiting Officer and Record

Officer or Assistant Recruiting Officer for Gurkhas, Kunraghat.

Darjeeling treasury . . . The Deputy Recruiting Officer and Record Officer or Assistant Recruiting Officer, Ghoom,

Darjeeling.

Darbhanga & Purnea treasuries . . The Deputy Recruiting Officer

and Record Officer or Assistant Recruiting Officer, Ghoom, or the

Bahraich and Gonda treasuries

Collectors, Darbhanga and Purnea, as the case may be. Recruiting Officer or Deputy Recruiting Officer and Record Officer or Assistant Recruiting Officer for Gorkhas, Kunraghat (Gorakhpur) Deputy or Commissioner. Bahraich and Gonda, as the case may be.

- (4) When the exact date of a pensioner's death cannot be ascertained, the Controller of Defence Accounts (Pensions) shall have the power to admit arrears of pensions for the entire month in which the casualty occurred, but when the month or year of death is not known the payment of arrears shall be limited to a period of one month.
- (5) In the case of Gorkha pensioners, the certificates of death and heirship granted by the mukhia of the Government of Nepal shall be counter signed by the Military Attache or Assistant Military Attache to the Indian Embassy, Nepal or the Recruiting Officer, the Deputy Recruiting Officer and the Record Officer, the Assistant Recruiting Officer for the Gorkhas, Kunraghat, or Ghoom, as the case may be.
- (6) In the case of a claim to gratuity already admitted but the payment whereof has not been made, the Controller of Defence Accounts (Pensions) or Controller of Defence Accounts (Navy) as the case may be, may sanction its payment, depending on the circumstances of the case if an application therefor is submitted by the claimant within five years from the date on which the claim originally fell due.

Cases where the application for the payment of gratuity is submitted by the claimant after the expiry of five years from the date on which the claim originally fell due shall be submitted for orders of the Central Government.

200. Payment of life-time arrears of pension by money orders. – Subject to the provisions of regulation 184, the payment of arrears of pension of deceased pensioners who were drawing their pensions through treasuries and pension paymasters may be made to their heirs by postal money ordered provided the amount of arrears does not exceed Rupees on hundred in cases where the pension is payable monthly, and Rupees three hundred in other cases.

The money order commission shall be deducted from the arrears of pension remitted.

¹[200-A- Money Order Commission on payment of gratuities made by Money Order. – Money order commission on remittance of gratuities admissible under these regulations shall be borne by the Central Government.

²[CHAPTER IV-A

SUSPENSION, DISCONTINUANCE, OR WITHHOLDING OF PENSION PROCEDURE IN RESPECT OF

- 200-B.- Suspension, discontinuance or withholding of pension of a pensioner who is convicted of a crime by Court of Law or is guilty of grave misconduct not of a political nature. If a pensioner is convicted of a crime by court of law or is guilty of grave misconduct, which is not of a political nature, the following procedure shall be followed:-
- (a) If a pensioner is sentenced to imprisonment for a criminal offence, his pension shall be suspended from the date of his imprisonment and the case reported by the Controller of Defence Accounts (Pensions), Allahabad for the order of the competent authority. In a case where a pensioner is kept in police or jail custody as an under-trial prisoner and is eventually sentenced to a term of imprisonment for a criminal offence, the suspension of pension shall take effect from the date of imprisonment only.
- (b) The competent authority shall decide in consultation with the Controller of Defence Accounts (Pensions) and if necessary, with the civil authorities also, whether the offence is a serious one and if so, he shall order the removal of the prisoner's name from pension list, from the date of the commencement of his imprisonment. Pension there upon shall cease to be payable from the date.
- (c) If the competent authority decides that the offence is not so serious as to justify the removal of the pensioner's name from the pension list, it shall not be removed, the payment of arrears of pension due from the date of last payment before imprisonment shall be made on release from prison.
- (d) If a pensioner is sentenced to imprisonment for a criminal offence by a lower court but is acquitted, on appeal, by a higher court, the pension withheld shall be restored.
- (e) If a pensioner is imprisoned for debt, pension shall continue to be paid.
- (f) If a pensioner is guilty of grave misconduct not falling under the proceeding clauses, it shall at once be reported to the competent authority who may, if he considers it justifiable, order the suspension of his pension from a date to be specified. The competent authority shall subsequently investigate the case in consultation with the Controller of Defence Accounts (Pensions) and if necessary the civil authorities, and
- (i) either authorise the withholding of pension in whole or in part from a date to be specified by him not earlier than the date of original suspension;

Or

- (ii) authorise continuance in full.
- (g) If a pensioner is convicted by a foreign court (including Nepal) or is imprisoned in a jail outside India for a serious crime of a non-political nature, his case will be referred to the Government of India through the Controller of Defence Accounts (Pensions) for a decision on the question of reduction/forfeiture or restoration of pension. Clause (a) above will apply in these cases also.

(h) Where an individual pensioner is convicted to a serious crime by a court of law, action to withhold or withdraw gratuity and pension or a part thereof shall be taken by the competent authority in the light of the judgement of the Court and other provisions of this Chapter."

"200-C. – Suspension, discontinuance or withholding of pension of a pensioner who is convicted of a crime by a Court in India or is guilty of a misconduct of a political nature. – I a pensioner is convicted of crime by a court in India or is guilty of misconduct of a political nature has case shall be reported by the Controller of Defence Accounts (Pensions) to the competent authority, who on the recommendation of the State Government or Administration concerned may order he withholding of his pension (service and disability pension, family pension drawn by adult males only, and children allowance) from a date to be specified. In case where the pensioner is sentenced to imprisonment, his pension shall, pending the orders of the competent authority be suspended from the date of his imprisonment.

If a pensioner is convicted by a foreign court or is imprisoned in a jail outside India for a crime of a political nature by a friendly foreign country, his case for reductional forfeiture or restoration of pension as well as the question of payment of pension for the period of imprisonment, will be decided by the Indian High Commissioner or Ambassador to that country in consultation with the foreign Government concerned."

200-D – Restoration of Pension withheld. – A pension withheld in whole or in part may be restored in full or in part by the competent authority in consultation with the State Government or. Administration concerned in political cases an with the Controller of Defence Accounts (Pensions) and the civil authorities if necessary, in other cases. In the case of a pensioner undergoing imprisonment, any action under this Regulation shall only be taken on his application after release but in no case, shall pension be sanctioned for the period of imprisonment in jail for a serious crime.

200-E - Suspension, discontinuance or withholding of pension of a pensioner. -

- (1) Before passing orders under these regulations regarding suspension, discontinuance or withholding of the whole or part of pension (including commuted value thereof which has not been paid) children allowance or gratuity (including Death-cum-retirement Gratuity), the competent authority shall serve upon the individual pensioner, a notice specifying the action proposed to be taken and calling upon his/her to submit within thirty days of the receipt of the notice (or such further time not exceeding thirty days a may be allowed by the competent authority) such representations as he/she may wish to make against the proposal.
- (2) The competent authority shall, after considering the representation if any made by the pensioners under sub-regulation (1) decide and issue orders in writing to suspend, discontinue or withhold the whole of pension, children's allowance and gratuity or part thereof, indicating whether the orders in the case of pension and children allowance will apply permanently or only for a specified period.

- (3) An appeal against the decision of the competent authority in cases falling under regulation 8 can be made to the Appellate authority. Appellate authority shall be the President in the case of the commissioned officers. In the case of sailors, the appeal shall lie to the Flag Officer Commanding-in-Chief of the Naval Command or the Flag Officer Commanding of the Naval Area concerned. The appeal will be made through the Captain Bureau of Sailors, BOMBAY.
- (4) In the case of personnel below the officer's rank the competent Authority/Appellate Authority will consult the Controller of Defence Accounts (Pensions) while passing the final orders. In the event of difference of opinion between these authorities and the Controller of Defence Accounts (Pensions) the matter will be referred to the Government of India for orders.

CHAPTER V

LIMITATION OF CLAIMS

SECTION I – General

- **201**. **Definition of "claimant".** For the purpose of regulations 202; 205 and 206 the term "claimant" shall mean the Captain Naval Barracks.
- **202.** Claims for the initial grant of pension or allowance or for gratuity. Save as otherwise provided in section 2 and 3 of this chapter:-
- (a) First claims for pension or allowance or gratuity, under these regulations, preferred within twelve months of the date on which they fall due shall be entertained and paid with full arrears, if such claims are otherwise in order;
- (b) Such claims which are not preferred within that period may be admitted with full arrears, if the pension sanctioning authority concerned is satisfied with the claimant's explanation for the delay in their submission; if he is not satisfied with the explanation, such claims shall be submitted for orders of the Central Government who shall give the decision depending on the circumstances of the case.

Section 2 – Officers and their families

- **203.** Special provisions for claims to pensions in respect of widows. In the case of widows of commissioned officers, pension shall normally be awarded from the date of application. Arrears prior to that date shall be paid as follows:-
- (a) if application for pension is made within six months of the officer's death, full arrears shall be paid;
- (b) if failure to apply for pension within six months of the officer's death is, in the opinion of the pension sanctioning authority, due to satisfactory cause (such as serious illness of the widow), payment of arrears prior to the date of application shall ordinarily be limited to a period of six months;
- (c) if widow is unable to furnish a statement or a reasonable estimate of her income in cases where such estimate or statement is necessary, within six months of her

husband's death but she completes an submits her application for pension within that period, full arrears shall be paid, if she is subsequently found eligible for pension;

(d) in the case of death of an officer prior to the settlement of his disability pension claim, the time-limit of six months shall be reckoned from the date of orders of the Central Government sanctioning the grant of disability pension.

204. Claims to arrears of pension by pensioners who fail to draw their pension. -

- (1) Unless otherwise provided in these Regulations, a pensioner who fails to draw his pension for a period of twelve months shall be struck off the pension establishment.
- (2) if he thereafter prefers a claims to draw his pension, he may be readmitted to the pension establishment, if he accounts for such failure to the satisfaction of the competent authority which may depending on the circumstances of the case, grant or withhold the arrears of pension or any portion thereof.

SECTION 3 – Sailors and their families

205. Claims for initial grant, revision and re-assessment of pension or allowance or for gratuity. – (1) Subject to the provisions of sub-regulation (2), claims for the first grant, revision and re-assessment of pensions or allowance or gratuity shall be dealt with as follows:-

Claims preferred after twelve months from the date on which they fall due shall be entertained, if otherwise such claims are in order with arrears as specified below:-

(i)	Where arrears are due to rectification of a mistake in assessing or reassessing a pension, etc., or to revision of a pension, etc., which is not revised through inadvertence at the time of a general revision.	Full arrears subject to the maximum of arrears for five years preceding the date of the pension payment order in which the correct or the revised rate is notified.
(ii)	Claims to first grant of a pension, etc., or to revision of a pension, etc., in cases where reassessment is to be made only on the submission of a claim;	
(a)	Where explanation for the delay is considered by the pension sanctioning authority to be satisfactory.	Full arrears subject to the maximum of arrears for five years preceding the date of the pension payment order in which the award is notified.
(b)	Where no action is taken on a petition or the petition is rejected on account of any error on the part of the pension sanctioning authority or competent authority and the	Up to three years preceding the date of the application which is pursued to finality and leads to the grant of a pension, etc., subject to the maximum of arrears for five years

		preceding the date of the pension payment order in which the award is notified.
(c)	considered by the pension	From the date of the application subject to a maximum of arrears for three years preceding the date of the pension payment order in which the award is notified.

Provided that where a pending enquiry award is under issue, the date of commencement of pension shall be the date from which the pending enquiry award was sanctioned.

Explanation. – Doubtful cases, as also cases in which the grant of arrears for periods in excess of the periods referred to above is considered to be justified in the special circumstances of the case shall be referred by the pension sanctioning authority to the Central Government for orders.

- (2) Claims for family pension preferred by claimants who are disqualified under these regulations shall not be entertained.
- (3) The provision of this regulation shall apply to claims for transfer of family pension and increase of children's allowance.

Explanation. – In regard to claim for transfer of family pension to the widow under regulation 130, the period of twelve months shall reckon from the date on which intimation regarding the death of disqualification of the recipient of the family pension is received by the Captain Naval Barracks, Bombay from the Controller of Defence Accounts (Pensions) or from any other source.

- (4) In cases of death of individuals who are invalided out of service and who die prior to the settlement of their disability pension claims, the time-limit of twelve months under regulation 202 and sub-regulation (1) of this regulation for the purpose of special family pension claims shall be reckoned from the date of the pension payment order in which the award of disability pension is notified.
- (5)(i) Claims to gratuity preferred after twelve months but within three years of the date on which they fall due shall be admitted in full by the Controller of Defence Accounts (Pensions) or Controller of Defence Accounts (Navy), as the case may be: provided that claims preferred after three years but within five years of such date may, where the explanation for the delay is satisfactory be admitted in full by the said authority.
- (ii) Claims not covered by clause (i) shall be submitted for orders of the Central Government.
- **206.** Claims for counting former service for pension and gratuity. All claims for counting former service for pension submitted by the Captain, Naval Barracks, if otherwise in order, shall be admitted by the Controller of Defence Accounts (Navy). In cases, however, where the delay in preferring a claim exceeds twelve months from the

date when the pension fell due, the claim shall be admitted in full by the Controller of Defence Accounts (Navy) and a report of the late submission of the claim shall be made by him to his next superior authority for such action as may be deemed necessary be the latter.

- **207.** Coams to arrears of pension or gratuity. (1) Claims to arrears of pension preferred within a period of twelve months of the date from which it became due and payable shall be entertained and may be paid by the pension disbursing officer, if such claims are otherwise in order. Such claims preferred after twelve months but within three years of such date shall be entertained and may be paid by the competent authority if it is satisfied with the claimant's explanation for the delay in drawing the pension
- (2) If after the expiry of three years no explanation has been received of the cause of a pensioner failing to draw his pension, his name shall be struck of the pension establishment. If he thereafter prefers a claim to draw his pension he may be readmitted to the pension establishment if he accounts for his failure to draw the pension, to the satisfaction of the competent authority. The authority shall, depending on the circumstances of the case grant or withhold the arrears of the pension or any portion thereof.
- (3) In case of claims to gratuity already admitted but where the payment thereof has not been made, the Controller of Defence Accounts (Pensions) or the Controller of Defence Accounts (Navy), as the case may be, may sanction its payment depending on the circumstances of the case, if an application therefor is submitted by the claimant within five years from the date on which the claim originally fell due.

Cases where the application for the payment of gratuity is submitted by the claimant after the expiry of five years from the date on which the claim originally fell due shall be submitted by the said Controller for orders of the Central Government.

CHAPTER VI

RECOVERIED AND OVER PAYMENTS

- **208**. Recovery of public claim, non-public fund debts or claims from pension. (1) Subject to the provisions of sub-regulation (2), a public claim against a pensioner, non-public fund debt de from him or a non-public fun claim which the Central Government may direct him to pay, shall be recoverable from his pension, gratuity or commuted value of pension.
- (2) A public claim or non-public fund debt, shall not be recovered from the disability pension of an officer or sailor, except under the special orders of the Central Government.
- ¹[(3) A public claim against a sailor, a non-public fund debt due from him or non-public fund claim which the Central Government may direct to be recovered shall be recoverable from the gratuity admissible to him widow under regulation 412.]

- **209.** Mode of recovery of public claims (other than over payments of pensions), non-public debts or claims. Public claims, other than those on account of overpayment of pension, non-public fund debts an non-public fund claims which the Central Government directs any person to pay, shall be adjusted as under:-
- (i) Retirements on account of excess issues of pay and unauthorized expenditure, stoppages other than those awarded under the Act, the value of losses and other claims for which Central Government holds any person liable, shall be recovered in monthly instalments of one-third of pension until the full claim is satisfied.

The competent authority may, if it is satisfied that there are reasonable grounds for such a course, which must be recorded in writing, relax this regulation and order recoveries to be made in smaller amounts which in no case shall exceed twelve instalments in number;

- (ii) in the case of public claims other than those specified in clause (i), and non-public fund debts which are not disputed, the Commanding officer/Captain Naval Barracks of the person whom the claim is made or from whom the debt is due may order the recovery of the amount from his pension in such instalments as the Commanding Officer/Captain Naval Barracks considers reasonable.
- (iii) In the case of a non-public fund debt where the person from whom it is due disputes the correctness of the amount or repudiates his liability, such debt becomes a non-public fund claim and shall be recovered only under the orders of the Central Government.

Explanation. – Non-public fund debt means any debt arising out of dues recoverable from the person towards:-

- (a) Loan granted from any Non-public Funds (v0z. I.N.B.A/Command Benevolent Funds).
- (b) Suscription and other dues in respect of any Non-Public Fund (viz. I.N. Amenities Fund/Contributory Education Scheme).
- (c) Purchases made on credit from Canteens.
- (d) Mess/Wine Bills.
- (e) Loss incurred by the person of any money or stores, belonging to any Non-Public Fund entrusted to him (viz. library Books/Sports equipment etc.).
- (f) Deficiency or irregular expenditure of Non-Public Fund money or stores of which, after investigation, no explanation satisfactory to the Chief of Naval Staff, is given by the person who is responsible for the same.
- (iv) The mode of recovery from disability pension shall be determined by Central Government in each individual case.
- (v) If any person is eligible for a gratuity in lieu of pension or if he has commuted a portion of his pension, the whole amount of the claim shall be recovered in one instalment from the gratuity or commuted value of the pension, as the case may be.
- **210.** Over payments of pension. (1) Overpayment of pension in India due to an error in law (including those due to misinterpretation of any of these regulations) shall

not be recovered, but shall be reported by the Controller of Defence Accounts (Pensions) to the Central Government through the Controller General of Defence Accounts.

Any case in which there is a doubt or a difference of opinion between the Controller of Defence Accounts (Pensions) and the competent authority as to whether the overpayment was due to an error in law, or due to misinterpretation of any of these regulations, shall be submitted to the Central Government through the Controller General of Defence Accounts for orders.

Cases of overpayment in such circumstances outside India shall be reported by the Controller of Defence Accounts (Pensions) to the Central Government through the Controller General of Defence Accounts for orders.

- (2) Overpayment of pension due to any other reason (including those involving fraud) shall be dealt with as follows:-
- (i) Those challenged in audit within twelve months from the date of payment.- If a pension is payable, further payments shall be made at the correct rate and the overpayment recovered in instalments of one-third of the pension.

If the circumstances leading to overpayment disclose fraud on the part of the recipient, and in the opinion of the Controller of Defence Accounts (Pensions) warrant the stoppage of the pension in full or recovery of overpayments in instalments of more than one third of the pension, a report shall be submitted (through the Controller General of Defence Accounts in cases of pensions drawn outside India) to the competent authority, who shall decide each case on its merits and communicate their decision the Controller of Defence Accounts (Pensions). Further adjustment as may be necessary shall be carried out by the Controller of Defence Accounts (Pensions) on receipt of such orders.

If no pension is admissible, payment shall cease immediately the error is detected and a report of the circumstances leading to the overpayment shall be submitted (through the Controller General of Defence Accounts in cases of pensions drawn outside India) to the competent authority.

(ii) Those not challenged in audit within twelve months from the date of payment (including those where payments were made partly within twelve months and partly on a date or dated more than twelve months anterior to the date of challenge). – If a pension is payable, further payments shall be made at the correct rate and a report of the circumstances leading to the overpayment shall be submitted by the Controller of Defence Accounts (Pensions) (through the Controller General of Defence Accounts in cases of pensions drawn outside India) to the competent authority. Pending the orders of that authority, no recovery of the overpayment shall be made.

If no pension is payable, payment shall cease immediately the error is detected and a report of the circumstances leading to the overpayment shall be submitted by the Controller of Defence Accounts (Pensions) (through the Controller General of Defence Accounts in cases of pensions drawn outside India) to the competent authority.

(3) Action to be taken by the competent authority. – On receipt of the reports specified in clauses (i) and (ii) of sub-regulation (2) the competent authority shall for reasons to be recorded in writing decide, subject to the provisions of clause (ii), whether the whole or any portion of the overpayment shall be recovered or written off or in cases involving fraud or misconduct whether the pension shall be withheld wholly or reduced, and if so, permanently or temporarily, as the case may be, and communicate his decision to the Controller of Defence Accounts (Pension).

Any amount withheld under this regulation shall be adjusted against the overpayment to the extent necessary.

- (ii) In cases of pensions drawn in India, overpayments made during the twelve months preceding the date of challenge in audit shall not be written off unless it is impossible to effect recovery.
- (4) How recovery is made. If the competent authority decides that the overpayment should be recovered, recovery shall normally be effected in instalments of one-third of the pension unless otherwise specified in the orders. If no pension is payable, the method of recovery shall be decided by the competent authority [in consultation with the Controller of Defence Accounts (Pensions) in the cases of pensions drawn in India.]
- ¹[211- Powers of the Controller of Defence Accounts (Pensions) and the officers of his establishment to write off over-payment of pension and to waive audit objections. (1) Overpayments of pension not due to an error in law (including misinterpretation of regulations and orders) which are, from any cause, irrecoverable may be written off by the Controller of Defence Accounts (Pensions) or by a Joint Controller of Defence Accounts (Pensions), if in independent charge, up to an amount not exceeding rupees two hundred and fifty in each case.
- (2) In order to save time and trouble over relatively unimportant items, the Controller of Defence Accounts (Pensions) or the Joint Controller of Defence Accounts (Pensions) if in independent charge may, at his discretion, when he is reasonable satisfied that, having regard to the facts of the case, it is in the best interests of the Central Government to do so, waive any audit objection on the payment of pension up to a limit of rupees one hundred and twenty-five in each case, brief reasons being recorded of the circumstances which, in his opinion, justify the waiver. Similarly the Joint Controller of Defence Accounts (Pensions) may waive an audit objection upto a limit of rupees seventy five in each case. A Deputy Controller of Defence Accounts (Pensions) may exercise the same powers upto a limit of rupees of fifty and an Assistant Controller of Defence Accounts (Pensions) or a Gazetted officer in charge of a section, up to a limit of rupees twenty-five in similar circumstance.
- (3) In case where the whole or any portion of the expenditure although not unjustifiable in itself, is not exactly covered by rule or the authority for the expenditure is insufficient or full proof that it has been incurred has not been provided such as an absence of one or more sub-vouchers, the Controller of Defence Accounts (Pensions), or the Joint Controller of Defence Accounts (Pensions) if in independent charge, may waive and audit objection upto a limit of rupees two hundred and fifty in each caser;

- (i) That the expenditure is not of an intrinsically recurring nature; and
- (ii) Where the objection is based on insufficiency of sanction, he is satisfied that the authority empowered to sanction the expenditure would accord sanction if required; or
- (iii) Where the objection is based on insufficiency of proof of payment, he is of opinion that undue trouble would be caused if the submission of the full proof of the expenditure having been incurred were insisted on, and he sees no reason to doubt that the payment has actually been made.]
- 212. Overpayments indicating defective system or serious failure of audit. Should the circumstances in which overpayment has been made in any case reveal any serious irregularity or defect in procedure or serious failure of audit for which the staff of the Defence Accounts Department is responsible, a full report of the case shall be made by the Controller of Defence Accounts (Pensions) to the Controller General of Defence Accounts who shall take such further action as may be necessary.

¹[212-A.Recovery of disability pension from a pensioner who is re-employed or re-enrolled without disclosing his invalidation-

Any payment of the disability pension made after the date of re-employment or re-enrolment, to a pensioner who is re-employed or re-enrolled without disclosing that he was invalided out of service shall be recovered as under:-

- (a) If he is on effective list, from his pay and allowances; and
- (b) If he is non effective, from the fresh award of disability pension, if any, sanctioned on the termination of his re-employment or re-enrolment.
- 213. Overpayments in India on account of erroneous grant of more than one family pension. Overpayments made consequent on the erroneous grant of more than one family pension to the same pensioner may be written off by the competent authority provided that it is established that the overpayments were made in good faith and that there has been not attempt to defraud.
- 214. Overpayments resulting from false certificates of widowhood or non-marriage recovery from pension. (1) Overpayments of pension obtained by female pensioners on presentation of false certificates of continued widowhood shall, irrespective of the amount involved be referred by the Controller of Defence Accounts (Pensions) to the competent authority for orders as to the manner in which the sum fraudulently drawn by the alleged widow shall be recovered, where the false certificate has been signed by any person receiving pension under these regulations, from such pension, unless that pensioner can offer a satisfactory explanation provided that the sum so recovered every month shall not exceed 1/3 of the monthly pension of that pensioner.

(2) The provisions of sub-regulation (1) shall also apply mutatis mutandis to overpayments of pension made to female pensioners who submit false non-marriage certificates.

Explanation. – Signing the certificate in ignorance of the widow's remarriage shall not be accepted as satisfactory explanation for the purpose of this regulation.

CHAPTER VII

PROCEDURE FOR COMMUTATION OF PENSIONS – 1[***]

¹[Section 1 – Officers]

- **215. Age of commutation.** The age for purpose of commutation shall be calculated on the basis of the date of birth indicated in the audited Navy Lists. Where, however, the date of birth has not been verified in audit, the case shall be submitted by the Naval Headquarters for orders of the Central Government.
- **216.** Submission of application and arrangement for medical examination. (1) An application for commutation of a portion of pension shall be in the prescribed form (see Appendix VIII) and be made:-
- (i) If in India, to the Chief of the Naval Staff through the Controller of Defence Accounts (Pensions); and
- ¹[(ii) If outside India, to the Secretary to the Government of India, in the Ministry of Defence through the Indian Mission concerned and the Controller of Defence Accounts (Pensions).];
- (2) The application shall be made so as to reach the Chief of the Naval Staff, at least one month before the date on which the applicant will attain the age specified in the application. Such applications from officers residing outside India should reach the Central Government at least three months before the date on which the applicant will attain such age.
- (3) The commuted value payable shall be assessed by the Controller of Defence Accounts (Pensions) and intimated to the Chief of the Naval Staff or to the Secretary to the Government of India, Ministry of Defence, as the case may be, when forwarding the application, for communication to the applicant.
- (4) If the applicant is residing in India, the Chief of India, the Chief of the naval Staff shall arrange a medical board at any station in India that may be convenient to him, such board being assembled under the orders of the State Government or Administration and presided over, when practicable, by the chief Civil Administration Medical Officer of the State or Administration. In such cases where difficulty may arise in the assembly of a Civil Medical Board, the Chief of the Naval Staff may convene a suitable service medical board for the purpose.
- (5) The pensioner shall at the same time be informed of the date on which he should present himself for examination by a medical board, which in no case, shall be earlier than the actual date of retirement. The pensioner shall have the option of

withdrawing his application at any time before the date fixed for examination by the medical board.

(6) If the applicant is residing outside India, the Indian Mission concerned shall arrange a medical board at any station in the country convenient to the applicant as well as to the Mission. The composition of the medical board shall be decided by the Mission.

217. Medical board's fees--By whom borne-2(1) Civil medical board.

- (i) If the examination is conducted by a civil medical board in India, the pensioner shall pay a fee of Rupees sixteen one-fourth of which, shall be credited to the Central Government as revenue of the civil department concerned and the balance shall be paid by the pensioner in cash to the Board at the time of the medical examination to the retained and divided by the members of the board among themselves.
- (ii) The authority competent to convene the civil medical board shall, when sending intimation to the pensioner, direct him to deposit Rupees four, into the civil treasury or the Reserve Bank of India, or its agencies carrying on treasury functions for the time being on behalf of the Central Government and to hand over the receipt along with the balance of Rupees twelve, in cash to the board to forward the receipt and the medical certificate to the civil audit officer concerned and the Controller of Defence Accounts (Pensioner) respectively.
- (2) **Services medical board.** No fee shall be payable by the pensioner in respect of his examination when he is examined by the services medical board.
- ²[(3) *Medical Board for pensioners residing outside India-* Necessary fee for the medical board shall be deposited in full by the applicant with the Indian mission who shall arrange payment to the members of the medical board. The pensioner shall pay the fee of the board according to the rates fixed by the Indian Mission in that country.]
- **218.** Form of medical board report. (a) The Medical board shall report in the following form:-

"We have carefully examined......and are of the opinion that he is/ he is not in good bodily health and has/has not the prospect of an average duration of life. We therefore (or do not) recommend him to be allowed him to be allowed to commute a portion of his pension.

Form of declaration in respect of health and fitness etc. of the individual duly completed in our presence is also attached;"

(b) In the case of impaired lives in which officer's application is recommended, but with an addition of years of age, the following form shall be used by the Medical Board:--

"We have carefully examined......and are of the opinion that he is not in good bodily health and has not the prospect of an average duration of life. We, however, recommend him to be allowed to commute a portion of his pension, but as he is suffering from.....his age for the purpose of commutation i.e. his age next birthday, should be taken to be......years more than his actual age.

219. Payment of command value.- (1)(i) If the board reports that the pensioner has an average expectation of life, the commuted value already notified to the Officer shall be paid in the manner indicated by him on his form of application.

- (ii) in cases where an addition to his age is recommended, the pensioner shall be informed by the Controller of Defence Accounts (Pensions) by registered post and with acknowledgement due of the board's recommendation and of the commuted value payable in view thereof.
- (iii) That applicant may withdraw his application by written notice to the Controller of Defence Accounts(Pensions) despatched within two weeks from the date on which he receives intimation of the revised sum payable on commutation. If the applicant does not withdraw in writing his applicant within the said period, he shall be presumed to have accepted the sum offered.
- ¹[(2) The capitalised value shall be paid as under:
- (i) Pensioners residing in India as well as those residing outside India who have not been permitted to draw their pension outside India. The capitalised value shall be payable in India but pensioners residing outside India shall have to make their own arrangements for its transfer to the foreign country concerned.
- (ii) Pensioners residing outside India, who have been permitted to draw their pension in a foreign country -Payment of capitalised value shall be made through the Indian Mission.
- (3) Payment of commuted value shall be made as expeditiously as possible but in the case of an impaired life, no payment shall be made until either the period within which the application for commutation is received.
- (4) If any commuted portion of pension has been drawn after the date on which the commutation became absolute, the amount drawn shall be deducted from the amount payable on commutation.
- (5) If the pensioner dies on or after the day on which commutation became absolute, but before receiving the commuted value, the value shall be paid to his legal heirs.
- 220. Reopening of rejected applications for commutation and payment of fees for the medical examination by a second medical board.- (1) A pensioner whose application to commute a portion of his pension has been rejected on the recommendation of a medical board, or who has once declined to accept commutation on the basis of an addition of years to his actual age recommendation by a medical board, may prefer an appeal to the Naval Headquarters and that authority may if it thinks fit, permit him to appear for a re-examination by a medical board, provided that a period of not less than one year has elapsed since the date on which he was examined by the first medical board. In such cases the provisions of clause (1) of regulation 217 shall be followed irrespective of whether the re-examination of conducted by a civil or a services medical board, except that when the examination is conducted by the services medical board, the Government share of the fee, shall be credited as receipt of the Defence Services and the receipt together with the medical certificate shall be forwarded to the Controller of Defence Accounts (Pensions).
- (2) If in the opinion of the medical board some special examination is necessary which it is not in a position to carry out itself, it require the pensioner to undergo such examination at his expense.
- **221.** Recovery of public claims from the commuted value.- Before the commuted value is paid, the Controller of Defence Accounts (Pensions) shall ascertain whether any public claim is outstanding against the applicant and deduct the amount of any such claim for the sum which would, but for the claim, be payable to him.

²[222. Commutation of anticipatory or provisional pension- Officers applicant for commutation of his pension who has clearly indicated his intention to commute the maximum amount of his pension or expressed the amount proposed to be commuted as a fraction or percentage of the full and final pension within the maximum permissible limits and is allowed to commute such fraction or percentage of the anticipatory or the provisional pension, shall neither be required to apply afresh nor to produce a fresh certificate of medical examination for commutation of the difference between the fraction or percentage of the anticipatory or the provisional pension, shall neither be required to apply afresh nor to produce a fresh certificate of medical examination for commutation of the difference between the fraction or percentage of the anticipatory or the provisional pension, shall neither be required to apply afresh nor to produce a fresh certificate of medical examination for commutation of the difference between the fraction or percentage of the final pension and the anticipatory pension or provisional pension. As the commutation in such cases is and the other after final assessment of pension, the report from the Controller of Defence Accounts (pensions) shall have to be called for twice. A fresh sanction of the value accrued minus value commuted provisionally shall be necessary. In such cases, commutation of the anticipatory or provisional pension and the amount of residual pension shall be necessary. In such cases, commutation of the anticipatory or provisional pension and the amount of residual pension shall also be re-adjusted from the same date.

²[Section 2 - Sailors including the Master Chief Petty Officers granted honorary commissions and Short Service Commissioned Officers granted honorary commissions and Short Service Commissioned Officers (ex-sailors)

- **223. Age of commutation.-** (1) the following documents in original shall be accepted as proof of the date of birth for the purpose of commutation, namely:-
- (i) The Matriculation Certificate or the Secondary School Leaving Certificate, or a Certificate recognised by an Indian university as equivalent to Matriculation, or
- (ii) Municipal birth Certificate or an extract from the Municipal birth register, duly certified by the proper authority, or
- (iii) The record of admission in the registers of the school or schools in which the applicant was educated and also a record of the applicant's age at various periodical school examinations.
- (2) Where the documentary evidence as required by sub-regulation is not available, the date of birth shall be verified with reference to the assessed apparent age given in the enrolment form. For purposes of calculating the date of birth in such cases, it shall be assumed that the individual has completed the assessed that the individual has completed the assessed apparent age on the date of enrolment e.g. if a person has been enrolled on the August nineteen hundred and twenty. In cases in which the year and month in which the individual is born are known but not the actual date, the latter shall be taken as the sixteen of the month.

Explanation - A pensioner may submit any of the documents mentioned above as a proof of his age without certifying the non-availability of other proof of higher inter se priority.

224. Submission of application- (1) An individual desirous of commuting a portion of his pensions shall apply in Form 28 specified in Appendix VIII, along with two duly attested copies of his passport size photographs (one copy to be pasted on the

application form itself at the appropriate place while the other is to be loosely attached to the form), as under:

- (i) If he is still in service or has retired but his retired but his pension has not yet been sanctioned, he shall apply to the Controller of Defence Accounts (Pensions) through the Commodore Naval Barracks;
- (ii) In the case of pensioners residing outside India, the procedure for submission of application and arrangements for medical examination shall be as laid down in regulation 216.
- (iii) if he is receipt, he shall apply to the Controller of Defence Accounts (Pensions), through the pension Disbursing Officer concerned who shall, while forwarding the application to the Controller of Defence Accounts (Pensions) complete portion 'B' in Part I of the said Form and also furnish information on the point whether any encumbrance.
- (2) In order to ensure that payment is made at the rate shown for the specified age, it is necessary that application to commute pension must reach the Office of the Controller of Defence Accounts (Pensions) at least two months before the applicant shall attain such age.
- 225. Action by the Controller of Defence Accounts (pensions) on receipt of application for commutation of pension - On receipt of an application for commutation of pension, the Controller of Defence Accounts (Pensions), shall inform the individual of the commuted value which shall be payable to him in the event of his being found to have an average expectation of life and also instruct him to appear for a medical examination, before a specified authority within three months from the date of Controller of Defence Accounts(Pension)'s letter and if the application for commutation has been made in advance of the date, but in no case, earlier than the actual date of the retirement or discharge. This intimation shall constitute administrative sanction to the commutation of pension, but shall lapse if the medical examination does not take place within the period specified medical authority within the specified period, the Controller of Defence Accounts (Pensions), Allahabad, on merits and administrative sanction shall be renewed further period of three months without obtaining a fresh application for commutation of pension. Cases, where the application is medically examined by the Controller of Defence Accounts (Pensions), Allahabad, on merits and administrative sanction shall be renewed further only if he is satisfied that the applicant is not to blame for the delay.

226. Payment of Capitalised Value.-

- (1) **Average life -** If the medical authority reports that the pensioner has an average expectation of life, the capital sum already notified shall be paid to him and the corresponding deduction made from his pension.
- (2) Impaired life In case, an addition to his age is recommended, the pensioner shall be informed by registered post with acknowledgment due, of the medical authority's recommendation and the commuted value payable in lieu thereof. The sum offered shall be offered shall be paid if the applicant does not withdraw in writing his application within a period of fourteen days from the date on which receives intimation of the revised sum payable on commutation.
- (3) **Verification of signatures of the individual -** While authorising payment of commuted value, the Controller of Defence Accounts (Pensions) shall forward to the Pension Disbursing Officer Form 30 specified in Appendix VIII containing the

signatures taken in the presence of the medical authority with instructions that they should be verified with those received with the Pension Payment Order.

- (4) Payment on the death of pensioner before receiving commuted value of pension- If a pensioner dies on or after the date on which the commutation became absolute but receiving the commuted value, its value shall be paid to his legal heirs.
- (5) **Overdraw of commuted portions -** If the commuted portion of the portion of the pension has been drawn after the date on which the commutation became absolute, the amount drawn shall be deducted from the amount payable on commutation.
- (6) **Payment of commuted value in or outside India-** Payment of commuted value in or outside India shall be regulated in the manner specified in sub-regulation (2) of regulation 219.
- (7) **Cancellation of sanction** -The Controller of Defence Accounts (Pension) may cancel the sanction at any time before payment is actually made, if the applicant makes any statement found to be false within his knowledge or wilfully suppresses any material fact in answer to any question, written or oral, put to him in connection with his medical examination.
- 227. Competent Medical Authority (1) The medical authority competent to examine an applicant for communication of an amount of pension which, together with the amount previously commuted, exceeds rupees twenty-five per month shall be a medical board if such a board can be arranged to meet at a station reasonably near to the applicant's residence within the residence within the period specified by the sanctioning authority. Failing this, a reviewing board shall constitute a medical board at the head guarters of the civil administration or the Senior Medical Officer of the administration and a medical Officer nominated by him of status not lower than that of civil surgeon. Such an authority shall review the medical report on the health and expectation of life of the pensioner made by the civil surgeon or district medical officer of the area in which the applicant is ordinarily resident at the time he applies for commutation. After calling for any information as it thinks fit from the examining officer, it shall pass final orders.
- (2) In the case of an applicant who applies for communication of an amount of pension which, together with the amount or amounts previously commuted, is rupees twenty- five or less, the competent medical authority shall be the medical officer not below the status of a civil surgeon or district medical officer of the area in which the applicant by a Services medical board.
- (3) Where it is not possible to arrange medical examination by either of the authorities mentioned in sub-regulation (1) or sub-regulation (2), the Controller of Defence Accounts (Pensions) may arrange examination of the applicant by a Services medical board.
- (4) (a) if the applicant is a person residing in Nepal and drawing a pension through the Indian Embassy in Nepal, the competent medical authority shall be the medical officer of the Indian Embassy in Nepal. To avoid inconvenience the medical examination of an applicant who is resident of Nepal. To avoid inconvenience the medial examination of an applicant who is resident of Nepal may be carried out at the Central Coordination Board Hospital in Nepal may be carried out at the Central Coordination Board Hospital in Nepal or the Check Post Hospital at Dhankutta. In such

cases the medical officer of the Indian Embassy, Nepal, if the commuted rupees twenty five per month;

Provided that if the medical officer of Check Post Hospital at Dhankutta happens to be a Government employee, the report of the medical examination carried out by him shall not be subject to such a review.

- (b) Hospitals where pensioners residing in Nepal may go for medical examination are as under:-
 - 1. Military Hospital, Kunraghat.
 - 2. Military Hospital, Lebong
 - 3. Embassy Hospital, Kathmandu.
 - 4. Western Zone Hospital, Pokhra.
 - 5. District Soldiers' Board Hospital, Syangia, No. 4 West.
 - 6. District Soldiers' Board Hospital, Gulmi (Tamgas).
 - 7. District Soldiers' Board Hospital, Piuthan (West Nepal).
 - 8. District Soldiers' Board Hospital, Bhojpur (East Nepal).
 - 9. District Soldiers' Board Hospital, Terathum (East Nepal).
 - 10. District Soldiers' Board Hospital, Dhankutta (East Nepal).
- (5) It shall be permissible for a Gorkha sailor whose home is in Nepal and who is due to be transferred to the pension establishment to apply for the commutation of his pension if he so desires, shortly before the actual date of his discharge. In such a case, his medical examination may be carried out, before he leaves his Ship or Establishment or discharge, at the Service Hospital of the Station at which the Ship or Establishment is located.
- 228. Procedure to be followed in Controller of Defence Accounts (Pension)'s Office- On receipt of the application for commutation of pension as prescribed in Part I of Form 28 specified in Appendix VIII duly completed by the applicant, the Controller of Defence Accounts (Pensions) shall complete Part II of the said form and forward it in original to the Chief Administrative Medical Officer concerned, together with a copy of Form 30 specified in Appendix VIII and an extra copy of Part III of that form for arranging medical examination. Copies of the previous medical reports or statements of case should also be forwarded along with the above forms, in cases any portion of his pension (or declined to accept commutation) on basis of an addition of years to his actual age, or has been refused commutation on medical grounds. Simultaneously, the Controller of Defence Accounts (Pensions) shall be forward to the applicant Form 29 specified in Appendix VIII, duly completed, together with a copy of the said Form 30, Part I of which shall be filled in by the applicant before his medical examination and handed over to the competent authority.
- **229. Procedure to be followed by the medical authority -** (1) The medical authority, after obtaining from the applicant a statement in Part I of Form 30 specified in Appendix VIII (which must be signed in its presence), shall subject him to a strict examination, enter the results in Part II of the said Form 30 and records its opinion as to the accuracy with which the pensioner has answered the questions prescribed in Part I thereof regarding his medical history and habits. It shall also complete the certificate contained in Part III of the said Form 30 and obtain signature of the pensioner or his thumb and finger impressions if he is unable to sign the forms.

- (2) In the case of an applicant who has been or is about to be granted an invalid pension, the grounds of invaliding or the statement of the medical case shall be duly considered by the certifying medical authority before the certificate in Part III of the Form 30 specified in Appendix VIII is signed.
- (3) The ultimate medical authority shall without delay forward the completed Forms 28 and 30 specified in Appendix VIII in original to the Controller of Defence Accounts (Pensions), and a certified copy of Part III of the said Form 30 to the applicant.

230. Medical Examination fees and opening of rejected applications for commutation -

- (1) If the examination is conducted by a single medical officer, the applicant shall himself pay the medical officer's prescribed fee of rupees sixteen, out of which rupees four shall be retained by the medical officer concerned and the remaining rupees four shall be retained by the medical officer concerned and the remaining rupees shall be credited to the Central Government. If he is originally examined together with an additional fee of rupees twelve to be retained and divided by the members of the board among themselves. If the pensioner is examined by a Service board, no fee shall be paid by him in respect of his first examination.
- 231. Recovery of public claims from the commuted value Before the commuted value is paid, the Controller of Defence Accounts (Pensions), shall ascertain whether any public claim is outstanding against the applicant, and deduct the amount of such claim from the lump sum which would but for the claim be payable to him. Where an over-payment is in the process of recovery from the pension, the overpaid amount remaining unadjusted at the time of commutation shall be recovered in one lump sum from the commuted value payable.
- 232. Commutation of anticipatory or provisional pension. An individual who applies for the commutation of a portion of his pension and such portion is expressed as a percentage or fraction of the total pension admissible to him and is allowed in the first instance to commute such percentage or fraction of his anticipatory or provisional pension shall, in the event of his final pension being more than his anticipatory or provisional pension shall, in the event of his final pension being more than his anticipatory or provisional pension be allowed to commute a further sum without appearing before a fresh medical board, so as to make the commuted amount equal to the specified percentage or fraction of the amount of pension as finally sanctioned. In such cases, commutation as finally sanctioned shall also take effect from the date of the original commutation as finally sanctioned shall also be re-adjusted from the same date.]

APPENDIX I

[See Regulation 2(e)]

Item No.	Reference to Regulations	Categories of personnel in respect of whom competent authority Shall exercise its powers	competent authority	Remarks	
1	2	3	4	5	

Part I of these regulations

1	5	Commissioned office	Commissioned officers Ministry of Defence			
³ [1A	5A	Commisioned officers	The President of India			
2	15	Do.	Do.	In case where an officer is dismissed with or without disgrace the competent authority will be the Central Government.		
3	31	Do.	Do.			
4	35	Do.	The Central Go			
5 ² [5-A	49	Family Pensioners	_			
²[5-A	54	Family pensioners	Controller of D Accounts (Per			
6	62	Do.	Do.	/1]		
7.	¹ [146	Commissioned officers	In India.			

[Director of Supply Branch] and

152] outside India

The Central Government.

Part II of these regulations

1. Subs. by S.R.O. 161, dated	1 st May 1969.
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- Ins. & Subs. by S.R.O. 95, dated 15th February, 1975. Ins. Byl S.R.O 201 dated 2nd August, 1976. Subs. by S.R.O. 40, dated 22nd January, 1979. 2.
- 3.
- 4.

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8	165	Commissioned officers	Controller of Defence Accounts (Navy.)
9	182	Commissioned officers	The Central Government.
10	183	Commissioned officers and their families	Controller of Defence Accounts (Pensions.)
11	204	Do.	The Central Government. Exception The Controller of Defence Accounts (Pensions) shall be competent to re-admit a pensioner to pension establishment and pay him full

			arrears if he is satisfied with the explanation of the pensioner.
12	209	Commissioned officers	Chief of the Naval Staff. [Assistant Chief of Personnel Personnel] ⁴ Outside India The Central Government.
13	210	Commissioned	In India [Assistant Chief of Personnel ¹⁴ Outside India The Central Government
14	220	Commissioned officers	In India Deputy Director (Supplies)] Outside India The Central Government 4[Director of Supplies] Deputy Director of (Supplies)]
² [15	222	Commissioned officers	In India [Director of Supplies] Outside India The Central Government
			SAILORS
		Part I of	these regulations
1	5	Sailors	Captain Naval Barracks.
³ [1 A	5A	Sailors	Flag Officer Commanding- in-Chiefof the Naval Commands, or the Flag Officer Commanding of Naval Area concerned in consultation with the Controller of Defence Accounts (Pensions), ALLAHABAD]
2	72	Do	Captain Naval Barracks.
3	73	Do	Do.
4	74	Do	Captain Naval Barracks after considering the advice of the Senior Medical Officer, Bombay shall decide whether an individual is guilty of aggravating or retarding

5	81	Do	-	-	the cure of his disability. Chief of Personnel.
6	82	Do	-	-	[Director of Supply Branch] ²
7	83(1)	Do	-	-	Captain Naval Barracks in consultation with the consultation with the Controller of Defence Accounts (Navy). N.B. – If the payment or non-payment of gratuity in respect of former service cannot be proved owing to loss or destruction of official records, it shall be assumed that the gratuity, if it was admissible under the rules extent at the time of discharge from former service, was paid. Permission to count former service shall be granted only after an amount equal to the sum so admissible is refunded in full
8	83(2)	-	-	-	Captain Naval Barracks for condition 2, and Controller of Defence Accounts (Navy) for Condition 3.
9	85	Do	-	-	[Director of Supply Branch] ²
10	89	Do.	-	-	Captain of Naval Barracks
11	102	Do	-	-	Ministry of Defence
12[10	5 and 1	05 B]	Do.	-	[Controller of Defence Accounts (Pensions)]
13	111	Do.	-	-	Controller of Defence Accounts(Pensions).
14	112	Do.	-	-	Do.
15	115	Family	y pensi	oners	Ministry of Defence
16	129(a)Do.	-	-	Controller of Defence Accounts(Pensions).
17	129(b	o)	Do.		Ministry of Defence.
			Part c	of these regula	ations
18	165	Sailor	S		Controller of Defence Accounts (Pensions).
19	182	Do.	-	-	Controller of Defence Accounts (Pensions).
20	183	Sailor	s and t	heir families	Do.

21 200B Sailors and their families Captain Bureau of Sailors. 22 200C Sailors and their families Captain Bureau of Sailors. 23 200D Sailors and their families Captain Bureau of Sailors. 23A 200E Sailors. A. In cases of covered by section 5A,-(i) In case of MCPOs I Chief of the Naval Staff & II (including those granted Honorary commission as ICOs\while on the effectivelist); (ii) in the case CPOs, PO, LS, Sea I & II; Commanding Officer of the Ship/Establishment : provided he is not below the rank of Commander. (iii) in other cases. Captain Bureau of Sailors, BOMBAY]. B. In cases covered by 8. Captain Bureau of Sailors, BOMBAY. regulation 24 207 (i) Sailors and reser-Controller of Defence Accounts (Pensions). visits and their families other than those drawing pension at treasuries specified below: (ii) Pensioners of the above categories drawing pensions\ at the following treasuries:-Kathmandu Indian Embassy, Nepal. Gorakhpur Recuriting Officer or Deputy recruting officer and Record Officer or

Darjeeling Deputy Recruiting Officer and Record

Officer or Assistant Recruiting officer,

officer, for Gorkhas, Kunraghat.

Ghoom, Darjeeling.

Assistant Recuriting

Darbhanga and Purnea Deputy Recruting

officer and Record officer or Assistant Recruiting officer, Ghoom, or collectors,

Darbhanga and Purnea, as the case may be.

Bahraich and Gonda Recruting officer,

Deputy Recruting officer and Record Officer or Assistant Recruting officer for Gorkhas, Kunraghat (Gorakhpur) or the Deputy Commissioners,

Bahraich and Gonda, as the case may be.

Explanation

Whenever a competent authority specified in this clause readmits to pension establishment a pensioner, his sanction,

together with

pensioner's explanation

for nondrawal of pension shall be

submitted in support of the first payment to Controller of Defence Accounts (Pensions).

25 209 Sailors Chief of Personnel.

26 210 Sailors and their fami- *In India including* Nepal.

lies. Capital, Naval Barracks.

Outside India

lumn 4 are competent to

27 213 Family pensioners Capital Naval Barracks.

28 214 Do. Do.

APPENDIX II
(See Regulation 2(k)]
 Al ()

Item Reference to Nature of award and categories
No. Regulations and categories of personnel
In respect of whom the
categories specified in co-

Authority competent to sanction the grant of pension etc.

2 3 4

OFFICERS

1 Chapter II.

Commissioned Officers including Branch List Officers

- (a) Retiring pension.
- (a) Ministry of Defence provided an award is made in accordance with the audit report of the Controller of Defence Accounts (Pensions) excepting where an officer is dismissed with or without disgrace by sentence of court martial.
- (b)Disability pension
- (b) (i) Ministry of Defence provided the Central Government decide that disability is attributable to or aggravated by service in the Indian Navy and an award is made in conformity with the audit report of Controller of Defence Accounts (Pensions).
 - (ii) Controller of Defence Ac counts (Pensions) as regards continuance of disability Pension.
- (c) (i) special family pension and children's allowance to children below the age of eighteen.
- (c) Ministry of Defence provided the Central Government decides that the cause of death of the Officer was due to or aggravated by service in the Indian Navy,
- (ii) Gratuity to the widow where an officer is killed in action or accordance with the audit dies of wounds received in action
- and an award is made in report of the Controller of Defence Accounts (Pensions).
- (d) Ordinary family pension and children's allowance to children below the age ofeighteen.
- (d) Ministry of Defence provided an award is made in accordance with the audit report of the Controller of Defence Accounts (Pensions).

In circumstances not covered by the above, the competent

authority will be the Central Government.

Explanation

In the case of the widows and children, the Controller of Defence Accounts (Pensions) shall have the power to pay gratuities authorised in the regulations when they are clearly admissible and admit pensions under regulation provisionally, in anticipation of the sanction of the competent authority.

SAILORS

1 Chapters III-Part I. All awards

Controller of Defence Accounts (Pensions); and Controller of Defence Accounts (Navy) in the case of service gratuity other than in invaliding cases.

APPENDIX III

(See Regulation 20)

QUALIFYING SERVICE PENSION- OFFICERS OF THE GENERAL LIST

The following periods of service qualify for pension:-

- (1) Commissioner service- Period of service as a permanent commissioned officer and, if it preceded without a break, by service of one or more of the following categories subject to the refund to Government of the gratuity, if any, other than war gratuity, received in respect of such service namely:-
 - (a) Service as commissioned officer in the Army, indian Navy or Air Force, irrespective of the type of commission:
 - (b) Mobilised commissioned service in the Indian Naval Reserve/Indian Volunteer Reserve or called up commissioned service in the Indian Air Force Volunteer Reserve;
 - (c) Embodied or called out commissioned service as an officer of the late Indian Territorial Force or of the late Auxiliary Force (India) or of the Territorial Army 1[or the Auxiliary Force (India) Provided that-
 - (a) any service which was fortified for senority, and

- (b) any period of unauthorised absence unless pay and allowances are admitted for the period of absence shall not be regarded as qualifying service;
- (2) Service as Branch List Officer and precommissioned service-(a) All the periods of qualifying service as :-
 - (i) An officer of the Branch List in the regular cadre including such service as Warrant officer or Commissioned Warrant Officer, mobilised service
 - (ii) Junior Commissioner Officer or Warrant Officer, Class I, of the Army or Warrant Officer or Master Warrant Officer of the Air Force (including service rendered during World War II and continously thereafter), immediately followed by commissioned service;
 - (b)¹ [Two-thirds] of the periods of qualifying service, including the period of service rendered during World War II and continously thereafter, in any ranks below that of:-
 - (i) Branch List Officer of the Indian Navy;
 - (ii) Junior Commissioned Officer or Warrant Officer Class I of the Army or Warrant Officer of the Air Force; immediately followed by commissioned service direct or service as a junior Commissioned officer or Warrant Officer Class I of the Army or Branch List Officer of the Indian Navy or Warrant Officer of the Air Force which in turn immediately followed by commissioned service;

Explanation- The provisions of this clause are applicable subject to the gratuity, if any, other than war gratuity, received in respect of such service being refunded to the Government;

- (3) All periods of leave, excluding, in the absence of specific authorization by the Central Government, the period of leave without pay;
- (4) (a) In the case of an officer who is not brought to trial or who emerges from a court martial with results favourable to him, the whole period of suspension; and
 - (b) in other cases, such period of suspension, if any, as if ordered by the Central Government to do qualify;
- (5) (a) Service under the Central Government or a State Government;
 - (b) Service under a foreign Government or a local body or an autonomous Corporation or a Municipilaty or other institutions, provided that a pension contribution is paid to the Central Government by the officer or, if under the general or special arrangement the borrowing authority is to bear the contribution then by such authority;
- 1[(6) (i) in the case of officers who are granted commission after the July, 1966, any period of former continuous civil service/ non combatant (Enrolled) service (including service governed by the governed by the Civil Service Regulations as checker, store-keeper, artificer, draughtsman, in the late Army Clerical Corps, Army

Ordnance Corps, Army Supply Corps) in a temporary or permanent capacity followed by commissioned service without a break to the extent indicated below:-

- (a) All pensionable gazetted class I or class II civil service, in full;
- (b) All pensionable non-gazetted civil service rendered in an appointment, the initial pay of which is less than Rs. 200 per month. or more, in full;
- (c) all pensionable non-gazetted civil service rendered in an appointment, the initial pay of which is less than Rs. 200 per month, 2/3rd.
- (ii) in the case of officers serving on the 1st July, 1966, their previous civil service shall be assessed either under sub-clause (i) or to the extent as indicated below, whichever is more beneficial-
 - (a) all pensionable gazetted service, in full;
 - (b) all pensionable non-gazetted service rendered in a substantive capacity in a permanent appointment, the initial pay of which is Rs. 80 per month or more (Rs. 130 per month in respect of civil service rendered under the Central Government in the revised scales as introduced with effect from the 1st July 1959 or under a State Government after revision of scale of pay by merger of dearness allowance), in full;

Explanation.-For purposes of pension under the New Pension Code, officers who complete a total of fifteen years' commissioned service qualifying for pension but whose total of fifteen years' commissioned service (including civil service permitted to count for Naval Pension) is less than twenty years, shall be treated as 'late entrants', provided that they otherwise fulfil other conditions prescribed for becoming eligible for a late entrant's pension.

- (iii) The former pensionable civil service shall count, towards retiring gratuity to the following extent:-
 - (a) Under the New Pension Code- Such pensionable civil service, as counts in full for naval pension under clause (ii) above.
 - (b) Under the Old Pension Code- No portion of civil service shall count.
- (iv) The counting of the civil service shall be subject to the following conditions:-
 - (a) no pensions or gratuity had been drawn in respect of the civil service;
 - (b) either the officer has rendered a total of ten years commissioned service qualifying for pension /gratuity or at least half the total qualifying service has been rendered as a commissioner officer.

Explanation 1. - The conditions stipulated in item (b) shall not apply in the case of officers who are invalided from the service.

Explanation 2.- In the case of officers having temporary civil service only and who did not retain a lien on their civil appointments, the period of joining time and pre-

commissioned training as cadet shall not be treated as a break, but it shall not count for pension or gratuity.

- Explanation 3.- The limit of initial pay of Rs. 200 mentioned above will be subject to revision as and when civilian scales of pay undergo a major revision.
- (7) Any other of pensionable civilian service to the extent and subject to the conditions specified in this behalf by the Central Government.

QUALIFYING SERVICE FOR PENSION- OFFICERS OF THE BRANCH LIST

The following periods of service qualify for pension:-

(1) Period of service as an officer of the Branch List in a regular cadre including such service as a Warrant Officer or commissioned Warrant Officer, and full pay mobilised service in the reserve (including service rendered on T-124 X agreement), or service as a short service commissioned officer of the Branch List, if followed by permanent commissioned service in the Branch List without a break;

Provided that-

- (a) (i) any service which was fortified for seniority; and
 - (ii) any period of unauthorised absence unless pay and allowances are admitted for the period of absence, shall not be regarded as qualifying service; and
 - (iii) any gratuity, other than war gratuity reeived in respect of such service is refunded to the Government;
- (2) Precommissioned service.-(a) Period of service as a Junior Commissioned Officer or Warrant Officer Class I of the Army or Warrant Officer/Master Warrant Officer of the Air Force.

All qualifying service as a Junior Commissioned Officer or Warrant officer, Class I of the Army or Warrant Officer or Master Warrant officer of the Air Force (including service rendered continuously during World War II, and thereafter) immediately followed by commissioned service as a Branch List Officer:

- (b) One-half of the period of qualifying service including service rendered continuously during World war II and thereafter, in the ranks below that of-
 - (i) Branch List Officer of the Indian Navy;
 - (ii) Junior Commissioned Officer/Warrant Officer Class I of the Army or Warrant Officer of the Air Force, immediately followed by commissioned service as a Branch List Officer or by service as a Junior Commissioned Officer, Warrant Officer Class I of the Army or Warrant officer of the Air Force;
- (3) All periods of leave, excluding in the absence of specific authorization by the Central Government, the period of leave without pay;

- (4) All periods of leave, excluding in the absence of specific authorization by the Central Government, the period of leave without pay;
- (4) (a) In the case of an officer who is brought to trial or, who emerges from court martial with results favourable to him, the whole period of suspension;
 - (b) In all other cases such period of suspension, if any, as is decided by the Central Government to so qualify;
- (5) (a) Period of service under a foreign state or a local body or an autonomous Corporation or a Municipality or other institution, provided that a pension contribution is paid to the Central Government by the Officer himself or under general or special arrangements the borrowing authority is to bear contribution by such authority is to bear contribution by such authority;
- (6) Any period of pensionable civilian service to the extend to which it is permitted to qualify for pension as a commissioned officer of the Branch List under any special orders of the Central Government:
- (7) Any other period of service to the extent and subject to the conditions specified in this behalf by the Central Government.

APPENDIX IV

(See Regulation 22)

RECKONING OF PAID ACTING RANK FOR PURPOSE OF RETIRING PENSION

- (1) An officer holding permanent commission who retires from service and becomes eligible for a pension, shall have his pension assessed with reference to a standard rate of retiring pension of Rupees Six hundred and twenty only per mensem for a standard period of qualifying service for 24 years, provided-
 - (a) he has held the substantive rank of Lieut-Commander for at least two years more than the minimum period of service required to be served in that substantive rank in order to be eligible for promotion to the substantive rank of Commander under the promotion rules in force at the time of his retirement.
 - 1[(b) He has been found fit in all respects for promotion to the substantive rank of Commander but has not been so promoted owing to insufficiency of vacancies in the substantive cadre.]
 - (c) he retires with the paid acting rank of Commander after holding that Rank for an aggregate period of not less than four years, of which not Less than three years shall be continuus.
- Explanation 1.- For purpose of clause (a) the required period of service in the Substantive rank of Lieut-Commander will commence from the effective date from which substantive promotion to such rank has been notified in the gazette.

Explanation (2).- For purposes of clause (c)-

(i) an officer will be deemed to have retired with the paid acting rank of Commander if his reversion to substantive rank immediately prior to retirement is solely on account of the commencement of the furlough portion of his leave pending retirement or his invalidation out of service.

The period subsequent to reversion to substantive rank will not, however, be taken into account in reckoning the necessary service limits.

- (ii) Any paid acting rank held by the officer higher than that of Commander will be equated to that paid acting rank.
- (iii) An officer will be deemed to have held paid acting rank continuously in cases where an interruption of continuity is afterwards cancelled by retrospective restoration of the paid acting rank by competent authority in accordance with the rules regulating retention of such rank.
- (2) An officer who retires in the substantive rank of Commander but has held that rank substantively for less than two years will also be eligible for the pensionary benefit mentioned above subject to the fulfillment of conditions (a) and (c) above. For The purpose of calculating the necessary service-limits under clause (c) of para 1Above, the period during which the officer held the rank of Commander in a substantive capacity will also be taken into account.
- (3) In all respects, the pensionary entitlement of an officer to whom this Appendix applies, will be regulated by these Regulations.

APPENDIX V (See Regulations 43, 101, 109) NATURE, ASSESSMENT AND ATTRIBUTABILITY OF DISABILITY AND ENTITLEMENT TO DISABILITY PENSION

Entitlement Rules

- 1. (a) The entitlement rules set out below apply in cases where the disablement or death, on which the claim to casualty pensionary award is based, takes place on or After the 1st April, 1948. These rules to all personnel who are governed by these Regulations for the Indian Navy.
 - (b) These rules do not apply to an individual whose continous service Commenced from a date prior to the 1st April, 1948, in so far as his disablement or the cause of his death, can be regarded as attributable to as aggravated by his service during the period 3rd September 1939 to the 31st March, 1948.
- 2. Invalidment from service is a necessary condition for the grant of disability pension. An individual who at the time of his release under the Release Regulations is in a lower medical category than that in which he was recruited will be treated as invalided from service. Sailors who are placed permanently in a medical category other than 'A' and are discharged because no alternative employment suitable to their low medical category can be provided as well as those who having been retained in alternative employment but are discharged before the completion of their engagement will be deemed to have invalided out of service.
- 3. Disablement or death shall be accepted as due to naval service provided it is certified that:- (a) the disablement is due to a wound, injury or disease which-

- (i) is attributable to Naval service;
- (ii) existed before or arose during naval service and has been and remains aggravated thereby;
- (b) the death was due to or hastened by:
- (i) a wound, injury or disease which was attributable to naval service; or
- (ii) the aggravation by naval service of a wound, injury or disease which existed before or arose during naval service.

¹[Explanation.- This regulation also covers cases of death after discharge/invaliding from Service.

²[Note.-This rule also covers cases of death after discharge/invaliding from Service.

- 4. There must be a casual connection between disablement [or death]2 and naval service for attributability or aggravation to be conceded.
- 5. In deciding on the issue of entitlement all the evidence, both direct and circumstantial, will be taken into account and the benefit of reasonable doubt will be given to the claimant. This benefit will be given more liberally to the claimant in field service cases.
- 6. **Post-discharge claims** Cases in which a disease did not actually lead to the member's discharge from service but arose within seven years thereafter, may be recognised as attributable to service if it can be established medically that the disability is a delayed manifestation to service if it can be established medically that the disability is a delayed manifestation of a pathological process set in motion by service conditions obtaining prior to discharge and that if the disability had been manifest at the time of discharge and that if the disability had been manifest at the time of discharge the individual would have been invalided out of service on this account. In cases where an individual in receipt of which the disability pension dies and cannot, from a strictly medical point of view, be definitely established that the death was solely due to the disablement in respect of which the disability pension was granted:-
 - (a) the benefit of the doubt in determining attributability would go to the family of the deceased if death occurs within seven years from the date of his invalidment from service, unless there are other factors adversely affecting the claim; and
 - (b) if death takes place more than seven years after the date of man's invalidment from service, the benefit of doubt will go to the state.

In cases where an individual outlives a normal span of life, that is, where death takes place at the age of sixty or above, the death should be held to be due to normal causes and not to naval service.

[Note.- Death of disability pensioner whose disablement has been accepted on the basis of aggravation may also be accepted as due to Naval service under Rule 3(b) (ii)

above if the last assesement of disablement was less than 50 per cent, death should not be regarded as due to service.

The above procedure will apply when death is established as due to the disability in respect of which disability in respect of which disability will first be determined in accordance with the provisions of this rule. If the identity can be conceded there under, the procedure in the proceeding sub-paragraph will be followed for determining the further point whether entitlement to special family pension can be conceded in a case where an invaliding disability was aggravated by service.

¹[Explanation - Death of a disability pensioner whose disablement has been accepted on the basis of aggravation may also be accepted assessment of disablement was less than 50 per cent.

The above procedure will apply apply when death is established as due to the disability in respect of which disability pension was granted. If this is not the case, the identification of the cause of death with the invaliding disability will first be determined in accordance with the accordance with the provisions of this paragraph. If the identity can be conceded there under, the provisions of this preceding sub-paragraph will be followed for determining the further point whether entitlement to special family pension can be conceded in a case where an invaliding disability was aggravated by service.

- 7. In respect of accidents the following rules will be observed
 - (a) Injuries sustained when the man is on the duty will be deemed to have arisen in or arisen in or resulted from Navy service unless they were self-inflicted or due to serious negligence or misconduct in which cases the question of withholding the pension in full/in part will be considered.
 - (b) A person subject to the disciplinary Code of the Armed Forces is "on duty" during the period of time when he is in the course of performance of an official task the failure to do which would constitute an offence triable under the Disciplinary Code applicable route from one's quarters to and back from the appointed place of duty under organised arrangements.
 - (c) A person is also deemed to be "on duty" during the period of participation in Recreation, organised or permitted by Service authorities and of travelling in a body or singly under organised arrangements. A person is also considered to be "on duty" when proceeding to his leave station or returning from his leave station or returning from his leave station at public expense.
 - (d) An accident which occurs when a man is not strictly "on duty" as defined may also as attributable to Service, provided that it is not an accident which can be Attributed to risk common to human existence in modern conditions in India unless such risk is definitely enhanced in kind or degree by the nature, conditions, obligations or incidents of the person's service. Thus, for instance, where a person is killed or injured by another party by reason of belonging to the Armed forces, he shall be deemed "on duty" at the relevant time.

This benefit will be given more liberally to the claimant in cases occurring during the time when the person, subject to the Navy Law-

- (i) is attached to, or forms part of a force which is engaged in operations against an enemy, or
- (ii) is engaged in naval operations in, or is proceeding to, the seas in the neighbourhood of a country or place wholly or partly occupied by an enemy, or
- (iii) is attached to or forms part of a force which is in military occupation of a foreign country.

Explanation 1.-(a) Personnel of the Armed Forces participating in-

- (i) local/national/international sports tournaments as members of Service teams, or
- (ii) mountaineering expenditures/gliding organised by the Service authorities, with the approval of Government will be deemed to be " on duty" for purposes of these regulations;
- (b) personnel of the Armed Forces participating in the above- mentioned sports tournaments or in privately organised mountaineering expeditions or indulging in gliding as a hobby, in their individual capacity, will not be deemed to be "on duty" for purposes of these regulations, even though prior permission of the competent Service authorities may have been obtained by them;
- (c) injuries sustained by personnel of the Armed Forces in impromptu games and sports outside parade hours, which are organised by, or with the approval of, the local Service authority and death arising from such injuries, will continue to be regarded as having occurred while "on duty" for purposes of these regulations.
- 8. In respect of diseases, the following rules will be observed:
 - (a) Cases, in which it is established that conditions of naval service did not determine or contribute to the onset of the disease but influenced the subsequent course of the disease but influenced the subsequent course of the disease, will fall for acceptance on the basis for aggravation.
 - (b) A disease which has led to an individual's discharge or death will ordinarily be deemed to have arisen in service if no service if no no note of it was made at the time of the individuals's acceptance for naval service. However, if medical opinion holds, for reasons to be stated, that the disease could not have not have been detected on medical examination prior to acceptance for service the disease will not be deemed to have arisen during service.
 - (c) If a disease is accepted as having arisen in service, it must also be establishment that the conditions of naval service determined or contributed to the onset of the disease and that the conditions were due to the circumstances of duty in naval service.
 - (d) In considering whether a particular disease is due to naval service, it is service, it is necessary to relate the established facts, in the astrology of the disease, and of its normal development, to the effect that conditions of service,

For example, exposure, stress, climate, etc., may have had on its manifestation. Regard must also be had to the time factor. (Also see classification of diseases at the end of this Appendix.)

- (i) Common diseases known to be affected by exposure to weather.-Diseases such as Bronchitis, Rheumatism and Nephritis indeed most diseases of the respiratory system, joints, kidneys are affected by climatic conditions. The period and the conditions of service at any particular place should be taken into account in determining causal connection with service.
- (ii) Common diseases known to be affected by stress and strain.- This should be decided with due reference to the nature of the duties an individual has had to perform in naval service. It may be that in some cases the individual had been engaged on sedentary duties when they will normally not qualify.
- (iii) Diseases endemic to certain areas.- Diseases such as Malaria, kalazar, Filariasis, Dysentry, Cholera, etc., are endemic in certain areas. These diseases may also be introduced by movements of infected persons. In determining causal connection with service it will have to be established that the conditions of Naval Service exposed the individual to the infection as a result of which he contracted the disease. Where there is medical evidence of the contraction of the diseases either prior to envy medical evidence of the evidence of the contraction of the diseases either prior to entry into service, or while duty or on leave or desertion or unauthorised absence, etc., attributability should not to be accepted unless the disease occurs within the incubation period.
- (iv) Diseases due to infections in service.- Entitlement to pension will be admitted if the exposure to infection arose from teh circumstances of the member's service.
- (v) Diseases known to be affected by dietary compulsions. The compulsions of service would also cover such cases as gastric disorders, for example, gastric disorders, for example, for example, gastritis, gastric and duodenal ulcers, where it is established that the member was unable to follow a dietary regime required for his condition. The effect of service in such cases will be limited essentially to the question of aggravation of a pre-existing constitutional condition. The effect of service in such cases will be limited essentially to the question of aggravation of a pre-existing constitutional condition. This will normally apply to individuals in sedentary in sedentary occupation.
- (vi) Diseases which run their course independently or external circumstances. There are certain diseases which would have run the same course whether the individual had been in the Forces or not, for example, leukaemia, Hodgkin's disease, etc. [see classification of diseases, sub paragraph (E) at the end of this Appendix]. Such cases will not be accepted as aggravated by service unless it is clear that owing to exigencies of service unless it is clear that owing to exigencies of service the man did not receive treatment of a satisfactory character and standard or such treatment was so delayed as to be less effective than it would have been.
 - (1) Veneral disease will normally be rejected but a sequel but a sequel of the disease may sometimes be accepted as aggravated by service. In

the case of such disease contracted during service, grounds for acceptance will rarely be found unless the member after treatment had returned to full duty and had been subjected to such strain as would have normally been the case.

- (2) In the case of disease contracted before service if the member had reached an age when such a manifestation could be accepted, entitlement will not be conceded. On the other hand, if the later manifestation had been produced or hastened by the strain of service in which case there should be evidence that the strain was of an exceptional nature, entitlement may be considered on the basis of aggravation.
- (3) In the case of disease due to heredity, entitlement must be determined as in para (2) above.
- (viii) Invalidation on account of indulgence in drugs or drinks- Entitlement shall not be conceded if the disability or death on which the claim is based, resulted from indulgence in drugs or drinks which was within one's own control.
- 9. Unforeseen effects of service medical treatment-
 - (a) Where unforeseen complications arise as a result of treatment (including operative) given for the purpose of rendering a member fit for service duties, any disablement resulting will normally be accepted as attributable to service.
 - (b) Where the treatment is given for other reasons, the position regarding any complications differs according as the condition which necessitated treatment was or was not, either attributable to or aggravated by service. If it was so attributable or aggravated, any disablement resulting from the treatment will normally be accepted for the additional disablement unless neglect, delay, faulty technique or lack of reasonable skill can be held responsible for the untoward out come, or the exigencies of service before, during or after the treatment can be held to have caused or aggravate the condition.
 - (c) The above considerations apply whether the treatment is given in a service hospital or under service arrangements in any other hospital but will not apply if the treatment is undertaken under private arrangement by an individual.

10. Assessment-

- (a) The assessment of a disability is the estimate of the degree of disablement it causes, which can properly be ascribed to service as defined below.
- (b) The disablement properly referable to service will be assessed as under;-
 - (i) At the time of discharge from the forces- Normally the whole of the disablement then causes by the disability. This rule will apply irrespective of whether the disability is actually attributable to service, or is merely aggravated thereby. In the later event, part of the disablement or discharge may have been present before service and/or may have been brought about by the natural progress of the disability during service. But as it is impossible, for so long as the strain and stress continues, to

apportion quantitively the effects of service factors, the entire disablement at the time of discharge will be taken into account. For example:

- (1) Where a person who had a partially disabled hand sustains injury to the same hand which renders it less useful than before or a person with an impaired foot injures the other as a result of service, pension will be admissible for the total admissible for the total disablement.
- (2) Any worsening due to the natural progress of the disability since discharge apart from the effects of service, pension will be admissible for the total disablement.

Deduction (1) will be made in all cases; while deduction (2) above will apply only in cases where the disability is accepted as aggravated by, but not attributable to service.

(c) In cases accepted as aggravated by service, although a percentage of disablement, equal to more than twenty per cent may be assessed on medical resurvey, after discharge from service, in accordance with sub-paragraph (b) (ii) (2) above, disability pension will cease to be payable as soon as the effects of the aggravation by service have passed away, for example, where a person with disease, for example, Fibrositis, Bronchitis, Eczema, etc., held to be aggravated by service is invalided out and on resurvey is found by the Medical Board to have been restored (a) to his pre-service condition or (b) the condition in which he may have been normally at that time even if he had not joined the forces, aggravation by service have passed away,

1[(d) Paired organs-

- (i) Paired organs, namely eyes, ears, arms and legs shall be considered together, where disablement due to service occurs in one of a pair of organs, assessment due to service occurs in one of a pair of organs, assessment on discharge will be made with reference to the diminution of the functional capacity of the organs working together. Therefore, assessment will include functional defect of the pair of organs.
- (ii) Subject to the exceptions specified below, any subsequent increase in The non-service disablement and non-service disablement arising after discharge whether due to injury or disease will be excluded from the assessment.
- (iii) Cases arise in which at the time of discharge there is damage by service to only one of the paired organs namely eyes, ears, arms (including hands) and legs (including feet) and the other is, either normal or impaired in a minor degree. Where the disablement acceptable under clause (ii) and the displacement of the other limb or organ are together assessment and 100 percent. For instance a pensioner receiving an award at 40 per cent rate for the loss of an eye who later loses the sight of his other eye through a non-service cause, will have his award increased to 70 per cent rate; and a pensioner with an award at 80 per cent for a gunshot found of an arm, thereby being 100 per cent disabled, but is more than twice as serious as the disablement acceptance under clause (ii), the

assessment will be increased to one half of the combined disablement if, for example, a pensioner with an award at 30 per cent rate for the loss of vision of one eye partially loses the sight of other eye through a non-service cause the detective vision of both eyes together is assessable at 80 per cent, his award will be increased to 40 per cent rate.

(iv) The provisions of the preceding clause are applicable even where the second of a pair of organs has been disabled by some generalised disability (e.g. rheumate arthritis) which would have also disabled the first of the pair if it had not been lost or damaged as the result of service.]

*Special consideration should be given to cases in which the disablement has been or may have been worsened by the improper or excessive use of alcohol, tobacco or drugs or by venereal disease. In such cases, the effects of such will be excluded in assessing disablement ascribable to service.

- (e) Composite assessments Where there are two or more disabilities due to service, compensation will be based on the composite assessment of the degree of disablement. Generally speaking, when separate disabilities have entirely different functional effects, the composite assessment of the degree of disablement. Generally speaking, when separate disabilities have entirely different functional effects, the composite assessment will be the arithmetical sum of their separate assessments. But where the functional effects of the disabilities overlap, the composite assessment will be reduced in proportion to the degree of overlapping.
- (f) Nil disablement- Where although a definite disability is or has been in evidence, the Medical Board consider that any disablement will be expressed as "nil disablement".
- (g) Where the disability due to service has no connection with the pre-existing disability, as for example, as for example, a person who had lost a finger prior to enlistment, loses a great toe only.

Classification of Diseases referred to in paragraph 8 of Appendix V

A. Diseases affected by climatic conditions

pulmonary Tuberculosis.

Pulmonary tuberculosis with pleural effusion.

Tuberculosis- Non-pulmonary.

Bronchitis.

Pleurisy, empyema, lung abscess and Bronchiectasis.

Lobar pneumonia.

Nephritis (acute and chronic).

Otitis Media

Rheumatism-acute.

Rheumatism-chronic.

Arthritis

Myalgia.

lumbago.

B. Diseases affected by stress and strain.

Psychosis and psychoneurosis.

Hyperpiesia.

Pulmonary Tuberculosis

Pulmonary Tuberculosis with pleural effusion.

Tuberculosis-Non-pulmonary.

Mitral Stenosis

Pericarditis and adherent pericardium.

Endo-carditis.

Sub-acute bacterial endo-carditis, including ineffective endo-carditis

Mycocarditis-acute or chronic.

Valvular disease.

C. Diseases affected by dietary compulsions.

Diseases of stomach and duodenum.

Gastritis

Gastric ulcer

Duodenal ulcer.

Nutritional Disorders.

D. Diseases affected by training, marching, etc.

Varicose veins.

Harnia

Internal derangement of knee joint.

Deformities of feet.

E. Diseases not normally affected by service.

Malignant diseases; Cancer and Carcinoma.

Sarcoma (except in cases of sarcoma or bone with a history of injury, due to service, on the site of development of the growth.

Epithelioma.

Rodent ulcer

Lymphosarcoma

Lymphosarcoma (Hodkin's disease)

Leukaemia.

Pernicious anaemia (Addison's anaemia).

Osteitis deformana (Paget's disease)

Gout.

Acromegaly.

Cirrhosis of the liver-if alchoholic.

EYES

Errors of refraction.

Hypermetropia.

Myopia.

Acromegaly.

Preshyopia Glaucoma-acute or chronic, unless there is a history of injury due to service or of disease of the eye due to service.

APPENDIX VI

(See Regulation 44)

RULES GOVERNING THE PAYMENT OF CONSTANT ATTENDANCE ALLOWANCE

[Applicable to cases where the disability for which Constant Attendance Allowance is payable is attributable to or aggravated by service rendered in the

Indian Navy from the 1st April, 1948 in the case of Commissioned Officers (from the 15th August, 1947 in the case of those Commissioned Officers who joined the service on or after that date) and from the 1st April, 1946 in the case of Branch List Officers and Sailors.]

Payment of Constant Attendance Allowance shall be made in arrears along with disability pension proper. Payment will be made on the basis of

- (a) a certificate as in Form I in the case of sailors, and
- (b) a declaration by the pensioner as in Form II on other cases, which shall be submitted to the pension disbursing officer each time the allowance is drawn.

FORM I

Certificate for purposes of drawing constant attendance allowance

(Not to be treated as Life Certificate)

Name of Pensioner
Address:—
Village
Tehsil
District etc
Official No
Rank
Ship or Establishment
Pension Circular/Pension Payment Order NoSerial No
Rate of Constant/Attendance Allowance
Particulars of any period spent as in inmate or an in-patient of a Government hospital o institution, since the allowance was last drawn.
(a) Date of admission to hospital or institution(b) Date of discharge from hospital or institution(c) Address of hospital or institution

Certificate

Certified from my personal knowledge of the pensioner described that the particulars given on this form are correct, and that during the period, vizfor which Constant Attendance Allowance is now claimed—

(a) The pensioner was not an inmate or in-patient of a Government hospital or institution;
(b) he had no relatives to look after him properly; and
(c) he actually employed Shrison of shri As a paid constant attendant to look after him, such attendance having been encessitated by the disability/ disabilities for which he is drawing the disability pension. To the best of my knowledge and belief Shri is not related to the pensioner.
Signature Designation Full Address Date
Explanation 1. This certificate should be submitted to the pension disbursing officer each time the allowance is drawn.
2. The certificate will be signed by a responsible Government officer or by some other well-known and trustworthy person, for example, a junior Commissioned Officer, a Sub-Inspector of police, a Sub-Postmaster drawing not less than Rupees fifty per month, a tehsildar, a village headman, a pattipatwari (in case of Garhwali pensioners resident in Kumaon), or the head of the village panchayat, who is personally acquainted with the pensioner.
¹ [In case of Gorkha pensioners residing in Nepal, the certificate may also be signed/countersigned by the Recruiting Officer/Deputy Recruiting Officer/Assistant Recruiting Officer for Gorkhas and Military Attache/Assistant Military Attache/ Assistant Air Attache to the Indian Embassy in Nepal.]
FORM II
Declaration for purposes of drawing Constant Attendance Allowance
Explanation.—Any person wilfully making a false declaration is liable to prosecution.
Name of Pensioner
Address
Rank
Ship or Establishment
Pension Circular/Pension Payment Order NoSerial No
Disability/disabilities for which pension is in issue

Rate of Constant Attendance Allowance
Particulars of any period spent as in-mate or an in-patient of a Government hospital or institution since the allowance was last drawn—
(a) Date of admission in hospital or institution(b) Date of discharge from hospital or institution(c) Address of hospital or institution
Declaration
I hereby declare that I am the pensioner described above, that the particulars given on this form are true, and that for the period viztotofor which Constant Attendance Allowance is not claimed—
given on this form are true, and that for the period viztofor which Constant Attendance Allowance is not claimed—
 (a) I was not an in-mate or in-patient of a Government hospital or institution; (b) I had no relatives to look after me properly; and (c) I actually employed Shrison of Shrias a paid attendant to look after me, such attendance for which I am drawing the disability pension.
Shriis not related to me in any way.
I further declare that I understand that I am not entitled to receive Constant Attendance Allowance for any period during which any of the foregoing conditions is not fulfilled.
Pensioner's signature
Date
Explanation.—This form should be forwarded to the pension disbursing officer each

time the allowance is drawn.

APPENDIX VII

(See Regulation 104)

Criteria for deciding whether an individual's refusal to undergo medical treatment or an operation for his disability attributable to or aggravated by military service, is reasonable or unreasonable.

(1) Refusal to undergo medical treatment or an operation shall be held to be reasonable:-

- (a) When, in the opinion of the medical authorities, it is improbable that such treatment or operation would cure the disability or reduce its percentage or where such treatment or operation may be severe and dangerous to life; or,
- (b) When, in the opinion of the Commanding Officer, Ship/Establishment to undergo the operation or the treatment prescribed, is opposed to religious or caste prejudices of a valid nature and the refusal is the *bona fide* outcome of such prejudices.
- (2) Refusal to undergo medical treatment or an operation shall be held to be unreasonable:—
 - (a) when, in the opinion of the medical authorities, it is due to malingering; or,
 - (b) when, in the opinion of the Commanding Officer, Ship/Establishment, it is due to a desire to avoid further service or to obtain or retain a pension or to receive an enhanced pension.
- (3) If in the opinion of the Commanding Officer, Ship/Establishment, the individual, has grounds not covered by the above paragraphs for refusing medical or

APPENDIX VIII

(See Regulation 162) Form I (AFMSF 16)

CONFIDENTIAL

Medical Board proceedings invaliding all ranks

Authority	Authority for Board		lace	Date		
Name	Official No.	Rank/Rate	Ship/ Establishm		Date of birth	
Service						
Army/Navy/ Air Force	Brand	ch	Total Service		lying hours/ ce afloat	
Permanent Address		S	Identification marks:—			
			(i)			
			(ii)			
Field/Operational/Overseas Service : Giving dates and places						
From	То	Place	From	То	Place	

PART I
Personal Statement

(The questions should be answered in the individual's own words. This statement will be checked from official records as far as possible.)

- 1. Give particulars of previous service in ARMY/NAVY/AIR FORCE and state whether you were invalided out of service.
- 2. Give particulars of any disease of any disease, wounds or injuries, from which you are suffering.

Illness, wound,	First started		Where treated	Approximate dates and periods	
Injury	Date	Place	Whole treated	treated	

- 3. Did you suffer from any disability mentioned in question 2 or anything like it before joining the Armed Forces? If so give details and dates.
- 4. Give details of any incidents during your service which you think caused or made your disability worse.
- 5. In case of wound or injury, state how they happened and whether or not (a) Medical Board or Court of Inquiry was held (b) Injury Report was submitted.
- 6. Any other information you wish to give about your health.

I certify that I have answered as fully as possible all the questions about my service and personal history and that the information given is true to the best of my knowledge.

Signature of Witness		Signature
Official No	Rank	Date
(In case of illiterate persons t	humb and fingers impress	sions of left hand will be taken
here).		

PART II Statement of Case

(Not to be communicated to the individual)

(Not to be communicated to the individual)				
Disabilities	Date of origin	Place and Ship/Establishment		
		Where serving at the time		

2. Clinical detail—

Note;—(a) Give the salient facts of :—

- (i) Personal and relevant family history.
- (ii) Specialist report and
- (iii) Treatment.
- (b) State present condition in detail.
- (c) In this statement and in answering question in Part III the board will differentiate carefully between the individual's statement and the evidence recorded in the medical documents.

CONFIDENTIAL PART III Opinion of the Medical Board

(Not to be communicated to the individual)

NOTE: Clear and decisive answers should be filled in by the board. Expressions such as 'might,' 'may', 'probably' should be avoided.

- 1. Did the disability/less exist before entering service?
- 2. (a) In respect of each disability the medical Board on the evidence before it will express its views as to whether :—
- it is attributable to service during peace or under field service conditions;
 or
- (ii) it has been aggravated thereby and remains so; or
- (iii) it is not connected with service.

The board should state fully the reasons in regard to each disability on which its opinion is based.

Disability	А	В	С

- (b)In respect of each disability shown as attributable under A, the board should state fully, the specific condition and period in service which caused the disability.
- (c) In respect of each disability shown as aggravated under B, the board should state fully:—
- (i) The specific condition and period in service which aggravated the disability.
- (ii) Whether the effects of such aggravation still persist.
- (iii) If the answer to (ii) is in the affirmative, whether effect of aggravation will persist for a material period.
- (a) in the case of a disability under C, the board should state what exactly in their opinion is the cause thereof.

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- 3. (a) Was the disability attributable to the individual's own negligence or misconduct? If so, in what way?
 - (b) If not attributable, was it aggravated by negligence or misconduct? If so, in what way and to what percentage of the total disablement?
 - (c) Has the individual refused to undergo operation/treatment? If so, individual's reasons will be recorded.

Note.— In case of refusal of operation/treatment a certificate from the individual will be attached.

- (d) Has the effect of refusal been explained to and fully understood by him/her, *viz.*, a reduction in, or the entire withholding of, any disability pension to which he/she might otherwise be entitled?
- (e) Do the medical board consider it probable that the operation/treatment would have cured the disability or reduced its percentage?
- (f) If the reply to (e) is in affirmative, what is the probable percentage to which the disablement could be reduced by operation/treatment?
- (g) Do the medical board consider the operation to be severe and dangerous to life?
- (h) Do the medical board consider the individual's refusal to submit to operation/ treatment reasonable? Give reasons in support of the opinion, specifying the operation/treatment recommended.
- 4. What is present degree of disablement as compared with a healthy person of the same age and sex? Percentage will be expressed as Nil or as follows—
- (1.5%, 6-10%,11-14%,15-19% and thereafter in multiples of ten from 20 per cent to 100 per cent).

Disability (As Numbered in	Percentage of disablement	Probable duration of this degree of	Composite assessment (all
question 1 and Part II)		disablement	Disabilities)
5. Is the individuous long is it likely to be		treatment and, if so, of v	what nature and for f
	•	attendant ? If so, (i) v	whole or part time;
permanently or temp	oorary; (iii) if tempora	rily for how long.	
	Oi ma	ations Described	
	Sign	ature President *(
	Sign	ature Member	
		•	
	Sign	ature Member	
Place			
Place			
	 CON	*(
	 CON	*(
	 CON	*(FIDENTIAL NG AUTHORITY Signature	
	CON APPROVII	*(FIDENTIAL NG AUTHORITY Signature	
Date	CON APPROVII	*(NG AUTHORITY Signature *(Designation	
Date	CON	*(FIDENTIAL NG AUTHORITY Signature *(Designation	
Date	CON	*(FIDENTIAL NG AUTHORITY Signature Designation NG AUTHORITY Signature	
Date	CON APPROVII	*(FIDENTIAL NG AUTHORITY Signature *(Designation	
Date	CON	*(FIDENTIAL NG AUTHORITY Signature *(Designation NG AUTHORITY Signature *(

ACCEP ⁻	TING AUTHORITY
	Signature
	*()
	Designation
Place	
Date	

CONFIDENTIAL PART IV Roll of Sailors Proposed to be invalided

	1 Toposod to 50 mivandod		
No.	Information required	Answers	
1	Official No		
2	Rank/Rate		
	Group and Name (Name should be hand		
	Printed)		
3	Ship/Establishment		
4	Age of enrolment Years	Days	
5	Date of enrolment		
6	Date of advancement to		
	rank/rate		
7	Date of Advancement to man's service .		
8	Height		
8	Personal appearance (colour of hair and eyes) and Identification Marks		
9	Permanent home address on being discharged (to be hand printed).	Village Pargana/ Tehsil	Post Office District.
10	(a)Substantive rank(s) held during the last 2 years with dates of promotion/advancement. (b) Acting rank held, if any		
11	Periods, with dates of service in each pay Group (If more than one Group has been Held during the last 2 years of service).		

^{*}Name in block capitals.

12	Rate of pay last admitted (in cases of non-combatants claiming disability pension under military rules) and rules or order under which admissible.		
13	Date of discharge (the date up to which effective pay has been admitted).		
14	Service to date of discharge		
15	Service to date on which Medical Board proceedings are countersigned by ADMS Army/ DMS Navy/DMS Air		
16	Periods not counting as qualifying service for pension (See Regulations 69 and 79.)		
17	Any previous Army, I.N. or IAF Service counting towards pension or gratuity as verified by the Defence Accounts Department (quote authority)		
18	Character		
19	Pension Paying Agency from which desirous of drawing pension		
20	Invalid/Disability for which recommended NOTE:—Orders of the competent authority are necessary for reduction in the amount of invalid gratuity/pension and for the grant of gratuity in the case of those invalided on account of disorders (including insanity) brought on by indulgence in drugs or drink.(Regulations 73 and 89)		
		Amount Rs. n.P.	Authority for same
21	Allowances to which entitled when pensioned. Allowances in respect of Gallantry Awards or other Decorations :- (i)		
22	Whether he was granted any pension (Civil or Military) previously? If so, quote No. and date of pension Circular/ Pension payment Order and the amount of pension.		
23	Whether any disability pension claim has or had been submitted in respect of previous service? If so, with what		

	result? (Quote authority for accepting/rejecting the claim)
24	Name and relationship of next of kin or other person to whom arrears of pension are to ssbe paid on demise of the pensioner. *Signature or Thumb and finger impressions of the left hand of (to be attested by a Commissioned Officer)
:	*In case of illiterate persons only.
the Co	In cases of disabilities due to accidents, Captain, Naval Barracks, Bombay or mmanding Officer Ship/Establishment should certify here-
; , ,	(a) Whether the disability was sustained according to the information available while the individual affected was in actual performance of Ministry/Naval/Air Force duty and if so, what was the nature of such duty; and (b) whether in his opinion, the disability was attributable to $\frac{Field}{Military/Naval/}$ Service and should state the reasons underlying his ipinion as regards attributability.
	Certified thatwill be discharged with effect from
	l consider the man's refusal to undergo operation/ ent to be reasonable/unreasonable for the following reasons:—
	[Date shown at item 13 above to be entered]
Captair Station	Designationn, Naval Barracks, Bombay/Commanding Officer,Ship/Establishment
abn by t disc who	TE.— 1.Audit Officers will bring to the notice of the competent authority any ormal day between the date on which the Board Proceedings are countersigned he ADMS Army/DMS (Navy)/DMS (Air) and the date on which the man is charged by the Officer-in-charge Record Office. In cases where a Gorkha Rank, use home is in Nepal is found unfit for further service by a Medical Board and the deedings ae signed by the ADMS after 15 the June, the Captain, Naval Barracks,

2. The Captain, Naval Barracks, Bombay, will specify the date of discharge before the claim to pension submitted to the Audit Officer concerned.

until 15th September, and disclaimed with effect from that date.

Bombay, will record in the above certificate that the man will be retained with his unit

I certify that the particulars given are correct as far as can be ascertained from records of the Regiment/Corps/Ship/Establishment/ Air Force and recommend that.....pension admissible under rules may be sanctioned.

Designation
Captain, Naval Barracks, Bombay.
COUNTS DEPARTMENT
.only)p.m. <i>vide</i> P.P.O.
A.A.O. (P)
A.C.D.A.(P)
D.C.D.A. (P)
ed to invalid a Sailor.
fter receipt of medical Board ension claim to the CDA (P).
f this form (duly completed) will Establishment, to Hospital/Sick
variably be accompanied by (a) ton account of disease, and (b) of Inquiry where held, in case of
ported in each case by the Sheet Ship/Establishment (in
L FILE NUMBER

Station Date

Commanding Officer/C

FOR USE IN THE DEFENCE ACC

	Admitted Invalid	Pension		
	Disability Rs No	(Rupees dated	only)p.m. <i>vide</i>	9 P.P.O.
			A.A.O.	(P)
Serial	No		A.C.D.	` '
		INSTRU	D.C.D.	A. (P)
	Part IV will be comp	pleted only when it is p	proposed to invalid a	Sailor.
	by the Officer-in-	16 and 20 and the Cel- Charge, Record off efore the submission o	ice, after receipt	of medical Board
	be submitted by the	of I.N. Sailors, three co e Commanding Officer dical Board is to be hel	Ship/Establishment,	. ,
	Form 21 (AFSMF- Form 3 (IAFY 2006	Disability Pension sho 18) in cases of disab 6) and proceedings of count of wound or injur	lement on account Court of Inquiry wh	of disease, and (b)
	Rank/Rating (in per	nvalid/Disability Pension	Ship/Establish	
		FOR (AFM CONFID	IS 1)	
			I	FILE NUMBER
	Service :- Name (in full)	AVY No		
		ncil)		

Branch

TABLE	I-List	of Enc	losures
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SI.	Form	Date									
No.	No.										

TABLE II-Issue/Repair of Surgical Appliances and Spectacle/Dentures.						
Date of		Date of				
Issue/Repair Details	Details	Issue/Repair				

CONFIDENTIAL FORM 3 (IAFY 2006)

(IAFY 2006)

Report on Accidental and Self-infected injuries
(See Instructions on pages 244 and 245)

1.Declaration by the injured person	
Ihere sustained by [Number, rank, name and Ship/Establishment]	eby declare that the injury
me on <u>did</u> * occur while duty.	I was in the performance of Nava
(Signature of the Medical Officer injured person) before whom the declaration is made) Station	(Signature of the

Date.	
	Date
(*Strik	ke out whichever is not applicable).
2.	Nature, location and severity of injury.
N.Bl	Hospital to be notified at once if wound is believed to be self-inflicted.
	(Signature of the Medical Officer)

3. Short statements of the circumstances of the case.

(Signed statement of the witnesses giving a detailed account of the circumstances of the accident must be attached to this form. Plan or sketch of place of accident and how it occurred in cases of lorry, motor car or cycle accident-(see instructions 5 & 7 on page 245).

- 4. Commanding Officer's opinion :-
 - (a) (i) Was the individual in the course of performance of an official task the failure to do which would constitute an offence triable under the disciplinary code applicable to him. Indicate the nature of the task, by whom it was ordered and when).

or

(ii) Did the accident occur during the journey or transport by a reasonable route under organised arrangements from the individual's quarter to or back from an appointed place of duty? (Attach copies of standing instructions or other orders in support. If the journey or transport was officially organised, also a sketch showing the reasonable route from the individual's quarter to the place of duty).

or

(iii) Was the individual participating in recreation organised or permitted by service authorities?

NOTE 1.— All physical Training and exercises including Physical Training games carried out as par of a sailor's training during parade hours under a Physical

Trainer or such other individual as may be deputed by the Commanding Officer are compulsory.

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Games and sports out of parade hours are not compulsory but if organised by, or with the approval of Naval Authority, will be regarded as Physical Training, Injuries sustained by officers and men (including boys and apprentices) taking part in such parades, games and sports or deaths arising from these injuries will be considered to have occurred while on duty.

NOTE 2.— In case of games and sports out of parade hours, attach copy of official orders to indicate that it was organised or permitted by competent authority.

or

(iv) Was the individual travelling either in a body or singly under organised arrangements? (Attach copy of official orders to indicate that the arrangements were organised by competent authority).

or

(v) Was the individual proceeding to his leave station or returning to duty from his leave station? In either case, was the journey at public journey or was performed on consession voucher or at individual's own expense?

[Give:

- (1) the dates of commencement and termination of the period of leave;
- (2) the name of the leave station; and
- (3) particulars of the direct route from the place of duty to or from the leave station].
- (b) Was the accident due to wholly/partially to:-
- (i) serious negligence [and/or
- (ii) misconduct of the individual? (Indicate the nature of the serious negligence or misconduct and the grounds on which the opinion is bases see Instruction 10).
- (c) Was any one else to blame for the accident (If so, indicate how and to what extent).
- (d) Was the individual under the influence of intoxicating drink or drug at the material time.
- (e) Has any Court of Enquiry been held or will be held ?(If so indicate the date and place of the enquiry).

	(Signature of the Commanding Officer)
StationDate	
5.Injury * is attributable to Naval Servic	e.
Death is not	
Death is not	
StationDate	
	(Signature of the Chief of Personnel)
Or	
	Captain Naval Barracks, Bombay).
*Strike out of which is not applicable	
In the case of officers.	
In the case of sailors	
CONFIDENT	ΓIAL
FOR USE ON FIELD SERVIO	CE ONLY (Items 6-8)
To be completed in all field service cases where self-inflicted.	injuries are, or are suspected to be,
6.ToAdministrative Aut	hority.
(a) Opinion of the Commanding Officer.	
(b) Disciplinary action taken, or proposed whether	er against
injured individsual or another.	

.....

Decision of Administrative Authority

8. To	
The Naval Headquarters+	
The Captain, Naval Barracks, Bombay ‡	
The casualty should be reported as	
Administ Auth	rative nority.
Date	
NoteIf the above authority decides that the casualty is to be reported as self-inflict he should indicate how far he concurs in the opinions expressed above.	ed
+ In the case of Officers	
‡ In the case of Sailors.	

Instructions

- 1. This form will not be prepared in cases of accidents reported as "Battle Accidents" except when there is misconduct/serious negligence or the injuries are due to self-inflicted wounds. It should be prepared in all other cases of accidental or self-inflicted injuries. Items 1-5 will be filled up in all cases. Items 6-8 will be completed in all field service cases where injuries are, or are suspected to be, self-inflicted.
- 2. The form will be completed and disposed of as follows :-
 - (a) Commissioned Officers and Cadets.

The Form will be sent to the authorities maintaining the records of the Officer or to the Base Echelon of the Force concerned for disposal according to the instructions issued from time to time in respect of individuals on Field Service.

(b) Sailors.

In field service cases, the form will be sent to Base Echelon of the Force concerned for forwarding it to the Officer Commanding, Record Office concerned for attachment to other pension documents. In non-field service cases, the Commanding Officer, Ship/ Establishment will attach the form with other documents of the person concerned.

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- 3. This form is to be completed in every case of accidental or self-inflicted injury which involved absence from duty as well as injuries sustained while travelling on leave whether due to the individual's own act or that of a comrade, or to other extraneaus circumstances.
- 4. Where several casualties occur as the result of one accident, one form is to be completed for each individual. A copy of the set of the statements from the witnesses of the accident will be attached to each form.
- 5. Full statements are to be taken by an officer from the witnesses of the accident (*vide* item 3 above). These statements will be signed by the witnesses making them and by the officer who takes them, and will be forwarded with this form. Where it is intended to take displinary action, duplicates of these statements should be retained by the unit for use in lieu of a summary evidence.
- 6. Where it is possible to obtain it, a statement from the injured person will also be forwarded. This, however, should not be used as evidence against him in any subsequent disciplinary proceedings.
- 7. In cases where there are no witnesses to an accident, statements from any person to whom the injured person may have mentioned his injury immediately after the occurrence should, when obtainable, be attached to this form.
- 8. In field service cases where the portion of item 6 regarding the decision cannot be completed by the appropriate authority owing to the exigencies of field service, the decision may be recorded by a senior officer of Army Headquarters.
- 9. If the circumstances in which the injury or wound was sustained indicate that a unit or other order was disregarded, a true copy of the order with the date of its last publication in unit orders, will be attached.

SPECIAL INSTRUCTIONS WITH REGARD TO EVIDENCE IN CASES OF SELF INFLICTED WOUNDS

10. In these cases the statement mentioned in Instructions No.6 and 7 above should bring out all materials points e.g., statements to the effect that the witness was with the accussed standing on the fire step (or sitting in a dug-out). That the

accused was cleaning his rifle, position of safety catch, magazine, etc., if known, muzzle of rifle, on toe of foot and hand on muzzle; that accused pulled trigger; that the rifle was afterwards examined and an empty catridge case was found in the chamber; that accused was seen to be wounded; that accused said, e.g., I have shot myself", I did not know it was loaded", etc.

11. An officer or sailor is specially trained in the safe use of his rifle and revolver, an evidence of any neglect of the ordinary precautions as to their handling in such cases usually has considerable bearing on the question of negligence. In cases of wilful self-wounding the fullest possible evidence inconclusive, this charge should not be used. The charge in respect of personnel subject to the Navy Act will, therefore, usually be laid under Navy Act Section 61(a) and alternative charge to his effect should be made even if the accused is to be tried under Navy Act section 61(a) for wilful maiming.

FORM 4

(MPB 501)

APPLICATION FOR PENSION- WIDOW OF OFFICER

Please Note

- A The issue of this form does not imply that you will be found eligible for pensions.
- B When completed, the form should be sent with all available birth and marriage certificates to the Controller of Defence Accounts (Pensions), Draupadi Ghat, Allahabad. The decision on your claim will be communicated to you as soon as possible and the possible and the certificates returned.
- C Before signing the Declaration please make sure that the questions have been answered correctly. (Dashes or ticks are not sufficient answers). This will save correspondence and delay. Please also note that this is an official document and that any person making a statement which she knows to be false is committing a legal offence.

PART I—Particulars relating to deceased officer

PART II—Particulars of applicant

	4.					Full	
	name.	(BLOCK					(BLOCK LETTERS)
	5.	Address	in full				
(6) (a)	Date o	of birth				(b) Date and place	of
						Marriage	
	(BIRTI	H AND M	ARRIAG	E CERT	IFICATE	ES TO BE ATTACHE	ED-if available)
(b)	Place	of birth					
	7.	Were yo	u living a	part fron	n your h	usband?	
	at the time of his death for any reason other than his employment with the Forces ? If "Yes" attach a statement of the circumstances						
not						sed officer under 18 s are claimed.	years of age (see
		(BIRTI	H CERTI	FICATE	S TO BE	ATTACHED-if avai	lable)
Full n	ame of	each Ch	ild	Birth		Present Add	ress
			_			(if different fro	om your
						own, state re	eason
Surna	me l	Name	Sex	Date	Place		

(b) Are all	the children mai	ntained by you ?			
9.(a) Are	(a) Are you or any of your children in reciept				
of a	of any pension or allowance?				
(If so, stat	te the particulars	thereof under Part	III below)		
(b) Have	e you applied for	any pension or			
	` .	m the present app	,	ou intend do	ping
If so, sta	ate to whom you	have applied or int	end to apply		
applicant		iculars of any pens			
	Name of Pensioner	Nature of pension or Allowance	Rate of amount per month or per annum	By whom Paid	Reference No. Authority
		DECLAR	ATION		
(Please see Note C at page 246)					
the questi	ions on this form	RE that to the best are true and comp to furnish any furth	lete and I claim	n pension on	the basis of the
Wi	tness to Signatur	e	Ordin		e of Applicant
(Any Com	nmissioned Office	er of the Defence S	ervices,		
not below	the rank of Lieut	enant of the Navy			
or equival	lent rank.)				
Address of	of Witness				

Date
State name of Treasury or Bank at which you desire pension should be made payable, if granted
NOTEWhere pecuniary circumstances require it an allowance may also be granted, under certain conditions, after the age of 18 for a child who is :-
D(a) an apprentice (or in analogous position) receiving no more than nominal wages; or
(b) being educated at a University, Technical School or Secondary School;
(c) incapable of self-support by reason or mental or physical infirmity which arose before it attained the age of 18 years.
If you wish to claim any such allowance you shoud attach a statement giving full particulars.
FORM 5
(MPB 541)
Reference
Dear Sir/Madam,
With reference to your enquiry of the

education, and complete the enclosed form 13 (MPC-60).

Any allowance paid after the child reaches the age when allowances normally cease is temporary and exceptional and can be paid only so long as the necessary conditions are fulfilled.

Before signing the Declaration, please make sure that the question have been answered corretly, the word 'No' or'None' being inserted where necessary. This will save correspondence and delay.

pensio	on has l case o	deceased officer in respect of whom been granted. f a deceased officer full name of widow			
Name	of child	d	Date of birt	h of child	
1.	nical li at whice (In the	and address of Secondary School. Techsititue, Training College, or University the child is being educated. case of a Private or College, a ectus should be attached.)	h-	1.	
2.	former	child a day or resident scholar, and if the child are the hours of attendence? attending wholetime, how is the child vise occupied?	e 2.		
3.	(a) of the	State the commencing and terminating course of higher education or training.	dates 3.	(a)	
		If the course did not commence until af il'ds allowance ceased to be payable, sason and how the child was previously ied.		(b)	
		State the purpose for which the further tion is required giving the post of ation in view.		(c)	
	` '	in examination is to be taken, what is its and probable date?	3	(d)	_
4.	(a)	Has a free place been awarded or app	lied for?	4. (a)	
	(b) If so w (1) (2)	Have any scholarship or grant been aw hat portion is for : Fees Maintenance.	/arded ?	(b)	
	(c)	Is assistance being given from private	or	(c)	

voluntary funds? If so, state the name and address of the fund.

(d) Give particulars of your expenses in respect (d) of the child's fees and maintenance not covered by grants from public funds.

I hereby declare that the particulars above are to the best of my knowledge true and accurate, and I hereby make application for grant of extension of an allowance in respect of the above named child beyond the normal age limit on the ground that the child is being educated at a Secondary School, Techinal Institute, Traning College or University and that the child is incapable of self support by reason of mental or physical infirmity which arose before it attained the age of 18 years.

	Signature	Date
	Address	
	Witness to signature	
	(Any Commissioned officer of the Defence Se Lieutenant of the Navy of equivalent or Magist	
Addre	ss	
	FORM 6	
	(MPAO-71-A)	
Refer	ence	

Dear Sir/Madam,

Information is required in connection with an application for Education Allowance in respect of......and it is requested you will be so good as to furnish information as indicated below.

Yours faithfully.

1.	(a) educa	Date of commencement of the cation at present school.	ourse of	1.(a)
		ate on which it is expected the chi school.	ld will	(b)
2. Traini		e state (a) the nature of the educan, Primary, Secondary, Technical,		2. (a)
	(b)	The object of the further course	of education.	(b)
	the nui	education or training whole time? nber of hours per day and thenun which the attendence of the child	nber of days	(3)
4.	(a) for?	Has a free place been awarded	or applied	4.(a)
	(b) awar	has any scholarship or grant bedded ? if so, what portion is for:	en	(b)
	(i) Fe (ii)Ma	es intenance		
called	made i d upon	amount per annum, over and about from public funds is the parent or to pay towards the cost of the chad maintenance?	guardian	5.
Date.			Signature	

FORM 7

(I.A.F.A.805)

STATEMENT of the anticipated total annual income and means of the widow and children of (Full name of officer).....

Part I

Particulars of anticipated income and means for the period from 1st April 19to 31st March 19......

IMPORTANT- The word "nil" should be inserted in each column against any heading under which the widow or children have no property, income or means. It is not sufficient to leave the space blank (Columns 1 to 4 need only b completed in respect of children whose particulars have been given).

Children (Name of child to be				
Widow inserted at head				
of column)				
1	2	3	4	

The widow's pension and children's compassionate allowances from Army Funds for which application is now made, should not be shown in its statement.

Give details in Part III
The amounts entered should indicate the gross income and means expected to be received for the period from 1st April 19......to 31st March 19.....

- (i) Pension from other Public Funds.
- (ii) Pensions from Military or or other Funds to which the deceased subsribed except pension from Military Service Family Pension Fund and Indian Military Sevice Widows and Orphans Fund.
 - *(iii) From any office, Employment, Trade, Profession or Vocation or from any Pension other than the above.
 - *(iv) From interest, Dividends,
 Annuities, etc.(including interest
 on Bank Accounts or Deposits.)
 - *(v) From the ownership of Land and Houses, wherever situated including the net annual value of property in own occupation.
 - (vi) From the Ocupation of Land wherever situated.

(vii)From other Profits, income & means (including Voluntary Allowances and expected income.

(viii)From any other sources whatever.

TOTAL anticipated INCOME AND MEANS

(anticipated income-tax not be decucted)

PARTICULARS OF ANTICIPATED CHARGES ON
INCOME:-
Ground Rent onpayable to
,, ,,
Interest on Mortgage or Loan
Rs%
on
Annuities or other annual charges (if any) viz., payable to TOTAL ANTICIPATED CHARGES ON INCOME
MEANS FROM ALL SOURCES LESS CHARGES.
Part II
(Full name of applicant) I

expect to have any other income or means during that year, either from my husband's estate, or from my or their own property, or from any other source.

And I make this solemn declaration, conscientiously believing the same to be true and by virtue of the provisions of the Statuatory Declaration Act, 1835.

Signature of Applicant	
Her address	
+ Declared and subscribed before me at	thisday of
19	
	Magistrate for
	Commissioner for Oaths

+ In the case of person resident abroad, this form may be declared before a British Diplomatic or Consular Officer, a Notary Public or other person competent by the local law to administer oaths.

Part III- Particulars of sources, etc., of income and means shown in Part I.

Full description of Stocks, etc. (showing rate of interest of dividend, where known). Description and precise address of land or House of property of Land Occupied.Full particulars of other sources of income and means.

Amount of Stocks, etc., as stated on certificate (not market value). This column may be left blank in the case of other property.

Annual amount of dividends income etc. or annual value of property, etc., included in respect of each item in arriving at the total shown in Part-I (income tax not to be deducted). See notes at foot of page.

is required).	
Details of income shown under the variou	S
Heads in Part I of this form :-	
Head (i)	
Head (ii)	
Head (iii)	
Head (iii)	
Head (iv)	
Head (v)	
Head (vi)	
Head (vi)	
Head (vii)	
Head (viii)	
Total Income and Means shown in Par	t I

Head III.- Profits of Trade Profession or Vocation. The amount to be entered should be the estimated assessment of the profit for income-tax purposes for the year in question.

- Head IV.- Interests, Dividends, Annuities, etc., The gross amount should be entered, income-tax not being deducted, and dividends declared "free of tax" should be so shown. If you are unable to ascertain to correct amount to be added to a net dividend to arrive at the gross figure before deduction of tax the net amount may be inserted and marked "net".
- Head V.- Ownership of Land and Houses. The net annual value of the property, as assessed to Income-tax, Schedule A, should be entered. If the annual value assessed is not known so state and give the best estimate you can.
- Head VI.- Occupation of Land. The amount of the assessment to income-tax, Schedule B, should be entered, if this not known, so state and enter
 - (a) the amount of the annual value (inclusive of any title) where the lands are occupied wholly or mainly for husbandry, or

(b) one-third of such annual value where the lands are not so occupied.

Head VII.- Other Profits and Income. An example of income to be entered under this head is the profit from letting a furnished house.

FORM 8

(I.A.F.A.393)

(Part I-Death Certificate)

PART I

DEATH CERTIFICATE For Sailors

Certified tha	t Number		Ran	k	
Name					
$\frac{died}{was \ killed}$ on th	e19	at	of*wa	as killed in action.	
Station					
Date					
			Medical	re and full designa Officer/Principal M cer. Ship/Establish	1edical

NOTE.- This form will be completed and forwarded by the Commanding Officer, Ship/Establishment concerned.

Form 8 (I.A.F.A.-393 Part II)

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(Certificate of Attributability)

PART II

CERTIFICATE OF ATTRIBUTABILITY

^{*}Here enter specific disease or injury which was the cause of death.

(For sailors in connection with death awards)

(For Instructions see page 254)

Certified that	
Number	Rank
	19at
of +	
The cause of death following reasons :-	is/is not attributable *to or aggravated by military service for
Station Date	
Date	
	Signature and full designation of
	Medical Officer/Principal Medical
	Officer, Ship/Establishment.
*1/4 Here enter spec	cific disease or injury which was the cause of death.
· · · · · · · · · · · · · · · · · · ·	ing a tributability/aggravation is necessary only in cases of y or illness contracted in ordinary peace conditions (Vide
agree	
$I \frac{agree}{do \ not \ agree} \text{ with the }$	above
Station	
Date	
	Fleet/Medical Officer/Command
	Medical Officer
$\begin{array}{c} \frac{concur}{do\ not\ concur} \end{array}$ with the	e above.

StationD.M.S.	Command.
Date	

INSTRUCTIONS

This form will be completed by the Medical Officer/Principal Medical Officer or Field Medical Unit and will de disposed of as under:-

- (a) In cases of death at peace stations the form, after completion by the Medical Officer/Principal Medical Officer, Ship/Establishment will be forwarded to the deceased's Commanding Officer through Fleet Medical Officer/Command Medical Officer and D.M.S. Command concerned who will make the necessary endorsement.
- (b) In cases of death on Field Service the form will be completed by the Medical Officer/Principal Medical Officer, and forwarded to the deceased's Commanding Officer. Endorsement by the Fleet Medical Officer/ Command Medical Officer D.M.S. Command is not required in these cases.
- 2. The Principles to be observed in determining attributability to or aggravated by military services of the cause of death are laid down in Appendix V.
- 3. As the grant of the pension or gratuity depends upon this certificate, greatest care should be taken to ensure the actual cause of death being correctly entered.
- 4. The medical officer who furnishes the death certificate will not express any opinion, except on purely medical grounds which should be clearly specified. The certificate will, however, be accompanied by the proceedings of the Court of Enquiry.
- 5. The opinion about attributablity expressed by the Officer Commanding, Military Hospital on this form will, after concurrence by higher medical authority, be copied Into the Medical History Sheet.
- 6. This form will NOT be rendered in cases of casualties reported as "killed in action or died of wounds sustained in action."

FORM 8-A

FORM OF DEATH CERTIFICATE IN CASES OF DEATH AFTER DISCHARGE OR AT HOME WHILE ON LEAVE WHEN THE DECEASED WAS TREATED BY A QUALIFIED MEDICAL PRACTIONER

1.	Name of the
	deceased
2.	Address
3.	Date of onset of the fatal disease
4.	Name, nature and symptoms of the disease
5.	Duration of
	Illness
6.	Particulars of treatment received from the Medical Attendant
7.	Information (if known) regarding medical treatment received by the
	deceased
8.	since his discharge from
	service
9.	Time and date of
	death
	Signature of the
	Medical Practioner
	Designation
	Regd. No
Place	
Date	
Date	
	FORM 8-B
STATEME	ENT OF CLAIMANT IN CASES OF DEATH AFTER DISCHARGE OR AT
•	HILE ON LEAVE WHEN THE DECEASED WAS NOT TREATED BY A
HOME W	QUALIFIED MEDICAL PRACTITIONER
	STATEMENT OF CLAIMANT
Stater	ment of Shri/Smt
Fathe	r/Mother/Widow of RankNoNoNo
Name	eof
Claim	ant for family/dependent pension
1.	Date and time of death

4. The disease causing death started on (here give the date, if known, otherwise indicate the approximate month and year)

3. Details of medical treatment received by the deceased

2. Name of disease which caused death.....

since his discharge from service.....

	5.	Signs and symptoms of disease causing death are given below. (here give brief details like location and nature of pain,breathing difficulties, inflammations, stomach disorders, loss of
	6	consiousness, fever, etc. and any other peculiar symptoms.) He was not treated by any medical practioner
	0.	as(here give reasons why no medical treatment was given)
Place.		
Date		
		Signature or thumb impression
		of the claimant
	We ce	ertify that the above facts are known to us personally and that they are
correc	t.	
	(i)	Signature/Thumb Impression
	(ii)	1 st witness (Name and Address) Signature/Thumb Impression
	()	2 nd witness (Name and Address)
Place.		
Date		
		FORM 9
		(1.a –F.M.1231)
are pr	•	rt on cases (other than those due to injuries) which have ended fatally or d for invaliding
		PART A
		(To be filled by the Medical Officer)
Statio	n	Date
1.	No.,R	ank, Name and Ship/Establishment
2.	Disab	ility

Outcome of the case i.e., died or to be invalided	
	• • •
Medical Office	er

PART B

(To be answered by the Commanding Officer, Ship/ Establishment)

Circumstances of the case;

- 1. Was the individual in your opinion of average physique and stamina when he joined the Ship/Establishment?
- 2. (a) Was the individual, as far as you are aware, in his normal health prior to the onset of the illness?
 - (a) If you are aware of any previous illness from which he suffered (which is not recorded in his medical history), state its nature and duration.
- 3. Was the individual employed on sedentary duties/ sheltered occupations?if so,
 - (a) had he to do. P.T. and/or parades?
 - (b) was he doing it regularly prior to falling ill or had been exempted therefrom on account of ill-health? If so, from which date?
- 4.(a) (i) Mention any circumstances of exposure giving details thereof, and/or
 - (ii) State periods and conditions of service, at any particular place, which you consider caused or aggravated the illness.

- (b) (i) Give the nature of duties he had to perform in military service.
 - (ii) Was he subjected to stress and strain by such duties? If so, was it of an expectional nature? Give details.
- (c) Diseases endemic to certain areas or disease due to infection.
- (i) If disablility or death was due to infection, is there any evidence that the exposure was due to negligence or misconduct on his part?
- (ii) Did he live in unit lines or was he permitted to live outside with his family?
- (ii) How many out passes was he granted during the previous month and what was the date of the last out pass?
- (iv) Was the disease endemic to the area he was serving in and during this period or immediately preceding it were there other cases of the same disease in the Ship/ Establishment? If so, give the number of such cases, details of movements of infected persons and state any other circumstances which might have been responsible for the disease.
- (v) Give the date of last leave and places where the leave was spent. Did illness start during leave? If shortly after return from leave, state date on which the illness commenced.
 - (d) Veneral Diseases (Further information on the point mentioned below):
 - (i) When was it contracted?
 - (ii) Period of treatment?
 - (iii)Whether after treatment the man

returned to full duty?

- (iv)Whether after return to duty posthospital survelliance and treatment was continued according to existing regulations?
- (v) After return to duty, was the man subjected to any stress of an exceptional nature? If so, mention the nature of exceptional stress.
- 5. Do you consider that the death or disability was attributable to or aggravated by service?

Date	

Commanding Officer

PART C

(To be completed by Commanding Officer Hospital in all death cases except those of Sailors for whose cases Form (IAFM 393), Part II, will be completed). Diseases endemic to endemic areas or disease due to infection.

- (i) How many cases of this disease were treated during six months prior to admission of this individual?
- (ii) How many cases of this disease were received from his unit?Give details of such patients in chronological order.
- (iii) Was the infection endemic or was there any outbreak of it in the local garrison?
- (iv) Was there an outbreak of the disease in the neighbouring city or villages?
- (v) What is your view of the source of infection?

In all cases state whether you consider that the death was attributable to or aggravated by service and give the reasons on which you base your opinion.

		•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•
C	or	n	r	Υ	ì	а	ır	ነ	c	l	ir	า	c	ľ	()	fí	fi	C)(е	r	•	ŀ	4	l)	S	18	c	i	ta	a	I

INSTRUCTIONS

- 1. More detailed is the information given of dates and occurences, the easier will it be for pension sanctioning authority to determine the question of entitlement to pension.
- 2.After Part B has been completed by the Commanding Officer, Ship/Establishment this form will be sent to the Commanding Officer, Hospital for disposal as follows:-
- (a) In the case of death, for attachment to the death certificate, after completion of Part C, where necessary.
- (b) in the case of invaliding, for attachment to the medical board proceedings.
- 3.One copy of this form will accompany every disability and family pension claim (other than due to injuries) for retention by the pension sanctioning authority.
- 4.In the case of sailors the opinion of medical officer will be copied into the Medical History Sheet.

FORM 10

(MPB-531)

Reference.....

Application for an education allowance in respect of child or children of a deceased Officer

(To be returned when completed to the Controller of Defence Accounts (Pensions).

Allahabad Draupati Ghat, Allahabad).

Questions	Answers
 1.Name of Applicant in full 2.Full postal Address 3.Relationship of the applicant- (a) to the deceased (b) to the child or children in respect of whom application is made . 	(a) (b)
3A. Name in full & Ship/Establishment of	
the deceased officer in respect of	
whose children this application is made.	
3B. Date and cause of death	
4. Period or periods of service of the deceased in Navy, Army or Air Force (if applicable).5. Present yearly income from all sources of the family forming part of his household and appli the present time :-	FromTo deceased and members of his
Sources of Income	Application for education
allowance	
	at the present time
Note Income tax is not to be deducted. Each	
space must be filled in and when there is no	
income the word "none" must be written.	Rs. nP.
Pension, allowance or grant (a) from public fu	nd
(b) from other funds	
Salary or Earnings	

From land or house property (full particulars to be shown on back of form* including rent and ground rent mortgage interest or other charge paid).

If the property is both owned & occupied by you, the assessment of its annual value of for income-tax should be stated.

Stock	Stocks, share etc. (full particulars of gross income to be shown on back of form*)					
Income from lodgers, sub-tenants or boarders						
(full particula	ars to b	e shown on l	back of form*)			
Cont	ribution	from childre	n, relatives or friends			
if wholly or p	partly m	aintained by	applicant, give			
full particula	rs on b	ack of form*))			
Incor	ne from	any other so	ource, which should			
be specified	l (e.g. a	ssistance in	kind).			
·	, ,		·			
*(If the space		e back of the	e form is insufficient, a	separate sheet sh	ould be used in	
					Total	
6. Particular	s of chi	ld or childrer	n for whom education	allowance are allo	wed is required	
:-						
					I = <i>c</i>	
Name in full	Sex	Date of birth	Name & situation of school at which it is desired child shall educated	State whether child is to be a boarder or a day scholar	Tuition fee Annum (excluding fees for extra subjects)	
A copy of th	e schoo	ol prospectus	s must be enclosed.			
Questions Answers						

If so, Form 12 (MPJ-3) should be completed by the Principal of the School.

connection with the education for which you desire to make a claim?

7. Are there any extras payable in addition to fees or any necessary expenses in

- 8(a) Are any of the children in receipt of a scholarship, Exhibition of other grant from public or private sources? If so, give particulars, value and period for which held.
- (b) Was it the father's intention that the child(b) should sit for a Scholarship?
- 9. State the school or schools, if any, attended by child or children before their father died.
 What fees (including extras) were paid?
- 10. What school or schools are they attending at present time, and what fees (including extras) are being paid?

A report from the Principal of the child's progress and capacity, stating form or standard and the last school report should be attached.

- 11. State the grounds on which you are applying for an Education Allowance, and any other particulars tending to show what standard of education the child would have received had the father been alive.
- 12. Names and dates of birth of all other children of the deceased, with schools at which they being, or were educated.

Name in full Sex Date of Name & Address of school at which educated birth

Before signing this Declaration please make sure that all the questions have been answered correctly. This will save correspondence and delay. Please also note that this is an official document and that any person making a statement which he or she knows to be false is committing a legal offence.

I hereby declare that the particulars in the foregoing statement are true to the best of my knowledge and belief.

Signature of witness	Signature of
applicant	
(Any commissioned officer of the Defence service)	vices not below the rank of
Lieutenant of the Navy	
or equivalent or magistrate).	
Address	
Date	
Occupation	

FORM 11

(MPB 510- Pensions)

Application for pension-parents of deceased officer Please read these Notes carefully

- Α The parents of an officer who died as a result of Military service may be eligible for pension if they are in pecuniary need arising from old age or from infirmity or any other adverse condition not being merely of a temporary character. If it is claimed that need arises from age only, the claim cannot be considered if the father is living and under 60 years of age; infirmity, a father under 40 or a mother under 55 under (unless a widow should enclose a doctor's certificate showing the nature of the infirmity and how long it is likely to last; an adverse condition other than age or infirmity, the grounds of the claim should be stated in reply to question 12. For example, a mother in need by reason of widowhood may claim under this clause.
- В Before it can be decided whether you are eligible for a pension it is necessary to obtain certain particulars of your circumstances, If therefore, you consider you may be eligible for pension, you should complete this Form 13 (MPC-60) which is issued with it. Then return the forms to CDA (Pensions),

Draupati Ghat, Allahabad-1.

birth certificate of the deceased officer;

your marriage certificate;

your birth certificate and that of your husband/wife.

If you have not all the certificates, it is neccesary to buy them, but you should give instead the information asked for in Part III.

C If any find any difficulty in completing the forms you should write to or call at the appropriate address shown above. Before signing the Declaration please make sure that the questions have been answered correctly. This will save correspondence and delay. Please also note that this is an official document and that any person making statement which he or she knows to be false is committing a legal offence.

	1. Name in full
	(Surname first in BLOCK letters)
	2.(a) Ship/Establishment
Forces	(b) Rank (c) Date of joining the
	3. (This question to be answered only if death occurred after termination of service).
	(a) Date of death (b) Place of death
	4.Was he single, married, widower, divorced or seperated?
	5. Did he leave any other dependants?
	If so, state their names and address and
	their relationship to him.
	6.Did your son contribute to your support before the commencement of his service with the Forces, or later?
If so : (a) What was the amount of his regular contribution?
(b) How long had be been contributing at this rate?
(c)If you have any written evidence in support of your answers to (a) and
(b) you should enclose it
	II.PARTICULARS RELATING TO APPLICANT
	7. Your name in full(Surname first in BLOCK letters 8.Your relationship to the deceased officer in

PARTICULARS RELATING TO DECEASED OFFICER

I.

	this sh	ct of whom you claim nould be stated) r home address in fu				
10.	(a) Ar	e you married, widov	ver, divorced o	r seperated ?)	
	(b) Da	ate of your first marria	age			
		ou have re-married, sou are a widow, state		•		
	time b	ve particulars of ever been awarded or grar elf, or your husband/ dopted children), who	nted to or in res wife or any of y	spect of the co	leceased mem (including step	ber or -children
By w Gran paid	hom ted or	Pension No. or other Reference No.	Nature of pension, Allowance, etc.	Rate of amount	To whom Paid	If now Being paid
	12.	Do you claim to be arising from old age adverse condition nucharacter?	e or from infirming of being merel	ity or any oth y of a tempor	ary	
If so,	state th	e grounds of your cl	aim (see note /	۹)		
III. PA	RTICU	ILARS TO BE SUPP	LIED WHERE	CERTIFICAT	ΓES ARE NOT	AVAILABLE
`	•	give full names, the s essible).	surname first in	BLOCK lette	ers, For places	give full
13.	If you	cannot readily suppl	y a certificate o	of your son's	birth, state :-	
	(a)Da	te of his birth		(b)	Place of birth	
	(c)His	father's name				
	(d) His	s mother's name				

14.	If you cannot readil	y supply a certificate of you	ur marriage, state :-	
	(a) Date of marriage	e	(b)Place of marriage	
15.	If you cannot readil	y supply your own birth ce	rtificate or that of your	
	husband or wife sta	ite:-		
Yours	self:-			
	(a) Date of birth	birth	(b) Place of	
	DECL	_ARATION BY APPLICAN	T (Please see Note C)	
best o	npanying statement of my knowledge and	I belief, and I hereby claim I undertake to supply and f	C-60) are true and complete to the a pension on the basis of the urther information in connection	
NAC'L			Signature of Applicar	
	ess to Signature			
` •	commissioned Office			
	ces not below the rar	nk of Lieutenant of		
the N	avy or equivalent).			
Addre	ess		Date	
	DECLARATION	BY THE HUSBAND OR W (if living together)		
best o	npanying statement of my knowledge, and	of means on Form 13(MPC	wife on this form and on the C-60) are true and complete to the mean which have not been of the *Deceased Officer.	
*State	e your exact relations	ship to him.		
Witne	ess to Signature		Signature	

(Any commissione	d Officer of the Defence	
Service not below	the rank of Lieutenant of the	9
Navy or equivalent	t).	
Address		Date
The APLLICANT s	should	Full address of the Treasury
complete and sign	this part, but	or bank at which payment
in certain cases it	will be necessary	of pension, if granted, is
to pay otherwise th	nan through a	desired.
Treasury or Bank.		
Discourse		
Please sign nere		
	EODM	40
	FORM	
	(MDJ-	•
	Ref. No	
Name of Child		
Name of School		
		OOLOOL EVEENOES
(T	ESTIMATE OF ANNUAL	
	accompany application for a	
The averag	e for the present course of 6	
	Item	Account
		Rs. nP.

	Rs. nP.		Rs.	n.P.
	Yourself		Your hu	sband/wife
	(Block letters)			
Applicant's surname		Full Na	ame	
Establishmen	t			
allowance in respect of the o ship/	leath of/missing	g son (give	rank, nan	ne and
Statement of total means of suppor parent's pension/	t from all sourc	es of an ap	propriate	for a
FORM ²	13 (MPC-60)			
*If space insufficient give details overleaf.				
Date	Signature	of principa	al	
Т	otal			
(Details and cost of each item to be given))			
(b) Other expenses		•		•
(a) Compulsory expenses				
*Any other expenses				
*Details and cost of each item to be given))			
School uniform (if compulsory)				
(Distance from home to School		miles)		
Travelling				
*(Details and cost of each item to b	e given)			
Stationery				
*(Details and cost of each prescribe	ed book to be g	iven)		
Books				

(1) State present yearly income from :-

	(a)Salary or Wages, including Overtimes, Bonus, Com-
	Mission, etc. (b)Business on own account (estimated profit) (c)Old age or Widows Pension State pension number here (d)Any other pension (including the portion commuted, if any) or grant (e)All other sources of income Give particulars here
	TOTAL INCOME YEARLY
	re there are two parents the answers to questions (2), (3), (4) and (5) should cover father and mother.
	(2)If you sublet or take in lodges or boarders state the total amount received from this source
	(3)If you own the house in which you are living, state :- (a)The net annual value as assessed for income-tax (b)The amount of any mortgage still outstanding (c)The rate of mortgage interest (d)Ground rent, if any
	If you receive a building allowance under a Government scheme, state its unt
	(b)Give particulars of any other benefits in kind (for example,free board)
board	ive particulars of any other benefits in kind (for example, free
(5)	Have you any money invested or uninvested, e.g., in the bank. Post Office, etc.?
If so,	give particulars
(6) childi	Give particulars of all your surviving children, including step-children and adopted ren:-

Name	Sex	Date of birth	Married	Occup	Whether	Whether	Rate	of
		Month Year	Single Widow or Widower	ation	living at home with you	dependent upon you and if so to what extent	(including amount p	of mily g paid pard ing)
form hav T	/e bee his ap	signing the Den answered consplication is a necessity to be	orrectly. This	will avoi	d correspon and any pe	dence and deerson making	elay.	
Willoli ile	01 31		DECLARATI			 		
1.	doolor					m ara trua an	d complet	o to
		e that the ans y knowledge a		-			•	
Signatur	e of a	pplicant			Witnes	s to Signature	e	
				Se	rvices not b	oned officer o elow the rank equivalent.)		
Address	of Ap	plicant						
Date					Addres	ss		
					Date			

FORM 14

Form of Application for Commutation of Pension

Commutation of Pension

When this Form has been duly filled up and signed, it should be sent to the appropriate authority mentioned in regulation 216.

		Qı	uestions			Answers
1.	The name	e and rank of a	pplicant and	Ship/		
	Establish	ment from whic	h he has re	tired.		
2.	Place of I	Birth				
3.	Date of B	irth		Age ne	ext birthday	years.
4.	Married o	or Single?				
5.	Permission	on any previou on to commute o, with what resu	apportion of		on,	
6.		th per annum of ommute? .	f your pension.	-	now	
7.	-	rou desire the C Agents, or by dr				
	Data d the	alaaf	40			
	Dated the	e day of	19			
						Signature
					Addres	SS
			FO	RM 15		
	5					
Army/		of Naval pe Ship/Navy serv			. desirous c	of reckoning former
Officia						PARTICULARS OF
numb r	e eand Rank					
•	rank	Establishme nt or ship in	enrolmen		qualifying	Period of non- qualifying service,
		which last served	t	е	service	if any
					Year Day	Fro To Nature

Note 1. – This roll should be accompanied by the Discharge Certificate (in respect of former and present Indian Navy service) of the individual. [(As regards the

Note 2. – In the case of claims to reckon former service, under Regulation 83, it below the table in sub-regulation (1) of Regulation 83. In the case of claims mentioned in the proviso to Regulation 80.

Note 3. – In the case of men discharged on public grounds, the claims to count if any, received is refunded in full. In the case of men discharged on other grounds

Station.	• • • •	 	 	
Date		 	 	

(IN-867)

Establishment

Under the provisions of Regulations 77 and 83

FORMER SERVICE Rank Character when in former discharged service from former service and cause of discharge	in present Age on enrolment	re- enrolment in present	Whether on enrolment in present service, former service and cause of discharge were declared	The month's accounts in which may gratuity he may have received has been refunded in full	Remarks
---	-----------------------------------	--------------------------------	---	---	---------

of former Army or Air Force service), (Service Book or Certificate of Service procedure for the submission of this roll, please see regulation 162) should be stated in this column whether the claimant fulfils condition 2 mentioned former service under col re y

regulation 80 it should be stated wheth	condition 2 mentioned former service under ner he fulfils the condition of former service for provided the gratuity, such claims fall after three
	Commanding Officer
	Ship/Establishment
FOR	M 16 (IN-271)
CERTIFICA	TE of the Service of
\\	Block Letters) Indian Navy
	is to be cut off where indicated if the man is the disgrace, or if specially directed by the Chief the fact is to be noted in the Ledger.
Official No. Date of birth.	Man's Signature on discharge to pension Nearest known Relative or Friend
	(To be noted in pencil)
Educational Qualification	Relationship
Trade or occupation on entry	Name
	Address
Religion	
Period of Engagement	Swimming Qualifications
	(Passed Provisional Test, Provisional Swimming Test

Qualification Signature Active Service Fleet Reserve Date

Period From Period From	m				
1. 2. 3. 4. 5. 6.	1. 2. 3. 4. 5. 6.				
Medals, Clasps, etc. 270).	Long Service	and Good	Conduct	Gratuity	(See also page
Date received or forfeited	Nature of Decoration	Date rece	eived or fo	rfeited	Nature of Decoration
Description of Person	Stature	Chest	Colour of Scars	of Mark	s, Wound and
Fee	et In.	ln.	Hair	Eyes	Complexion
On entry as a Boy On advancement to or entry in man's rating.					
On re-engagement or re-entry for continuous service or for non-continuous service Further description , if necessary.	Caution : made to		t proper a	authority	Any alteration will render the
Name					
Name of Ship/ Establishment (Tenders to be inserted first with Authority parent ship in brackets)	Substantive Sailor	Specialis Qualifica		n To d	Cause of Discharge and other notations e.g. 'Death', Desertion', Invaliding', etc.

Date

Wounds received in Action and Hurt Certificate; also any Meritorious Service, Special recommendations, Prize or other Captain's Grants; temporary advancements to local (acting) sailors, with signature inclusive dates

Name of S Establishmen	nt .		Substantive	Specialist	From To	Cause of Discharge and other notations
(Tenders to inserted first parent ship brackets)	with A	uthority	Sailor	Specialist Qualification	FIOIII TO	e.g. 'Death', 'Desertion', 'Invaliding', etc.
Fuer			and Natations	of Ovalification		there externel on
	ets; also	for sail				n those entered on nly, Qualifications
Date	Partic	ulars	Captain's Signature	Date	Particular	s Captain's Signature

NameConduct

Second Class for Conduct (Inclusive of date)

Character and Efficiency on 31st December yearly, on final discharge, and other occasions prescribed by Regulation. If qualified by service and recommended for Re-engagement or for Medal or for Medal with Gratuity, "R.R." or "R.M." or "R.M.G." to be awarded on 31st December and final discharge, if not, a line to be drawn across column.

Character is assessed as follows:- Very Good,, Good, Fair, Indifferent, Bad.

Note as to method of assessing Efficiency.

Superior – above In substantive sailor, Average efficiency

Satisfactory – average Held at the time, without efficiency Moderate – regard to fitness for less than average advancement

efficiency Inferior -

Inefficient

From

To Variations in efficiency are often explained by the fact that the man had recently been promoted –see page 269 – and had not gained sufficient experience in his new position to justify a higher award than that actually assessed.

Good Conduct Badges Date 1 st Granted 2 Deprived 3 rd Restored	Character	substantive	R.M.,	Date	Captain's Signature
--	-----------	-------------	-------	------	------------------------

Time forfeited

Date	*P.,	Number of	
	*D.,	Days	
	*C.,		
	*C.P.	Awarded	Served
	*W.T.D.		

*Letters D.,P.,C.,C.P. and W.T.D. mean the following:-

- D Detention or imprisonment for disciplinary offences only, or imprisonment considered by the Captain to have been awarded in lieu of detention where as detention establishment is not available.
- P Imprisonment under the Navy Act for other than disciplinary offences, except as provided above against 'D'.
- C Confinement in cells.
- C.P.- Conviction by civil power.
- W.T.D. Waiting trial or desertion.

Confidential

FORM 17 (R.I.N.245)

<u>Discharged</u>

Roll of a Sailor proposed to be <u>Invalided</u> after years' service

Dismissed

1. Official No. 2. Rank and name (name should be in BLOCK 3. Ship or Establishment in which last employed Date of birth/Age on enrolment 4. Years Days 5. Date of enrolment 6. Height (on discharge) Feet Inches 7. Permanent Home Address (in BLOCK letters) Post Office Village Tehsil District 8. Personal appearance and identification marks 10. Date of promotions . 11. Rate of pay last admitted (claim for gratuity only (a) Date of discharge . . . 12. (b) Service to date of discharge in the case Years Days of ordinary retirement (c) Service to date on which medical board Years Days Proceedings are countersigned by the Principal Medical Officer, Indian Navy Senior Medical Officer, Indian Navy in The case of invalidment. 13. Periods not counting under Regulations 69 & 79 as service for pension 14. Any previous Indian Navy, Indian Air Force or Army Service counting towards pension or gratuity, as verified by the Controller of Naval Accounts (quoting authority) 15. Prominent occurrence during life or service (All records of field service from the date of commencement to the date of termination should be entered here 16. Station at which desirous . . . of drawing pension NOTE - The Station should be one those mentioned in the Appendix X) 17. Pension or gratuity for which recommended Rs. (Rupees...... Only.) 18. Other allowances to which entitled when Amount Authority for pensioned; such as same Rs. P. Jagir allowance (1st life) (a) Mahavir Chakra, per mensem . (b) Param Vir Chakra/ (c) George Cross allowance.

	(e) Param Vir Chakra (f) Any other allowance
19.	Cause of discharge
20	If recommended for reduction of pension and
	reasons
21.	Whether he was granted any pension
	previously. If so, the No. and date of Pension circular/P.P.O. notifying pension should be
	quoted
22.	Name, relationship to the pensioner and full
	address of the person to whom arrears of
	pension are to be paid on the pensioner's
	demise
	Thumb and finger impressions of the left hand of
whi was attrunction negrapp	[In case of disabilities due to accidents, the Commanding Officer should certify the (a) Whether the disability was sustained, according to the information available, lethe individual affected was in the actual performance of Naval duty and, if so, what is the nature of such duty, and (b) whether, in his opinion, the disability was ibutable to service in the Indian Navy/field service; and he should state the reasons derlying his opinion as regards attributability. In cases of accidents attributable to alignous on the part of the individual concerned, the provisions of Regulation 102 will oby.] I certify that the particulars given are correct as far as can be ascertained from records of the $\frac{\sinh p}{Establishments}$ and recommend that
Dat	e
	Commanding Officer I.N.S
	Commanding Officer I.iv.o
	Recommended.
Sta	tion
Dat	e
	Operation in access Bureau land
	Captain naval Barracks.

INSTRUCTIONS

This form will not be used for the reassessment of degrees of disability under Regulations 110 and 111.

- 1. Two copies of this form for each man (with his medical history sheet and service book/certificate of service/agreement T-124-India) will be submitted by the applicant's Commanding Officer to the Staff Officer of the station of assembly of Board, for transmission to the Medical Board. In the event of further boards being held for reassessment of disability or for any other purpose the previous board proceedings will be laid before those boards.
- 2. When a Medical Board (with his exception of a board for reassessment of disability) is about to be held on a sailor the Commanding Officer of the hospital concerned will apply, in writing, to the Commanding Officer of the person about to be brought before the board of his opinion, expressed in writing in duplicate, whether or not the wound, injury, or disease from which the individual is suffering is due to field service or to service in the Indian Navy in ordinary peace conditions. When recording his opinion the Commanding Officer of the person concerned will include therein a short statement of the reasons which have led him to form his conclusions in the matter. The Medical Officer who prepares the statement of the case will attach thereto the written opinion of the Commanding Officer obtained in the manner described above.

Claims to disability pension on account of disease should invariably be accompanied by Form 9(I.A.F.M. 1231) duly completed in all respects, vide instructions printed on the reverse of the form.

- 3. The board, after verifying the identification marks of the individual and having considered the testimony of the Officer Commanding ship/establishment and the medical history of the case, will state from what disease, injury, or wound, if any, the individual is suffering and will record their further opinion under one of the following heads:-
 - (a) Fit for further service.
 - (b) Recommended for further treatment or observation.
 - (c) Recommended for sick leave, stating period.
 - (d) Unit for further service.

In all cases, except when the board finds that the individual is suffering from no appreciable disability, the board will submit replies to questions (2), (3,(4) if applicable (5),(6) and (7) on page 275.

4. Cases of men who have brought disease on themselves or who have aggravated or retarded the cure of their disability in the hope of obtaining a pension or gratuity, will be reported for the orders of the Captain Naval Barracks, Bombay, if the board are fully satisfied as to the facts. Captain Naval Barracks, Bombay after considering the advice of Principal Medical Officer, Indian Navy, will decide whether an individual is guilty of aggravating or retarding the cure of his disability. Refusal of operation shoul not be considered as retarding the cure

of a disability and cases of this nature should be dealt with in the manner prescribed in Regulation 104.

- 5. Claims to disability pension on account of wound or injury received accidentally should invariably be accompanied by the proceedings of the Board of Enquiry where required. These will be scrutinised by the Medical Officer who prepares the statement of case on page 274 an by the Medical Board and sent along with the roll to the Controller of Defence Accounts (Pensions), Allahabad through Captain Naval barracks, Bombay. In such cases the Medical Board will assess the percentage of the disability but will not express an opinion as regards the attributability or otherwise except on purely medical grounds. As regards accidents, attributable to negligence on the part of the individual concerned the case should be submitted to the Central Government for orders.
- 6. When an individual has been examined by a Medical Board with a view to determining his claim to the grant o for continuance of a disability pension the authority arranging for his appearance before the board will inform him, after consultation with the Controller of Defence Accounts (Pensions) whether on the finding of the Board he is eligible or not for the grant or continuance of such a pension. The proceedings of such a Medical Board are confidential. The person concerned should not be informed of the percentage degree of his disability but he should be informed as to the nature of his disability for which he is invalided.

Thumb and finger impressions

7. Thumb and finger impressions to be taken on page 272 by the Commanding Officer of the ship or establishment.

A small quantity of printer's ink should be well rubbed on a tin slab until a very thin, even layer is formed. The balls of the thumb and of all the fingers of the left hand of the individual, after being wiped, should be laid on the inked slab and rolled from side to side (not rubbed) until sufficiently inked (this can be learnt from experience) and then lightly and carefully rolled on the paper on which the print is to be taken in such a way that the pattern of the whole of the thumb and fingers from side to side is clearly impressed on it. It must be specially borne in mind that any side movement either at the time of applying or removing the thumb on fingers will cause a smudge and spoil the impression.

The impressions are required for permanent record in the audit office.

Sailors are permitted to complete the page 272 and 277 with three specimen signatures instead of affixing their thumb and finger impressions.

STATEMENT OF CASE

The Medical Officer in charge of the case will enter below a statement of the circumstances, as far as can be ascertained, in which the wound injury or disease originated, the present condition of the disability, his opinion as to the fitness or otherwise of the individual for further service together with any further

information likely to assist the Board in forming opinions on the questions before them.

N.B. – Before completing the statement the medical officer will read carefully the instructions in paragraphs on pages 273 and 274 of this form.

Station

(Name)

Date		(Rank)
OPINIONS OF THE	E MEDICAL BOARD ON THE QUE	ESTIONS BELOW
expunged. (Unauthorised	ive entries and questions not a entries should not be made; the bly with the regulations on the subjections.	poard should see that
` '	naving verified the identification mommanding Officer, Medical his sthat:-	
O.NO	Name	Rank
is sufering from has sustained		
See paragraph of the	ne instructions.	
Note to be filled In cases of dis	*(2) Is the disability attributable to Indian Navy in an area declared to Service area?	o be a field
abilities due to Wounds or injuries Accidentally sustain- ed	*(3) Is the disability attributable to Navy in ordinary peace conditions	service in the Indian
` ,	o question (3) above is in the affi as been produced as required by <i>i</i>	
•	I shold state the reasons underlying or non-connection of the cause	_

service in the Indian Navy. The individual's own statement, uncorroborated by

any reliable evidence will not be quoted as reason underlying the finding.)

	+(5)	What is the percentage of disablement?
		(Percentage to be entered in words.)
	(6)	Is the disability capable of improvement?
	(7)	Is the disability due to indulgence in drink or drugs?
	+(8)	Is the board fully satisfied that has retarded the cure
		Of or aggravated his disability in the hope of obtaining pension or
		gratuity?
	+(9)	Is the board fully satisfied that has brought the disability on himself in the hope of obtaining pension or gratuity?
(10)(a)	Is the board satisfied that has refused to
		Submit to $\frac{\text{medical treatment}}{\text{operation}}$ him fit for further service or reduced the percentage of disability.
underlying the disabilities w	heir fir ith ser\	ver is in the negative the Medical Board should state the reasons addings on the question of "attributability" or "non-connection of vice".
percentage of	of disa	e of refusal of operation or medical treatment vide question 10(a) the bility should be determined with reference to Regulation 104. This pleted as per example given below:-
"100 p	er cen	t to be reduced to 70 per cent, for the reasons at 10(a)."
+ If the will be delete		ver to any of the questions (8) and (9) is in the negative, that question
If the be deleted.	answe	r to any of the questions (10)(a) is in the negative, that question will
(c)	Is this	refusal considered reasonable.
Station	n	
Date .		
		President.
		wichiber.

Station	
Date	
	P.M.O. Indian Navy.
	D.P.M.O. Indian Navy.
**Countersigned and ce	ertified that will be discharged with
effect from[Date entered]	ate shown at item No. 12(a) on page 271 to be
Station	
Date	
	Captain Naval Barracks

O1-1:--

NOTE. – Controller of Defence Accounts (Pensions) will bring to the notice of the competent authority any abnormal delay between the date on which the board Proceeding are countersigned by the $\frac{P.M.O.}{D.P.M.O.}$ I.N. and the date on which the man is discharged by the Officer Commanding. In cases where a Gurkha rank, whose home is in Nepal, is found unfit for further service by a medical board and the proceeding are signed by the $\frac{P.M.O.,I.N.}{S.M.O.(West)I.N.}$ after 15th June the Commanding Officer will record in the above certificate that the man will be retained with his Ship/Establishment until 15th September and discharged with effect from that date.

FOREIGN SERVICE CERTIFICATE

Every application for an invalid, or disability pension on account of sailor lent for foreign service out of India under the African Administrations, or in Somaliland, Jubaland, etc., or under the Government in Mauritius, China, South Africa, Abyssinia, and elsewhere, will be supported by the following particulars and documents:-

- (1) Period of service rendered in the above administration or under the above Government, the particular administrations or special service being specified.
- (2) Particulars of circumstances under which wounded or injured.
- (3) Rank last held while in the foreign service concerned and for what period.
- (4) A medical certificate in the following form according to the circumstances of each case.

** (Captain Naval	Barracks will	specify the	date of	discharge	before	the	claim	to
pension is	submitted to t	the Controller	of Defence	Account	s (Pension	s).			

MEDICAL CERTIFICATE

(a) See marginal note below	Name	(a) ed that the expectation of the life of O.No Rank
(b) See marginal note below To be allowed to stand or struck According to the circumstances the case If allowed to stand the words "the pectation of the life of" in the first	s of he ex-	(b)is equal to the average. Is in impaired health and that the chance of His life has been reduced, and that Years Should be added to his age in order to make the risk equal to that of an ordinary healthy life. Station
line and the words" is equal to the average" in the sixth line Should be expunged.		Signature of Medical Officer Date
clearness, see instructions on invalid pension only, and in se	page 2 uch cas	n as small a compass as possible consistent with 273. This is required in the case of disability or ses should be completed by the Medical Board. need, however, attest the finger and thumb
Thumb and finger impression Of late taken before (name of office) (on date)		
O.NO	lames entitle sability	roller of Defence Accounts(Pensions), Allahabad. late

Dated the Dy. Asstt. Controller of Defence Accounts.

FORM 18

Last Pay Certificate to

ORIGINAL

I hereby cetify that the individual named below, proceeding from Ship/Estab...... (Station) has received pay and allowances from me as shown below:-

Officia I No.	Rank	Lowest SubstantiveRank held and group in which paid during the last two years of service qualify- ing for pension	Name (in block letters)	Date of enlist- ment promo - tion to the prese nt rank	Date of trans - fer to Re- serve	Basic pay and servi ces incre - ment s	Def- erre d pay +	Rank / Ap- point - ment pay	Goo d Servi ce pay- ment pay	Dear- ness Allo- wenc e
1	2	3	4	5	6	7	8	9	10	11

To The
(I.A.F.A.447)
Be used for all Sailors)

^{*}Strike out

⁺Deferred pay in not payable along

⁺This column should be filled in (manuscript) where payment of parachute, **Whether or not Competent Financial Authority's sanction to recover if from pension

Expatri Specia	ation/ I nsatory	Cloth- Ing Allowance	Miscel- Laneous	Date of	Advanc Amount	e of pay Date of ment	Terminal Balance Dr. Cr.	
12	13	14	15 16	17	18	19	20	21

where inapplicable.

with pay and allowance.

pay annuity or other allowance is made.

was necessary. If necessary, particulars of the orders in support should be quoted.

Naval Pay Office.

Countersigned.

A.A.O. (Pensions)

FORM No. 19 [AFB-179(C)]

Medical Categorisation

Part I

No	Rank	.Name
Unit		

AgeService
Army Medical Category on the first posting to army
Disability
Present state of disability
Station
Date
Signature of Medical Officer/
Principal Medical Officer, Ship/Establishment.
Part II
Finding of Medical Board held at on
Disability
Remarks:-
*Transferred to Army Medical Category
*Remains in Army Medical Category
*Delete as required.
Signatures
President Board
Members of Medical Board.
FORM No. 20 (I.A.F.F. 958)
Service and Casualty Form Sailors
(The entries made on this form must invariably agree with those recorded in the Sheet Roll and/or casualties published in Pt. I/II Orders from time to time)
Official NoRankNameShip/

(in pencil, if temporary)

ENLISTMENT PARTICULARS		PERSONAL PARTICULARS	POSTAL PARTICULARS
Enrolled at Navy Terms of Service Reserve Age of Enrolment Service reckons from	Yrs. Yrs.	Father's Name Religion Class or Tribe Next-of-Kin	Village Post Office Telegraph Office Nearest Railway Station and the distance from the residence Thana/Police Station Tehsil and District.
EDUCATIONAL QUALIFICATIONS Civil		COURSES PASSED Military	HONOURS & AWARDS
PROMINENT OCCURRENCES		MUSTERINGS	OPERATIONAL THEATRES
		Group/Category & C	lass
ADMISSION TO HOSP	ITAL	DISCHARGE FROM HOSPITAL	ANNUAL WEAPON TRAINING RESULTS

Note:- All casualties affecting the military history of sailors including important items mentioned above will be recorded with appropriate authority on the reverse of this form.

SI	No. of P	t. II	Ship/Esta-	Record of	Place of	Army	Date	Signature	e (in
No.	Order	or	blishment	all	Casualty	Rank		ink)	and
	other authority			casualties	·			designation officer	on of
								certifying	
								correctne	ss of

(a)	(b)	(c)	(d)	(e)	(f)	(g)
		F	FORM 21 (AF	MSF 81)		
Repo	ort on cases (nose due to in proposed for i	-	have ended	fatally or are
		(For i	instructions s	ee page 284)	
			PART	A		
		(T	o be filled by	the M.O.)		
					Station	
					Date	
Name		Service	• No	F	Rank/Rating.	
Ship/Es	tablishment		Service Army	/Navy/Air Fo	rce	
Branch.						
Disabilit	y					
	e of the case					
						Medical Officer

PART B

(to be answered by the Commanding Officer Ship/Establishment)

Circumstances of the case:

1. Was the individual in your opinion of average physique and stamina when he joined the unit?

2. (a) Was the individual, as far as you are aware, in his normal health prior to the onset of the illness? (b) If you are aware of any previous illness from which he suffered (which is not recorded in his medical history), state its nature and duration. 3. Was the individual employed on sedentary duties/sheltered occupation? (a) had he to do P.T. and /or Parades? was he doing it regularly prior to falling ill or had been exempted (b) therefrom on account of ill-health? If so, from which date? (4) (i) Mention any circumstances of exposure giving details thereof, and /or (a) State periods and conditions of service, at any particular place, which (ii) you consider caused or aggravated the illness. (b) (i) Give the nature of duties he had to per form in military service. (ii) Was he subjected to stress and strain by such duties? If so, was it of an exceptional nature? Give details. (c) Diseases endemic to certain areas or disease due to infection. (i) If disability or death was due to infection, is there any evidence that the exposure was due to negligence or misconduct on his part? (ii) Did he live in unit lines or was he permitted to live outside with his family? (iii) How many out passes was he granted during the previous month and what was the date of the last out pass? (iv) Was the disease endemic to the area he was serving in and during this period or immediately preceding it were there other cases of the same diseases in the unit? If so, give the number of such cases, details of movements of infected persons and state any other circumstances which might have been responsible for the disease. (v) Give the date of last leave and places where the leave was spent. Did illness start during leave? If shortly after return from leave state date on which the illness commenced. (d) Venereal Diseases (Further information on the points mentioned below):-When was it contracted? (i) (ii) Period of treatment. Whether after treatment the man returned to full duty. (iii) Whether after return to duty post hospital surveillance and treatment (iv) was continued according to existing regulations. (v) After return to duty, was the man subjected to any stress of an exceptional nature? If so, mention the nature of exceptional stress. 5. Do you consider that the death or disability was attributable to or aggravated by Service?

Commanding Officer

Date.....

PART C

(To be completed by O.C. Hospital/Ship in all death cases except those of sailors for whose cases Form 8(IAFM 393), Part II, will be completed.)

infection-

- How many cases of this disease were treated during six months prior to admission of this individual.
- (ii) How many cases of this disease were received from his Ship/Establishment? Give details of such patients in Chronological order.
- (iii) Was the infection endemic or was there any outbreak of it in the local garrison?
- (iv) Was there an outbreak of the disease in the neighbouring city or villages ?
- (v) What is your view of the source of infection?

In all cases state whether you consider that the death was attributable to or aggravated by service and give the reasons on which you base your opinion.

Commanding Officer Hospital or

Medical Unit/Ship

INSTRUCTIONS

- More detailed is the information given of dates and occurrences, the easier will it be for the pension sanctioning authority to determine the question of entitlement pension.
- After Part B has been completed by the Commanding Officer Ship/ Establishment this form will be sent to the Commanding Officer Hospital for disposal as follows:-
- (a) In the case of death, for attachment to the death certificate, after completion of Part C, where necessary.
- (b) In the case of invaliding, for attachment to the medical board proceedings.
- 3. One copy of this form will accompany every disability and family pension claim (other than that due to injuries) for retention by the pension sanctioning authority.
- 4. In the case of sailors, the opinion of medical officer will be copied into the Medical History Sheet.

FORM 22 (RIN 239)

Claim form for the original grant of Family Pensions to the Heirs of Sailors

Original (to be retained by the Pension sanctioning authority)

Duplicate (to be returned after completion of Part III, to the Captain Naval Barracks (D.O.) for transmission to the pension disbursing officer].

NOTE 1.— To be filled in by the Captain Naval Barracks (D.O.) from the service document of the deceased.

NOTE 2.—The Captain Naval Barracks (D.O.) will use English-Urdu, English-Hindi or English-Marathi versions of the form according to the vernacular language prevalent in the area to which the claimant belongs and will fill in Part I of the form in English as well as the vernacular concerned. Where the vernacular prevalent in the area to which the claimant belongs is not one of the three referred to above the Captain Naval Barracks will fill in only English copy of the form.

	Details regarding the deceased-
(a)	Official No., rank and
	name
(b)	Ship/Establishment in which he last
	served
(c)	Date, place and cause of
	death
(d)	No. and date of the pension circular/PPO notifying the grant of pension, if the
` ,	deceased was a
	pensioner
(e)	(i) Date up to which pay has been credited to the individual's
(0)	account
	account
	(ii) Rate of family
	allotment
	(iii) Relationship of
	allottee
	(iv) Date up to and for which family allotment paid beyond the date of death of
	the individual was met from his credit balance and if so to what
	extent
	(v) Whether the family allotment paid beyond the date of death of the individual
	was met from his credit balance and if so to what
	extent
	(vi) The rate of special family
	allowance
	(vii)Relationship of the person/persons to whom special family allowance has
	been paid
	reserved to the second
	(viii)Date up to which special family allowance was last
	paid

Note.-The particulars against item (e) above are required to be certified as correct by the Controller of Defence Accounts (Navy).

2. Details regarding the claimant-

le	(a)Name in full (in BLOCK ers)
	b) Relationship with the deceased
	a) Date of birth or age, if knownb) Residence : /illage
	⁻ ehsil
	District, etc
3.	Rate of family pension considered to be admissible, if the claim is ultimately established (quote authority)
	Signature and full designation of the Captain Naval Barracks (D.O.).
	Place
	Date

PART II

Note 1- To be filled in by an Officer of the Recruiting Staff (including a Junior Commissioned Officer/Civilian employed as Extra Assistant Recruting Officer) with the help and in the presence of a local civil official (Kanungo, Patwari and other subordinate) or if they are not available, of other respectable person e.g. Member of Parliament of Legislative Assembly, a Member of Corporation/Municipality/District Board, Serving or Retired Officer/Junior Commissioned Officer, Sarpanch, Village Lambardar or Zaildar. If the local investigation discloses any doubt or dispute, the Recruting Officer will refer the case to the higher revenue authorities e.g., Tehsildar, Deputy Commissioner or Collector.

Note 2.- In a case where along with the English copy of the form, the vernacular version in Hindi, Urdu or Marathi is also sent, the Investigating Officer will if he knows English, complete only English copy, and need not fill in the vernacular copy. If he does not know English, he will complete the vernacular copy, and the countersigning officer will translate all the particulars into English and complete the English copy.

1.	Details regarding the claimant- (a) Name in full (in BLOCK letters)
	 (b) Relationship with the deceased
	(e) If the cliamant is the widow of the deceased, state :- (i) Whether she was married to the deceased by a lawful and valid ceremony according to recognised custom
	(ii) Whether she has remarried since the death of her deceased husband and if so,
	 (a) give the date of remarriage
	 (f) If the claimant is a father, state:- (i) Whether he is the real (as distinct from step or foster) father of the deceased
	 (g) If the claimant is mother, state:- (a) Whether she is the real (as distinct from step or foster) mother of the deceased (b) Whether she has remarried since the death of her deceased son, if so give the date

(h) If the claimant is son, so Whether he is the legt the deceased	imate and real	(as distinct from step or foster) son of
(i) If the claimant is daug		
(a) Whether she is the leg		daughter of the
(b) Whether she is marrie marriage	d; if so, state th	
Tehsil		
(k) Occupation(l) If already in receipt of pension, Provident Fu	any remunerati nd, Compensat d date of the pe	on from public revenues (such as pay, ion, etc.) give nature and details of ension circular/PP notifying the pension,
(m)Place at which payme	nt of pension is	desired. (It should be a pension paying
(n) Name and particulars	of the person to	whom the claimant desires arrears of her demise
to know the claimant and acknowledged them to be to punishment should the The desciption of the wit	not related/*related/*related correct. They lared to a constant on a constant of the constant	ead over to the witnesses (who profess ated to him/her) and they have have been warned that they will be liable any point prove to be false. Their signature (or thumb impressions) in mentioned details are given in para 3
*If related, state in para 3	below why no	disinterested witness could be produced.
•	oners or headm	ted witness (preferably government en of the village) from whom neccesary tained.
Description of the 1 st witness ar his signature (or thumb	nd	Here give description as follows :-
impression)	(i)	If in service, give name and No. rank and corps or Ship/Establishment designation and department in which employed
	(ii)	If a pensioner, give name and No. and date of the pension circular
Description of the 2nd witness a his signature (or thumb	and	pension payment order, etc. notifying the pension, also the

impression)	(iii)	the pensi drawn If a village position h	and post office wherefrom on is being er, give the name and the ne holds in the	
NOTE If any of the wi	to a a a a i a valata d ta	. the endainment		
disinterested witness		tne claim	nant, give reasons why no	
4. Thumb and finger important my presence :-	ression of the left ha	and	taken in	
Place	Signature, Designa And address in full Investigating Office of Recruiting Organ	of the er	Signature of the local civil official or other respectable person specified in Note I.	
	Countersigned	1		
Place				
Date	S	Signature o	of the Recruiting Officer.	
of the guardian should	be obtained in the	space und	thumb and finger impression der para 4 above in addition to uardian to the cliamant should	
	PART III			
Family pension at Rs	p.m. s	sanctione	d with effect from	
for Life				
till Remarriage, vide				
till Marriage				
till the age of attaining 18 years, <i>viz</i> PPO No				

of.....

Date	
Place	
Assistant Accounts Offi	icer(Pensions)
FORM 23	
(RIN 240)	
Claim form for the grant of children's allowance to the chil	ldren of sailors
Original (to be retained by the Pension santioning authority)	
Duplicate [to be returned after completion of Part III, to the Ca (D.O.) for transmission to the pension disbursing officer].	aptain Naval Barracks
PART I	
NOTE.1-To be filled in by the Captain Naval Barracks (D.O.) document of the deceased.	from the service
NOTE2The officer commanding or head of the department Urdu, English-Hindi, or English-Marathi versions of the form according prevalent in the area to which the claimant belongs as form in English as well as the vernacular concerned. Where the the area to which the claimant belongs is not one of the three Captain Naval Barracks (D.O.) will fill in only English copy of the	cording to the vernacular nd will fill in Part I of the evernacular prevalent in ever referred to above, the
 Details regarding the deceased- (a) Official No., rank and name	e grant of a pension, ifthe award of family

- (ii) Name and relationship of the heir to whom the family pension was sanctioned or is proposed to be santioned......
- (f) Rate of children's allowance considered to be admissible, if the claim is ultimately established(Quote authority).....

2. Details regarding the children-

Name		Date of birth	Whether	Residence,	i.e., village
		or age	son or daughter	Tehsil, etc.	District
	(1)				
	(2)				
	(3)				
	(4)				

Date	
Place	Signature and full designation of the Captain
	Naval Barracks (D.O.)

PART II

Note 1.-To be filled in by an Officer of the Recruiting Staff (including a Junior Commissioned Officer/Civilian employed as Assistant Extra Recruting Officer) with the help and in the presence of a local civil official (kunungo, Patwari and other subordinate) or if they are not available, of other responsible person e.g., Member of Parliament or Legislative Assembly, а member Corporation/Municipality/District Board, Serving or Retired Officer/Junior Commissioned Officer, Sarpanch, Village Lambardar or Zaildar.lf the local investigation discloses any doubt or dispute, the Recruting Officer will refer the case to the higher revenue authorities e.g., Tehsildar, Deputy Commissioner or Collector.

Note 2.- In case where along with the English copy of the form, the vernacular version in Hindi, Urdu or Marathi is also sent, the Investigating Officer will if he knows English, complete only English, he will complete the vernacular copy, and the countersigning officer will translate all the particulars into English and complete the English copy.

If the countersigning officer also does not know English, the Captain, naval Barracks, Bombay will arrange to translate all the particulars into the English and complete the English copy of the form before submitting it to the pension sanctioning authority but the countersigning officer will invariably ensure that the dates of birth etc. shown in the form are given in Christian Era.

					n in Part I, the	ir particulars	should also
			•	vestigating o	•	_	_
1	2	3	4	5	6	7	8
Name	Date of Birth or Age	Sources From which date of birth of age has been ascertai ned	Whethe r Son or daughte r	Residenc e	Name and Relationshi p of the guardian to whom the allowance should be disbursed	Name & designatio n of the person to Whom arrears of children's allowance if any Should be Paid on Demise of The child	Remark
1	2	3	4	5	6	7	8
						where averaged where averaged where averaged where averaged with the claim with cert available correctness of least 1 Sh	the children railable e obtained shed with . Where ificates are , the ess of the birth given in ould be by taking of the of the
2.Description of two reliable and disinterested witnesses (preferably government servants of military pensioners or headmen of the village) from whom the particulars regarding the children are obtained.							
1 st witn	ess			_	:- (i) If in se No. rank a Ship/Estab	 n and departr	ame and

1. Details regarding the children. (If there are any children of the deceased

(ii) If a pensioner, give name and No. & date of pension circular

2nd witness

(iii) If a villager, give the name and position he holds in the village

Note.-If any of the witnesses is related to the claimant, give reasons why no disinterested witness could be produced.

3. The following questions should be put to the witnesses and their answers recorded against each question:-

	A novem of the	o Ciar	2041110	A novem of the	
Signature	Answer of th	e Sigi	nature	Answer of the)
	1 st witness	or thumb	2 nd witr	ness or	thumb
Question to be put to witness impression			impre	ession	
the 2nd	Names of ch	il- of th	ne 1 st N	lames of the	of
	dren witness	wit	iness	children	
	1 2 3 4		1 2 3	4	
1	2	3	4	5	

- 1.Are you related to the chil(dren) present here?
- 2.Is/are the child(ren) the legitimate and real (and not adopted or step) child(ren) of the late.....?

- 3. Is/are the child(ren) to your knowledge already in receipt of pay or pension from Government? If so what is the monthly amount?
- *4. If the cliamant is a daughter; Is she married, if so, what is the date of her marriage?
- *5 Applicable in a case where the child has also been granted a family pension, or such pension is proposed for him/her [See para 1(e) of Part I].*Delete the item if not relevant.
- 6. (a) (i) Is the widow of the deceased alive?
 - (ii) If so, has she remarried since the date of her deceased husband?
 - (iii) If remarried, has she married her husband's real brother?
 - (b) (i) Is the real mother of the deceased alive?
 - (ii)If so, has she remarrried since the death of her deceased son?
 - (iii) If remarried, what is the date of her remarriage?
 - (c) (i) Is the real father of the deceased alive?
 - (ii) If so, what is his age?

(iii) Is he in receipt of any pay or pension from Government?

4. The investigating officer should sign the following certificates:

The answers in Para 3 above have been read over to the witness who have acknowledged them to be correct. They have been warned that they will be liable to punishment should their evidence on any point prove false.

5. Thumb and finger impressions of the left hand of the children taken in my presence.

Name	Thumb and finger		
impressions			
(1)			
(2)			
(3)			
Place	Signature, Designation, and Address	Signature of the	
local	Signature, Designation, and Address	Signature of the	
ath a r	In full of the Investigating Officer of	civil official or	
other			
Date person	Recruiting Organisation.	respectable	
4		specified in Note	
1.			
Place			
	Countersigned		
Place			
Date	Signature of the F	Recruiting Officer.	

NOTE. - In cases where the claimant is a minor, the thumb and finger impressions of the guardian should be obtained in the space under para 5 above in addition to those of the claimant and the relationship of such guardian to the claimant should be noted.

PART III

Children allo	owance(s) as u	nder, in P.P.C)	of	
Name of the child	Serial No.	Class No.	Date of children's allowance	Date of commencement	Period for which payable
(1)					
(2)					
(3)					
(4)					
Date)				
*Plac	e				
			Assistar	nt Accounts Officer	(Pensions.)
		F	FORM 24		
			RIN 241)		
		(ININ 241)		

Claim form for the continuance of family pension to fathers or mothers of deceased sailors.

Original (to be retained by the pension sanctioning authority)

Duplicate [to be returned, after completion of Part III, to the Captain Naval

Barracks (D.O.) Bombay, for tranportation to the pension disbursing officer].

PART I

<u>Note1</u>.-To be filled in by the Captain Naval Barracks (D.O.) from the service documents of the deceased.

Note 2.-The Captain Naval Barracks (D.O.) will use English-Urdu, English-Hindi or English-Marathi versions of the form according to the vernacular language prevalent in the area to which the claimant belongs and will fill in Part I of th form in English as well as the vernacular concerned. Where the vernaular prevalent in the area to which the claimant belongs is not one of the three referred to above the Captain Naval Barracks (D.O.) will fill in only English copy of the form.

1.	Details regarding the deceased:- (a) Official No. rank and name
2.	(b) Ship/ Establishment in which he last served
	(b) Relationship with the deceased
	(c) No. and date of the pension circular/PPO notifying the original grant of family pension
	(d) Date and cause of cessation of the original grant
3.	If children's allowance with 50 per cent, increase was santioned, quote No. and date of the pension circular/PPO in which santioned
4.	Details regarding the claimant :-
	(a) Name in full (in BLOCK letters)
	(b) Relationship with the deceased sailor
	(c) Date of birth or age as nearly as can be ascerrtained
/:U	(d) Residence:
village	<u>)</u>
Tehsil	
Distric	t,etc
	Signature and designation of the
	Captain Naval Barracks (D.O.)
	Date
	Place

PART II

Note 1.-To be filled in by an Officer of the Recruting Staff (including a Junior Commissioned Officer/Civilian employed as Extra Assistant Recruiting Officer) with the help and in the presence of a local civil official (Kunungo, Patwari and other subordinate) or if they are not available, of other respectable person e.g. Member of Parliament or Legislative Assembly, a Member of Corporation/Municipality/District Board, Serving or Retired Officer/Junior Commissioned Officer, Surpanch, Village Lambardar or Zaildar. If the local investigation discloses any doubt or dispute, the Recruiting Officer will refer the case to the higher revenue authorities e.g. Tehsildar, Deputy Commissioner or Collector.

Note 2.-In a case where along with the English copy of the form, the vernacular version in Hindi, Urdu or Marathi is also sent, the Investigating Officer will if he knows English, complete only English copy, and need not fill in the vernacular copy. If he does not know English, he will complete the vernacular copy, and the countersigning officer will translate all the particulars into English and complete the English copy. If the

countersigning officer also does not know English, the Captain Naval Barracks, Bombay will arrange to translate all the particulars into English and complete the English copy of the form before submitting it to the pension sanctioning authority but the countersigning officer will invariably ensure that the date of birth, etc., shown in the form are given in Christian Era.

	Date of event which caused cessation of the original award [See 2(d) of Partl]. ase of death an extract from the village death register to be furnished in support, if able.)
2.	Details regarding the claimant-
•) Name in full (in BLOCK letters)
,	of the deceased) Date of birth and age Marks of identification (In case of female claimant, only one or two permanent marks of blemishes of
`	the apparent parts of the body, such as hands, feet, etc. may be recorded.) Occupation
	The average monthly amount (net) of both father and mother from other permanent sources
(i)	
	Place at which payment of pension is desired. (It should be a pension paying treasury or post office)
(1	Tehsil District, etc.,

pension, if any due, to be paid on his/her demise.....

3. The details in paras 1 and 2 above have been read over to the witnesses (who profess to know the claimant and not related/*related to him/her) and they will be liable to punishmen, should their evidence on any point prove to be false.

The description of the witnesses and their signatures (or thumb impressions) in token of the correctness of the above-mentioned details are given in Para 4 below.

*If related state in para 4 below why no disinterested witness could be produced.

This form duly completed must accompany all claims of continuance of family pension.

1.Name of the claimant and his/her relation-	1.
ship with the deceased soldier.	
2. Occupation of the claimant.	2.
3. If both the father and mother of the decea-	3.
sed are alive.	
A. What is their combined monthly in-	
come from pay, pension etc.	
B.(a) Have they got any landed property, house, etc.?	B.(a)
(b)(a)If so, give details of this property i.e., Urban or rural area; nature of	(b)
crops raised, etc. and also the monthly	
income from his source.	
(c)Annual assessment paid on account	(c)
of the landed property, etc.	
C. Income of both the parents from all	C
other sources.	
4. In case, only one of the parents father or	4
Mother is alive.	
A. What is his/her monthly income from pay, pension' etc.B. (a) Whether he/she has got any landed	A B.
property, house, etc.	

(b)If so, give details of this property	
i.e. Urban or rural area; nature of cro raised, etc. and also the monthly income from this source.	ps (b)
(c) Annual assessment paid on account	(c)
of the landed property, etc. C. Income of the claimant from all other Sources.	C
5.(a) What is the number of the living	5.(a)
sons of the claimant?	
(b)State their occupations and their in	(b)
come from all sources (including pay,	
pension, land,etc.,)	
(c) Whether they stay together with the claimant or seperately.	(c)
(d) If married what is the size of their families.	(d)
(e) The amount which the living sons are in position to contribute per mont willingly or unwillingly towards the maintenance of the claimant.	(e) n,
(f) Whether the local investigation office is satisfied that the contributions, whi the living sons are in a position to ma towards the support of father/mother as mentioned at sub-item (e) above a likely to be regular and NOT otherwis	ch ke are
Place	District Civil Officer Gazetted status
Date	

4.Description of two reliable an desinterested witnesses(preferably Government Servants or military pensioners or headmen of the village) from whom necessary Particulars regarding the claimant are obtained.

Description of the

Here give description as follows:-

1 st witness and his and	(i) If in service, give name and No., rank
Signature (or thumb	corps or Ship/ Establishment
impression).	designation and department in which employed
	(ii) If a pensioner, give the name and No. and date of the pension circular
	pension payment order, etc. notifying the pension, also the treasury and post office wherefrom the pension is being drawn
Description of the	(iii) If a villager, give the name and
2nd witness and his	the position he holds in the village
Signature (or thumb	
Impression).	
Disinterested witness could be produ	s of the left hand oftaken in my
Signature, Designation and	Signature of the local civil
address in full of the inves-	official or other respectable
Placetigating of	ficer of Recrui- person specified in Note 1.
ting Orga	nisation.
Date	Countersigned
Place	Signature of the Recruting Officer.
Date	
	PART III
	n sanctioned at Rsp.m. with effect for life in PPO Noofof
till re-marriage	

Date
Place
Assistant Accounts Officer(Pensions)
FORM 25
(RIN 242)
Claim form for the grant of Family pension to Foster-Parents or Adopted or Step
Children or Minor Brothers or Sisters of deceased Sailors
(Original (to be retained by the pension sanctioning authority)
Duplicate [to be returned after the completion of Part III, to the Captain Naval Barracks (D.O.) for transmission to the pension disbursing officer.
PART I
Note 1. – To be filled by the Captain Naval Barracks (D.O), from the service documents of the deceased.
Note 2 The officer commanding or head of the departments, etc. will use English-Urdu, English, Hindi, English- Marathi verisons of the form according to the vernacular language prevalent in the area to which the claimant belongs and will fill in part I of the form in English as well as the vernacular concerned. Where vernacular prevalent in the area to which the claimant belongs is not one of three referred to above, the Captain Naval Barracks (D.O) will fill in in only English copy of the form:
Details regarding the deceased- (a) Official No.,rank and name (b) Ship/Establishment in which he last served
(c) Date, place and cause of death (d) No. and date of the pension circular/PPO notifying the grant of Disability pension, if the deceased was a pensioner (e) Name and relationship of the person to whom the deceased was making

A copy of IAFF. 108-A (Statement of debits and credits) when available will be forwarded with this form to the Controller of Defence Accounts (Pensions), Allahabad.

for which it was made.....

a family allotment; if any, the rate/rates of allotment and the period/periods

2. Details regarding the claimant:-

(a) Name in full (in BLOCK letters). (b) Relationship with the deceased. (c) Date of birth or age, if known. (d) Residence:- Village Tehsil District, etc
Signature and full designation of the
Captain Naval Barracks (D.O.)
Place
Date
PART II
Note 1To be filled in by an Officer of the Recruting Staff (including a Junior Commissioned Officer/Civilian employed as Extra Assistant Recruting Officer with the help and in the presence of a local civil official (Kanungo, Patwari and other subordinate) or if they are not available, of other respectable person eg,.Member of
Parliament or Legislative Assembly, a Member of Corporation/Municipality/District Board, Serving or Retired Officer/Junior Commissioned Officer/Sarpanch, Village Lambardar or Zaildar. If the local investigation discloses any doubt or dispute, the Recruiting Officer will refer the case to the higher revenue authorities' e g. Tehsildar, Deputy Commissioner or Collector.
Note 2In a case where along with the English copy of the form, the vernacular version in Hindi, Urdu or Marathi is also sent, the Investigating Officer will if he knows English, complete only English copy, an need not fill in the vernacular copy. If he does not know English, he will complete the vernacular copy, and the countersigning officer will translate all the particulars into English and complete the English copy.
Details regardingf the claimant-
(a) Name in full (in BLOCK letters)
(d) Mark of identification (in cases of female claimants, only one or two Permanent marks or blemishes on the apparent parts of the body such As hands, feet, etc., may be recorded)
(e) Occupation

` '	rerage monthly income from all sources (e.g., land, any remuneration the State, any regular help given by relatives, etc.)
(g) Pla	ace at which payment of pension is desired. (It should be a pension
,	ying treasury or post office)
	esidence:-
` '	lage
	hsil
Dis	strict, etc,
` '	ame and particulars of the person to whom the claimant desires arrears of nsion, if any due to him/her, to be paid on his/her demise
Th	e following particulars will also be verified by the investigating officer :-
(a)	If the family allotment was not made to the claimant, but to someone else, to what extent was it shared by the claimant?

- (b) If no family allotment was made through official channels, through what other source(s) was the contribution made by the deceased to the claimant?
- (c) What documentary evidence is there in support of the answer to (b) above? Any evidence should be forwarded with this form. If money orders were sent, a certificate from the local postmaster showing the amounts of the orders and the period during which they remitted should be attached, in the absence of the M.O. coupons.

If the claimant is a foster parent?

2.

- (d) What are the actual or approximate dates of deaths of-
 - (i) the father of the deceased
 - (ii) the mother of the deceased
- (e) (i) How many unmarried sons has the claimant?
 - (ii) What are their ages?
 - (iii) What are their respective monthly earnings?
- (f) (i) Whether the husband of a foster-mother is alive? What is his age?
- (ii) What are his monthly earnings?
- (iii) Does infirmity or disease incapacitate him?

If the claimant is an adopted child:

- (g) Was the claimant adopted by the deceased legally, or after the performance of prescribed religious ceremonies? (Copy of the court deed and in case no deed was executed, statement of respectable persons of the localty should accompany in support.)
- (h) Who is his guardian now?

(i) What are the circumstances in which his guardian, real parent(s) and Elder brother(s) if any are unable to support him?

If the claimant is a minor brother or sister:

- (j) What are the monthly earnings of each unmarried elder brother (if any) of the claimant?
- 3.Description of two reliable and interested witnesses (preferably Government servants or military pensioners or headmen of the village) from whom necessary particulars regarding the claimants are obtained.

1st Witness

Here give description as follows:-

- (i) If in service, give his name, andNo. rank, corps of Ship/EstablishmentDesignation and departmentIn which employed.....
- (ii)If a pensioner, give his name, and

 No. and date of the pension circular

 Pension payment order, etc.,

 Notifying the pension, as also the'

 Treasury or post office wherefrom

 Pension is being drawn.
- (iii) If a villager, give the name and the position he holds in the village.....

NOTE.-If any of the witnesses is related to the claimant, give reasons why no disinterested witness could be produced.

4. The following questions should be put to the witnesses and their answers Recorded against each question:-

	Answers	Signature	Answers	Signature
	of the	or thumb	of the	or thumb
Questions	1 st	impression	2 nd	impression
	witness	of the	witness	of the
		1 st		2nd
		witness		witness
1	2	3	4	5

- Do you know the man/woman/ child present here?
- 2. Is he/she related to you?
- 3. Was he/she mainly dependent on the late.....(insert here name, etc., of the deceased soldier) during his lifetime?
- 4. If so, what was, to your knowledge, the average monthly amount contributed by the deceased?
- 5. Has he/she any other means of Income e.g., income (net) from land, any regular support given by relatives,etc; if so, what is, to your knowledge, the average monthly amount of such income?

*6. If the claimant is foster-father:-

- (a) Has he got any real son(s) living?
- (b) If so, is he/are they in a position to support him?
- (c) Did he bring up the deceased during the childhood?

*7. If the claimant is foster-father:-

- (d) Has he got any real son(s) living?
- (e) If so, is he/are they in a position to support her?

- (f) Did she bring up the deceased during the childhood?
- (g) Has she remarried since the death of the deceased?

*8.If the claimant is an adopted child:-

- (a) Are his/her real parents or brothers alive?
- (b) If so, are they in a position to support him/her?
- (c)Was the child being brought up by the deceased? If so, since When?
- (d) Is the child (if adopted daughter of the claimant) married?
- *9.If the claimant is a minor brother or

sister:-

(a) Was he/she largely dependent for support on the deceased?

1 2 3 4 5

- (b) Has he/she got any other brother(s) and if so,
- (i) What is his/are their age(s)
- (ii) Is he/are they in a position to Support the claimant?
- (c)If the claimant is a sister, is she married?
- Did the deceased leave behind any of the undermentioned relatives:-

Widow, real parents, children?

5. The investigating officer should sign the following certificate after checking up that the answers of the witnesses are in harmony with the detailed facts given by him in reply to items 1 and 2 ante:-

The answers in paragraph 4 have been read over to the witnesses who have acknowledged them to be correct. They have been warned that they will be liable to punishment, should their evidence on any point prove to be false.

	•	s of the left hand of f the claimant)	taken in my
Place	Signature	, Designation and	Signature of the local
	address ir	n full of the investi-	civil official or other
Date	gating offi	cer of recruiting	respectable person
	Organisat	ion.	Specified in Note 1.
	Countersigr	ned	
Place			
Date			
of the guardian should be of the guardian should be of the claimant an the noted.	btained in s	pace under paragraph	
		PART III	
Family pension sanctioned	at Rs	p.m. wi	ith effect from
<u>for life</u>			
<u>till marriage</u>			
till re-marriage			
till the age of attaining 18 y	ears,		
vide P.P.O. no		.of	
Date			
Place			

Assistant Accounts Officer (Pensions)

FORM 26 (I.A.F.A.370)

Med of	 lical B	oard wh	ich asser 19	mbled at	sion or decla on the for whom the	ared unfit fo	d advance/amoun	nt
Nos.	Ship /Est ablis hme nt	Names	Rank	Length of Service Years Months	Date up to which effective Pay has Been drawn	**Pension or gratuity Rate per Amount mensem	Controller of Defence Accounts (Pensions Circular.(To be completed by Pension Office.)	
						Rs.	Rs. nP.	

Certified that the rates of pay and allowances appropriate to the substantive rank held on the termination of qualifying service for Gratuity (i.e. the date of countersignature of the Medical Board proceedings by the ADMS/PMO IN/DPMO) are as under:-

- (a) Basis Pay(including deferred pay, where applicable) o the substantive rank held
- (b) Rank/Appointment Pay
- (c) Increment of Pay

Captain Naval Barracks (DO)

- (d) Good service Pay
- (e) Paracute Pay, if any
- (f) Badge Pay

Countersigned

AAOCDA (Navy)

Note: Cheque may be issued in favour of

on	Treasury for
credit to the Public Fundant	
the Comma	nding Officer.

I certify that the above men who have been invalided by the Medical Board and are entitled by length of service to the gratuties specified, are not invalided in consequence of disorders brought on by indulgence in drugs or drink.

	Auditor	Supdt.	A.A.O.		
	No. 'D' section	section			
	Code cheque	Officer i/c	Supdt. 'D'	cheque	
of	A.T.'s Initials of	Treasury Initials of	Name of Payee	Amount of	Date
	Voucher No)	No	ted in Register of	gratuities.
			for	payment as unde	r :
			(in v	vords)	
Rup	Passed for ees	·			
		1	9 FOI	use in the D.A. De	epariment)
	Comdg			use in the D.A. De	

NOTE.—Claims that may remain unadjusted after a man has been struck off the effective establishment must be communicated to the pension disbursing officer to whose payment the pensioner has been transferred.

^{*}Here enter the period for which the advance is drawn with reference to pension Regulations.

^{**}To be filled in by the units with reference to the recommendations made against item 18 of the form 27 (IAFY) 1948.

FORM 27

(IAFY 1948-A)

CONFIDENTIAL

1. Official No. 2. Rank and Name (in BLOCK LETTERS) 3. Ship or Establishment. 4. Date of birth/Age on enrolment Days 5. Date of enrolement 6. Permanent Home address(In BLOCK LETTERS) District 7. Personal appearance and Identification marks Character 9. Date of promotion 10. (a) Date of promotion (b) Service up to date of discharge 11. Periods not counting under Regulations 69 & 79 as service pension 12. Any previous service counting towards pension or gratuity, as verified by the	
3. Ship or Establishment	
4. Date of birth/Age on enrolment Days 5. Date of enrolement 6. Permanent Home address(In BLOCK LETTERS) Post Office District 7. Personal appearance and Identification marks Character Date of promotion 10. (a) Date of promotion (b) Service up to date of discharge 11. Periods not counting under Regulations 69 & 79 as service pension 12. Any previous service counting towards pension or gratuity, as verified by the	
Days 5. Date of enrolement 6. Permanent Home address(In BLOCK LETTERS) District 7. Personal appearance and Identification marks Character District 7. Description Marks Marks	
5. Date of enrolement 6. Permanent Home address(In BLOCK LETTERS) Post Office District 7. Personal appearance and Identification marks Character Date of promotion (b) Date of promotion (b) Service up to date of discharge 11. Periods not counting under Regulations 69 & 79 as service pension 12. Any previous service counting towards pension or gratuity, as verified by the	Years
District 7. Personal appearance and Identification marks 8. Character 9. Date of promotion 10. (a) Date of promotion (b) Service up to date of discharge 11. Periods not counting under Regulations 69 & 79 as service pension 12. Any previous service counting towards pension or gratuity, as verified by the	
District 7. Personal appearance and Identification marks 8. Character 9. Date of promotion 10. (a) Date of promotion (b) Service up to date of discharge 11. Periods not counting under Regulations 69 & 79 as service pension 12. Any previous service counting towards pension or gratuity, as verified by the	
District 7. Personal appearance and Identification marks	Village
 Personal appearance and Identification marks	T. 1. 21
 Personal appearance and Identification marks	Tehsil
marks	
 8. Character 9. Date of promotion 10.(a) Date of promotion (b) Service up to date of discharge 11. Periods not counting under Regulations 69 & 79 as service pension 12. Any previous service counting towards pension or gratuity, as verified by the 	
 9. Date of promotion	
 10. (a) Date of promotion (b) Service up to date of discharge 11. Periods not counting under Regulations 69 & 79 as service pension 12. Any previous service counting towards pension or gratuity, as verified by the 	
 (b) Service up to date of discharge . 11. Periods not counting under Regulations 69 & 79 as service pension 12. Any previous service counting towards pension or gratuity, as verified by the 	
11. Periods not counting under Regulations69 & 79 as service pension12. Any previous service counting towardspension or gratuity, as verified by the	
12. Any previous service counting towards pension or gratuity, as verified by the	
pension or gratuity, as verified by the	
Defence Accounts Department .	
13. Total qualifying service (i.e. total of service shown	
Against items 10 (b) and	
12 less the period against item 11 .	
14.Prominent occurences during service.	

15.	Station from which desirous of drawing				
	pension				
16.	Pension or gratuity for which recommen	ded			
	Authority for same			-	Amount
17.	Other allowances to which entitled				
	When pensioned such as :-				
	(a) Personal allowance as ADC per mensem				
	(b) Jagir allowance(1st life)(c) param Vir Chakra/Victoria	٠	•		
	mensem		•		
	(e) VirChakra/Military Medal/ George Medal/Indian Distinguished Service medal/ British Empire Medal, Per mensem				
	(f) Order of British Indis,Per diem(g) Jangi Inam British India, Perdiem(h) Any other allowance, per diem18. Cause of discharge as mentioned in				
	the service Certificate				
	19. If recommended for reduction of pen-				
	sion or gratuity stating reasons.				
	20. If granted any pension previously. If s	3O,			
	the number and date of the Pension				
	Circular/PPO notifying pension				
	Should be quoted				
	21. Name, relationship to the pensioner				

and full address of the person to whom arrears of pension are to be paid on the pensioner's death.

*Signature or T	humb and fing	er impressions	of the left hand	l of
-----------------	---------------	----------------	------------------	------

I certify that the particulars given are correct as far as can be ascertained from the records of the Ship/Establishment and recommend thatpension admissible under rule may be sanctioned.

(See Regulations 4,5,8 and 69)

Date.....

(,	
Attested	
(Signature)	
Rank/Designation	
Date	
	Sanctioned
Station	

*Thumb and finger impression to be taken by the Commanding Officer of the Ship/Establishment. In the case of reservists who become due for discharge tp pension while away from the Ship/Establishment, their attendence at the Ship/Establishment or Military Hospital should be obviated by taking thumb or finger impression during their last training or by sending this form to the nearest magistrate or Deputy their last training or by sending this form to the nearest magistrate or Deputy Commissioner or Collector of the District in which reservists live. Commanding Officer may however if they are satisfied that the requirements of the case will be equally met, send the forms to District Soldiers' ,Sailors' and Airmen's Board where such are available.

Commander

Small quantity of printer's ink should be well rubbed on a tin slab until a very thin even layer is formed. The balls of the thumb and all of the fingers of the left hand of the individual after being wiped should be laid on the inked slab and rolled from side to side (not rubbed) until sufficiently inked (this can be learnt from experience) and then lightly and carefully rolled on the paper on which the print is to be taken in such a way that the

pattern of the whole of the ball of the thumb and fingers from side to side is clearly impressed on it. It must be specially borne in mind that any side movement either at the time of applying or removing the thumb or fingers will cause a smudge and spoil impression.

The impressions are required for permanent record in the audit office.

Chief Petty Officers are permitted to complete this with three specimen signatures instead of affixing their thumb and finger impressions.

For use in the Defence Accounts Department.

Passed for payment of Rupees

(Rupees)

For

Gratuity by inclusion in the I.R.L.A. for the month of only.

On Treasury. Issued in favour of Admitted Ordinary/Special/Reservist Pension at

Rs. (Rupees.....only)p.m. w.e.f.

for life vide PPO No. T.I. is payable in addition

Suptd. PAQ

.....

AAO

¹[FORM 28

FORM FOR COMMUTATION OF PENSION-SAILORS

(IAFA-340 A)

PART I

FORM OF APPLICATION

Photograph of the

Pensioner

A-To be completed by the applicant

Questions Answers

 Name, rate and number of the Applicant and the ship or estaBlishment in which he served before discharge.

- 2. Place of birth.
- 3. Date of birth (Proof of age To be furnished.)
- 4. Age on next birthday.
- 5. Marks of identification.
- 6. Residential address.
- Amount of pension desired to Be commuted.
- 8. Have any commuted any portion of your pension before; if so, how much?
- 9. Have you on any previous occassion applied for commutation of your pension, and if so with What result?
- 10. From which station do you draw Or propose to draw your pension and commuted value?
- 11. At what station (near the area In which you are prefer your Medical examination to take Place?

	Signature or left hand thumb impression
Place	
Date	

2.Instructions:-

- The following documents shall be accepted as proof of the date of birth for the purpose of commutation. Only original documents and not certified true copies shall be accepted, namely:-
 - (i) The matricalculation certificate or the secondary school leaving certificate, or a certificate recognised by an Indian University as equivalent to matricalculation, or
 - (ii) Municipal birth certificate or an extract from the minicipal birth register duly certified by proper authorities, or
 - (iii) the record of admission in the registers of the school or schools in which the applicant was educated an also record of the applicant's age at various periodical school examinations.
- (2) Where the documentary evidence as required by instruction (i) above is not available, the date of birth shall be verified with refernce apparent age given in the enrollment form.

(3) The amount desired to be commuted shall be an amount which together with the amount(s) already commuted shall not exceed half of the pension originally sanctioned:

Provided that the residual pension left is not less than rupees twenty per month. In case of anticipatory pension, the pensioner may, if he so desires, indicate his intention to commute the maximum amount in the event of his final pension being more than the anticipatory pension. In such cases, the amount proposed to be commuted may alternatively, be expressed in terms of a percentage or fraction of full pension within the maximum permissible limit.

(4) One copy of the photograph duly attested shall be pasted on the space provided and the other (also duly attested) shall be loosely attached to the form.

FORM OF DECLARATION

(To be completed by the applicant in receipt of anticipatory pension)

Whereas the Controller of Defence Accounts (Pensions) has consented provisionally to advance to me the sum of rupees......

......being the capitalised value of a portion of the anticipatory pension in anticipation of the completion of the enquiries necessary to enable him to fix the amount of my pension and consequently the part of pension that may be commuted. I hereby acknowledge that in accepting the advance, I fully understand that the capitalised value now paid to me is subject to revision on the completion of the necessary formal enquiries and I promise to have no objection to such revision on the ground that the provisional amount now to be paid to me as the capitalised value of the part of anticipatory pension exceeds the amount to which I may be eventually found entitled. I further promise to repay either in cash or by deduction from susequent payments of pension any amount advanced to me in excess of the amount to which I may be eventually found entitled.

	Signature
Station	
Date	

Conditions under which a portion of anticipatory pension can be commuted by the pensioner :

(a) Forty five per cent of the anticipatory pension may be commuted.

- (b) If the medical authority reports on examination that the applicant has an average duration of life, the commutation shall become absolute from the date of medical examination that is, the anticipatory pension shall be reduced with effect from the date and he shall be entitled to receive only the balance of reduced pension after commutation.
- (c) If the medical authority reports on examination that the applicant's age for the purpose of commutation is to be assumed to be greater than his actual age, he shall have the option of withdrawing his application for commutation by written notice despatched to the Controller of Defence Accounts (Pensions), Allahabad (by registered post) at any time within Accounts (pensions), Allahabad (by registered post) at any within two weeks from the date on which he is informed of the findings of the medical examination. If no such application accepts the revised capital sum offered as shown in Form 29 specified in Appendix VIII which shall be supplied to him at the time the medical examination is arranged for. The commutation shall then automatically become absolute from the date on which the medical authority signs the report. The applicant shall be entitled from that date only to receive the balance of the anticipatory pension remaining after commutation.
- (d) If in assessing his final pension it is found that the commuted portion of the applicant's anticipatory pension exceeds the limits of the final pension he shall be allowed to commute only to that extent and the commuted value payable shall be altered accordingly.

I agree to the conditions specified above.

Signature	 	
	Date	

B-To be completed in respect of persons already in receipt of pension by pension by pension disbursing officer from his records that is check register, descriptive roll etc.

Questions Answers

 Pension originally sanctioned (with number and date and Descriptive serial number of the Particular Controller of Defence Accounts (Pensions) circular or The number and year of the Pension payment order notifying the same).

- 2. T.S./H.O. number alloted to the pensioner.
- 3. Portion of pension already com-Muted with number and date of the sanction (s).
- 4. Pension which the pensioner is Drawing at the time of submission of present application.
- 5. Whether pension is being paid
 At the rate sanctioned or whether it is under
 orders of suspension or being paid at reduced
 rate (the number and date of the Controller of
 Defence Accounts(Pensions) memo ordering
 suspension or reduction, are to be Quoted).
- 6. Whether the pension in issue is without any encumbrances.

without any endumbrances.	
Place	Signature
Date	Designation
	PART II
(To be completed	by the sanctioning authority)
Subject to the medical authority's reco shall be as stated below:	mmending commutation, the lumpsum payable
Sum payable, if the commutation	On the basis of normal age i.e
becomes absolute before the applicati	on' yearsRupees
next birthday which falls	
on	
Sum payable if the commutation normal age ie	On the basis of
Becomes absolute after the appli-	yearsRupees
Cant's next birthday but one.	

PART III

Administrative sanction is accorded to the above commutation. A certified copy of Part II of the form has been forwarded to the applicant in Form 29 specified in Appendix VIII.

Place	Signature
Date	Designation
Forwarded towith o	one copy
(Here enter the designation a	nd address of the Chief
Administrative Med	dical Officer)
of Form 30 and an extra copy of a Part III of tha	at From in original on
	(date)
With the request that he shall arrange for the m	
thebut not ea	
than	
(here enter the date)	(here enter the date of retirement)
and inforr	m the applicant direct in sufficient time
where and when should appear for the examina	• •
The next birthday of the applicant falls on	and his
(date)	

medical examination may be arranged before that date, if possible, unless the applicant desires that it would be held after that date but within the period prescribed in the sanctioning order.

FORM-29

(IAF-340 B)

PART I

Subject to the medical authority's reconshall be stated below-	nmending commutation, the lump sum payable
Sum payable, if the commutation	On the basis of normal age, namely,
Becomes absolute before the appli-	Rupees
Cant's next birthday which falls	
On	
Sum payable if the commutation namely,	On the basis of normal age,
Becomes absolute after the appli-	Rupees
-cation next birthday but before	
his next birthday but before his next birt	hday
but one	
	Signature of the sanctioning authority.
administratively sanctioned on the basis the basis of which calculations in Part time without notice, and consequently made. This sum payable shall be the birthday next after the date on which	sum payment of the pension ofis is of Part I above. The table of present values, on I have been made is subject to alteration at any they are liable to revision before payment is sum appropriate to the applicant's age on his the commutation becomes absolute or, if the shall be added to that age, to the consequent
2.The	

Chief Administrative Medical
examination and inform ear for the examination. He articulars required in Part I
Signature
Designation
of the applicant)
ed by a single medical officer, the if he is originally examined by a into a government treasury and e to the board together with an is examined by a Service board, ination.
nmutation on medical grounds or sis of an addition of years to his n, the entire expenses of such be paid to him irrespective of the
nority)
n of his pension.
t prior to his examination byand must

(here enter the medical authority)

sign the declaration appended thereto in the presence of that authority.

- 1. Name in full (in BLOCK letters)
- 2. Date of birth
- 3. Have you ever been granted leave on medical grounds? If so, state the period Of leave and nature of illness?
- 4. Has any application for insurance on your life ever been declined or accepted At any increased premium?
- 5. (a) Have you ever been told that you have albumen or sugar in the urine?
- (b)Did you get up at night to urinate?
- (c)Are you now or have you ever been on special diet for your health?
- (a) Has there been any marked increase or decrease in your weight within the past three years? If so, how much?
- 6. Have any been under the treatment of any medical practioner within the last Three months? If so, for what illness?

DECLARATION BY APPLICANT

(To be signed in the answers given above, are to the best of my belief, true and correct.

- 1. I declare that all the answers given above, are to the best of my belief, true and Correct.
- 2. I shall reveal fully to the medical authority all the circumstances within my knowledge that concern my health.
 - 3. I am fully aware that by wilfully making a false statement or concealing a relevant fact I shall incur the risk of losing the commutation I have applied for and for and of having my pension withheld or withdrawn under regulation 8 of the Navy (Pension) Regulations, 1964.

Signed in the presence	of
	(Applicant's signature)

Signature and designation of the medical authority.

1. Apparent age

	OR
He is	in good bodily health and has the prospect of an average duration of life.
I/We I	nave carefully examinedand am/are of opinion that :-
	PART III
12.An	y additional information
11.De	escribe any scars or identifying marks.
10.Ha	s the applicant a rupture? If so, state the kind and if reducible.
(2) St	ate specific gravity
9.Doe	es chemical examination of urine show (i) albumen (ii) Sugar
(d)Sp	leen
(c)Liv	er
(b) Lu	
(a) He	eart
8. Is t	here any evidence of disease of the main organs -
6.	(a) Sitting (b) Standing What is the character of pulse? What is the condition of arteries? Blood pressure- (a)Systolic (b)Diastolic
	(1) Pulse rate- (a) Sitting
	Weight Girth of abdomen at level of unibilicus
2.	Height

He is not in good bodily health and is not a fit subject for commutation.

commutation but his age for the purp	ose of commutation that is the age next birthday
should be taken to be	years more than his actual age.
	(in words)
,	Left hand thumb impression or signature
Date	of the applicant
Signature a	and designation of the examining medical authority

Reviewing Medical Authority]

APPENDIX IX

(See Regulation 162)

	Item	Nature of claim	Name of applicant and supporting	To whom application should be	Remarks
	No.		documents	submitted	
	1 2		3	4	5
				Officers	
1	Retiri	ng pension and gra	atuity. Nil	Officers	No formal application is
					necessary. On the retirement
					of an officer being approved.
					Naval Head-quarters will
					Inform the Controller of
					Defence Accounts (Pensions)
					who will submit an audit
					report on the pension or
					gratuity admissible to Naval
					Headquarters.
2.(a)	Disability	y pension	(i) invaliding medical board	From Naval Head quarters to	o No formal application is

Proceedings- Form 1(AFMSF Ministry of Defence 16).

(ii) Medical History Envelope-

Form 2 (AFMSF-I) together

With other medical documents

as may be prescribed from

time to time.

(iii) In case of disease :-

necessary. On receipt of copy

Of the Government orders

Communicating the decision

that the disability is

attributable to or aggravated

by Service in the Indian Navy,

the Controller of Defence

Accounts (Pensions) will

submit an audit report toNaval

Headquarters.

1 2 3 4 5

(b) Disability pension where (i) disability manifests itself after retirement *vie*Regulation 34, Part I of

Injury report-Form 3 (IAFY 2006) or where the injury report has not been rendered, such other

On receipt of copy of the Govt. ordrers communicating the decision that the disability is attributable to or aggravated by service in the Indian Navy, the

	these Regulations.		documentary evidence relating to the injury as may be available. Proceedings of the board of en-quiry, where held.	Form the cliamant to Naval Headquarters.	Controller of Defence Accounts (Pension) will submit an audit report to Naval Headquarters, the Controller of Defence Accounts (Pension)
3.(a)	Family pension, children's allowance and gratuity.	(ii)	Medical certificate with Clinical notes, if any, from a Registered medical practioner Who last attended upon the officer indicating the nature of disease.		² [On receipt of information about the officer's/ ex-officer's death, a copy of each of form Nos. 8A and 8B as prescribed in Appendix VIII, shall be forwarded to the claimant with suitable covering instructions by the Naval Headquarters/ Controller of Defence Accounts (Pensions)
		(1) (a)	Application for pension Form 4 (MPB-501).		as the case may be.
		(b)	Application for continuance of children's allowance beyond the prescribed age limit Form 5 (MPB-541), together with Form 6 (MPAO-71-A).	² [Forms at items (1), (2) and (4) from the claimant to the Controller of Defence Accounts (Pensions) and forms at item (3) from Naval Headquarters to The Ministry of Defence.	
		² [(2)]	Form 7 (IAFA-805) and certificate of Income Tax Authorities, in the case of pensions and children's allowance at ordinary		In case of award to over-age children under the provisions of Regulations 54 and 64 Pension Regulations, Part I, where a child is shown as incapable of self support, it will also be necessary to

rates.

(b) A certificate that he/she is maintaining the child for grant of children's allowance at motherless Regulation 60, Pt. I of these Regulations.

[(3)] When death occurs while in service:-

- (a) Death certificate-Form 8 (IAFA-393);
- (b) In the case of diseaseCommanding
 Officer Ship /
 Establishment and medical officer's report on the case-Form 9 (IAFN-1231).

In case of death of accident:Injury report- Form
3(IAFY-2006) or where the

produce a certificate from a medical board to be arranged by the local authorities at the request of the Controller of Defence Accounts (Pensions) to the effect that the child is incapable of self-support by reason of infirmity which arose before the child reached the prescribed age limit.

injury report has not been rendered, such other documentary evidence relating to the injury, as may be available.

Proceedings of the board of enquiry, where held, together with other medical documents as may be prescribed from time.

- [(4)] When death of the officer occurs after discharge from service or at home while on leave,-
 - (i)If the deceased officer was treated by a qualified medical practioner, a death certificate in Form No. 8A as prescribed in Appendix VIII.
- (i) if the deceased officer was not treated by a qualified medical practioner. a statement of the claimant and two reliable and disinterested witnesses in form No.8B, as prescribed in Appendix VIII, together with an

extract from the village or
Municipal death register,
if maintained.]

(b)Education allowance

(1) Application for education Allowance in respect of children-Form 10 (MPB-531). (2) Form 12 (MPJ 3). From the claimant To the Controller of Defence

On receipt of the claim, the Controller of Defence Account (Pensions) will render an audit report to Naval Headquarters.

4Dependents' pension-Parents/ Brothers and Sisters.

(1)Application for pension- ¹[Form 11 MPB-510/Pension or MPB-511/Pensions

Accounts (Pensions). Form at (1) and (2) to the Controller of Defence Accounts (Pensions) by the claimant.

On receipt of copy of the Government orders Communicating the decision that the death is due to or hastened by service in

the Indian Navy, Controller of Defence

Accounts

(Pensions) will submit an audit report to Naval Headquarters.

(2) Form 23 (MPC-60).

(3) Medical and other documents -same as at item 3(a) above.

Medical and other documentssame as at item 3(a) above.

	1	T	T	1
5	Commutation of pension	Form 14—Form of application	In India	
		for commutation of pension	¹ [From the applicant to the	
		Commissioned Officers	Secretary to the Government of India. Ministry of	
			Defence, through the Indian Mission concerned and	
			the Controller of Defence Accounts	
			(Pensions)]	
			Outside India	
			From the claimant to the Secretary to the	
			Government of India, Ministry of Defence through	
			the pension disbursing officer and the Controller of	
			Defence Accounts (Pensions).	
			Sailors	In the absence of necessary
1	Counting of former service	(i) Form 15(IN 867)	From the Commanding Officer, Ship/Establishment	document in respect of
	for pension and gratuity.	(ii) Form 16 (I.N. 271)	to the Captain, Naval Barracks who will obtain a	former service, the Captain,
		service certificates in respect	report from the Controller of Defence Accounts	Naval Barracks will submit
		of the present and previous	(Navy).	the claim to the Controller of
		service.		Defence Accounts (Pensions)
				who may admit the claim, if
				he is satisfied with the
				corroborative evidence of
				former service produced by
				Captain, Naval Barracks.

1	2 3	4	5	6	
					In cases where the circumstances of discharge from former service were such as to entitle the person concerned to a gratuity in respect of that service and there is no reliable documentary evidence to prove that the gratuity was paid to him, it shall invariably be assumed that the gratuity was paid and the amount of gratuity to which he was entitled should be recovered from the individual, in a lumpsum or in instalments, as may be
2	Service pension/gratuity special pension/gratuity.	(i) (ii) (iii) (iv) (v)	Application for pension- Form 17(RIN-245), Form 1(AFMSF-16). Service certificate- Form 16 (I.N.271). Sanction of the competent authority, where such is necessary under rules. Last pay certificate-Form 18 (IAFA 447). A declaration in terms of	(b) From Commanding Officer, Ship/Establishment to Captain, Naval Barracks who will forward the case to the Controller of Defence Accounts (Pensions), in cases of service/special pension and gratuity in invaliding	considered justified.Doubtful cases should, however, be submitted for orders of the Government.

		(vi)	Regulation 163 in cases where anticipatory pension is claimed. Claim for gratuity (service/ special) on the prescribed form. Enrolment form.	cases. (b) From Commanding officer, Ship/Establishment to Captain, Naval Barracks who will forward the case to the Controller of Defence
		,		Accounts (Navy) in cases of service/special gratuity.
3	Pension or gratuity in lieu of respect of reservists.	(i)	Application for pension or gratuity Form 17 (R.I.N.245) Form 1(A.F.M.S.F16).	From Captain, Naval Barracks to the Controller of Defence Accounts(Pensions).
		(ii)	Service certificate-Form 16(I.N.271). (including enrolment form).	
		(iii)	Certificate from the reservist electing to receive a pension or gratuity in lieu.	
		(iv)	Sanction of the competent authority where such is necessary under rules.	
		(v)	Last Pay Certificate-Form 18(I.A.F.A.447).	
4	Disability Pension	(i)	Invaliding medical board proceedings— Form 1 (A.F.M.S.F.16).	From Captain, Naval Barracks to the Controller of Defence Accounts (Pensions).
		(ii)	Medical categorisation form— Form 19[I.A.F.B-179(c)].	
		(iii)	Service and casualty form- Form 20 (I.A.F.F958).	
		(iv)	Medical History Envelope -Form 2 (A.F.M.S.F 1) together with other medical documents as	
		(v)	may be prescribed from time to time. In case of disease :-	

			Commanding officer/ Ship/Establishment and medical officer's report on the case-Form 21(A.F.M.S.F. 81), In case of injuries:-Injury report—Form 3(I.A.F.Y 2006) or where the injury report has been rendered, such other documentary evidence relating to the injury as may be available. Proceedings of the board of enquiry, where		
		(vi)	held. Extracts from drafting orers or from the casualty lists received as if the casualty lists received if the casualty is classified as "Action or Battle casualty" or "Action or Battle accident."		
		(vii)	Enrolment form.		
		(viii)	Service certificate-Form 16(I.N.271).		
		(ix)	Last pay certificate-Form 18 (I.A.F.A.447)		
5	Original grant of family pension to eligible heirs.	1.	Form 22 RIN 239) in duplicate.	From Captain, Naval Barracks to the Controller of Defence Accounts (Pensions).	
		2.	Certificate of service of the deceased sailor and Form 20 (I.A.F.F.958).		
5.(A)	When death occurs while in service :-	3.	Medical History Envelope- Form 2(A.F.M.S.F.1) together with other medical documents as may be prescribed from time to time.		
		4.	Birth certificates of minor children, if available.		
		5.(A)	When death occurs while		
			in service :-		
		(i)	Death certificate and certificate of		

		attributability i.e. Form 8 (I.A.F.A.393) Parts I and II.			
	(ii)	Form 21 (A.F.M.S.F81) if death is due to disease or Board of enquiry proceedings, if the death is due to injury or where the injury or where the injury report has not been rendered, such other documentary evidence relating to the injury, as may be available.			
	(iii)	Extract from drafting orders or from casualty lists received, if the casualty is classified as "Action or Battle casualty" or "Action or Battle Accident".	S		
	[(B)	When death of the sailor occurs after discharge from service or at home while on leave,-			
	(i)	if the deceased sailor was treated by a qualified medical practitioner, a death certificate in form No.8A, as prescribed in Appendix VIII;			
1 2		3	4	5	6
	tr p cl d p w	i) if the deceased sailor was not reated by a qualified medical ractitioner, a statement of the aimant and two reliable and isinterested witnesses in form 8B, as rescribed in Appendix VIII, together with an extract from the Village or flunicipal death register, if maintained; ii) first application (in original) from			
	-	ne claimant if any'']			

		6. Explanation of the Commanding			
		Officer, Ship/Establisment or claimant			
		ot both for the delay in cases of			
		belated submission of the claim.			
6	Children's Allowance	1.Form 23 (R.I.N.240), in duplicate	From Captain, Naval		
			Barracks to the		
			Controller of		
			Defence		
			Accounts(Pensions).		
		2.Documents mentioned at Nos. 2,4			
		and 5 and 6 in column 3 against item 5.			
1	2	3	4	5	
		Pension			
7	Pensionary benefits to 1[***]	(i) Form 17(R.I.N. 245)/Form	From Captain, Naval		
	where the cause of death is not	1(A.F.M.S.F. 16) as the case may be,	Barracks to the		
	attributable to or aggravated by	duly completed to the extent possible,	Controller of		
	service in the Indian Navy.	as in the case of service pension claims.	Defence Accounts		
	,		(Pensions).		
		(ii) Service Certificate-Form 16			
		(I.N.271).			

1 3	2 3	4	5	

(iii) L.P.CForm 18(I.A.F.A.	¹ [On receipt from the pension disbursing
447) together with certificate	officer of the intimation of the death of
from the Indian Navy Office	the pensioner in receipt of a service
duly countersigned by the	pension who dies within five years from
Controller of Defence	the date of discharge, the Controller of
Accounts (Navy) regarding	Defence Accounts(Pensions) shall pass on

	ve rank and group ng the last two years e.		the information immediately to the Commodore naval Barracks, who shall thereupon initiate the claim for ordinary family pension. If the Commodore Naval Barracks independently receives the intimation of the death of such a pensioner from other sources, he shall not wait for the confirmation from the Controller of Defence Accounts (Pensions) but immediately inititate action to prepare a family pension claim.]
investigate authoritie (v) A cert that the investigate elected to Old Pensis 2 [(vi) A cafter investigate elected to a fter investigate elected to old Pensis 2 (vi) A cafter investigate elected to	ificate to the effect ndividual has not o be governed by on Code. ertificate to be given estigation about the ncy of the parents ort upon the individual, in cases e claimant is father	Gratuity	
(i.N.271). (ii) Form	e Certificate-Form 16 17 (R.I.N. 245) duly	From Captain, Naval Barracks to the Controller of Defence Accounts (Pensions).	¹ [On receipt from the pension disbursing officer of the intimation of the death of the pensioner in receipt of a service pension who dies within five years from

			possible, as in the case of claim for service gratuity. (iii) A certificate from the Indian Navy Pay office duly countersigned by Controller of Defence Accounts (Navy) regarding reckonable pay and allowance for purposes of gratutity. (iv) L.P.CForm 18(I.A.F.A.447). (v) Form 22 (R.I.N. 239) duly completed by the civil authorities. (vi) A certificate to the effect that the individual has not elected to be governed by Old Pension Code. (vii) A certificate to be given after investigation about the dependency of the parents for support upon the deceased individual, in cases		the date of discharge, the Controller of Defence Accounts (Pensions) shall pass on the information immediately to the Commodore naval Barracks, who shall thereupon initiate the claim for ordinary family pension. If the Commodore Naval Barracks independently receives the intimation of the death of such a pensioner from other sources, he shall not wait for the confirmation from the Controller of Defence Accounts (Pensions) but immediately inititate action to prepare a family pension claim.]
			dependency of the parents for support upon the deceased individual, in cases		
			where the claimant is father or mother]		
8	Transfer of family pension to the widow.	1.	Form 22(R.I.N. 239) in duplicate.		
		2.	Certificate of death/disqualification of the original recipient based on	From Captain, Naval Barracks to the Controller of Defence Accounts	On reciept from the pension disbursing officers of the information of death or disqualification of an heir other than a

		3. 4.	investigation made by local civil authorities. Explanation for the delay by the Commanding officer, Ship/Establishment in case of belated claims together with the original applications of the widow, if any. Service certificate—Form 16 (I.N.271).	(Pensions).	widow, the Controller of Defence Accounts (Pensions) will immediately pass on the information to the Captain, Naval Barracks who will thereupon initiate the claim for the transfer of family pension to the widow. If in any case, the Captain, Naval Barracks independently receives intimation of the receipent of the family pension other than the widow from other sources, he will not wait for a confirmation from the
					Controller of Defence Accounts (Pensions) but will immediately initiate action as indicated above.
9	Continuance of family pension to parent(s).	(i)	Form 24 (R.I.N. 241) in duplicate together with first application (in original) from the claimant.	From Captain, Naval Barracks to the Controller of Defence Accounts (Pensions).	
		(ii)	Documents mentioned at Nos. 2 and 6 in column 3 against item 5.		
10	Family pension to foster step child or minor brother and sister.	(i)	Form 25 (R.I.N. 242) in duplicate.	From Captain, Naval Barracks to the Controller of Defence Accounts (Pensions).	
		(ii)	Documents mentioned at Nos. 2 and 6 in coloumn 3 against item 5.		
		(i) (ii)	Form 25 (R.I.N. 242) in duplicate. Documents mentioned at	From Captain, Naval Barracks to the Controller of Defence Accounts	On receipt of the claim the Controller of Defence Accounts (Pensions) will submit an audit report to Naval Headquarters.

		Nos. 2 to 6 in coloumn 3 against item 5	(Pensions).	As soon as the pension is sanctioned, the Controller of Defence Accounts (Pensions) will make payment of the advance and will simultaneously notify the fact in the pension payment order.
11	Advance of Service/ Invalid/ Special pension.	Application on Form 26 (I.A.F.A.370)	From Captain, Naval Barracks to the Controller of Defence Accounts (Pensions).	As soon as the pension is sanctioned, the Controller of Defence Accounts (pensions) will make payment of the advance and will simultaneously notify the fact in the pension payment order.
12	Commutation of pension of sailors including those granted honorary commission.	IAFA 304 A 340 B 340 C	If the applicant is still in service or has retired but his pension has not yet been sanctioned, from the applicant to the Controller of Defence Accounts (Pensions) through the Commodore Naval Barracks. If the applicant is in receipt of pension, from the applicant to the Controller of Defence Accounts (Pensions), through the Pension Disbursing Officer concerned.	

⁽³⁾ The following "Notes" shall be inserted at the end, namely:

Note 1.-Form MPB-510/Pensions is used for parents and Form MPB-511/Pensions is used for brother and sisters.

- II.-All cases of death from disease, accidental injury, suicide or murder, regardless of the circumstances, in which the invalidation or death occurred shall be submitted by the Commodore Naval Barracks, to the Controller of Defence Accounts(Pensions) as claim for family pension, with the exception of the undermentioned tye of cases namely:-
- (1) Cases where an individual outlives a normal span of life, that is where death takes place at the age of sixty years or above.
- (2) Cases where an indvidual was discharged or other than medical grounds with a service pension or gratuity and the cause of death is other than a disease.
- (3) Cases of reservists who die whilst in reserve (except when called up for service or training) and the cause of death is other than a disease:

 Provided that doubtful cases amongst the excepted categories reffered to above shall be referred to the Controller of Defence Accounts (Pensions) for decision.]

APPENDIX X

(See Regulations 179, 188, 193)

List- I

List of Civil Treasuries at which pensions paid from defence Services estimates are disbursed and Officers responsibilities for payment

ANDHRA PRADESH

Serial	Di	strict Treasury	Sub-Treasuries		Pension Paying
No.		•			under the District
Officers					
			Treasury		
1	2		3		
1					
I. Anantpur		. Anantp	ur		Treasury Officer
		Dharan	navaram		Do.
		Gooty			Do.
		Hindup	ur		Do.
		Kalyan	our		Do.
		Kadiri			Do.
		Manda	kasira		Do.
		Penuko	onda		Do.
		Rayadr	ug		Do.
		Tadapa	atri		Do.
		Uravak			Do.
. Chittoor		. Chanda	agiri		Do.
		Chittoo	•		Do.
		Kalaha	sti		Do.

		Kuppam			Do.
		Madnapalli			Do.
		Palmaner			Do.
		Punganur			Do.
		Puttur			Do.
		Tirutanni			Do.
		Vayalped			Do.
3.	Cuddapah	Badvel			Do.
	·	Cuddapah			Do.
		Jammalamadugu			Do.
		Kamalapuram			Do.
		Pulivendala			Do.
		Proddatur			Treasury Officer
		Rajampet			Do.
		Rayachoti			Do.
		Siddavattam			Do.
4.	East Godavari	Amalapuram			Do.
	at Kakinada.	Bhadrachallam			Do.
		Kakinada			Do.
		Kothapeta			Do.
		Nagur			Do.
		Peddapuram			Do.
		Pithapuram			Do.
		Razole			Do.
		Rajahmundry			Do.
		Ramchandrapuram			Do.
		Rampachodavaram			Do.
		Tuni			Do.
5.	Godawari West	Bhimavaram			Do.
	at Eluru	Chintalapudi			Do.
		Eluru			Do.
		Kovvur			Do.
		Narsapur			Do.

6.	Guntur	Polavaram Tankku Tadepalligudem Addanki Bapatla				· · · · ·	Do. Do. Do. Do.
		Macherla	•	•	•	•	Do.
		Narasaraopet	•	•	•	•	Do. Do.
		Ongole Palnad	•	•	•	•	Do. Do.
		Repalli	•	•	•	•	Do.
		Sattenapalli	•	•	•	•	Do.
		Tenali	•	•	•	•	Do.
		Vinukonda	•	•	•	·	Do.
7.	Krishna at	Bandar	•		Ċ		Do.
••	Masulipatam (Bandar)	24.144.	•	•	•	•	20.
	` ,	Divi					Do.
		Gannavaram					Do.
		Gudivada					Treasury Officer
		Kaikalur					Do.
		Nandigama					Do.
		Nuzivid					Do.
		Thiruvuru					Do.
		Vijayavada					Do.
8.	Kurnool	Alur					Do.
		Adoni					Do.
		Atmakur					Do.
		Bhanganapalli					Do.
		Dhone	•	•	•	•	Do.
		Koikuntala	•	•	•	•	Do.
		Kumbum	•	•	•	•	Do.
		Kurnool		•		•	Do.
		Markapur	•	•	•	•	Do.

9.	Nellore	Nandikotur Nandyal Pathikonda Sirval Yemiganur Atmakur Darsi Gudur	 ·			Do.
		Kanigiri				Do.
		Kandukur		•	•	Do.
		Kavalli				Do.
		Kovur				Do.
		Nellore				Do.
		Podilli				Do.
		Rapur				Do.
		Sulurpet				Do.
		Udayagiri				Do. Do. Do. Do.Do
		Venkatagiri				Do.
10. S	Sirikakulam	Bobbili				Do.
		Chipurapalli				Do.
		Ichapuram				Do.
		Narasannapta				Treasury Officer
		Pithapatnam				Do.
		Palakonda				Do.
		Parvathipuram				Do.
		Salur				Do.
		Sompeta				Do.
		Srikakulam				Do.
		Tekkali				Do.
11.	Vishkhapatnam	Anakapalli				Do.
	•	Bheemunipatnam				Do.
		Golugonda				Do.
		Gudem				Do.

		Saravasiddhi Srungavarupukota Veeravalli Vizianagram Vishakhapatnam	 	 	Do. Do. Do. Do.
		TELANGANA AREA			
12.	Adilabad	Asifabad			Do.
		Beath			Do.
		Bhainsa			Do.
		Chinoor			Do.
		Khanapur (Mahal)			Do.
		Lakshathipet			Do.
		Madhol			Do.
		Nirmal			Do.
		Rajura			Do.
		Sirpur			Do.
		Utnoor			Do.
13.	Hyderabad	Hyderabad East			Do.
		Hyderabad West			Do.
		Ibrahimpatan			Do.
		Madchal			Do.
		Secunderabad			Do.
		Shahabad			Do.
		Tandur			Do.
		Vikarabad			Do.
14.	Kareemnagar	Huzurabad			Do.
		Jagtial			Treasury Officer
		Mahadevpur			Do.
		Metapalli (Mahal)			Do.
		Sircella			Do.
		Sultanabad			Do.

15.	Khammam .	Vethogudoum	D	0.
15.	Knammam .	Kethagudeum Madhira		
		Paloncha		0.
				0.
40	Makkaskasasa	Yellandu		0.
16.	Mahboobnagar	Achampet		0
		Atmmakur		0.
		Alampur		0.
		Gadwal		0.
		Kalwakurti		0.
		Kondangal		0.
		Kolhapur		0.
		Makthal		0.
		Nagarkarnool		0.
		Pargi		0.
		Shadnagar		0.
		Wanaparti		0.
17.	Medak	Andol	D	0.
	(H.Qr. at Sangareddi).	Gajwel	D	0.
		Medak	D	0.
		Narasapur	D	0.
		Narayankhed	D	0.
		Sangareddi	D	0.
		Siddipet	D	0.
		Zaheerabad	D	0.
18.	Nalgonda	Bhongir	D	0.
	C	Devarkonda	D	0.
		Huzurnagar	D	0.
		Miryalguda	D	0.
		Ramannapet	D	0.
		Suryapet [']		0.
19.	Nizamabad	Armoor		0.
- -		Banswada		reasury Officer
		Bodhan		0.
		=	· · · · -	=

20.	Warrangal	Kamareddi Yellareddi . Jangaon Mahboobabad Mulug Pakhal	Do Do Do Do Do Do Do.
21.	Secunderabad	Parkal	Do. Agents Hyderabad State Bank, Secunderabad.
		ASSAM	
22.	Cachar (Silchar)	. Hailakandi	Treasury Officer
	Colorida (Circinally	. Karimganj	Do.
23.	Darrang (Tezpur)	. Mangal Dai	Do.
24.	Diphu	. Halflong	Do.
25.	Garo Hills (Fura)		Do.
26.	Goalpara (Dhubri)	. Goalpara	Do.
27.	Jorhat	. Golaghat	Do.
		Sibsagar	Do.
28.	Kamrup (Gauhati)	. Barpeta	Do.
29.	Lakhimpur (Dibrugarh)	. North Lakhimpur	Do.
20.	Lanimpar (Bibragam)	. Sadiya	Do.
30.	Lushaihills (Aijal)	. Lungleh	Do.
31.	Naga Hills (Kohima)	. Mokolchung	Do.
32.	Nowgong (Assam)	. Feni	Do.
33.	Shillong (Khasi Hills)	. Jowai	Do.
		BIHAR	
34.	Bhagalpur	. Banka	Do.
35.	Champaran (Motihari)	. Bettiah	Do.
36.	Darbhanga (Laheri	. Madhubani	Do.

	Saria)		
37.	Dumka	 Deoghar	Do.
		 Godda	Do.
		 Jamtara	Do.
		 Pakaur	Do.
		 Rajmahal at Sahibganj	Do.
38.	Dhanbad		Treasury Officer
39.	Gaya	 Aurangabad	Do.
	•	 Jahanabad	Do.
		 Nawada	Do.
40.	Hazaribagh	 Chatra	Do.
	_	Giridih	Do.
41.	Monghyr	 Begusarai	Do.
		Jamui	Do.
42.	Muzaffarpur	 Hazipur	Do.
		Sitamarhi	Do.
43.	Palamu (Daltonganj)	 Lathar	Do.
44.	Patna	 Garhwa	Do.
		Barh	Do.
		Bihar	Do.
45.	Purnea	 Araria	Do.
		Kishanganj	Do.
46.	Ranchi	 Gumla	Do.
		Khunti	Do.
		Simdega	Do.
47.	Saharsa	 Madhepura	Do.
		Supaul	Do.
48.	Saran (Chapra)	 Gopalganj	Do.
		Siwan	Do.
49.	Shahabad (Arrah)	 Bhabua	Do.
		Buxar	Do.
		Sasaram	Do.
50.	Singhbhum (Chaibasa)	 Dhalbhum (Saraikella)	Do.

		Jamshedpur	Do.
		GUJARAT AREA	
51.	Ahmedabad (S.B.I.)	 1.Dehgaum 2.Dhanduka (S.B.I.) 3.Dholka (S.B.I.) 4.Sanad 5.Vikramgam (S.B.I.)	Do Do Do Do Do.
52.	Amreli (S.B.I.)	 1. Babra 2. Damnagar (Under Sub. Try. Lathi)	Do. Do.
53.	Panaskantha (Palannur	 Dhari Jafrabad Lathi Liliya Khamba Kodinar Rajula Vadia-Kunkagav Danta 	Do Do Treasury Officer Do Do Do Do Do.
53.	Banaskantha (Palanpur S.B.I.)	 Danta Deesa (S.B.I.) Deodar Dhanera Kankrej Radhanpur Tharad Vegdam Varahi (Santalpur) Mav 	Do Do.
54.	Baroda (S.B.I.)	 Chota Udepur Dabhoi (S.B.I.) 	Do. Do.

		3. 4.	Jambugam (Pavi Jetpur) Karjan					Do. Do.
		5.	Naswadi	•	•	•	•	Do.
		5. 6.	Padra	•	•	•	•	Do.
		7.	Sankheda	•	•	•	•	Do.
		7. 8.	Salvi	•	•	•	•	Do.
		9.	Sinor	•	•	•	•	Do.
		10.	Tilakwada	•	•	•	•	Do.
		11.	Waghodia	•	•	•	•	Do.
55.	Bhavnagar (S.B.S.)	1.	Botad (S.B.S.)	•	•	•	•	Do.
55.	Briavriagai (G.B.G.)	2.	Gadhada	•	•	•	•	Do.
		3.	Gariadhar	•	•	•	•	Do.
		4.	Gogho	•	•	•	•	Do.
		5.	Mahuva (S.B.S.)	•	•	•	•	Do.
		6.	Palitana (S.B.S.)	•	•	•	·	Do.
		7.	Savar Kundla (S.B.S.)	•	•	Ċ	·	Do.
		8.	Sihor			Ċ		Do.
		9.	Talaja					Do.
		10.	Umrala					Do.
		11.	Vallabhipur (Vala)					Treasury Officer
56.	Broach (S.B.I.)	1.	Amod					Do.
	()	2.	Ankleshwar (S.B.I.)					Do.
		3.	Dediapada ` ´					Do.
		4.	Hansot					Do.
		5.	Jambursar (S.B.I.)					Do.
		6.	Jhagadia ` ´					Do.
		7.	Nanded (Rajpipla) (S.B.I.)					Do.
		8.S	agbara					Do.
			agra					Do.
			Valia					Do.
57.	Jamnagar (S.B.S.)	1.	Bhanwad					Do.
		2.	Dhrol					Do.
		3.	Dwarka					Do.

		4.	Jamjodhpur			Do.
		5.	Jodia			Do.
		6.	Kalawad			Do.
		7.	Kalyanpur	•		Do.
		8.	Khambhalia			Do.
		9.	Lalpur			Do.
58.	Junagarh .	. 1.	Bhesan			Do.
		2.	Keshod			Do.
		3.	Kutiyana			Do.
		4.	Maliya Hatina			Do.
		5.	Manavadar			Do.
		6.	Mangrol			Do.
		7.	Mandarda			Do.
		8.	Porbandar (S.B.S.)			Do.
		9.	Ranavav			Do.
		10.	Talala			Do.
		11.	Una			Do.
		12.	Vanthali			Do.
		13.	Veraval			Do.
		14.	Visavadar			Do.
59.	Kaira (S.B.I.)	. 1.	Anand (S.B.I.)			Do.
	,	2.	Balasinor (S.B.I.)			Do.
		3.	Borsad			Do.
		4.	Cambay (S.B.I.)			Treasury Officer
		5.	Kapadvanj (S.B.I.)			Do.
		6.	Matar			Do.
		7.	Mehmabad			Do.
		8.	Nadiad (S.B.I.)			Do.
		9.	Patlad (S.B.I.)			Do.
		10	. Thasra `			Do.
60.	Kutch (Bhuj) (S.B.I.) .	. 1	. Anjar			Do.
		2				Do.
		3				Do.
			(====,		_	

		4. Khadir			Do.
		5. Khavda			Do.
		6. Lakhapad			Do.
		7. Mandvi (S.B.I.)			Do.
		8. Mundra			Do.
		9. Nakhtrana			Do.
		10.Malia Abdasa			Do.
		11.Rapar			Do.
61.	Mehsana (S.B.I.)	 1. Chanasma			Do.
	,	2. Haraij (S.B.I.)			Do.
		3. Kadi			Do.
		4. Kalol (S.B.I)			Do.
		5. Kheralu			Do.
		6. Patan (S.B.I.)			Do.
		7. Sami			Do.
		8. Sidhpur (S.B.I.)			Do.
		9. Vijapur (S.B.I.)			Do.
		10. Visnagar			Do.
62.	Panch Mahal (Godhra)	 1. Devgad-Baria			Do.
	(S.B.I.)	-			
	•	2. Dohad (S.B.I.)			Do.
		3. Jembughoda Mahal			Do.
		4. Jhalod			Do.
		5. Halol (S.B.I.)			Do.
		6. Kalol			Do.
		7. Limkheda			Do.
		8. Lunavada			Do.
		Santarampur			Do.
		10. Shehera			Treasury Officer
63.	Rajkot (S.B.I.)	 1. Dhoraji			Do.
		2. Gondal			Do.
		3. Jasdan			Do.
		4. Jetpur			Do.

orna Do.
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(S.B.S.) Do.
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A SHE SHILL

66.	Surendranagar	 17. Valod 18. Vyara 19. Umbergaon 1. Chotila 2. Dasada 3. Dharamgadhra 4. Halvad 5. Lakhtar 6. Limbdi 7. Muli 8. Sayla 9. Wadhwan City 	Treasury Officer Do. Do. Do. Do. Do. Do. Do. Do. Do. Do
		MAHARASHTRA AREA	
67.	Ahmednagar (S.B.I.)	 Akola Jamkhed Karjat Kopergaon (S.B.I.) Navasa Parner Pathardi Rahuri Sangamner Shevgaon 	Do Do.
68.	Akola (S.B.I.)	 11. Shrigonda 12. Shrirampur (S.B.I.) 1. Akola 2. Akot (S.B.I.) 3. Balapur 4. Mangrul 	

		5. Murtizapur	 Do.
		6. Washim (S.B.I.)	 Do.
69.	Amravati (S.B.I.)	1.Achalpur (Ellichpur)	 Do.
	,	2. Chandur	 Do.
		3. Chikhalda (Melghat)	 Do.
		4. Daryapur (S.B.I.)	 Do.
		5. Morsi	 Do.
70.	Aurangabad (S.B.I.)	1.Ambad	 Do.
	· ,	2.Bhokardan	 Treasury Officer
		3.Gangapur	 Do.
		4.Jafferabad	 Do.
		5.Jalna (C.B.H.)	 Do.
		6.Kannad	 Do.
		7. Khuldabad	 Do.
		8. Paithan	 Do.
		9. Sillod	 Do.
		10. Vaijapur (S.B.H.)	 Do.
71.	Bhandara (S.B.I.)	1.Gondia (S.B.I.)	 Do.
		2. Sakoli	 Do.
72.	Bhir (S.B.H.)	1. Ashti	 Do.
		2. Georai	 Do.
		3. Kaij	 Do.
		4. Mominabad (S.B.H.)	 Do.
		5. Manjlegaon	 Do.
		6. Patoda	 Do.
73.	Buldana (S.B.I.)	1.Chikhli (S.B.I.)	 Do.
		2.Jalgaon	 Do.
		3. Khamgaon	 Do.
		4.Malkapur	 Do.
		5.Mehker (S.B.I.)	 Do.
74.	Chanda (S.B.I.)	1.Bhampuri (S.B.I.)	 Do.
		2.Garhioli	 Do.
		3.Rajura	 Do.

		4. Sirondha			Do.
		5.Warora (S.B.I.)			Do.
75.	Jalgaon (S.B.I.)	1. Amalner (S.B.I.)			Do.
		2. Bhadgaon			Do.
		3. Bhusaval (S.B.I.)			Do.
		4. Chalisgaon (S.B.I.)			Do.
		5.Chopda (S.B.I.)			Do.
		6.Edlabad			Do.
		7.Erandol			Do.
		8.Jamner			Do.
		9.Pachora			Do.
		10.Parola			Do.
		11.Raver			Treasury Officer
		12.Yaval			Do.
76.	Kolaba (Alibag)	1.Karjat			Do.
	ζ,	2. Khalapur			Do.
		3.Mahad			Do.
		4.Mangaon			Do.
		5.Matheran			Do.
		6.Mhasala			Do.
		7. Murud			Do.
		8. Panvel (S.B.I.)			Do.
		9. Pen			Do.
		10.Poladpur			Do.
		11.Roha			Do.
		12.Shrivardhan			Do.
		13.Sudhargarh			Do.
		14.Uran			Do.
77.	Kolhapur (S.B.I.)	1.Araja			Do.
	,	2.Bavda			Do.
		3.Bhudargad			Do.
		4.Chandgad			Do.
		5.Hathanangle			Do.
		_			

		6.Kagal	Do.
		7.Karweer	Do.
		8.Panhala	Do.
		10.Radhanagari	Do.
		11.Shahuwadi	Do.
		12.Shirol	Do.
78.	Nagpur (S.B.I.)	 1.Kamptee	Do.
	. ,	2.Katol	Do.
		3.Ramtek	Do.
		4.Saoner	Do.
		5.Umrer	Do.
79.	Nanded (S.B.H.)	 1.Bhokar	Do.
	, ,	2.Biloli	Do.
		3.Delgur	Do.
		4.Hadgaon	Do.
		5.Kandhar	Treasury Officer
		6.Kinwat	Do.
		7.Mukhed	Do.
80.	Nasik (S.B.I.)	 1.Baglan	Do.
	,	2.Chandor	Do.
		3.Dindori	Do.
		4.lgatpuri (S.B.I.)	Do.
		5.Kalwan	Do.
		6.Malegaon (S.B.I.)	Do.
		7.Nandagaon (S.B.I.)	Do.
		8.Niphad (S.B.I.)	Do.
		9.Peint	Do.
		10.Sinnar	Do.
		11.Surgana	Do.
		12.Yeola (S.B.I.)	Do.
81.	Satara(S.B.H.)	 1.Jaoli [´]	Do.
	, ,	2.Karad (S.B.I.)	Do.
		3.Khandala	Do.

		4.Khatav			Do.
		5.Koregaon			Do.
		6.Koyananagar			Do.
		7.Mahabaleshwar			Do.
		8.Man			Do.
		9.Patan			Do.
		10.Phaltan (S.B.I.)			Do.
		11.Wai			Do.
82.	Osnamabad(S.B.H.)	1.Ahmadpur			Do.
		2.Bhoom			Do.
		3.Kalam			Do.
		4.Latur (S.B.H.)			Do.
		5.Nilanga			Do.
		6.Omerga			Do.
		7.Owsa			Do.
		8.Parendra			Do.
		9.Tullijapur			Do.
		10.Udgir (S.B.H.)			Do.
83.	Parbhani (S.B.H.)	1.Basamnagar			Treasury Officer
		2.Gangakhed			Do.
		3.Hingoli (S.B.H.)			Do.
		4.Jintur			Do.
		5.Kalampuri			Do.
		6.Partur			Do.
		7.Pathri			Do.
84.	Poona (S.B.I.)	1.Ambegaon			Do.
	,	2.Baramati			Do.
		3.Bhor			Do.
		4.Dhond			Do.
		5.Haveli			Do.
		6.Indapur			Do.
		7.Junnar			Do.
		8. Khed (S.B.I.)			Do.
		(- /			

		9.Mawal (Vedgaon)				Do.
		10.Mulshi				Do.
		11.Purandhar				Do.
		12.Sirur			_	Do.
		13.Velhe			_	Do.
85.	Ratnagiri (S.B.I.)	1.Chiplum (S.B.I.)				Do.
	- J	2.Dapoli				Do.
		3.Devgad				Do.
		4.Guhagar				Do.
		5.Kankavli				Do.
		6.Khed (S.B.I.)				Do.
		7.Kudal				Do.
		8.Malvan				Do.
		9.Mandangad				Do.
		10.Rajapur				Do.
		11.Sangameshwar (Devrukh)				Do.
		12.Sawantwadi				Do.
		13.Vengurla				Do.
86.	Sholapur (S.B.I.)	1.Akalkot (S.B.I.)				Do.
	(-)	2.Barsi (S.B.I.)				Do.
		3.Karmala				Do.
		4.Madha				Do.
		5.Malasiras				Treasury Officer
		6.Mangalwedha				Do.
		7.Mohol				Do.
		8.Pandhapur (S.B.I.)				Do.
		9.Sangola				Do.
87.	Sangli (S.B.I.)	1.Jath				Do.
		2.Khanapur (Vita)				Do.
		3.Miraj (S.B.İ.)			_	Do.
		4.Shirala				Do.
		5.Tasgaon				Do.
		6.Walwa (Islampur)				Do.
		(1 -)	-			

88.	Thana (S.B.I.)	1.Bassein (S.B.I.)	Do.
	,	2.Bhiwandi (S.B.Í.)	Do.
		3.Dahanu (S.B.I.)	Do.
		4.Jawhar `	Do.
		5.Kalyan(S.B.I.)	Do.
		6.Mokhada	Do.
		7.Murbad	Do.
		8.Palghar (S.B.I.)	Do.
		9.Shahapur	Do.
		10.Wada	Do.
89.	Wardha (S.B.I.)	1.Arvi (S.B.I.)	Do.
09.	Walulia (S.B.I.)	2.Hingaghat (S.B.I.)	Do.
90.	Dhulia (S.D.L.)	1.Akkalkuwa	Do.
90.	Dhulia (S.B.I.)		
		2.Nandurbar (S.B.I.)	Do.
		3.Nawapur	Do.
		4.Sakri	Do.
		5.Sindkheda	Do.
		6.Shahada	Do.
		7.Shirpur (S.B.I.)	<u>D</u> o.
		8.Taloda	<u>D</u> o.
91.	Yeotmal (S.B.I.)	1.Darwha(S.B.I.)	Do.
		2.Kelapur(S.B.I.)	Do.
		(Pandkharkawada)	
		3.Pusad (S.B.I.)	Do.
		4.Wani (Wun) (S.B.I.)	Do.
		5. Yeotmal	Do.
92.	Bombay	1.Pay and Accounts Office	Treasury Officer
	•	Bombay.	
		JAMMU AND KASHMIR STATE	
93.	Anantnag .	Anantnag	Do.
55.	Ananmay .	Kulgam	Do.
		raigairi	

94.	Baramulla .		Pulwama Baramulla Handawara			Do. Do. Do.
			Karnah Sopore Uri			Do. Do. Do.
95.	Doda .		Bhardrawah Doda Kishtwar Ramban			 Do. Do. Do. Do.
96.	Jammu .		Akhnoor Jammu R.S. Pora			Do. Do. Do.
97.	Kathua .		Samba Basoli Billawar Hiranagar Kathua	 	·	 Do. Do. Do. Do. Do.
98.	Leh .		Jasmergarh Kargil Leh			Do. Do. Do.
99.	Poonch .	٠	Poonch Mander			Do.
100.	Srinagar .		Rajauri Nowshera Budgam Ganderbal			Do. Do.
101.	Udhampur .		Srinagar Gulabgarh Ramnagar Reasi		· · ·	 Do. Do. Do. Do. Do.
			Udhampur			Do.

GOVERNMENT OF KERALA

102.	Allepey		Chengannur			Treasury Officer.
			Changanacherry			Do.
			Kayamkulam			Do.
			Muvattupuzha		 ı	Do.
			Shertallai		 ı	Do.
103.	Cannanore		Hosdrug		 ı	Do.
			Kasargode		 ı	Do.
			Manantody		 ı	Do.
			Tellicherry		 ı	Do.
103-	A.Kottayam		Tellicherry		 ı	Do.
104.	Kozhikode		Badagara		 ı	Do.
			Kozhikode		 ı	Do.
			Manjeri		 ı	Do.
			Tirur		 ı	Do.
			Vayithiri		 ı	Do.
105.	Palghat		Alathur			Do.
			Ottappalam			Do.
			Perintalmanna			Do.
			Ponnani			Do.
106.	Quilon		Karunagappally			Do.
			Kunnathur			Do.
			Pathanapuram			Do.
107.	Trichur		Chowghat			Do.
			Mattancherry			Do.
107-	A. Trivandrum		Chirayinkil			Do.
			Neyyattinkara			Do.
		MA	DHYA PRADESH STATE			
108.	Balaghat		Baihar			Do.
			Warasehoni			Do.
109.	Bastar (Jagdalpur)		Bhanupratappur			Do.

		Bhopalpatanam Bijapur			Do. Do.
		Dantewara			Do.
		Kanker			Do.
		Kondagaon			Treasury Officer
		Konta			Do.
		Narainpur			Do.
		Sukma			Do.
110.	Betul	Bhainsdehi			Do.
		Multai			Do.
		Gopad			Do.
		Lahar			Do.
		Mehgaon			Do.
111.	Bhind	Gopad			Do.
		Lahar			Do.
		Mehgaon			Do.
112.	Bhopal	Ashta			Do.
	·	Bhairasiya			Do.
		Bareli			Do.
		Begumganj			Do.
		Bundi			Do.
		Ghairatganj			Do.
		Goharganj			Do.
		Icchawar			Do.
		Nasurullaganj			Do.
		Raisen			Do.
		Sihore			Do.
		Silwani			Do.
		Udaipura			Do.
113.	Bilaspur	Janjgir			Do.
	•	Katghora			Do.
		-			(Remain closed from 12 th of each month

								during the period from 1 st July to 30 th November).
			Mungeli					Treasury officer
			Sakti					Do.
114.	Chhatarpur		Bijawar					Do.
	•		Chandla					Do.
			Nowgong					Do.
115.	Chindwara		Amarwara					Do.
			Sausar					Do.
116.	Damoha		Hatta					Do.
			Seondha		•			Treasury Officer
117.	Datia		Bagli					Do.
			Kannod					Do.
			Khategaon					
			Sonkatch					Do.
118.	Dewas		Badnagar		•			Do.
			Kukshi					Do.
			Manawar			•		Do.
			Sardarpur			•		Do.
400	_		Tappa Dharampuri		•		•	Do.
120.	Durg		Balodsanjari			•	•	Do.
			Bemetra	•	•	•	•	Do.
			Dongargarh	•	•	•	•	Do.
			Kawardha	•	•	•	•	Do.
			Khairgarh	•	•	•	•	Do. Do.
121.	Guna		Rajnandgaon Ashoknagar	•	•	•	•	Do.
121.	Gulia		Chachoda	•	•	•	•	Do.
			Hungawali	•	•	•	•	Do.
			Raghogagh	•	•	•	•	Do.
123.	Gwalior		Bhander	•	•	•	•	Do.
120.	Owanoi		Ditaliadi	•	•	•	•	50.

124.	Hoshangabad			Gird Pichor Harda Pachmarhi Seoni Malwa					Do. Do. Do. Do.
				Sohagpur	•	•	•	•	Do.
				Depalpur	•	•	•	•	Do.
				Indore	•	•	•	•	Do.
				Manpur	•	•	•	•	Do.
				Mhow	•	•	•	•	Do.
405	lababana			Sawer	•	•	•	•	Do.
125.	Jabalpore	•	•	Katni	•	•	•	•	Do.
				Patan (Jabalpore)	•	•	•	•	Do.
400	Un a la con			Sihora	•	•	•	•	Do.
126.	Jhabua	•	•	Alirajpur	•	•	•	•	Do.
				Jobat	•	•	•	•	Do.
				Petlavad	•	•	•	•	Treasury Officer
407				Thandla		•	•	•	Do.
127.	Khargone	•	•	Barwaha		•	•	•	Do.
				Barwani	•			•	Do.
				Bhikangaon		•	•	•	Do.
				Kesrawad		•	•	•	Do.
				Maheshwar		•			Do.
				Rajpur				•	Do.
				Sendhwa					Do.
				Tappa Panoemal.					Do.
128.	Mandla			Dindori (Mandla)					Do.
				Niwas					Do.
129.	Mandsaur			Bhanpura					Do.
				Gandhi Nagar Dam (Chambel. Hydel Works).	•			•	Do.
				Garoth					Do.
				Jawad					Do.

				Malhargarh Manasa Neemuch Rampura Singoli Sitamau Sunel					Do. Do. Do. Do. Do. Do. Do. Do.
130.	Morena			Ambah Bijapur Jaura Sabalgarh Sheopur					Do. Do. Do. Do. Do.
131.	Narsimhapur			Godarwara	•	•	•	•	Do.
132.	Nimar (Headquarter at	·		Burhanpur		:			Do.
	Khandwa).								
	,			Harsud					Do.
133.	Panna			Ajaigarh					Do.
				Pawai					Do.
134.	Raigarh			Dharamjaigarh					Do.
				Gharghode					Do.
				Fashpurnagar					Do.
				Sarangaran					Do.
135.	Raipur		•	Balodabazar					Treasury Officer
				Dhamtari					Do.
				Gariabad (Bindra Navagarh)					Do.
				Mahasammund					Do.
136.	Rajgarh (Biora)		•	Biora					Do.
				Khilchipur					Do.
				Narsinghgarh			•	•	Do.
				Sarangpur				•	Do.
40=	5 4			Jirapur				•	Do.
137.	Ratlam			Alot				•	Do.
				Bajna				•	Do.

			Jaora			Do.
			Sailana			Do.
138.	Rewa		Mauganj			Do.
			Sirmur			Do.
			Teonther			Do.
139.	Sagar		Banda (Sagar)			Do.
			Khurai			Do.
			Rehi			Do.
			Amarpatan			Do.
			Maihar			Do.
			Nagod			Do.
140.	Satna		Amarpatan			Do.
			Maihar			Do.
			Nagod			Do.
141.	Seoni		Lakhndon			Do.
142.	Shahdol		Basanihau (Pushpriajgarh)			Do.
143.	Shajapur		Beohari			Do.
			Umeria			Do.
			Agar			Do.
			Shujalpur			Do.
			Susner			Do.
144.	Shivpuri		Karera			Do.
			Kolaras			Do.
			Pichore			Do.
			Pohri			Do.
145.	Sidhi		Baidhan (Singrauli)			Do.
			Jiawan (Deosar)			Do.
146.	Sarjuga		Baikunthpur			Do.
	(H Qrs. at Ambikapur)		Fanakpur (Changbhakar)			Do.
			Kusmi			Treasury Officer
			Manendragarh			Do.
			Ramanujgarh			Do.
			Sarajpur	•		Do.

147.	Tikamgarh	Jatara Newari	Do. Do.
148.	Ujjain	Baranagar	Do.
140.	Ojjani	Khachrod	Do.
		Mahidpur	Do.
		Tarana	D ₀
149.	Vidhisa (Bhilsa)	Basoda	Do
149.	vidilisa (Dillisa)	Kurwai	De
		Leteri	Do.
		Sironja	Do.
		MADRAS STATE	
150.	Chingelput	Chingelput (H.Qrs at Saidapet)	Treasury Officer
		Chingelput (Sub-Treasury)	Do.
		Kancheepuram	Do.
		Madurantakam	Do.
		Ponneri	Do.
		Sriperumbudur	Do.
		Tiruvallur	Do.
		Uttaramerur	Do.
151.	Combaitore	Avanashi	Do.
		Bhavani	D@ Do.
		Coimbatore	Do.
		Dharapuram	Do.
		Erode	Do.
		Gobichettipalayam	Do.
		Pollach	Do.
		Tirupur (Palladam)	Do.
		Udamalpet	Do.
		. r	-
152.	Madurai	Dindigul	Do.
		Kodaikanal	Do.

			Madurai			Do.
			Melur			Do.
			Nilakottai			Treasury Officer
			Palani			Do.
			Periyakulam			Do.
			Tirumangalam			Do.
			Uthamapalayam (Periyakulam)			Do.
153.	Nilgris		Coonor			Do.
	0		Gudalur			Do.
			Ootacamund			Do.
154.	North Arcot		Arkonam			Do.
			Arni			Do.
			Chengam			Do.
			Cheyyar (Tiruventhipuram)			Do.
			Gudiyatham			Do.
			Polur			Do.
			Tirupattur			Do.
			Tiruvannamalai			Do.
			Vellore			Do.
			Valajapet			Do.
			Wandiwash			Do.
155.	Ramanathapuram		Aruppukottai			Do.
	•		Devakottai			Do.
			Mudukulathur			Do.
			Parmagudi			Do.
			Ramanathapuram (Huzur Trea			Do.
			-sury at Madurai)			
			Sattur			Do.
			Sivaganga			Do.
			Srivilliputtur			Do.
			Tirupattur			Do.
			Tiruvadanai			Do.
			Virudynagar			Do.
			, ,			

		•					_
156.	Salem	Attur					Do.
		Dharamapuri					Do.
		Harur					Do.
		Hosur					Do.
		Krishnagiri					Do.
		Mettur					Treasury Officer
		Namakkal					Do.
		Omalur					Do.
		Rasipuram					Do.
		Salem					Do.
		Thriuchengode	•	•	•	•	Do.
		Uttangarai	•	•	•	•	Do.
		Yercaud	•	•	•	•	Do.
157.	South Arcot	Chidambaram	•	•	•	•	Do.
137.	Sodin Arcot	Cuddalore	•	•	•	•	Do.
			•	•	•	•	Do.
		Gingee Kallakurichi	•	•	•	•	Do.
			•	•	•	•	
		Tindivalam	•	•	•	•	Do.
		Tirukkoiyilur	•	•	•	•	Do.
		Villupuram	•	•	•	•	Do.
		Vridhachalam				•	Do.
158.	Tanjore	Arantangi					Do.
		Kumbakonam					Do.
		Mannargudi					Do.
		Mayuram					Do.
		Nagapattinam					Do.
		Nannilam					Do.
		Orathanad					Do.
		Papanasam					Do.
		Pattukottai					Do.
		Sirkali					Do.
		Tanjore					Do.
		Tiruturaipundi					Do.
			-	•	-	-	— - -

159.	Tiruchirapalli Tirunelveli	Tiruvarur (Nagapattinam) Alangudi Ariyalur (Udayarpalayam) Jayakondacholapuram (Udayarpalayam) Karur Keeranur Kulitalai Lalgudi Mnapparai Musiri Perambalur Padukottai Tirumayyam Tiruchirapalli Tiraiyur (Musiri) Ambasamudram Koilpatti Nanguneri Sankaranayinakoil Srivaikuntam Terikasi Tiruchendur Tirunelveli Tuticorin (Srivaikuntam)			Do.
161.	Kanyakumari	Nagercoil (Huzur Treasury) MYSORE STATE			Do.
162.	Bangalore (State Huzur Treasury).	Anekal Taluk Chennapatna Taluk Devanahally Taluk		 	Do. Do. Do.

		Hoskote Taluk				Do.
		Doddaballapur				Do.
		Kannakapura				Do.
		Magadi				Do.
		Neelamangala Taluk				Do.
		Ramnagarm Taluk				Do.
163.	Bellary	Harapanahalli				Do.
	- c,	Hospet				Do.
		Kudligi		-	Ī	Do.
		Sandur	•	•	Ė	Do.
164.	Belgaum	Belgaum (Huzur Treasury)	•	•	Ċ	Do.
	20.gaa	Khanapur Taluka	•	•	Ċ	Do.
		Bailhonga (Sampgaon)		-	Ī	Do.
		Saundatt (Parasgad)	•	•	Ċ	Do.
		Gokak Taluka				Do.
		Ramdurg				Do.
		Chikod				Do.
		Huker				Do.
		Athan				Treasury Officer
		Raibag (Mahal)				Do.
165.	Bidar	Bhalki				Do.
		Humnabad				Do.
		Santhpur (Aurad)				Do.
166.	Bijapur	Badami				Do.
	, ,	Bagalkot				Do.
		Bagevadi				Do.
		Bilgi				Do.
		Hungund				Do.
		Indi				Do.
		Jamakhand				Do.
		Muddibihae				Do.
		Mudhol				Do.
		Sindgi				Do.
		•				

167.	Chickmaglur	Kadur					Do.
		Koppa					Do.
		Mudigere					Do.
		Narasimharajapur					Do.
		Sringeri					Do.
		Tarikere					Do.
168.	Chitaldurg	Challekere Taluk					Do.
	•	Davanagere					Do.
		Harihar					Do.
		Hiriyur					Do.
		Hiriyur					Do.
		Holalkere					Do.
		Hosadurga					Do.
		Jagalur					Do.
		Molkalmuru					Do.
169.	Coorg (Mercara)	Ponnampet					Do.
	3 ()	(only on two days in a week,					Do.
		Monday & Friday).				•	Do.
		Somwarpet					Do.
		Virajpet					Do.
170.	Dharwar	Byadgi					Do.
170.	Briai wai	Gadag	•	•	•	•	Do.
		Hangal	•	•	•	•	Treasury Officer
		Haveri	•	•	•	•	Do.
		Hubli	•	•	•	•	Do.
		Hirekerur	•	•	•	•	Do.
		Kalghatgi	•	•	•	•	Do.
		Kundgol	•	•	•	•	Do.
		Mundargi	•	•	•	•	Do.
		Nargund	•	•	•	•	Do.
		Navalgund	•	•	•	•	Do. Do.
		Ramebemsur	•	•	•	•	Do. Do.
		Ivailieneilieni	•	•	•	•	D0.

		Ron					Do.
		Shiggaon					Do.
		Shirhatti					Do.
171.	Gulbarga	Afzalpur					Do.
	ŭ	Aland					Do.
		Chitapur					Do.
		Chincholi					Do.
		Jawargi					Do.
		Shorapur					Do.
		Shahpur					Do.
		Sedam					Do.
		Yadgir					Do.
172.	Hassan	Alur Taluka					Do.
		Arsikere Taluka					Do.
		Arkalgud Taluka					Do.
		Belur Taluka					Do.
		Channarayapatna Taluka					Do.
		Holenarasipar Taluka					Do.
		Sakleshpur					Do.
173.	Kolar	Bangerpet					Do.
		Bagepali					Do.
		Chintamani					Do.
		Chickballapur					Do.
		Gudlbanda				•	Do.
		Gowribidanur				•	Do.
		Malur	•			•	Do.
		Mulbagal				•	Do.
		Sidlaghatta	•		•	•	Do.
		Sriniwaspur	•	•		•	Do.
174.	Kanara North (Karwar)	Ankola					Treasury Officer
		Bhatkal					Do.
		Haliyal					Do.
		Honavar					Do.

		Kunta				Do.
		Mundgod				Do.
		Siddapur				Do.
		Sirsi				Do.
		Supa				Do.
		Yellapur			•	Do.
175.	Mandya	Krishnarajpet				Do.
	•	Maddur				Do.
		Malawali				Do.
		Ngamangala				Do.
		Pandvapura			•	Do.
		Srirangapatnam				Do.
176.	Mysore	Charamrajanagar				Do.
		Gundlupet				Do.
		Heggadadevenkote				Do.
		Hunsur				Do.
		Kollegal				Do.
		Krishnarajanagar				Do.
		Periyapatna				Do.
		Najangud				Do.
		Tnarasipur				Do.
177.	Raichur	Devodurg				Do.
		Ganagavathi				Do.
		Koppal			•	Do.
		Kustagi				Do.
		Lingsugur				Do.
		Manwi			•	Do.
		Sindhnoor		•	•	Do.
		Yelbarga			•	Do.
178.	Shimoga	Bhadravathi				Do
		Channagiri				Do.
		Honnali				Do.
		Hosanagar				Treasury Officer

			Sagar Shikaripur Sorab				Do. Do. Do.
			Thirthahalli			·	Do.
179.	South Kanara		Belthangady				Do.
	(Mangalore)		3 ,				
			Coondapur				Do.
			Karkal				Do.
			Puttur				Do.
			Udipi				Do.
180.	Tumkur		Chikkanaikanahali				Do.
			Gubbi				Do.
			Koratagere				Do.
			Kunigal				Do.
			Madhugiri				Do.
			Pvagada				Do.
			Sira				Do.
			Tiptur				Do.
			Turuvekere				Do.
			ORISSA STATE				
181.	Balasore		Bhadrak				Do.
			Nilgiri				Do.
182.	Bolangir-Patna		Ratnagarh				Do.
	· ·		Sonepur				Do.
			Titlagarh				Do.
183.	Phulbani (Boundh		Ballinguda				Do.
	Phulbani)		Boudh				Do.
			Gudyagiri				Do.
			Athgarh				Do.
184.	Cuttack		Banki			•	Do.
			Barambe				Do.

				Jaipur Kendrapara	•		Do. Do.
				Narasinghpur			Do.
				Tigiria			Do.
185.	Dhankanal			Angul			Treasury Officer
				Athmalik			Do.
				Hindol			Do.
				Kamakhyanagar			Do.
				Pallahara			Do.
				Talchar			Do.
186.	Ganjam (Chatrapur)			Aska			Do.
				Barhampur			Do.
				Chatrapur			Do.
				Kodala			Do.
				Paralakimedi			Do.
				Suroda			Do.
				Bhanjnanagar			Do.
				Rudyagiri			Do.
187.	Kalahindi			Dharamgarh			Do.
	(Bhawanipatna)						
				Nawapara			Do.
				Thaumal Rampur			Do.
188.	Keonjhar	•	•	Anandapur			Do.
				Champua			Do.
189.	Koraput	•	•	Gunupur			Do.
				Jaypore			Do.
				Malkangiri			Do.
				Rayagada			Do.
190.	Mayurbhanj (Baripada)	•	•	Bamanghati (Karanjiv)			Do.
				Katopada (Rairangpur)			Do.
				Panchpir (Udala)			Do.
191.	Puri		•	Bhubaneshwar			Do.
				Dassapalla			Do.

			Khandpara			Do.
			Khurda			Do.
			Nayagarh			Do.
			Ranpur			Do.
192.	Sambalpur		Bemada (Deogarh)			Do.
	•		Baragarh			Do.
			Kuchinda			Do.
			Rairakhol			Do.
193.	Sundergarh (Gangpur)		Bonai			Treasury Officer
	3 (31 /		Pomposh			Do.
			PUNJAB			
194.	Amritsar		Anjala			Do.
			Patti			Do.
			Taran Taran			Do.
195.	Ambala		Jagadhari			Do.
			Kharar			Do.
			Naraingarh			Do.
			Rupar			Do.
196.	Bhatinda		Faridkot			Do.
			Mansa			Do.
197.	Chandigarh					Do.
198.	Dharamsala		Dehra			Do.
			Hamirpur			Do.
			Kangra			Do.
			Kulu			Do.
			Palampur			Do.
			Nurpur			Do.
			Seraj			Do.
199.	Ferozepur		Fazilka			Do.
	·		Moga			Do.
			Mukatsar			Do.

				Zira				Do.
200.	Gurdaspur			Batala				Do.
	·			Dalhosie				Do.
				Pathankot				Do.
201.	Gurgaon			Bhallabgarh				Do.
	3			Ferosepur Jhirka				Do.
				Palwal				Do.
				Nuh			_	Do.
				Rewari				Do.
202.	Hissar		_	Bhiwani	-	-		Do.
		•	•	Fatehabad	-	-		Do.
				Hansi	-	-		Do.
				Sirsa				Do.
203.	Hoshiarpur		_	Dasuya				Do.
		-	-	Garshankar				Do.
				Una				Do.
204.	Jullundhar			Phillaur				Do.
				Nakodar				Do.
				Nawanshahr				Do.
205.	Karnal			Kaithal				Do.
				Panipat				Do.
				Thanesar				Do.
206.	Kapurthala			Phagwara				Do.
207.	Ludhiana			Jagraon				Do.
				Samrala				Do.
208.	Narnaul			Dadri				Do.
				Mohindergarh				Do.
209.	Patiala			Kasauli				Do.
				Kandaghat				Do.
				Nabha				Do.
				Nalagarh				Do.
				Sirhand				Do.
				Rajpura				Do.
				•				

210.	Rohtak		Gohana Jhajjar Sonipat					Do. Do. Do.
211.	Sangrur		Barnala Jind Malerkotta Narwana Sunam					Do. Do. Do. Do. Do.
212.	Simla	•	•					Do.
			RAJASTHAN					
213.	Ajmer		Arain Beawar Kekri Kishangarh					Do. Do. Do.
			Rupnagar Sarwar	•	•	•	•	Do. Do.
214.	Alwar		Bahror Bansur Kishangarh Lachmangarh Mandawar Rajgarh Thana Ghazi Tijara					Do. Do. Do. Do. Treasury Officer Do. Do. Do. Do.
215.	Banswara		Bagidora Ghantal Kushalgarh Partapur (Gadhi)					Do. Do. Do. Do.
216.	Barmer		Chhothan Sewana Sheo					Do. Do. Do.

217.	Bharatpur	Bari					Do.
217.	Bilalatpul	Baseri	•	•	•	•	Do.
		Bayana	•	•	•	•	Do.
		Deeg	•	•	•	•	Do.
			•	•	•	•	Do.
		Dholpur (Gird) Kaman	•	•	•	•	Do. Do.
		Nadbai	•	•	•	•	
			•	•	•	•	Do.
		Nagar	•	•	•	•	Do.
		Rajakhera	•	•	•	•	Do.
		Roopbas	•		•		Do.
		Weir					Do.
		Khumber					Do.
		Pahari					Do.
		Sapari Seasoner					Do.
		Sir- Mathura					Do.
218.	Bhilwara	Asind					Do.
		Banera					Do.
		Hurda (Gulabpura)					Do.
		Jahazpur					Do.
		Kotri					Do.
		Mandal					Do.
		Mandalgarh					Do.
		Raipur					Do.
		Sahada					Do.
		Shahpura					Do.
219.	Bikaner	Lunkaransar	-				Treasury Officer
	2.113.113.	Magri	-	Ī	-		Do.
		Hindoli	•	•	•		Do.
		Nokha	•	•	•		Do.
		Talera	•	•	•	•	Do.
220.	Bundi	Hindoli	•	•	•	•	Do.
ZZ U.	bullul	Nainwa	•	•	•	•	Do.
			•	•	•	•	
		Patan	•	•	•	•	Do.

221.	Chittorgarh	Talera Achnera Barisadri Begun Bhadesar Bhensoorgarh Chottisadri Dungla Gangrar					Do.
		Kanera				•	Do.
		Kapasin Nimbahera	•	•	•	•	Do. Do.
		Pratapnagar	•	•	•	•	Do.
		Rashmi					Do.
222.	Churu	Dungargarh					Do.
		Ratangarh					Do.
		Sadulpur (Rajgarh)					Do.
		Sardarshahr					Do.
		Sujangarh				•	Do.
000	D	Raranagar	•	•			Do.
223.	Dungarpur	Aspur	•	•	•	•	Do.
224.	Canganagar	Sagwara Anupgarh	•	•	•	•	Do. Do.
224.	Ganganagar	Bhadra	•	•	•	•	Do. Do.
		Hanumangarh	•	•	•	•	Do.
		Karanpur	•	•	•	•	Do.
		Nohar	·	•	Ċ	•	Do.
		Padampur					Do.
		Raisinghnagar					Do.
225.	Jaipur	Ambar					Do.
	·	Bairath					Do.
		Bandikui (Baswa)					Do.
		Bassi					Do.

			Chaksu					Treasury Officer
			Dausa					Do.
			Dadu					Do.
			Jamwa Ramgarh		•	•		Do.
			Kotputli		•	•	•	Do.
			Lalsot	•	•	•	•	Do.
			Phagi		•	•	•	Do.
			Phulera		•	•	•	Do.
			Sanganer		·			Do.
			Sikrai					Do.
226.	Jhunjhunu		Chirawa					Do.
			Khetri					Do.
			Udaipurwali					Do.
227.	Jhalawar		Aklera					Do.
			Bakani					Do.
			Dag					Do.
			Gangdhar					Do.
			Jhalra Patan					Do.
			Khanpur					Do.
			Manoharthana					Do.
			Pachpahar (Bhawanimandi)					Do.
			Pirawa					Do.
			Suneltappa					Do.
228.	Jodhpur		Bilara					Do.
			Osian					Do.
			Phalodi					Do.
			Shergarh					Do.
229.	Jalore		Jaswantpura					Do.
			Sanchore					Do.
230.	Jaiselmer		Pokaran					Do.
231.	Kotah		Anta					Do.
			Atru					Do.
			Baran					Do.

		Barod	Do.
		Chechat	Do.
		Chhabra	Do.
		Chhiparod	Do.
		Digod	Treasury Officer
		Itawa	Do.
		Kanwas	Do.
		Kishanganj	Do.
		Ladpura	Do.
		Mangrol	Do.
		Pipalda	Do.
		Ramganjmandi	Do.
		Sangod	Do.
		Shahbad	Do.
232.	Nagaur .	. Degana	Do.
	3	Didwana	Do.
		Jayal	Do.
		Ladnum	Do.
		Merta	Do.
		Nawa	Do.
		Parbatsar	Do.
233.	Pali .	. Bali	Do.
		Desuri	Do.
		Jaitaran	Do.
		Sojat	Do.
234.	Sawai Madhopur .	. Bamanwas	Do.
		Gangapur	Do.
		Hindaun	Do.
		Karauli	Do.
		Khandar	Do.
		Mahuwa	Do.
		Malaranachur	Do.
		Nadoti	Do.

		Saporta			Do.
		Toda-Bhim			Do.
235.	Sikar	Danta Ramgarh			Do.
		Fathepur			Do.
		Lachmangarh			Do.
		Neem-ka-thana(Torawati)			Do.
		Sri Madhopur			Do.
236.	Sirohi	Abu Road Taluka			Do.
		Pindwara			Do.
		Roodar			Treasury Officer
		Sheoganj			Do.
237.	Tonk	Duni			Do.
		Malpura			Do.
		Nawai			Do.
		Todaraisingh			Do.
		Uniara			Do.
238.	Udaipur	Amet			Do.
	·	Bhim			Do.
		Bhopals			Do.
		Deogarh			Do.
		Khamnor			Do.
		Kherwara			Do.
		Kotra			Do.
		Khumbhalgarh			Do.
		Dasadia			Do.
		Mavli			Do.
		Phalasai			Do.
		Rajsamand			Do.
		Relmagra			Do.
		Saira			Do.
		Salumbar			Do.
		Sarada			Do.
		Vallabhnagar			Do.

239.	Sambhar Lake	 Pachbadra		Do.
		UTTAR PRADESH		
240.	Agra	 Bah Etamadpur Firozabad		Do. Do. Do.
		Kiraoli Kheragarh		Do. Do.
241.	Aligarh	 Atrauli Iglas Hathras		Do. Do. Do.
		Koli (Sadar) Khair Sikanadara Rao		Do. Do. Do.
242.	Allahabad	 Handia Karohana Manjhanpur		Treasury Officer Do. Do.
		Meja Phulpur Saraon	 	Do. Do. Do.
243.	Almora	 Sirathu Champawat Pithoragarh		Do. Do. Do.
244.	Azamgarh	 Ghosi Mohamdbad Lalganj	 	Do. Do. Do.
245.	Bahraich	 Phulpur Sageri Kaisarganj	 	Do. Do. Do.
246.	Ballia	 Nanpara Bansdih Rasra		Do. Do. Do.

Karwi Do. Mau Do. Naraini Do. 248. Barabanki Fathehpur Do. Haidergarh Do. Ramsanehighat Do. 249. Bareilly Aonla Do. Baheri Do. Faridpur Do. Nawabganj Do. Domariganj Do. Haraiya Do. Khaliabad Do. Naugarh Do. Vagina Do. Nagina Do. Najibabad Do. 252. Buduan Bisauli Treasury Officer Dataganj Do. Gannaur Do. Sahaswan Do. 253. Bulandshahr Anupshahr Do. Khurja Do. Sikandrabad Do. 254. Dehradun Chakarata Do. Mussoorie Do. 255. Deoria Hata Do. Padrauna Do. Salempur Do. Aliganj Do. <th>247.</th> <th>Banda</th> <th></th> <th>Baberu</th> <th></th> <th></th> <th>Do.</th>	247.	Banda		Baberu			Do.
248. Barabanki Fathehpur Do. Do. Pathelpur Do. Do. Pathelpur Do. Do. Pathelpur Do. Ramsanehighat Do. Do. Pathelpur Do. Pathelpur Do. Pathelpur Do. Po. Pathelpur Do. Pathelp				Karwi			Do.
248. Barabanki Fathehpur Haidergarh Agmsanehighat Do.				Mau			Do.
Haidergarh Do.				Naraini			Do.
Ramsanehighat Do.	248.	Barabanki		Fathehpur			Do.
249. Bareilly Bareilly Aonla Baheri Do.				Haidergarh			Do.
Baheri				Ramsanehighat			Do.
Faridpur	249.	Bareilly		Aonla			Do.
Nawabganj Do.				Baheri			Do.
250. Basti Bansi Do. 250. Domariganj Do. 251. Bijnor Dhampur Do. 251. Bijnor Dhampur Do. Nagina Do. Najibabad Do. 252. Buduan Bisauli Treasury Officer Dataganj Do. Gannaur Do. Sahaswan Do. 253. Bulandshahr Anupshahr Do. Khurja Do. Sikandrabad Do. 254. Dehradun Chakarata Do. Mussoorie Do. 255. Deoria Hata Do. Padrauna Do. Salempur Do. 256. Etah Aliganj Do.				Faridpur			Do.
Domariganj				Nawabganj			Do.
Haraiya	250.	Basti		Bansi			Do.
Haraiya				Domariganj			Do.
Naugarh Do. Do. Dhampur Do. Nagina Najibabad Do. Najibabad Do. Do. Najibabad Do.							Do.
251. Bijnor Dhampur Nagina Do. 252. Buduan Bisauli Bisauli Dataganj Gannaur Sahaswan Treasury Officer Do. 253. Bulandshahr Anupshahr Khurja Sikandrabad Do. 254. Dehradun Chakarata Mussoorie Do. 255. Deoria Hata Padrauna Salempur Do. 256. Etah Aliganj Do.				Khaliabad			Do.
Nagina				Naugarh			Do.
Najibabad Do.	251.	Bijnor		Dhampur			Do.
252. Buduan Bisauli Treasury Officer Dataganj Do. Gannaur Do. Sahaswan Do. 253. Bulandshahr Anupshahr Do. Khurja Do. Sikandrabad Do. 254. Dehradun Chakarata Do. Mussoorie Do. 255. Deoria Hata Do. Padrauna Do. Salempur Do. 256. Etah Aliganj Do.				Nagina			Do.
Dataganj Do. Gannaur Do. Do. Sahaswan Do. Do				Najibabad			Do.
253. Bulandshahr	252.	Buduan		Bisauli			Treasury Officer
253. Bulandshahr				Dataganj			Do.
253. Bulandshahr				Gannaur			Do.
Khurja				Sahaswan			Do.
254. Dehradun	253.	Bulandshahr		Anupshahr			Do.
254. Dehradun Chakarata Do. Mussoorie Do. 255. Deoria Hata Do. Padrauna Do. Salempur Do. 256. Etah Aliganj Do.				Khurja			Do.
Mussoorie Do. 255. Deoria Hata Do. Padrauna Do. Salempur Do. 256. Etah Aliganj Do.				Sikandrabad			Do.
255. Deoria Hata Do. Padrauna Do. Salempur Do. 256. Etah Aliganj Do.	254.	Dehradun		Chakarata			Do.
Padrauna Do. Salempur Do. 256. Etah Aliganj Do.				Mussoorie			Do.
Salempur Do. 256. Etah Aliganj Do.	255.	Deoria		Hata			Do.
256. Etah Aliganj Do.				Padrauna			Do.
0 ,				Salempur			Do.
	256.	Etah		Aliganj			Do.
							Do.

_		Kasganj			Do.
257.	Etawah .	Auraiya			Do.
		Bhartana			Do.
		Bidhuna			Do.
258.	Farrukhbad (Fatehgarh) .	Farrukhabad			Do.
		Chibramau			Do.
		Kaimganj			Do.
		Kannauj			Do.
259.	Fatehpur .	Bindki			Do.
	·	Khaga			Do.
260.	Faizabad .	Akbarpur			Do.
		Bikapur			Do.
		Tanda			Do.
261.	Gharwal (Pauri) .	Chamoli			Do.
	,	Lansdowne			Do.
262.	Ghazipur .	Mohammadabad			Do.
	·	Saidpur			Do.
		Zamania			Do.
263.	Gonda .	Balrampur			Do.
		Tarabganj			Do.
		Utraula			Do.
264.	Gorakhpur .	Bansgaon			Do.
	·	Pharenda			Do.
		Maharajganj			Do.
265.	Hamirpur .	Charkhari			Do.
	·	Mahoba			Treasury Officer
		Maudaha			Do.
		Rath			Do.
266.	Hardoi .	Bilgram			Do.
		Sandila			Do.
		Shahabad			Do.
267.	Jalaun (At Orai) .	Kalpi			Do.
	,	Konch			Do.

				Orai					Do.
268.	Jaunpur			Kerakat					Do.
				Machhlishahr					Do.
				Mariahu					Do.
				Shahganj					Do.
269.	Jhansi		•	Garautha					Do.
				Lalitpur					Do.
				Mahroni					Do.
				Moth					Do.
				Mau					Do.
270.	Kanpur			Akbarpur					Do.
				Bilhaur					Do.
				Bhognipur					Do.
				Derapur					Do.
				Ghatampur	-	-	-	-	
271.	Kheri (Lakhimpur Kheri)		_	Muhamdi				_	Do.
	титет (,	-	-	Nighasan					Do.
272.	Lucknow		_	Mahilabad				-	Do.
		-	-	Mohanlalganj				-	Do.
273.	Mainpuri			Bhongaon		-	-	-	Do.
		•	•	Jasrana	·	•	•	•	Do.
				Karhal			•		Do.
				Shikohabad		-	-	-	Do.
274.	Mathura			Chhata	·	•	•	•	Do.
<i></i>	a.rara	•	•	Mat	•	•	•	•	Do.
				Sadabad	•	•	•	•	Do.
275.	Meerut			Baghpat	•	•	•	•	Do.
270.	Wicordt	•	•	Ghaziabad	•	•	•	•	Do.
				Hapur	•	•	•	•	Do.
				Mawana	•	•	•	•	Do.
				Meerut	•	•	•	•	Do.
				Sardhana	•	•	•	•	Do.
276.	Mirzapur			Chunar	•	•	•	•	Do.
210.	wiiiZapai	•	·	Ondital	•	•	•	•	D0.

			Dudhi			Do.
			Robertsganj			Do.
277.	Moradabad		Amroha			Do.
			Bilari			Do.
			Hasanpur			Do.
			Sambhal			Do.
			Thakurdwara			Do.
278.	Muzzaffarnagar	•	Budhana			Do.
			Jansath			Do.
			Kairana			Do.
279.	Nainital	•	Bazpur			Do.
			Haldwani			Do.
			Kashipur			Do.
			Khaitma			Do.
			Kitcha			Do.
			Kaladhungi			
			Ramnagar			Do.
			Sittarganj			Do.
280.	Partapgarh		Kunda			Do.
			Patti			Do.
281.	Pilibhit		Bisalpur			Do.
			Maharanganj			Do.
			Salon			Do.
282.	Raebareli		Bilaspur			Do.
			Milak			Do.
			Shahabad			Do.
			Suar			Do.
283.	Rampur	•				Do.
284.	Ranikhet	•	Deoband			Do.
			Nakur			Do.
285.	Roorkee					
						Do.
286.	Saharanpur	•				Do.

207	Chahiahannur		lololohod	-	-rocoury Officer
287.	Shahjahanpur		Jalalabad		reasury Officer
			Pawayan		00.
			Tilhar		00.
000	0.4		Biswan		00.
288.	Sitapur		Misrikh		00.
	- ·		Sidhauli		00.
289.	Sultanpur		Amethi) o.
			Kadipur		Oo.
			Masafirkhana		Oo.
290.	Tehrigarhwal (Narendra- nagar)		Devprayag	[Ю.
	G ,		Tehri	[Oo.
			Uttarkashi	[Oo.
291.	Unnao		Hassanganj	[Oo.
			Purwa	[Oo.
			Safipur	[Oo.
292.	Varanasi		Chandauli	[Oo.
			Chakia	[Oo.
			Gyanpur		Oo.
			, ,	[Oo.
			WEST BENGAL		
293.	Bankura		Bishunpur	[Do.
294	Birbhum (H Qrs. At Suri)		Rampurghat	[Oo.
295.	Bardwan		Asansol	[Oo.
			Kalna	[Oo.
			Katwa	[Oo.
296.	Cooch Behar		Dinhata	[Oo.
			Mathabhanga	[Oo.
			Mekliganj	[Oo.
			Tufanganj	[Oo.
297.	Darjeeling		Kalimpong		00.
<i>y</i>	, 3	-	Kurseong		00.
			3	_	

298.	Hooghly (H Qrs. At Chinsurah).			Siliguri Arambagh					Do. Do.	MANI
299. 300. 301. 302.	Howrah Jalpaiguri Malda Midnapore			Chandernagore Serampur Ulberia Alipurduars Contai Ghatal					Do. Do. Do. Do. Treasury Officer Do.	PUR ADMI NIST RATI ON, IMPH
308 .	M ழுந்துidabad (H Qrs. At Behrampur).	:	:	Jhargam Tamluk Jangipur		:		· · ·	Treasury Officer Do. 100 100 100 100 100 100 100 100 100 1	AL
302 :	Agartala Gris. Ya			TRIP ଓଟ୍ୟ ADMINISTRATION, AGARTALA Lalbagh କୁଷ୍ଟ୍ରମଣ୍ଡମଣ୍ଡ					Do. Do. Be:	
305.	Krishna-nagar) Purulia		:	Belonia Dharamnagar	:	:	:	:	Do. Do. Be:	
306. 307.	West Dinajpur(H Qrs. at Balusgarh). 24-Parganas (H Qrs. at	•	•	Raiganj Barasat	•			•	Do.	
307.	Alipore).	•	•	Basirhat Barrackpore Bongaon Diamond Harbour					Do. Do. Do. Do.	

		Khowai Kamalpur Kailashpur Sabroom Sonampura Udaipur	· · · · · · · · · · · · · ·	 	Do. Do. Do. Do. Do. Do.
		ANDAMAN & NICOBAR	ISLANDS – ADMINISTRATION		
310.	Port Blair				Do.
311.	Delhi		H ADMINISTRATION, SIMLA		Do.
312. 313.	Bilaspur Chamba	Bilaspur Chamba Chowari Mandi	· · · · · · · · · · · · · · · · · · ·		Do. Do. Do. Do.
314.	Mandi	Joginder Naga Karsog Sarkaghat Sundernagar	r	· · · · · · · · · · · · · · · · · · ·	Do. Do. Do. Treasury Officer
315.	Mahasu	Arki Chini Chopal Jubbal Kothal Mahasu at kas Rampur Rohru	sumpatti		Do.

316.	Sirmur	Solan Theog Nahan		Do.	
		LIST - II			
		List of Treasury Chest Officers at which Defence Pen	sions are paid		
SI.	Treasury Chest Pension paying				
No.			Officer		
	1 Lansdowne (U.P.)		N	Ailitary Treasury	
Office	er.				Chest

APPENDIX X-Contd.

LIST No. III

List of post Offices in Punjab, Himachal Pradesh, Jammu & Kashmir State and Delhi Administration Authorised to Disburse Payment of Pension to Defence Pensioners

			Civil Treasurie			
SI.	Head Post Office	Sub-offices	Branch Offices	Branch Offices	Branch Offices	Sub-Offices
No.						Paying
Pension	Paying Pension speci	ally authorised				at .
				to crippled and	to female	to make 1 st
					aged pensi	oners pensioners
payment t	o Defence					
					pensioners	3
1	2		3	4		5
	6		7			
1 Amb	ala Auchinleck L	ines		1. Bari	jhallian	
	Ambala City					
	Ambala City	•		2. Kair	aur	
	Ambala City	Model Town		2 Kha	ricalahatnur	
	Ambala Civil			S. Kile	risalabatpur	
	Ambala Sad			4. Man	da	
	CPO EP-79					
	Bobyal					
	Bamer			5. Sha	krullapur	

Barara

Bazar Basti Ram

Bhakra Dam

Bharat Garh

Bilaspur

Buria CPO EP-81

B.C. Bazar, Ambala CPO EP-26

B.C.W. Surajpur

Baldev Nagar

Bela CPO EP- 159

Chachrauli

Chamkaur Sahib

Chandigarh

Chandi Mandir

Civil lines, Ambala

Commissioner's Court,

Ambala

D.A.V. College, Ambala

City CPO EP-129.

Dera Beas

Ghanauli

Garkhal

Gopal Paper Mill,

Yamuna nagar CPO EP-140.

Government Press,

Chandigarh CPO EP-111

Hargolal, Ambala

High Court, Chandigarh

CPO EP-56.

I.A.F. Lines, Ambala

Jagadhari

Jagadhari Town

Jagadhari Model Town

Jagadhari Workshop

- 6. Samanakalan
- 7. Tajawala

Kachhar Bazar, Ambala

Kalka

Kalka R.S.

Kasuali

Kasauli Motor Terminus

Kasauli Research Institute

Kasauli Sanatorium

Kharar

Khazirabad West

Kuldip Nagar

Kurali

Lal Kurti Bazar, Ambala

Lutheri

Manauli

Mani Majra

Mianpur CPO EP-103

Morinda

Mullana

Mustafabad

Mubarakpur

Mullanpur CPO EP-167

Motor Stand, Ambala City

Nahan

Naraingarh

Panjkulu CPO EP-95

Panipat Lines, Ambala

Panjore CPO EP-110

Paonta

Patel Nagri, Ambala

P.&T. Colony, Ambala

Punjab University, Chandigarh C.P.O. -68.

Punjab University, Chandi-

		garh CPO EP-68. Railway Road, Ambala City Raipur Rani Raj Bhawan, Chandigarh Rupar Rupar Motor Terminus Rupar College Road Sadhaura Sanawar Sarhan Secretariat, Chandigarh Sector 16, Chandigarh CPO EP-39 Sector.22, Chandigarh CPO EP-132 Sector 23, Chandigarh Sessions Court, Ambala Shahzadpur Sohana Sugar Mills Yamuna Nagar Top Khana Bazar, Ambala Vidhan Sabha Chandigarh Yamna Nagar.				
2	Bhatinda	Bareta Jaitu Mandiphul Mansa Maurmandi Phul Raman	Balanwali Heengna	Balanwali Heengna	Balanwali heengna	As in Col. 3.
3	Dharamshala	Dharamshala HO Akhara Bazar, Kulu Alhilal Kangra Valley	Arlu Aloh Andrita	All Branch Offices are authorised to	All Branch Offices are authorised to	All the Sub-Offices are authorised to make 1 st payment

Bajinath Bhulana Baldwara Bir

Bandorah Orchard Bani Banjar Balimer Barsar Bhareri Barwana Bhukker

Bhota

Bhuntu Bumbloo Bhurauj Banalag Bijori Bajrol

Chanchiet

Chadhiar Baroh Dari Baiaura Dehra Gopipiur Bharoli Dheera Bhadwar Bhameta Bharmer Bhadiakher Dhaneta Dharamsala Cantt. Bagera Garli Charri Hamirpur Chamboh Chabutra Haripur Jawalamukhi Chauntra Jawali Chachian Jogindernagar Dagoh

Kangra

Ketrain Dhumdlu

Keylong

Khera Dhamoral
K.B. Dharamsala Dada Siha
Kulu Dhabiri
Ladraur Divivin
Lambagraon Dobi
Dhangota

pay pension to pay pension to female pensioners.

aged and pensioners. cripped

pensioners.

Marand Daroka Manali Dainkwan Mandi State Dubak Dehar Mangwal Fatehpur Molag Nadaun Galor Gummar Naggar Nagrota Bagwan Gangtha Garh Jammla Nurpur

Out

Hori Devi Palampur Paprola Jalgaon Pragpur Jaru Rehan Jhainari Jhahalari Riason Sulah Jalag Sarkaghat Jangal Sandholi Jalari Shahpur Khopa Kathiana Sujanpur Tira Sundernagar Khundian

Tauni Devi

Thural Kangu Kukhu

> Kotla Karot Ladori Lanj Lathiari Lahat Mandli Mahal Mundkhar

Makroli

Majherna

Nagrota Gajian

Ootpu

Proian

Pahru

Pharer

Pirasaluhi

Paraur

Patalander

Raipur

Rail

Raja Talib

Rajher

Rihlu

Sansai

Saliali

Sanghol

Sihunta

Jikku

Thill

Takoli

Uhal

Ukhali

Ferozepur

Abohar Badhani Kalan Bagha Purana Bhucho Mandhi

Bhuttar Dharamkot Faridkot Mandi Faridkot Sectt.

Fazilka

Bharana
Bhambia Bhai
Bhagta Bhai
Chand Nau
Chauhar Chak
Dandhar
Dhudike
Ghall Khurd

Gholian Kalan

All the Branch Offices mentioned in Col. 4 are authorised to make payment to crippled and aged pensioners. All the Branch Offices mentioned in Col. 4 are authorised to make payment to family pensioners. All Sub-Offices make Payment on 1st Payment.

Ferozepur City Ghall Kalan Giddar Baha Indergarh Goniana Mandi Kot Bhai Guru Har Sahai Kapura Jalalabad Kotha Guru Kohri Kalan Kalyan Sukha Kot Kapura Kassauna Malaut Mandi Lehra Mohabat

Makhu Loppon Moga Purana Mamdot

Mehma Sawai Moga

Kuktsar Sadar Bazar Mudki Nathana Munawan Patto Hira Singh Raunia Talwandi Bhai Ramuwala Zira Raonta Raitra

> Sodhi Nagar Sohangar Samadh Bhai

Wander

Bakloh Anlakh Kalan Batala Behrampur Bhoa Bhagowal **Bhattian** Boh

Chamba Dakoha Dharamkot Bagga

Dharamkot

Randhawa

Dharowali

Dera Baba Nanak Dehriwala Darogian

Dorangla

All the Branch Offices mentioned in Col. 4 are authorised to pay pensions to female

pensioners. pensioners.

All Sub-Offices make payment on 1st payment.

5

Gurdaspur

Chowari

Dalhousie

Dalhousie Cantt.

Dhariwal

All the Branch Offices mentioned in Col.4 are authorised to make payment to crippled and aged

Dina Nagar Ghoriwala Gharota Dunera

Ghuman **Gurdas Nangal** Gurdaspur Mandi **Ghat Meran** Indora Kathlaur

Kalanaur Kot Santokhrai

Kadhopur Marara

Pathankot Mori Buchian Qadian Hardochhani Siri Har Govindpur Kanhuwan Sujanpur Masarian Mirthal

Narot Jaimal Singh

Mohti Pokiwan Ramdiwali Raiba

Wadala

Badshahpur Ahrod Bahora Kalan Ballabgarh

Gurgaon

6

Faridabad Bahu Farukhnagar Balwari Firozepur Jhirka Bhiduki Guriani Bhundsi **Bichhor** Hatti Hodal Cheelarh

Kosli Dahina Kund Dhulkot Garhi Bolni Nahar Garhi Harsaru Nuh

Palwal Guraora Pataudi Hasanpur Punabana Jatusana

All the Branch All the Branch Offices shown Offices shown in Col. 4 are in Col.4 are authorised to authorised pay pensions to pay to aged and pensions to crippled female

pensioners.

pensioners

All Sub-Offices shown in Col. 3 are authorised to make 1st payment to Def. Pen-

sioners.

Rewar Jharti
Sohra Kanhaura
Taura Khol
Tigaon Kanwali
Khem Kalan

Khori Malab Mandola Mandi Khera

Mohna Nagina Pinangwan Rathanthal Salhawas Taukri Tarkiawas Ujina

Bhiwani Khera

Bhiwani Balsama Bahal E.D.S.O. Barwwa

Budhlada Dabwali

Ellenabad E.D.S.O. Fatehabad

Hansi

Jakhal Mandi Kairu Kalanwali

Loharu Narnaund Sirsa

Tohana Toshan Adampur Balsamand Barwwa

Bhattu Baliali Bamla

Bapura Barsi Bas Chang

Dhanana
Ding
Ghirai
Jamalpur
Kirmara

Khanda Kheri

All the Branch Offices mentioned in

Col .4 are authorized to

pay pensions to crippled and

aged pensioners.

All the Branch Offices mentioned in Col. 4 are autho-rized to

pay pensions to female pensioners All Sub-Offices shown in coloumn 3 are authorised to Defence pensioners.

7 Hissar

Uklana Mandi Lohari Jutu

> Latani Lakarwali Morka Mitathal Mirchpur Nalwa Pabra

Puthisaman

Ratora Rori Siwani Sisai Tigrana Umra

Ajram

Amboa

Bundlehi

Bhala

Bodal

Badla

Bhadarkali

Benowal

Bhadsali

Badhera Bathri

Badla Harta

Aharnakalan

Ambota Anandpur Sahib

Bajwara

Barrian Kalan Bassi Kalan Balachaur

Amb

8

Hoshiarpur

Bham Bharwain

Bullowal Bhunga Bhangla

Dasuya Chabewal Chalet Datarpur Dholbaha Charatgarh

Daulatpur Deoli

Dharamsal Mahatan Gagret

All the Branch Offices mentioned in Column 4 are authorised to make payment to crippled and aged pensioners.

All the Branch Offices mentioned in Column 4 are authorized to make payment to family pensioners.

All Sub-Offices make payment on first payment.

Ganguwal Power House
Gardhiwala
Dulehar
Garhshanker
Ghorewaha
Hariana
Hajipur
Jandali
Jaijon
Janauri
Khudda

Kot Fatuhi Kuthera Jaswalan

Kot Power House
Kot Abdulkhaliqe
Mangal Kikku
Miani
Mukerian
Mehlanwali
Nangal Dam
Marwari
Moranwali
Nangal Kikku
Pur Hiran
Pirthipur
Palakwah
Panjawar

Nangal Township
Nanda Chaur
Nurpur Bedi
Oel
Puddisurasingh
Pajjo Deota
Qasba Kotla
Rampur Bilron

Sikri pandogah Sunkali Piplanwala Ram Colony Singham Rajpur Bhayan Tipri Saila Khurd Talwara Saroa Teuri Sarhala Kalan Thakarwal Sadhu Ashram Zahura

Sham Chaurasi Santokhgarh

Tanda

Totomazara

Una Urmar Akhnur Barwal Budhal Banihal Bishna Basoli Batoti Birpur Bhadarwah Bhaddu Billawar Chhamb Doda Chhan

Durbargarh Dinga Amb Hiranagar Dharamsala Jammu Cantt.

Jammu Market Gurha Jaurian Ghagwal Kathua Gharota Jandial Katia Kud Kakrai Lakhanpur

Naoshera Pallanwala Mahanpur Pragwal Poonch Rajouri Parola Ramban Poni **Pallasy** Ramnagar Ramsu Rai Kootah

Ranbirsinghpura Riasi

Rehari Mohalla Raghunath Bazar

Samba Sunderbani Thathri Udhampur

Vinaik Bazar

Chinani Arorian

Kotli Jhajjar

Kanna Chak Rehal

Raika Rahya Ramkot Saror Sanoora Snailpur Uchapind All the Branch Offices mentioned in Col.4 are authorised to make payment to crippled and aged

All the Branch

mentioned in

authorised to

make payment

to crippled and

pensioners.

Col.4 are

Offices

aged

pensioners.

All the Branch Offices mentioned in Col. 4 are authorised to make payment to family pensioners.

All Sub-Offices are authorised to make payment on 1st payment.

All the Branch Offices mentioned in Col. 4 are authorised to make payment to family pensioners.

All Sub-Offices are authorised to make payment on 1st payment.

10	Jullundur	Adampur Alawalpur Apra Aur Banga Bara Pind Basti Gazan Bhsti Sheikh Bhogpur Dakola Darauli Kalan Dosauj Kalan Garha Goraya Jadla Jamsher Jandu Singh Jullundur City "B" Kukar Pind Kultham Mahalla Ramdaspura Nawashahr Panchhat Phagwara Pherala Phillaur Police Training School Phillaur Rahon Satnampur Suranassi	Bala Chaur Baddon Bhatnaura Chakdana Dosajh Kalan Darauli Khurd Doli ke Sunderpur Dayalpur Ghurial Hairpur Hazara Isharmal Kala Bakra Kang Sabhu Kalra Kabran Khan Khana Kotli Than Singh Ladhewali Manko Moran Nadalon Nurur Padhiana Pandori Mijran Rohyri Sahlon Talhan Unapur	Do.	Do.	Do.
11	Karnal	Gharaunda Gubla	Assand Kunj Pura	Do.	Do.	Do.

		Kaithal Mandi Ladwa Nilokheri Panipat Pehowa Radaur Shahabad Tarauri Thanesar Samalkha	Kheri Sharafali Mandwal Nissang Pai Rajaund			
12	Kapurthala	Bilga Bolath Bundala Dhilwan Jundiala Kartarpur Mahalpur Nakodar Mandi Nur Mahal Rurka Kalan Shahkot Sultanpur Shahkot Samrai	Nangal Lohana Ramedi	Do.	Do.	Do.
13	Ludhiana	Ahmadgarh Badowal Bassian Dehlon Gujarwal Guru Sar Sadhar Jagraon Khanna Kila Raipur	Andlu Athur Ayali-Kalan Burundi Barewal Bilaspur Buthari Bopa Rai Kalan Camp PO EP 92	Do.	Do.	Do.

Machiwara

Malerkotla

Maland Man

Mullanpur Mandi

Raekot Samrala Sanchwal Bijal

Bhammadi

Bhari

Bija Kalan

Barsal

Bhanohar

Chappar

Chhorian

Dhul-Kot

Dhandra

Dewatwal

Fatehgarh

Ghumgrana

Gill

Hans

Isewal

Ikolaha

Konke-Kalan

Katani-Kalan

Lakha

Lohat Badi

Malha

Manoke

Modpur

Mohi

Nathowal

Narsrali

Narangwal

Pakhowal

Raman

Raquiba

Rumi

Rajewal

		Sadhar Sahauli Salaudi Sihanduad Sawaddi Sangowal Sahabana Takhtpura				
14	Narnaul	Badhra Bawal Charkhi Dadri Jhojhu Kanina Mandi Ateli Mahendragarh	Chirya	Chirya	Chirya	All the Sub-Offices are authorized to make payment on 1 st payment.
15	Patiala	Amloh Bassi Doraha Mandi Govindgarh Nabha Payal Rajpura Samana Sirhind	Bhatgaon Chimni Chhara Dhakla Farmana Gochhi Gwalison Juan Jakhauli			
16	Rohtak	Bahadurgarh Bahadurgarh Mandi Badli Baund Butana Beri Dujjana Dighal Ganaur	Anwal Assauddah Bhatgaon Chimni Chhara Dhakla Farmana Gochhi Gwalison	All the Branch Offices mentioned in Col .4 are authorised to pay pensions to crippled and aged pensioners.	All the Branch offices mentioned in Col. 4 are authorised to make payment to family pensioners.	All the Sub-Offices are authorized to make payment on 1 st payment.

Gohana
Jhajjar
Kahanaur
Kalanaur
Kharkhauda
Mahm
Murthal
Sampla
Sonepat

Juan
Jakhauli
Kiloi
Khungai
Kalinga
Kharkkalan
Khewara
Lahli
Maina

madana Kala

Majra Manauthi Nigana Rai Talao All the Branch Offices mentioned in Col .4 are authorised to pay pensions to crippled and aged pensioners. Do.

All the Branch offices mentioned in Col. 4 are authorised to make payment to family pensioners

Do.

All the Sub-Offices are authorized to make payment on 1st payment.

17 Sangrur

Amargarh
Barnala
Bhadaur
Bhawanigarh
Dhanaula
Dhuri
Jind
Julana
Lehragga
Narwana
Safidon
Safidon City
Shiana
Sunam

Bakhat Garh Chima Khot Kalan Tallewal Uggoki Chawki

Do.

18	Simla	Tapa Bilaspur State Berthian Chini Chopal E.D.	Jhanduta-E.D. Kilba- E.D. Dharampur Ghumarwin	Jhanduta-E.D. Kilba-E.D. Dharampur Ghumarwin	Jhanduta-E.D. Kilba-E.D	Bilaspur Berthian Kotgarh
		Daghshai Dharampur Ghumarwin Jubbal Jatogh Kotgarh Kot Knai Kumar Sain Lehri Sarai Mashobra Rampur Rohru Solan Subathu Theog		•		Kumarsain Lehrisaral Rampur Solan Subathu Theog
19	Srinagar	Anantnag Bandipur Baigam Baramulla Bijehehara Doru Drass Fateh Kadar Gandarbal Habbakadal Handwara	Kainah Tral		Kainah Tral	Anant Nag Bandipura Baramulla Handwara Kargil Kulgam Kupwara Leh Sopor Uri

Kargil Kashmir University Kulgam Kupwara Leh Mohara Mattan Martand Naushera **Nedous Hotal** Pampur Pattan Pulwama Qazigund Rambagh Safakadel Shopian Sonamerg Sopor Srinagar Secretariat Sri Ranbirganj Tangmarg **Tourist Reception Centre**

Uri

Karannagar

20	Delhi	Verinag Bijwasar				
21	New Delhi	Narela Mehrauli Najafgarh	Chirag-Delhi Mahpalpur	Chiragh-Delhi Mahpalpur	Chiragh-Delhi Mahpalpur	Mehrauli Najafgarh

List No. IV

List of Pension Pay Masters Disbursing Pensions to Defence Pensioners

1.	Pension	Payma	aster				Amritsar
2.	Do.						Bangalore
3.	Do.						Calcutta
4.	Do.						Jaipur
5.	Do.						Hyderabad
6.	Do.						Madras
7.	Do.	•					Secunderabad
8.	Do.						Trivendrum

APPENDIX XI

(See Regulation 192)

Name of the State/Territory in which pension is drawn	Frequency of payment				
(1)	(2)				

Andhra	
Bengal(at Purulia Treasury	
ony)	
Bihar	
Bombay	
Himanchal Pradesh	
Kerela	
Madhya Pradesh	
Madras	
Mysore	
Orissa (at Ganjam, Koraput	
and Phulbani Treasuries	
only)	
Rajasthan (at	
Barmer, Jalore, Jodhpur,	
Nagaur and Pali Treasuries	
only)	
Assam	
Andaman and Nicobar	
Islands	
Bengal (except Purulia	
Treasury)	

Delhi	
Manipur	
Orissa (except Ganjam,	
Koraput and Phulbani	
Treasuries)	
Punjab	
Rajasthan (at Ajmer,	
Bikaner ,Churu, Ganga	
Nagar, Jaisalmer,	
Jhalawar, Jaipur at	
(Phulera Sub-Treasury	
only), Udaipur ;a nd	

Rajasthan (pension payments by Pension Paymaster, Jaipur at Alwar, Chirwa, Jaipur, Jhunjhunu, Khotri, Nim-ka-Thana, Kotputli, Sikar and Hindaun)

Half-yearly

NOTE 1. —Pension payments in the States of Punjab, Himanchal Pradesh and Delhi are also made through Post Offices, quarterly in arrears.

In addition, the Post Offices in Jammu and Kashmir State are authorised to disburse pensions quarterly in arrears.

NOTE 2. — Payments to Gorkha pensioner residing in Nepal but drawing pensions from Treasuries located in the States of India may be made on yearly basis, if so desired by the pensioners.

[Ministry of Defence]

Note.- For all subsequent notifications, whether principal or amending, issued under the Navy Act, 1957 (62 of 1957), please see Supplement to General Statutory to General Statutory Rules and orders, Volume III.